

## Statement of Additional Information

**NAME OF MUTUAL FUND**

Reliance Mutual Fund (RMF)

**NAME OF ASSET MANAGEMENT COMPANY**

Reliance Nippon Life Asset Management Limited (RNAM)

(formerly Reliance Capital Asset Management Limited)

CIN : L65910MH1995PLC220793

**NAME OF TRUSTEE COMPANY**

Reliance Capital Trustee Co. Limited (RCTC)

CIN : U65910MH1995PLC220528

Registered Office (RMF, RNAM, RCTC)

Reliance Centre, 7th Floor South Wing,

Off Western Express Highway, Santacruz (East),

Mumbai - 400 055.

Tel No. - 022- 33031000; Fax No. - 022- 33037662

Website : [www.reliancemutual.com](http://www.reliancemutual.com)

**SPONSORS**

Reliance Capital Limited

&

Nippon Life Insurance Company

For a free copy of the current Statement of Additional Information,  
please contact your nearest Investor Service Centre or log on to our website.

**Customer Care : 022-3030 1111 Toll free: 1800-300-11111**

**Email: [customer\\_care@reliancemutual.com](mailto:customer_care@reliancemutual.com) Website: [www.reliancemutual.com](http://www.reliancemutual.com)**

## Table of content

<b>Content</b>		<b>Page No.</b>
<b>I</b>	<b>DEFINITIONS &amp; ABBREVIATIONS</b>	<b>1</b>
<b>II</b>	<b>INFORMATION ABOUT SPONSOR, AMC AND TRUSTEE COMPANIES</b>	<b>3</b>
	A. Constitution of the Mutual Fund	3
	B. Sponsor	3
	C. The Trustee	3
	D. Asset Management Company	7
	E. Service providers	25
	F. Condensed financial information (CFI)	26
<b>III</b>	<b>HOW TO APPLY?</b>	<b>61</b>
<b>IV</b>	<b>RIGHTS OF UNITHOLDERS OF THE SCHEME</b>	<b>78</b>
<b>V</b>	<b>INVESTMENT VALUATION NORMS FOR SECURITIES AND OTHER ASSETS</b>	<b>79</b>
<b>VI</b>	<b>TAX &amp; LEGAL &amp; GENERAL INFORMATION</b>	<b>87</b>

This Statement of Additional Information contains details of Reliance Mutual Fund, its constitution and certain tax, legal and general information. It is incorporated by reference and is a part of Scheme Information Document of all the Schemes of Reliance Mutual Fund.

This Statement of Additional Information is dated June 20, 2018.

## I. DEFINITIONS & ABBREVIATIONS

Word/Abbreviation	Definition/Expansion
AADHAAR	Aadhaar number issued by the Unique identification Authority of India (UIDAI)
AMC	AMC means Asset Management Company, formed and registered under the Companies Act, 1956 and approved as such by the SEBI under sub-regulation (2) of regulation 21.
AMFI	Association of Mutual Funds in India, the apex body of all the registered AMCs incorporated on August 22, 1995 as a non-profit organisation.
ASBA	ASBA means "Application Supported by Blocked Amount" as defined in clause (d) of sub - regulation (1) of regulation 2 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009.
Associate	Associate means associate as defined under SEBI (Mutual Funds) Regulations, 1996
Business Day / Working Day	A Business Day / Working Day means any day other than : <ol style="list-style-type: none"> <li>1. saturday or</li> <li>2. sunday or</li> <li>3. a day on which The Stock Exchange, Mumbai or National Stock Exchange Limited or Reserve Bank of India or Banks in Mumbai are closed or</li> <li>4. a day on which there is no RBI clearing/settlement of securities or</li> <li>5. a day on which the sale and/or redemption and /or switches of Units is suspended by the Trustees /AMC or</li> <li>6. a book closure period as may be announced by the Trustees / Asset Management Company or</li> <li>7. a day on which normal business could not be transacted due to storms, floods, bandhs, strikes or any other events as the AMC may specify from time to time.</li> </ol> <p>The AMC reserves the right to declare any day as a Business Day or otherwise at any or all Designated Investor Service Centers.</p>
Close ended scheme	Close ended scheme means any Scheme in which the period of maturity of the scheme is specified.
CKYC	Central KYC Registry (CERSAI ) is a centralized repository of KYC records of customers in the financial sector with uniform KYC norms and inter-usability of the KYC records across the sector with an objective to reduce the burden of producing KYC documents and getting those verified every time when the customer creates a new relationship with a financial entity. SEBI has issued circular no. CIR/MIRSD/ 66 /2016 dated July 21, 2016 and no. CIR/MIRSD/120 /2016 dated Nov. 10, for uniform and smooth implementation of CKYC norms for onboarding of new investors in Mutul funds with effect from 1st Feb 2017
Custodian	Custodian means a person who has been granted a certificate of registration to carry on the business of custodian of securities under the Securities and Exchange Board of India (Custodian of Securities) Regulations, 1996. Presently, Deutsche Bank A.G., registered vide registration number IN/CUS/003 and and Citibank N.A. registered vide registration number IN/CUS/004 are appointed as Custodian of securities for all the schemes of RMF.
Depository	Depository means a depository as defined in the Depositories Act, 1996 (22 of 1996) including Central Depository Services India Limited (CDSL) and National Securities Depository Limited (NSDL)
(Designated Investor Service Centers) DISC / Official Points of Acceptance	Means any location as may be defined by the AMC from time to time, where investors can tender the request for subscription, redemption or switching of units, etc.
DP	Depository Participant means a person registered as such under sub regulation (1A) of section 12 of SEBI Act, 1992 (15 of 1992)
FII / FPI	FII means Foreign Institutional Investor as defined under Securities and Exchange Board of India (Foreign Institutional Investors) Regulations, 1995; Foreign Portfolio Investors (FPI) as defined in Regulation 2(1) (h) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014.
IMA	IMA means Investment Management Agreement dated May 12, 1995 executed between RMF, acting through their Trustee RCTC' and RNAM and amended in accordance with SEBI (Mutual Funds) Regulations, 1996
ISIN	International Security Identification Number. It is a unique security code that differentiates each and every script from all the other scripts.
KIM	Key Information Memorandum as required in terms of regulation 29(4)
KYC	Know Your Client means the procedure prescribed by the Board for identifying and verifying the Proof of Address, Proof of Identity and compliance with rules, regulations, guidelines and circulars issued by the Board or any other authority for Prevention of Money Laundering from time to time;
KRA	KYC Registration Agency (KRA)" is a company formed and registered under the Companies Act, 1956 and which has been granted a certificate of registration under these regulations which hereinafter shall be deemed to be an intermediary in terms of the provisions of the Act
Load	Load means a charge that may be levied as a percentage of NAV at the time of entry into the scheme/plans or at the time of exiting from the scheme/ plans
NAV	Net Asset Value of the Units in each plan of the Scheme is calculated in the manner provided in the respective SID or as may be prescribed by Regulations from time to time. The NAV will be computed upto four decimal places unless otherwise specified.

NFO	NFO means New Fund Offer period during which a new Scheme sells its units to the investors.
NRI	Non – Resident Indian
Open ended Scheme	Means a Scheme which offers units for sale without specifying any duration for redemption.
PIO	Person of Indian Origin
POA	Power of Attorney
POS	Point of Service
Prevention of Money Laundering (PML)	Prevention of Money Laundering under Prevention of Money Laundering Act, 2002, Regulations, necessary directives issued by SEBI vide circulars from time to time, covering issues related to Know Your Client norms, Anti- Money Laundering, Client Due Diligence and Combating Financing of Terrorism including reporting guidelines / circulars issued by Financial Intelligence Unit – India, Association of Mutual Funds in India and Financial Action Task Force.
RBI	Means Reserve Bank of India, established under the Reserve Bank of India Act, 1934
RNAM	Means Reliance Nippon Life Asset Management Limited (formerly Reliance Capital Asset Management Limited), a Public Limited Company incorporated under the Companies Act, 1956 on February 24, 1995, duly registered with SEBI and appointed as AMC for all schemes of Reliance Mutual Fund
RCL	Reliance Capital Limited, a company incorporated under Companies Act, 1956 that has established RMF.
RCTC	RCTC means Reliance Capital Trustee Co. Limited, who holds the property of the Mutual Fund in trust for the benefit of the unitholders.
Registrar & Transfer Agent / Registrar	Karvy Computershare (Private) Limited appointed as Registrars and Transfer Agent duly registered with the SEBI vide registration number INR000000221 acting as such for all the Schemes of RMF.
Regulations	SEBI (Mutual Funds) Regulations, 1996 including the Rules, Guidelines or Circulars issued in relation thereto from time to time.
Regulatory Authority	Regulatory authority means any authority or agency competent to issue or give any directions, instructions or guidelines to the Mutual Fund.
SAI	Means this Statement of Additional Information issued by RMF containing details of RMF, its constitution, and certain tax, legal and general information (SAI is to be read in conjunction with SID of the respective scheme)
Scheme	Means a Scheme launched by RMF under Chapter V of SEBI (Mutual Funds) Regulations, 1996
SCSB	Self Certified Syndicate Bank has the same meaning as given to it in clause (zi) of sub regulation (1) of regulation 2 of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009. SCSB is a bank which is recognized as a bank capable of providing ASBA services to its customers. Names of such banks would appear in the list available on the website of SEBI (www.sebi.gov.in)
SEBI	Means Securities and Exchange Board of India established under the Securities and Exchange Board of India Act, 1992.
Settlor	Means Settlor of RMF. RCL a company incorporated under Companies Act, 1956 is the Settlor of RMF
SID	Means Scheme Information Document issued by RMF that sets forth the information about the respective Scheme that a prospective investor ought to know before investing. (SID is to be read in conjunction with SAI)
Sponsor / Co-sponsor	Sponsor of RMF i.e., RCL a company incorporated under Companies Act, 1956 that has established RMF and co-sponsor of RMF i.e., Nippon Life Insurance Company (“NLI”)
The Mutual Fund / RMF / Fund	Means Reliance Mutual Fund that has been constituted as a trust on April 25, 1995 in accordance with the provisions of the Indian Trusts Act, 1882 and registered with SEBI vide Registration Code MF/ 022/95/1
Trust Deed	Trust Deed means Trust Deed dated April 25, 1995 constituted in accordance with the provisions of the Indian Trusts Act, 1882 (2 of 1882) executed between RCL and RCTC and amended in accordance with SEBI (Mutual Funds) Regulations, 1996. The Trust Deed has been registered under the Indian Registration Act, 1908.
Trustee	Means the Trustee of RMF, which is RCTC who holds the property of the Mutual Fund in trust for the benefit of the unit holders.
Unit	Unit means the interest of the unit holders in a scheme, which consists of each unit representing one undivided share in the assets of a scheme
Unit holder/Investor	Unit holder/Investor means a person holding unit in a scheme of a mutual fund.
Website	Website of RMF namely www.relianceemutual.com
Website (ETF)	Website of RMF for ETF schemes is www.relianceetf.com

Words and expressions used in this SAI and not defined will have same meaning as in Regulations. For all purposes of this SAI, except as otherwise expressly provided or unless the context otherwise requires:

- (1) All references to the masculine shall include the feminine and all references to the singular shall include the plural and vice-versa.
- (2) All references to timings relate to Indian Standard Time (IST).

## II. INFORMATION ABOUT SPONSOR, AMC AND TRUSTEES COMPANIES

### A. Constitution of Mutual Fund

Reliance Mutual Fund (RMF) has been set up as a Trust in accordance with the provisions of the Indian Trust Act, 1882 by RCL acting as its Settlor/Sponsor. The Trust came into being vide Trust Deed dated April 25, 1995 (the “**Original Trust Deed**”), which was duly registered under the Indian Registration Act, 1908. The Original Trust Deed has also been subsequently amended from time to time. In order to consolidate all amendments to the Original Trust Deed, an Amended and Restated Trust Deed was executed on March 15, 2011 (the “**Consolidated Trust Deed**”). The Consolidated Trust Deed has been last amended under an Amendment to the Trust Deed on July 14, 2016 (the said **Amendment to the Trust Deed** dated July 14, 2016, along with the Consolidated Trust Deed for brevity is hereinafter referred to as the “**Amended and Restated Trust Deed**”, which was then duly registered under the Indian Registration Act, 1908 and also submitted with the Securities & Exchange Board of India (SEBI). The Mutual Fund was registered with SEBI on June 30, 1995 under Registration Code MF/ 022/95/1

Goldman Sachs Asset Management (India) Private Limited (“GSAM AMC”), and Goldman Sachs Trustee Company (India) Private Limited (“GSAM TC”), the asset management company and trustees of Goldman Sachs Mutual Fund (“GSMF”) respectively entered into an agreement with Reliance Nippon Life Asset Management Limited (“Reliance AMC”) and Reliance Capital Trustee Co. Limited (“Reliance TC”), the asset management company and trustee company of Reliance Mutual Fund (“Reliance MF”) respectively. Pursuant to above, on November 05, 2016 Reliance TC took over the trusteeship of the Schemes from the GSAM TC and Reliance AMC took over the rights to manage the Schemes from GSAM AMC and became the investment manager of the Schemes of GSMF.

### B. Sponsor & Co-Sponsor

RMF has been settled as a Trust by Reliance Capital Limited (RCL). RCL has also been the Sponsor of RMF since its inception. Since, March, 2016, Nippon Life Insurance Company (“NLI”) has become the co-sponsor of RMF. RCL is registered as Non-Banking Financial Company (NBFC) as defined under Section 45-IA of the Reserve Bank of India Act, 1934 and has made an application to Reserve Bank of India for registering itself as Systemically Important Core Investment Company (CIC-ND-SI). RCL has interests in asset management and mutual funds, life, health and general insurance, commercial and home finance, stock broking, wealth management services, distribution of financial products, asset reconstruction, proprietary investments and other activities in financial services.

Financial Performance of the sponsor (Past three years)

(Rs. In crore)

Particulars	Year (2017-2018)	Year (2016-2017)	Year (2015-2016)
Net Worth	14 006.00	13 822.00	13 130.78
Total Income	3 315.00	2 071.00	4 144.88
Profit after tax	828.00	419.00	976.86

Nippon Life Insurance Company (“NLI”) is a Japan’s leading private life insurer and offers a wide range of financial products, including individual and group life and annuity policies through various distribution channels, mainly using face-to-face sales channels for its traditional insurance products. It primarily operates in Japan, North America, Europe and Asia, and is headquartered in Osaka, Japan. NLI conducts asset management operations in Asia, through its subsidiary Nissay Asset Management Corporation (“Nissay”), which manages assets globally

Financial Performance of the co-sponsor (Past three years)

Figures in Million

Particulars	Year (2017-2018)	Year (2016-2017)	Year (2015-2016)
Net Worth	INR 4,026,543	INR 3,805,667	INR 3,860,791
	JPY 6,563,265	JPY 6,203,237	JPY 6,293,089
Total Income	INR 3,888,656	INR 3,958,696	INR 4,751,458
	JPY 6,338,509	JPY 6,452,675	JPY 7,744,877
Profit after tax	INR 148,677	INR 164,788	INR 176,717
	JPY 242,344	JPY 268,604	JPY 288,049

Applicable exchange rate as on March 30, 2018 of INR = 0.6135 JPY

### C. The Trustee

Reliance Capital Trustee Co. Limited (RCTC) is an unlisted Public Limited Company incorporated under the Companies Act, 1956 on March 01, 1995, having its registered office at “Reliance Centre, 7th Floor South Wing, Off Western Express Highway, Santacruz (East), Mumbai - 400 055. RCTC is a subsidiary of RCL. RCTC has been appointed as the Trustee of RMF vide Trust Deed dated April 25, 1995 and the said Trust Deed has been amended from time to time. As Trustee to RMF, RCTC is discharging its duties and carrying out its responsibilities in terms of the applicable SEBI Regulations and as more particularly provided in the Trust Deed.

#### Details of Directors of RCTC

Name	Age	Qualification	Brief Experience
Mr. P. P. Vora	74	B.Com., FCA, CAIIB	Mr. P. P. Vora, a practicing Chartered Accountant, is a Managing Partner in M/s. P.P. Vora & Co., Chartered Accountants. He started his career with the State Bank of India, where he spent a decade, gaining a rich experience in banking industry. He spent almost 15 years of his career in Gujarat Industrial Investment Corporation Limited, initially in the capacity of Financial Advisor, then as General Manager responsible for managing the Development Banking functions and later appointed as Executive Director – Finance, supervising Corporation’s activities in project promotion and direct financing.  During his career path, Mr. Vora also acted as Chairman and Managing Director for three public limited companies viz. Fertilizers & Chemicals Travancore Ltd., National Housing Bank and Industrial Development Bank of India.

			<p>After retirement from IDBI, he was appointed as a Consultant to Deloitte Touche Tohmatsu India Pvt. Ltd. providing advisory assistance to the Housing Finance Companies and real estate sector regarding structuring of the financial assistance and the public private partnership as also the Slum Rehabilitation and Improvement Scheme of Government of Maharashtra.</p> <p>He is currently on the Board of Reliance Home Finance Limited, NSDL Database Management Limited and various other companies. He was also a member of Expert Advisory Committee constituted by Government of India for rejuvenation of Housing and Urban Development Corporation (HUDCO).</p>
<b>Mr. A. N. Shanbhag*</b>	83	M.Sc.,(Statistics) Diploma in Instrumental Management, Certified Financial Planner	<p>Mr. Shanbhag is one of India's foremost Tax &amp; Investment Consultant. He is a proprietor of Wonderland Investment Consultants and a senior partner of Wonderland Computer Consultants. He opted for premature retirement in 1985 from the post of Computer-oriented Systems Manager of Hoechst India for the explicit purpose of dedicating himself towards financial and investment advisory activities. His write ups and articles are regularly published in financial dailies, journals and websites. He has authored four best sellers -</p> <p><b>'In The Wonderland of Investment', 'How To Convert A Taxpayer Into A Taxsaver', 'In the Wonderland of Investments for NRIs' and 'In the Wonderland of Mathematics'</b>. He is a member of various Committees of SU UTI like Advisory Board, NPA Committee, TSL – Tender Evaluation &amp; Awards Committee, Out of Court Settlement Committee.</p>
<b>Mr. S. Santhanakrishnan</b>	73	M.Sc (Madras University), D.S.M(Bombay University), Certified Associate of Indian Institute of Bankers (C.A.I.I.B.), Diploma in Training and Development (Indian Society of Training and Development).	<p>Joining the State Bank of India as a Probationary Officer, Mr. Santhanakrishnan rose to the rank of Deputy Managing Director after serving for more than 36 years with distinction. He has varied experience in his banking career that includes branch banking, credit to SME and to the large corporate of India, training and development etc. He has worked in SBI Capital Markets on deputation for more than 2 years and has dealt with all aspects of Investment Banking.</p> <p>On retirement from SBI, he was selected to lead Credit Information Bureau of India Ltd (CIBIL) as Executive Chairman. CIBIL was launched as part of RBI initiative for better use of credit information for meaningful decision making by lenders in India. At CIBIL, he was instrumental in not only commercially launching the bureau operations from the nascent stage but was also successful in making all banks and financial institutions actively participate in its functioning. He completed his term of 3 years at CIBIL successfully by making the company a profitable venture and a veritable brand in the area of due diligence in credit dispensation.</p> <p>He has participated in several seminars on banking and credit bureau activities. He has delivered lectures in Chambers of commerce and published articles in leading finance journals and apex bank journals. He acts as an independent director on the board of a number of prestigious institutions presently.</p>
<b>CA. Uttam Prakash Agarwal</b>	54	B.Com, FCA, ICA (Australia), CPA (Australia)	<p>CA. Uttam Prakash Agarwal, is a senior partner in M/s. Uttam Abuwala &amp; Co., Chartered Accountants. Having qualified as a Chartered Accountant in 1988 and being in the practice of Chartered Accountancy for about 2 decades, He specializes in the area of implementation of XBRL, Corporate Advisory, Taxation, and Management Consultancy. He is coming out with a new concept of Uttam Prakash Agarwal Chartered Accountants Academy to systemize the educational framework in the field of Accountancy and Finance, with specific emphasis on Chartered Accountancy to create industry ready professionals.</p> <p>CA. Agarwal was elected as the President of the Institute of Chartered Accountants of India for the year 2009-10. He also holds the honorary membership of Institute of Chartered Accountants of Australia. As a prolific speaker, he has addressed various conferences, seminars and workshops, organized nationally and internationally by ICAI and has authored several books as well.</p> <p>CA. Agarwal has been rewarded by the President of India, Her Excellency Smt. Pratibha Devisingh Patil with "Recognition of Excellence Award". He was also awarded with "UDAN 2011" by the Times of India Group Newspaper Navbhart Times the same has been handed over by Shri Uddhav Thackeray, Executive President, Shiv Sena, for being one of the youngest President of ICAI, taking India Chartered Accountancy profession worldwide &amp; for his contribution towards Infrastructure Development at ICAI.</p> <p>He had held memberships on several Boards viz. International Federation of Accountants (IFAC), Developing Nations Committee (DNC) of IFAC, Small and Medium Practices Committee (SMP) of IFAC, Confederation of Asian and Pacific Accountants (CAPA), CAPA Sub-Committee on Environmental Accounting, South Asian Federation of Accountants (SAFA), Central Direct Taxes Advisory Committee (CDTAC), Insurance Regulatory and Development Authority (IRDA), Tariff Advisory Committee of IRDA, Standing Committee on Accounting Issues (SCAI) constituted by IRDA, National Advisory Committee on Accounting Standards constituted by the Ministry of Corporate Affairs, Audit Advisory Board and the Government Accounting Standards Advisory Board – both constituted by the Comptroller and Auditor General of India, Internal Audit constituted by the Office of Controller General of Accounts, Government of India.</p> <p>He also holds Directorship in various companies and has been actively associated, for a number of years, with various professional and social associations. Articles contributed by him on various matters of interest and importance to the profession have been published in leading Journals.</p>

\* Associate Director

## Duties and responsibilities of the Trustees

In accordance with the Regulations and the Trust Deed constituting the Mutual Fund, the Trustees are required to fulfill several duties and obligations, including the following:

- (1) The Trustees shall ensure that IMA contains such clauses as are mentioned in the Fourth Schedule of the Regulations and other such clauses as are necessary for the purpose of making investments.
- (2) The Trustees has a right to obtain from the AMC such information that is considered necessary by the Trustees.
- (3) The Trustees shall ensure before the launch of any Scheme that the AMC has :
  - (a) Systems in place for its back office, dealing room and accounting;
  - (b) Appointed all Key Personnel including fund manager(s) for the Scheme(s) and submitted their bio-data which shall contain the educational qualifications, past experience in the securities market to SEBI, within 15 days of their appointment;
  - (c) Appointed Auditors to audit its accounts;
  - (d) appointed a compliance officer who shall be responsible for monitoring the compliance of the Act, rules and regulations, notifications, guidelines, instructions, etc., issued by the Board or the Central Government and for redressal of investors grievances;
  - (e) Appointed Registrars and laid down parameters for their supervision;
  - (f) Prepared a compliance manual and designed internal control mechanisms including internal audit systems; and
  - (g) Specified norms for empanelment of brokers and marketing agents.
  - (h) Obtained, wherever required under these regulations, prior in principle approval from the recognised stock exchange(s) where units are proposed to be listed.
- (4) The Trustees shall ensure that the AMC has been diligent in empanelling the brokers, in monitoring securities transactions with brokers and avoiding undue concentration of business with any broker.
- (5) The Trustees shall ensure that the AMC has not given any undue or unfair advantage to any associate or dealt with any of the associates of the AMC in any manner detrimental to interest of unitholders.
- (6) The Trustees shall ensure that the transactions entered into by the AMC are in accordance with the Regulations and the Scheme.
- (7) The Trustees shall ensure that the AMC has been managing the Mutual Fund Scheme independent of other activities and have taken adequate steps to ensure that the interest of investors of one Scheme are not compromised with those of any other Scheme or of other activities of the AMC.
- (8) The Trustees shall ensure that all the activities of the AMC are in accordance with the provisions of Regulations.
- (9) Where the Trustees have reason to believe that the conduct of the business of the Mutual Fund is not in accordance with the Regulations and the Scheme, they shall forthwith take such remedial steps as deemed necessary by them and shall immediately inform SEBI of the violation and the action taken by them.
- (10) Each Trustee shall file the details of his transactions in securities (above Rs.1 Lakh per transaction) with the Mutual Fund on a quarterly basis.
- (11) The Trustees shall be accountable for and be the Custodian of the funds and property of the respective Schemes and shall hold the same in trust for the benefit of the unitholders in accordance with the Regulations and the provisions of the Trust Deed.
- (12) The Trustees shall take steps to ensure that the transactions of the Mutual Fund are in accordance with the provisions of the Trust Deed.
- (13) The Trustees shall be responsible for the calculation of any income due to be paid to the Mutual Fund and also of any income received in the Mutual Fund for the unitholders of any Scheme in accordance with the Regulations and the Trust Deed.
- (14) The Trustees shall obtain the consent of the unitholders of the Scheme:
  - (a) Whenever required to do so by SEBI in the interest of the unitholders; or
  - (b) Whenever required to do so, on the requisition made by three-fourths of the unitholders of any Scheme under the Mutual Fund; or
  - (c) When the majority of the Trustees decide to wind up the Scheme or prematurely redeem the Units;
- (15) The Trustees shall ensure that no change in the fundamental attributes of any Scheme or the Trust or fees and expenses payable or any other change which would modify the Scheme and affects the interest of unitholders, shall be carried out unless :-
  - (a) A written communication about the proposed change is sent to each unitholder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the head office of the Mutual Fund is situated; and
  - (b) The unitholders are given an option to exit at the prevailing net asset value without any exit load.
- (16) The Trustees shall call for the details of transactions in securities by the Key Personnel of the AMC in his own name or on behalf of the AMC and shall report to SEBI, as and when required.
- (17) The Trustees shall quarterly review all transactions carried out between the Mutual Fund, AMC and its associates.
- (18) The Trustees shall quarterly review the net worth of the AMC and shall ensure that the same is in accordance with the clause (f) of sub-regulation (1) of regulation 21 of Regulations.
- (19) The Trustees shall periodically review all service contracts such as custody arrangements, transfer agency of the securities and satisfy itself that such contracts are executed in the interest of the unitholders.
- (20) The Trustees shall ensure that there is no conflict of interest between the manner of deployment of the net worth by the AMC and the interest of the unitholders.
- (21) The Trustees shall periodically review the investor complaints received and the redressal of the same by the AMC.
- (22) The Trustees shall abide by the Code of Conduct as specified in the Fifth Schedule of the Regulations.
- (23) The Trustees shall furnish to SEBI on a half-yearly basis the following:
  - (a) A report on the activities of the Mutual Fund;
  - (b) A certificate stating that the Trustees have satisfied themselves that there have been no instances of self-dealing or front-running by any of the Trustees and by the directors and Key Personnel of the AMC; and

- (c) A certificate to the effect that the AMC has been managing the Scheme independently of any other activities and in case any activities of the nature referred to in regulation 24 of the Regulations have been undertaken by the AMC, adequate steps to ensure that the interest of the unitholders are protected, have been taken.
- (24) The independent Trustees referred to in sub-regulation (5) of Regulation 16 shall give their comments on the report received from the AMC regarding the investments by the Mutual Fund in the securities of group companies of the Sponsor.
- (25) The Trustees shall exercise due diligence as under:
- (a) General Due Diligence**
- i. The Trustees shall be discerning in the appointment of the directors on the Board of the AMC.
  - ii. The Trustees shall review the desirability or continuance of the AMC if substantial irregularities are observed in any of the Schemes and shall not allow the AMC to float new Schemes.
  - iii. The Trustees shall ensure that the trust property is properly protected, held and administered by proper persons and by a proper number of such persons.
  - iv. The Trustees shall ensure that all the service providers are holding appropriate registrations from SEBI or concerned regulatory authority.
  - v. The Trustees shall arrange for test checks of service contracts.
  - vi. The Trustees shall immediately report to SEBI of any special developments in the Mutual Fund.
- (b) Specific Due Diligence**
- The Trustees shall:
- i. Obtain internal audit reports at regular intervals from independent auditors appointed by the Trustees.
  - ii. Obtain compliance certificates at regular intervals from the AMC.
  - iii. Hold meetings of the Trustees once in two calendar months and atleast six such meetings shall be held in every year.
  - iv. Consider the reports of the independent auditor and compliance reports of AMC at the meetings of Trustees for appropriate action.
  - v. Maintain records of the decisions of the Trustees at their meetings and of the minutes of the meetings.
  - vi. Prescribe and adhere to a code of ethics by the Trustees, AMC and its personnel.
  - vii. Communicate in writing to the AMC of the deficiencies and checking on the rectification of deficiencies.
- (26) The independent directors of the RCTC shall pay specific attention to the following, as may be applicable, namely:-
- (a) The IMA and the compensation paid under the agreement.
  - (b) Service contracts with affiliates as to whether the AMC has charged higher fees than outside contractors for the same services.
  - (c) Selection of the AMC's independent directors
  - (d) Securities transactions involving affiliates to the extent such transactions are permitted by Regulations.
  - (e) Selecting and nominating individuals to fill independent directors vacancies.
  - (f) Code of ethics must be designed to prevent fraudulent, deceptive or manipulative practices by insiders in connection with personal securities transactions.
  - (g) The reasonableness of fees paid to Sponsors, AMC and others for services provided.
  - (h) Principal underwriting contracts and renewals
  - (i) Any service contract with the associates of the AMC.
- (27) The Trust Deed shall not be amended without obtaining the prior approval of SEBI, and the unitholders approval would be obtained where it affects the interest of unit holders.
- (28) Where Regulations provide for seeking the approval of the Unit Holders for any purpose, the Trustees may adopt any of the following procedures:
- (a) Seeking approval by postal ballot or
  - (b) Approval of the Unit-holders present and voting at a meeting to be specifically convened by the Trustees for the purpose. For this purpose, the Trustees shall give 21 days notice to the Unit Holders and the Trustees may lay down guidelines for the actual conduct and accomplishment of the voting at the meeting and announcement of the results.
- (29) In terms of the Trust Deed, duties and obligations of the Trustees includes the following:
- (a) In carrying out its responsibility, the Trustees shall maintain arms length relationship with other companies, or institutions or financial intermediaries or any body corporate with which they may be associated.
  - (b) The Trustees shall not participate in any decision-making process/resolutions of its board meetings for any investment in which they may be interested.
  - (c) All the Trustees shall furnish to the Board of Trustees or Trustee Company particulars of interest which he may have in any other company, or institution or financial intermediary or any corporate by virtue of his position as Director, partner or with which he may be associated in any other capacity.
  - (d) The Trustees shall not acquire or allow the AMC to acquire any asset out of the Trust Fund and/or Unit Capital, which involves the assumption of unlimited liability or results in encumbrance of Trust Fund and/or Unit Capital in any way.
  - (e) The Trustees shall not make or guarantee loans or take up any activity in contravention of Regulations except with the prior approval of SEBI nor shall it allow the AMC to do so.
  - (f) However, as and when there is an addition / modification / deletion in the duties and responsibilities of the Trustees, due to a change in the Regulations, such addition / modification / deletion shall be applicable in line SEBI (MF) regulations as specified from time to time.
  - (g) The Trustees shall not be held liable for acts done in good faith if they have exercised adequate due diligence honestly.
  - (h) The Trustees shall meet at least once in two calendar months and at least six such meetings shall be held in every year to review the information / reports submitted by the AMC in accordance with the Regulations. During FY 2016-17 & FY 2017-18 Eight & Six meetings of the Board of Directors of the Trustees Company were held respectively.
  - (i) The Trustees have to appoint statutory auditors to verify the books of accounts and to ascertain the true and fair representation of

the state of affairs as on a particular day and to ascertain profit or loss of the Mutual Fund, as at the end of the financial year.

- (j) The Board of Trustees has to constitute an Audit Committee, chaired by an independent Trustees. The Committee should meet periodically to discuss the internal control systems, the scope of audit of the internal auditors, as well as the observations made by them. They should also review the half-yearly and annual financial accounts. Recommendations, if any, of the audit committee on any matter relating to financial management etc. are considered in the subsequent Board meeting of AMC and Trustees.

**D. The Asset Management Company**

Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited) is a listed Public Limited Company incorporated under the Companies Act, 1956 on February 24, 1995, having its registered office at "Reliance Centre, 7th Floor South Wing, Off Western Express Highway, Santacruz (East), Mumbai - 400 055. RNAM has been appointed as the Asset Manager of Reliance Mutual Fund by the Trustee i.e. RCTC, vide Investment Management Agreement (IMA) dated May 12, 1995. The IMA has been executed between RCTC and RNAM and has since been amended on August 12, 1997, on January 20, 2004 and then on March 14, 2011.

Presently, RCL and NLI, the promoters of RNAM cumulatively hold 85.75% of RNAM's total issued and paid-up equity share capital. The balance of its issued and paid up equity share capital is held by other public shareholders.

The net worth of the AMC based on financial statements as on March 31, 2018 is Rs. 2,088.58 (market value in Crs.)

The Schemes launched / acquired by the RMF, for which RNAM is the AMC are given below:

Reliance Growth Fund (September 1995)
Reliance Vision Fund (September 1995)
Reliance Income Fund (December 1997)
Reliance Ultra Short Duration Fund (formerly Reliance Liquid Fund – Cash Plan) (March 1998)
Reliance Liquid Fund (formerly Reliance Liquid Fund – Treasury Plan) (March 1998)
Reliance Prime Debt Fund (formerly Reliance Medium Term Fund) (August 2000)
Reliance Short Term Fund (December 2002)
Reliance Fixed Term Scheme (March 2003)
Reliance Banking Fund (May 2003)
Reliance Gilt Securities Fund (July 2003)
Reliance Hybrid Bond Fund (Formerly Reliance Monthly Income Plan) (December 2003)
Reliance Power & Infra Fund (formerly Reliance Diversified Power Sector Fund) (March 2004)
Reliance Pharma Fund ( May 2004)
Reliance Floating Rate Fund (Formerly Reliance Floating Rate Fund – Short Term Plan) (August 2004)
Reliance Balanced Advantage Fund (formerly Reliance NRI Equity Fund) (October 2004)
Reliance Consumption Fund (formerly Reliance Media & Entertainment Fund) (September 2004)
Reliance Dynamic Bond Fund (Formerly NRI Income Fund) (October 2004)
Reliance Quant Fund (formerly Reliance Quant Plus Fund) (February 2005)
Reliance Multi Cap Fund (formerly Reliance Equity Opportunities Fund) (February 2005)
Reliance Fixed Maturity Fund – Series I (March 2005)
Reliance Fixed Maturity Fund – Series II (April 2005)
Reliance Equity Hybrid Fund (formerly Reliance Regular Savings Fund - Balanced Option) (May 2005)
Reliance Value Fund (formerly Reliance Regular Savings Fund - Equity Option) (May 2005)
Reliance Credit Risk Fund (formerly Reliance Regular Savings Fund – Debt Option) (May 2005)
Reliance Money Market Fund (formerly Reliance Liquidity Fund) (June 2005)
Reliance Tax Saver (ELSS) Fund (July 2005)
Reliance Fixed Tenor Fund (November 2005)
Reliance Focused Large Cap Fund (Formerly Reliance Equity Fund) (February 2006) (Note: Reliance Focused Large Cap Fund has been merged into Reliance Mid & Small Cap Fund and renaming the merged scheme as Reliance Focused Equity Fund with effect from April 28, 2018)
Reliance Fixed Horizon Fund (April 2006)
Reliance Fixed Horizon Fund I (August 2006)
Reliance Fixed Horizon Fund II ( November 2006)
Reliance Focused Equity Fund (formerly Reliance Mid & Small Cap Fund) (November 2006)
Reliance Fixed Horizon Fund III (March 2007)
Reliance Interval Fund (March 2007)
Reliance Low Duration Fund (formerly Reliance Money Manager Fund) (March 2007)
Reliance Large Cap Fund (formerly Reliance Top 200 Fund) (June 2007)

Reliance Fixed Horizon Fund IV (August 2007)
Reliance Fixed Horizon Fund V (September 2007)
Reliance Equity Linked Saving Fund - Series I (December 2007)
Reliance Fixed Horizon Fund VI (December 2007)
Reliance Natural Resources Fund (January 2008) (Note: Scheme Merged with Reliance Vision Fund w.e.f September 07, 2013)
Reliance Fixed Horizon Fund VII (January 2008)
Reliance Fixed Horizon Fund IX (March 2008)
Reliance Fixed Horizon Fund VIII (March 2008)
Reliance Fixed Horizon Fund X (August 2008)
Reliance Fixed Horizon Fund XI (October 2008)
Reliance Fixed Horizon Fund XII (November 2008)
Reliance Infrastructure Fund (June 2009) (Note: Scheme Merged with Reliance Diversified Power Sector Fund w.e.f September 07, 2013)
Reliance Fixed Horizon Fund XIII (September 2009)
Reliance Fixed Horizon Fund XIV (February 2010)
Reliance Fixed Horizon Fund XV (April 2010)
Reliance Dual Advantage Fixed Tenure Fund (May 2010)
Reliance Small Cap Fund (September 2010)
Reliance Index Fund - Sensex Plan (October 2010)
Reliance Fixed Horizon Fund XVI (September 2010)
Reliance Index Fund - Nifty Plan (October 2010)
Reliance Arbitrage Fund (formerly Reliance Arbitrage Advantage Fund) (October 2010)
Reliance Fixed Horizon Fund XVII (December 2010)
Reliance Fixed Horizon Fund XVIII (January 2011)
Reliance Gold Savings Fund (February 2011)
Reliance Fixed Horizon Fund XIX (March 2011)
Reliance Dual Advantage Fixed Tenure Fund I (March 2011)
Reliance Fixed Horizon Fund XX (June 2011)
Reliance Fixed Horizon Fund XXI (October 2011)
Reliance Dual Advantage Fixed Tenure Fund II (February 2012)
Reliance Fixed Horizon Fund XXII (March 2012)
Reliance Yearly Interval Fund (January 2013)
Reliance Dual Advantage fund III (February 2013)
Reliance Fixed Horizon Fund XXIII (February 2013)
Reliance ETF Nifty 100 (Formerly R*Shares CNX 100 ETF) (March 2013)
Reliance Fixed Horizon Fund XXIV (June 2013)
Reliance Interval Fund I – Half Yearly Interval Fund (June 2013)
Reliance Dual Advantage Fixed Tenure Fund IV (July 2013)
Reliance Interval Fund II (October 2013)
Reliance Fixed Horizon Fund XXV (November 2013)
Reliance Close Ended Equity Fund (December 2013)
Reliance Dual Advantage Fixed Tenure Fund V (February 2014)
Reliance Fixed Horizon Fund XXVI (March 2014)
Reliance ETF Dividend Opportunities (Formerly R*Shares Dividend Opportunities ETF) (April 2014)
Reliance ETF Consumption (Formerly R*Shares Consumption ETF) (April 2014)
Reliance Classic Bond Fund (formerly Reliance Corporate Bond Fund) (June 2014)
Reliance Fixed Horizon Fund XXVII (July 2014)
Reliance Dual Advantage Fixed Tenure Fund VI (August 2014)
Reliance Capital Builder Fund (August 2014)
Reliance Japan Equity Fund (August 2014 )

Reliance ETF Sensex (formerly R*Shares Sensex ETF) (September 2014)
Reliance Interval Fund III (September 2014)
Reliance Dual Advantage Fixed Tenure Fund VII (December 2014)
Reliance Fixed Horizon Fund XXVIII (December 2014)
Reliance Capital Builder Fund II (December 2014)
Reliance Retirement Fund (February 2015)
Reliance Equity Savings Fund (May 2015)
Reliance Banking & PSU Debt Fund (May 2015)
Reliance Capital Builder Fund III (June 2015)
Reliance Interval Fund IV (June 2015)
Reliance ETF NV20 (Formerly R*Shares NV20 ETF) (June 2015)
Reliance US Equity Opportunities Fund (July 2015)
Reliance Fixed Horizon Fund XXIX (August 2015)
Reliance Dual Advantage Fixed Tenure Fund VIII (August 2015)
Reliance Fixed Horizon Fund XXX (January 2016)
Reliance Dual Advantage Fixed Tenure Fund IX (February 2016)
Reliance Fixed Horizon Fund XXXI (June 2016)
Reliance ETF Long Term Gilt (Formerly R*shares Long Term Gilt ETF) (July 2016)
Reliance Dual Advantage Fixed Tenure Fund X (November 2016)
Reliance Fixed Horizon Fund XXXII (December 2016)
Reliance Fixed Horizon Fund XXXIII (March 2017)
Reliance Fixed Horizon Fund XXXIV (June 2017)
Reliance Dual Advantage Fixed Tenure Fund XI (April 2017)
Reliance Fixed Horizon Fund XXXV (July 2017)
Reliance Capital Builder Fund IV (October 2017)
Reliance Dual Advantage Fixed Tenure Fund XII (Jan 2018)
Reliance Fixed Horizon Fund XXXVI (Feb 2018)
Reliance Fixed Horizon Fund XXXVII (April 2018)
Reliance Fixed Horizon Fund XXXVIII (June 2018)

Note: Pursuant to categorization of the schemes, the schemes name has been changed.

The following schemes were launched by Goldmansachs Mutual Fund. Subsequently, it was acquired by Reliance Mutual Fund effective from November 05, 2016.

<b>Schemes acquired from Goldmansachs Mutual Fund</b>	<b>Type of change</b>	<b>New scheme name/Merger into existing Schemes of Reliance Mutual Fund</b>
Goldman Sachs Gold Exchange Traded Scheme	Merger	Reliance ETF Gold BeES (Formerly R*Shares Gold BeES)
Goldman Sachs Nifty Exchange Traded Scheme	Merger	Reliance ETF Nifty BeES (Formerly R*Shares Nifty BeES)
Goldman Sachs Banking Index Exchange Traded Scheme	Merger	Reliance ETF Bank BeES (Formerly R*Shares Bank BeES)
CPSE ETF	Transfer	CPSE ETF
Goldman Sachs Liquid Exchange Traded Scheme	Transfer	Reliance ETF Liquid BeES (Formerly R*Shares Liquid BeES)
Goldman Sachs Infrastructure Exchange Traded Scheme	Transfer	Reliance ETF Infra BeES (Formerly R*Shares Infra BeES)
Goldman Sachs PSU Bank Exchange Traded Scheme	Transfer	Reliance ETF PSU Bank BeES (Formerly R*Shares PSU Bank BeES)
Goldman Sachs Nifty Junior Exchange Traded Scheme	Transfer	Reliance ETF Junior BeES (Formerly R*Shares Junior BeES)
Goldman Sachs Hang Seng Exchange Traded Scheme	Transfer	Reliance ETF Hang Seng BeES (Formerly R*Shares Hang Seng BeES)
Goldman Sachs CNX Nifty Shariah Index Exchange Traded Scheme	Transfer	Reliance ETF Shariah BeES (Formerly R*Shares Shariah BeES)
Goldman Sachs India Equity Fund	Merger	Reliance Equity Opportunities Fund
Goldman Sachs CNX 500 Fund	Merger	Reliance Index Fund - Nifty Plan

#### **Other Activities of RNAM**

RNAM has been registered as a Portfolio Manager vide SEBI Registration Number INP000000423. Prior to the SEBI (Change in Conditions of Registration of Certain Intermediaries)(Amendment) Regulations, 2016, the certificate of registration was valid for a period of three years from the date of its issue. After the amendment, the certificate of registration is valid till it has been suspended or cancelled by SEBI. Under this license, RNAM is managing portfolio of its clients in terms of Securities and Exchange Board of India (Portfolio Managers) Regulations, 1993. In addition to this, RNAM also renders advisory services to its offshore clients and an approval to manage and / or advise pooled assets including offshore funds, Insurance funds, provident funds & pension funds is in place. RNAM has also been appointed as the investment manager for Reliance Infrastructure InvIT Fund, which is proposing a public offer of its units in accordance with the SEBI (Infrastructure Investment Trust) Regulations, 2014.

## Subsidiaries of RNAM

From time to time, RNAM has set up subsidiary companies after seeking the necessary approvals and registrations, as applicable, including that from SEBI. Presently, RNAM has following subsidiaries

### In India

- Reliance AIF Management Company Limited for acting as Investment Manager / Advisor of Alternative Investment Funds.

### Overseas

- Reliance Asset Management (Singapore) Pte. Ltd in Singapore; and
- Reliance Asset Management (Mauritius) Limited in Mauritius;

During the process of rendering the above mentioned 'other activities' of RNAM and in operations & management of its subsidiaries, due compliance with the relevant provisions of Regulation 24 of the SEBI [Mutual Fund] Regulations, 1996, is duly ensured and that there is no conflict of interest inter –se between various "other activities", as being directly or indirectly carried out by RNAM.

## Details of AMC Directors

Name	Age/Qualification	Brief Experience
<b>Mr. Kanu Doshi</b>	81 / B.Com., BA, FCA (Chartered Accountant)	Mr. Kanu Doshi is a fellow member of the Institute of Chartered Accountants of India (ICAI) and a partner of Kanu Doshi Associates, chartered accountants. He is also the Dean - Finance, at Welingkar Institute of Management, Mumbai, where he teaches Corporate Tax Planning and Financial Management for Master's Degree of Mumbai University in Management. He regularly contributes articles to leading journals and periodicals, including leading websites. He is the co-author of "Tax Holidays", "Financial Accounting", and "Treatise on Special Economic Zones".
<b>Mr. S.C. Tripathi</b>	72 / M.Sc (Physics - Spl. Electronics), LL B, Postgraduate Diploma in Development Studies (Cantab), AIMA Diploma in Management	Mr. Tripathi has over 20 years of experience at senior levels of the State and Central Government. He has also been in representative positions at the international levels in Energy, Education, Industry, Public Finance, Industrial and Commercial Finance, Investment promotion and Banking. He has held several senior level posts including Principal Secretary in charge of Finance and Industry in Government of UP, Lucknow; Joint Secretary (Economic Affairs); Additional Secretary Mines; and later, as Secretary for Education, and Petroleum and Natural Gas in Government of India. He held the position of Minister, Embassy of India, Tokyo. He was Corporate Chief Executive of Bharat Aluminium Co., National Aluminium Co. and UP Industrial and Investment Co. He is a Fellow Member of Energy Institute, UK; Fellow Member of Institute of Electronics and Telecom Engg, India; Member of Computer Society of India; Member of AIMA; Member of IIPA and Member of Supreme Court Bar Association.
<b>Ms. Ameeta Chatterjee</b>	45 / Post Graduate Diploma in Management from Indian Institute of Management, Bangalore and B.Com(Hons) from Lady Sriram College for Women, Delhi University	Ms. Ameeta Chatterjee has over 18 years of corporate finance experience in developing, managing and executing infrastructure projects across sectors in India and UK.  After starting her career with ICICI Limited in 1995, she moved to KPMG to set up their infrastructure related Corporate Finance team. During her 8 years with KPMG, she gained experience across various sectors including health, education, Public Private Partnerships etc. In 2010, she moved to corporate sector as GM - Investments & Acquisitions at Leighton India Contractors Pvt. Ltd. where she worked on various joint venture projects & also oversaw the finance, tax and secretarial matters.  Since September 2011, she has been working as an independent consultant advising companies on strategic growth, India entry strategy etc. She is also a columnist with Times of India writing on working women issues & she also supports the cause of children's healthcare through Ekam Foundation.
<b>General Prakash (Retd.)</b>	<b>Ved Malik</b> 78 / M. Sc. (Defense Studies), Madras University	General Ved Prakash Malik (Retd.) has worked in the Indian Army as Chief of the Army Staff from October 1, 1997 to September 30, 2000. He had dual responsibility of being an advisor to the Government as well as commander of 1.2 million strong Indian Army to fulfill its national role and assigned missions. During the service at Indian Army, General Malik was bestowed with prestigious awards like Ati Vishista Seva Medal (1986) and Param Vishita Seva Medal (1996). He has also received 'Excellence in Leadership Award' by Atur Foundation, 'Pride of Nation Award' by Doon Citizens Council and 'Distinguished Fellowship' by the Institute of Directors, New Delhi (1999).  Since 2003, General Malik is also serving as an Independent Director/ Advisor of some of the other well known multinational companies.
<b>Mr. Sundeep Sikka *</b>	46 / MBA - Finance, Pune University	Mr. Sundeep Sikka is Executive Director & Chief Executive Officer of the Company and brings with him rich experience in Asset Management. He became the youngest CEO in the Asset Management Industry of India when he was designated as President & CEO of Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited). He has also held both the position of Vice-Chairman and Chairman of the industrial body i.e. AMFI (Association of Mutual Funds in India). Mr. Sikka is a member of the following committees, as well as being the speaker for various domestic and international conferences: <ul style="list-style-type: none"> <li>• Reserve Bank of India - Member of Technical Advisory Committee on Money, Foreign Exchange &amp; Government Securities Markets</li> <li>• National Securities Depository Limited - Member of Executive Committee</li> <li>• Federation of Indian Chambers of Commerce and Industry (FICCI) <ul style="list-style-type: none"> <li>- Member of Capital Markets Committee</li> <li>- Chairperson of Asset Management Sub-Group of Capital Markets Committee</li> </ul> </li> </ul> Apart from the above, Mr. Sikka also serves on Boards of various companies in India and overseas, including on the Board of Association of Mutual Funds of India and Institution for Mutual Fund Intermediaries.

<b>Mr. Jai Anmol Anil Ambani*</b>	25/ Graduate from Warwick Business School UK	Anmol Ambani, studied in Cathedral and John Connon School, Mumbai, till Xth (2007) and thereafter completed his schooling from Seven Oaks School, United Kingdom, in 2009. He did his summer internship with Reliance Mutual Fund (RMF) for two months, in 2009 before joining college, wherein he worked with the RMF Equity Research team and learnt the practical aspects of financial statements, company & sector analysis and portfolio creation. Anmol completed his undergraduate studies – BSC in Management - from Warwick Business School, UK. He has keen interest in Economics and loves to read about macro-economics and policies. He has 4 years of experience in financial services. Presently, he is the Executive Director of Reliance Capital Limited. He is also Director in Reliance Home Finance Limited
<b>Mr. Akira Shibata*</b>	45/ Bachelor of Laws, University of Tokyo, MBA, A.B. Freeman School of Business, Tulane University	Mr. Akira Shibata currently serves as the General Manager / Global Business Planning Department at Nippon Life Insurance Company (Nippon). In his 20-year professional career with Nippon, Mr. Shibata has engaged in Finance Planning & Management business for 3 years. Also, Mr. Shibata has been engaged in Public & Investors Relations for 3 years. Other than above, Mr. Shibata has also spent his professional career in Nippon's U.S. group insurance subsidiary, Nippon Life Insurance Company of America, where he carried the position of Vice President for 4 years (2008 to 2012).
<b>Mr. Minoru Kimura*</b>	50/ B.A. in Laws, Kyoto University, Japan	Mr. Minoru Kimura currently serves as the Executive Officer, Head of Asia Pacific at Nippon Life Insurance Company (Nippon). In his 28-year professional career with Nippon, Mr. Kimura has engaged in corporate planning for more than 10 years. Also, Mr. Kimura has worked for Nissay Asset Management Corporation in Investment Planning for 5 years from 2010 to 2015. Other than above, Mr. Kimura has also spent his professional career in Nissay Deutsche Asset Management Europe Limited and NLI Investments Europe Limited, where he carried the position of Chief Executive Officer for 4 years (2003 to 2007).

\* Associate Director

#### **Duties and Obligations of the AMC**

In terms of Regulations, the Trust Deed and the IMA, the following are duties and obligations of the AMC:

- (1) The AMC shall take all reasonable steps and exercise due diligence to ensure that the investment of funds pertaining to any Scheme is not contrary to the provisions of Regulations and the Trust Deed.
- (2) The AMC shall exercise due diligence and care in all its investment decisions as would be exercised by other persons engaged in the same business.  
The asset management company shall obtain, wherever required under these regulations, prior in-principle approval from the recognized stock exchange(s) where units are proposed to be listed.
- (3) The AMC shall be responsible for the acts of commissions or omissions by its employees or the persons whose services have been procured by the AMC.
- (4) The AMC shall submit to the Trustees quarterly reports on its activities and the compliance with Regulations, amended from time to time.
- (5) The Trustees, at the request of the AMC, may terminate the assignment of the AMC at any time:  
Provided that such termination shall become effective only after the Trustees have accepted the termination of assignment and communicated their decision in writing to the AMC.
- (6) Notwithstanding anything contained in any contract or agreement or termination, the AMC or its directors or other officers shall not be absolved of any liability to the Mutual Fund for their acts of commission or omission, while holding such position or office.
- (7) The Chief Executive Officer of the AMC shall ensure that the Fund complies with the provisions of the Regulations and the Guidelines or circulars issued in relation thereto from time to time and that the investments made by the Fund Managers are in the interest of the Unitholders and shall also be responsible for the overall risk management function of the Fund.
- (8) The Fund Manager shall ensure that the funds of the Scheme are invested to achieve the objectives of the Scheme and are in the interest of the Unitholders.
- (9) An AMC shall not, through any broker associated with the Sponsor, purchase or sell securities, which is average of 5 percent or more of the aggregate purchases and sale of securities made by the mutual fund in all its Schemes:  
Provided that for the purposes of the above, aggregate purchase and sale of securities shall exclude sale and distribution of units issued by the mutual fund:  
Provided further, that the aforesaid limit of 5 percent shall apply for a block of any three months.
- (10) An AMC shall not purchase and sell through any broker (other than broker referred in point number 9 above) which is average of 5% or more of the aggregate purchases and sale of securities made by the mutual fund in all its Schemes, unless the AMC has recorded in writing the justification for exceeding the limit of 5% and reports of all such investments are sent to the Trustees on a quarterly basis:  
Provided that the aforesaid limit shall apply for a block of three months.
- (11) An AMC shall not utilise the services of the Sponsor or any of its associates, employees or their relatives, for the purpose of any securities transaction and distribution and sale of securities:

Provided that an AMC may utilise such services if disclosure to that effect is made to the unitholders and the brokerage or commission paid is also disclosed in the half yearly annual accounts for the Mutual Fund:

Provided further that the Mutual Fund shall disclose at the time of declaring half yearly results:

- (a) Any underwriting obligations undertaken by the Schemes of the Mutual Fund with respect to issue of securities associate companies,
  - (b) Devolvement, if any
  - (c) Subscription by the Schemes in the issue lead managed by associate companies
  - (d) Subscription of any issue of equity or debt on private placement basis where the sponsor or its associate companies have acted as arranger or manager.
- (12) In terms of the SEBI Circular dated May 24, 2001 no brokerage will be payable for investments made by Sponsors of the Mutual Fund in any of the Schemes of the Fund, on a prospective basis.
- (13) The AMC shall file with the Trustees the details of transactions in securities by the Key Personnel of the AMC in their own name or on behalf of the AMC and shall also report to SEBI, as and when required by SEBI.
- (14) In case the AMC enters into any securities transaction with any of its associates, a report to that effect shall be sent to the Trustees at its next meeting.
- (15) In case any company has invested more than 5 percent of the net asset value of a Scheme, the investment made by that Scheme or by any other Scheme of the same mutual fund in that company or its subsidiaries, if any, shall be brought to the notice of the Trustees by the AMC and be disclosed in the half-yearly and annual accounts with justification for such investment provided that the latter investment has been made within one year of the date of the former investment calculated on either side.
- (16) The AMC shall file with the Trustees and SEBI: -
- (a) Detailed bio-data of all its directors along with their interest in other companies within 15 days of their appointment;
  - (b) Any change in the interest of directors every six months and
  - (c) A quarterly report to the Trustees giving details and adequate justification about the purchase and sale of securities of the group companies of the Sponsor or the AMC as the case may be, by the Mutual Fund during the said quarter.
- (17) Each director of the AMC shall file the details of his transactions of dealing in securities with the Trustees on a quarterly basis in accordance with guidelines issued by the Board.
- (18) The AMC shall not appoint any person as Key Personnel who has been found guilty of any economic offence or involved in violation of securities laws.
- (19) The AMC shall appoint Registrars and Transfer Agents who are registered with SEBI. Provided if the work relating to the transfer of Units is processed in-house, the charges at competitive market rates may be debited to the Scheme and for rates higher than the competitive market rates, prior approval of the Trustees shall be obtained and reasons for charging higher rates shall be disclosed in the annual accounts.
- (20) The AMC shall abide by the Code of Conduct as specified in the Fifth Schedule to the Regulations
- (21) The asset management company shall compute and carry out valuation of investments made by its scheme(s) in accordance with the investment valuation norms specified in Eighth Schedule, and shall publish the same.
- (22) The asset management company and the sponsor of the mutual fund shall be liable to compensate the affected investors and/or the scheme for any unfair treatment to any investor as a result of inappropriate valuation.
- (23) The asset management company shall report and disclose all the transactions in debt and money market securities, including inter scheme transfers, as may be specified by the Board.
- (24) The AMC shall not undertake any other business except as permitted under the Regulations. The AMC shall meet with the capital adequacy requirements, if any, separately for each of the separate activity, if any undertaken by the AMC and obtain separate approval, wherever necessary under the Regulations.
- (25) The AMC shall not invest in any of its Schemes unless full disclosure of its intention to invest has been made in the Scheme Information Documents of the respective Scheme.
- (26) The AMC shall not charge any fees on its investment in that Scheme.
- (27) The AMC does not face any contingent interest in connection with the business activities carried on by it.
- (28) The independent directors of the AMC shall pay specific attention to the following, as may be applicable, namely:-
- (a) The IMA and the compensation paid under the agreement.
  - (b) Service contracts with affiliates whether the AMC has charged higher fees than outside contractors for the same services.
  - (c) Selection of the AMC's independent directors
  - (d) Securities transactions involving affiliates to the extent such transactions are permitted.
  - (e) Selecting and nominating individuals to fill independent directors' vacancies.
  - (f) Code of ethics must be designed to prevent fraudulent, deceptive or manipulative practices by insiders in connection with personal securities transactions.

- (g) The reasonableness of fees paid to Sponsors, AMC and others for services provided.
  - (h) Principal underwriting contracts and the renewals.
  - (i) Any service contract with the associates of the AMC.
- (29) In terms of the IMA, the duties and obligations also include the following:
- (a) AMC will be responsible for making, floating, issuing Schemes for the Trust after approval of the same by the Trustees and SEBI as well as investing and managing the funds mobilised under various Schemes, in accordance with the provisions of the Trust Deed and Regulations.
  - (b) AMC must disclose the basis of calculating the repurchase/redemption price and Net Asset Value of the various Schemes of the Fund to the investors, at such intervals as may be specified by SEBI and/or the Trustees and in accordance with the Regulations.
  - (c) AMC must maintain books and records about the operation of various Schemes of the Mutual Fund to ensure compliance with the Regulations and guidelines for Mutual Funds as may be issued by SEBI from time to time, and shall submit a Scheme wise quarterly report on functioning of the Fund to the Trustees or at such intervals and in such manner as may be required or called for by the Trustees or SEBI.
  - (d) AMC shall exercise all due diligence and vigilance in carrying out its duties and in protecting the rights and interest of the unitholders.
  - (e) AMC will at all times ensure that the Trust Fund is segregated from assets of AMC and assets of any other funds for which AMC is responsible.
  - (f) AMC shall submit to the Trustees all information concerning the operation of the various Schemes of the Fund managed by AMC at such intervals and in such manner as required by the Trustees to ensure that AMC is complying with the provisions of the Trust Deed and Regulations.

AMC shall observe the above-mentioned powers, duties and obligations. Notwithstanding this, the powers, duties and obligations as stated in the regulations, from time to time, shall prevail upon the powers stated above.

As and when there is an addition/deletion/modification in the duties and responsibilities of the AMC due to a change in the Regulations, such additions/deletions/modifications shall be applicable in line with SEBI (MF) Regulations from time to time.

The AMC shall not be liable to the Trustees in the event that the Mutual Fund suffers a decline in its Net Asset Value or fails to achieve any increase therein; unless such decline or failure is caused by any acts of commission or omission or by the default or negligence of the AMC, a bonafide error of judgment not being regarded as default or negligence nor as an act of commission or omission.

The investment decisions are taken by a team comprising of the Fund Managers based on research reports, market intelligence, analysis of macro and micro economic indicators, market trends etc. Detailed discussions take place among the team members before investments are finally made. Such discussions/ meetings occur more than once during a day if situations warrant viz. major economic or political events for a review of earlier decisions. The Fund Managers along with their rationale record all such investment decisions.

The performance of the Schemes is reviewed by the Board of AMC and Trustee in their periodical meetings. The Trustees will review the performance of the Schemes on a periodical basis and submit a half yearly report to SEBI on various matters related to compliance and performance of the Schemes. They may also compare the performance of the Scheme against a benchmark index.

**Information on Key Personnel of Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited)**

Name/ Designation	Age/Qualification	Brief Experience
Mr. Sundeep Sikka <b>Executive Director &amp; Chief Executive Officer</b>	46, MBA in Finance	<p><b><u>Over 24 years of experience with NBFCs and Banks</u></b></p> <p><b><u>January 1, 2009 till date</u></b> CEO of RNAM</p> <p><b><u>February 22, 2008 to December 31, 2008</u></b> Dy. CEO of RNAM overseeing the functions of Business Development / Strategy, Sales &amp; Marketing, Product Management, Investor Services &amp; Investor Relations, Operations, Technology, Human Resources, Quality &amp; Knowledge Management, Administration &amp; Infrastructure areas</p> <p><b><u>October 2003 to February 21, 2008</u></b> RNAM Responsible for Business Development / Sales and Distribution in domestic and international market, Product Management, Analytics &amp; Web Initiatives</p> <p><b><u>April 1999 to October 2003</u></b> ICICI Bank Limited Responsible for Market Expansion and Penetration, cross selling of assets, Branch Administration, achieving liability target of the region, responsible for recruitment planning, selection of sales team, channel management, managing existing agents and empanelling new agents for business development</p> <p><b><u>March 97 to March 99</u></b> M.G.F. India Ltd Responsible for business development, Building up direct marketing associate network for car and commercial vehicle financing Fixed Deposit Mobilization</p>

Name/ Designation	Age/Qualification	Brief Experience
<p>Mr. Himanshu Vyapak <b>Deputy - Chief Executive Officer</b></p>	<p>43, MBA (Gold Medalist) , BA (Hons) Economics, Associate in Insurance (Indian Institute Of Insurance)</p>	<p><b><u>Over 20 years of experience in financial service sector</u></b> <b><u>February 22, 2008 till date</u></b> Deputy CEO of RNAM, Heading Sales and Distribution function, Responsible for formulating, executing Business Development, Product, Business Intelligence, IT &amp; Digital function, Market Expansion &amp; penetration strategy of the organization <b><u>February 2007 to February 21, 2008</u></b> RNAM, Head Business Development – Equity &amp; Structured Solutions, PMS <b><u>June 2006 to January 2007</u></b> Reliance Capital Limited -National Sales Manager (Credit Cards &amp; Personal Loans) responsible for setting up the unsecured asset business for Reliance Consumer Finance <b><u>October 2003 to June 2006</u></b> RNAM,(Reliance Mutual Fund) - Zonal Head (North) <b><u>August 1999 to October 2003</u></b> ICICI Bank Limited - Regional Sales Manager responsible for raising deposits &amp; offering liability solutions to institutional investors <b><u>September 1997 to August 1999</u></b> Escorts Finance Limited - Assistant Manager responsible for Asset Financing, Quality of assets, Fixed Deposit mobilization</p>
<p>Mr. Bhalchandra Joshi <b>Chief – Service Delivery and Operations Excellence &amp; Customer Care</b></p>	<p>51, BSC – Chemistry M.M.S. Marketing</p>	<p><b><u>Over 26 years of experience in operations, customer service and business development</u></b> <b><u>October 5, 2009 till date</u></b> RNAM, - Seamless delivery of Service and smooth functioning of Banking operations and R &amp; T operations. <b><u>August 1999 to September 2009</u></b> ICICI Bank Limited - Head SEG Wealth Management and Deposit Mobilisation, Distribution of Third Party Products to Small and Medium Enterprise Customers and mobilize deposits from SMEs.</p>
<p>Mr. Muneesh Sud <b>Chief Legal &amp; Compliance Officer</b></p>	<p>48, B.Com, LL.B, AICWAI, FCS</p>	<p><b><u>Experience of around 28 years across various industries, including as follows:</u></b> <b><u>September 2010 till date</u></b> RNAM, Head – Legal, Secretarial &amp; Compliance: Handling Legal, Secretarial &amp; Compliance functions. <b><u>January 2009 to August 2010</u></b> RNAM, Head - Legal, Secretarial: Handling Legal and Secretarial <b><u>August 2008 to December 2009</u></b> RNAM, Head – Legal, Secretarial &amp; Compliance: Handling Legal, Secretarial &amp; Compliance functions. <b><u>May 2008 to July 2008</u></b> RNAM, Head - Legal: Handling setting up of offshore funds and points of presence, Agreements and other legal issues. <b><u>September 2007 – April 2008</u></b> DLF Hilton Hotels Limited., Vice President – Legal: Land Acquisitions, Handling Joint Venture relationship and Board related matters. <b><u>June 2006 – August 2007</u></b> Unitech Limited., General Counsel - Legal &amp; Corporate Affairs: Listing at London Stock Exchange, Offshore Corporate Structures, Private Equity and Debt transactions. <b><u>January 2005– May 2006</u></b> Great Eastern Energy Corporation Limited., General Counsel - Legal &amp; Corporate Affairs: Listing at London stock Exchange, Board Matters, Compliance &amp; Legal Issues. <b><u>July 2000– December 2004</u></b> Data Access (India) Limited., AVP - Legal &amp; Company Secretary: International Company Incorporations, IPO, Regulatory work with TRAI, Shareholders Issues. <b><u>March 1997 – June 2000</u></b> DCM Technologies Limited., Company Secretary &amp; Sr. Manager- Legal: All Secretarial &amp; legal work.</p>

Name/ Designation	Age/Qualification	Brief Experience
Mr. Prateek Jain, <b>Chief Financial Officer</b>	45 / CA, CS, ICWA	<p><b><u>21 years of total experience in financial service sector</u></b></p> <p><b><u>February 1, 2013 onwards</u></b> RNAM, Chief Financial Officer.</p> <p><b><u>March 2007 till November 2012</u></b> AIG Global Asset Management Company (India) Pvt. Ltd., Chief Financial Officer &amp; Head Risk.</p> <p><b><u>April 2004 till February 2007</u></b> Howden Insurance Brokers (India) Pvt. Ltd. , Head- Finance &amp; accounts.</p> <p><b><u>April 2001 to March 2004</u></b> ICICI Lombard General Insurance Company Ltd as Sr. Manager Accounts &amp; Finance.</p> <p><b><u>October 1998 till March 2001</u></b> Oman National Investment Corporation as Audit Supervisor</p> <p><b><u>March 1997 to September 1998</u></b> A.F Ferguson &amp; Co. as Assistant Manager Audit</p>
Mr. Sandeep Walunj <b>Chief Marketing Officer</b>	47 / BTech and PGPM	<p><b><u>Experience of over 23 years across various industries, including as follows:</u></b></p> <p><b><u>February 22, 2016 - Onwards</u></b> RNAM, – Chief Marketing &amp; Communication Officer</p> <p><b><u>August 2012 – April 2015</u></b> Magma Fincorp Limited – Executive Vice President &amp; Chief Marketing Officer</p> <p><b><u>November 2009 – August 2012</u></b> Future Value Retail Limited – CMO Big Bazaar &amp; Value Formats</p> <p><b><u>January 2007 – October 2009</u></b> PepsiCo India Holdings – Vice President, Innovation</p> <p><b><u>January 2005 – December 2006</u></b> Heineken International's Arabian Gulf JV – Head Of Marketing</p> <p><b><u>August 2002 – January 2005</u></b> Reckitt Benckiser Arabia FZE – Senior Brand Manager</p> <p><b><u>November 2000 – August 2002</u></b> Friesland Middle East (Rainbow Milk) – Product Manager, GCC</p> <p><b><u>December 1997 – October 2000</u></b> Wipro Consumer Care – Brand &amp; Sales Management</p> <p><b><u>June 1996 – November 1997</u></b> LOWE India Ltd – Account Executive</p>
Mr. Milind Nesarikar, <b>Chief Risk Officer</b>	47 / Cost Accountant and Post Graduate Diploma in Management	<p><b><u>Over 23 years of experience in financial services industry.</u></b></p> <p><b><u>December 2016 till date</u></b> RNAM : Chief Risk Officer</p> <p><b><u>November 2016 – November 2016</u></b> RNAM : Risk Management Team</p> <p><b><u>June 2014 – October 2016</u></b> Reliance Capital Limited : Head Internal Audit</p> <p><b><u>February 2013 to May 2014</u></b> Reliance Asset Management (Singapore) Pte. Ltd : Chief Executive Officer</p> <p><b><u>September 2011 to February 2013</u></b> Reliance Asset Management (Singapore) Pte. Ltd. : Deputy Chief Executive Officer</p> <p><b><u>July 2010 to August 2011</u></b> RNAM : Head - New Business Initiatives</p> <p><b><u>June 2007 – June 2010</u></b> RNAM : Head – RTA Operations &amp; Investor Service Officer</p> <p><b><u>April 2004 – May 2007</u></b> RNAM : Regional Head – Central</p> <p><b><u>September 2003 to April 2004</u></b> Thermax Limited : Deputy Manager Accounts &amp; Finance</p>

Name/ Designation	Age/Qualification	Brief Experience
		<p><b><u>February 2001 to August 2003</u></b> Thermax Babcock &amp; Wilcox Limited : Deputy Manager Finance</p> <p><b><u>April 1995 to February 2001</u></b> Thermax Capital Limited : Branch Head</p> <p><b><u>June 1994 to March 1995</u></b> Praj Finance Limited : Relationship Manager</p>
<p>Mr. Vishal Jain <b>ETF Head</b></p>	<p>45 / Post Graduation Diploma in Management (from Goa Institute of Management, Panji)</p>	<p><b><u>Over 21 years of experience in ETF</u></b> <b><u>December 2016 till date</u></b> RNAM : Head of ETF</p> <p><b><u>June 2014-November 2016</u></b> Food Ideas Private Limited-Founder &amp; CEO (Entrepreneurial Venture)-Developing and launching a brand of healthy beverages.</p> <p><b><u>August 2011-May 2014</u></b> Goldman Sachs Asset Management–Chief Investment Officer-In charge of all Investments related activities for ETFs.</p> <p><b><u>April 2001-July 2011</u></b> Benchmark Asset Management Company Private Limited-Chief Investment Officer-In charge of all investments related activities for ETFs.</p>
<p>Mr. Ajay Patel, <b>Head of Banking Operations</b></p>	<p>52 / B.com., A.C.A.</p>	<p><b><u>Over 30 years of post qualification experience across Banking Operations, Capital Market Operations, Accounting and Audits.</u></b></p> <p><b><u>April, 2001 - till date</u></b></p> <ul style="list-style-type: none"> <li>• RNAM: Head - Banking Operations (November 9, 2012 onwards) – Monitoring and controlling Operations, Handling Audits, Streamlining Operational processes, team building, developing and smoothening banking relationship etc.</li> <li>• From April, 2001 - November 8, 2012, worked in various capacities including IT department for developing various modules for security transactions, Supervising NAV process, Settlement of trades etc.</li> </ul> <p><b><u>June, 1999 – March, 2001</u></b> BOB Assets Management Co. Ltd, (Subsidiary Co. of Bank of Baroda) – Senior Manager Operations – In charge of AMC and Mutual Funds Schemes – Finance and Accounts, Audits and Taxation, Member of valuation committee and Audit Committee as per Company’s framework.</p> <p><b><u>December, 1997 - May 1999</u></b> Savani Financials Ltd. (NBFC) – Manger – Accounts and Finance – Handled Accounts and Audits as per Prudential norms of RBI on six monthly basis. Evaluation of credit requirements from six banks for leasing and hire purchase requirements in light of prudential norms. Budgeting cash flows.</p> <p><b><u>April, 1997 - November 1997</u></b> Jayanti Business Machines Ltd. – Manger – Accounts. Supervision of day to day functions across seven branches, Stocks and Debtors receivables statements, Audits etc.</p> <p><b><u>May, 1995 – March, 1997</u></b> Ajcon Capital Markets Ltd. – (NSE broker) - Senior Executive Finance and Back Office Operations. Looked into Financial weekly settlement process across clients, handled clearing house and clients settlement process, Informing Accounts department, handled receivables and Corporate actions on behalf of clients including auction trades.</p> <p><b><u>November, 1993 – February 1995</u></b> Maredias Group – Hotel Maredias, Dubai (UAE) – Manager – Accounts – Handled Accounts and Audits, developed Accounting (IT) systems under UNIX (13 ports), Supervision of receivables along with Sales team, preparing budgets report for management and banks etc.</p> <p><b><u>December 1992 – November 1993</u></b> In practice – M/s V. Shenoy &amp; Associates – Chartered Accountants. – Conducted stock audits and receivables, Bank Audits and Income Tax matters.</p> <p><b><u>February, 1990 – November, 1992</u></b> Maredias Group - Hotel Sagar Plaza – Pune – Chief Accountant Handled Accounts, Taxation and Audits, Preparing Variance Reports, Revenue Reports for Financial Institutions like ICICI and IFCI, Co-ordinated with Banks for Credit limits etc.</p> <p><b><u>March 1985 – January, 1990</u></b> M/s P. P. Patel &amp; Co., - Chartered Accountants – As an Article ship for the period (March, 1985 till March, 1988) – Conducted Tax Audits, Concurrent and Statutory Audits and Taxation matters like Income Tax and Sales Tax.</p>

Name/ Designation	Age/Qualification	Brief Experience
<p>Mr. Arun Sundaresan</p> <p><b>Co-Fund Manager (Quant Fund) &amp; Head - Product Management</b></p>	<p>39 /</p> <p>CFA(USA), PG-DEM, B.E Hons, (Chemical)</p>	<p><b><u>Over 14 years of experience in Capital Markets</u></b></p> <p>Since last 14 years Mr. Arun Sundaresan has been associated with RNAM and during this period he has got experience in various areas. The brief details of the same are as follows:</p> <p><b><u>April 2011 till present</u></b></p> <p>Deputy Head – Product Management Group; responsible for developing, sustaining and promoting products.</p> <p><b><u>April 2010 to March 2011</u></b></p> <p>Chief Manager – Corporate Strategy; responsible for formulating and implementing key strategies from the CEO's office.</p> <p><b><u>April 2009 to March 2010</u></b></p> <p>Regional Head-Kerala; responsible for Sales &amp; Distribution, Operations &amp; Customer Service for Kerala Region.</p> <p><b><u>June 2004 to Mar 2009</u></b></p> <p>Joined RNAM in June &amp; performed various roles in sales &amp; distribution, Chennai.</p> <p><b><u>August 2003 to May 2004</u></b></p> <p>Assistant Manager- Sales - Cholamandalam Distribution Services Limited, as Branch Manager for sales of Mutual Fund Products.</p>
<p>Mr. Bhalchandra Prabhu</p> <p><b>(Lead Operations - responsible for the entire ETF operations).</b></p>	<p>48 / B.Com., BGL</p>	<p><b><u>Over 25 years of experience with the capital Markets</u></b></p> <p><b><u>From November 05, 2016:</u></b></p> <p>RNAM : Lead Operations - responsible for the entire ETF operations.</p> <p><b><u>August 2011 till November 04, 2016</u></b> – worked with Goldman Sachs Asset Management (India) Private Limited.</p> <p><b><u>April 2006 to August 2011</u></b> - Worked with Benchmark Asset Management Company Private Limited.</p> <p><b><u>Prior Experience with Domestic Custody and Stock Exchange</u></b></p> <p><b><u>Oct 2004 to April 2006</u></b> - worked with custody services of Citibank NA. in custody settlement operations.</p> <p><b><u>Sept 1999 – Oct 2004</u></b> - Worked with ABN AMRO Bank and was heading operations.</p> <p><b><u>Sept 1994 – Sept 1999</u></b> - worked with Deutsche Bank AG custody with various processing units.</p> <p><b><u>May 1992 – Sept 1994</u></b> - worked with BOI Shareholding – BSE Clearing House handling Institutions department and was responsible for the settlement of shares and money with the custodians.</p>
<p>Mr. Abhijit Shankar Singh</p> <p><b>Head of International Business</b></p>	<p>41 /</p> <p>Curtin University of Technology, Australia.</p> <p>Bachelor of Commerce (Double Major : Business Management and Marketing)</p>	<p><b><u>Over 16 years of experience in the finance industry in Relationship management &amp; Asset management</u></b></p> <p><b><u>September 5th 2017 till date</u></b></p> <p>Head of International Business, RNAM</p> <p><b><u>January 29, 2015 to September 4th , 2017</u></b></p> <p>Head of Sales, Reliance Asset Management Singapore - Responsible for business development and global asset raising efforts for Indian Equity, Fixed Income and Alternative products. Instrumental in empanelling large distribution houses like DBS Bank and Deutsche Bank. Formed strategic distribution in Europe, Nordics, North America &amp; Latin America via identifying third party distributors.</p> <p><b><u>July 2010 to August 2014</u></b></p> <p>UTI International (Singapore) - Responsible for raising assets across Asia (ex Japan) for Indian Equity and Fixed Income funds. Widening the target segment of all India centric clients to include pension funds and family offices. Expanding business by acquiring new clients and deepening relationships with existing clients.</p> <p><b><u>September 2009 to June 2010</u></b></p> <p>ANZ Bank (Singapore) - Responsible for product development, policy paper conceptualization and liaison with various departments in the private bank. Also for introduced Equity &amp; Fixed Income products to the private bank. Created training module around the product offerings for the front end teams. Also developed methodology for in-house risk rating of different bonds.</p> <p><b><u>November 2005 to June 2009</u></b></p> <p>MIRAE ASSET GLOBAL INVESTMENTS LIMITED (Singapore/Hong Kong) - Responsible for India related real estate and private equity investments. Responsibilities included scouting for acquisition targets in South East Asia. Assisted the Asia Managing Director in strategic planning and expansion.</p>

Name/ Designation	Age/Qualification	Brief Experience
		<p><b><u>October 2004 to April 2005</u></b>            RICHMOND ASSET MANAGEMENT (Singapore/Hong Kong) - Responsible for Portfolio Management, Hedge Fund Manager selection and related research. Present ideas for potential stock selections from India, Singapore and Malaysia markets.</p> <p><b><u>February 2002 to October 2004</u></b>            CAPITAL IQ (S&amp;P) (New Delhi, India) - Responsible for Private Equity research, integration and analysis. Tracked global deals. M&amp;A and IPOs</p> <p><b><u>June 2001 to February 2002</u></b>            OXUS FUND MANAGEMENT (New Delhi, India) - Responsibilities included economic and financial markets research, publication of newsletters, articles and presentations. Also performed valuation of Emerging Market companies for Warburg Pincus, Singapore.</p>
<p>Mr. Vikram Dhawan  <b>Head Commodities</b></p>	<p>48 /            B.E., PGDMM</p>	<p><b><u>Over 24 years of experience</u></b>  <b><u>From October 16, 2017</u></b>  <u>RNAM - Head Commodities</u>  <b><u>May 2013 till Sep 2017</u></b>            Commodity Risk Advisor  <b><u>May 2011 – Apr 2013</u></b>            Risk Manager, Gold Matrix Pte, Singapore  <b><u>April 2009 – May 2011</u></b>            Head Commodities, Reliance Capital Limited.  <b><u>Feb-2007 – April 2009</u></b>            Head Commodities, Reliance Mutual Fund  <b><u>Apr-2005 – Jan 2007</u></b>            Head Commodities, Reliance Capital Limited  <b><u>Jan-2004 – Mar-2005</u></b>            Head Commodity Risk Management, Vedanta Group  <b><u>Nov-2001 – Dec-2003</u></b>            COO, Zee Gold Refinery (Shirpur Gold Refinery)  <b><u>Aug-2000 – Oct-2001</u></b>            Country Manager, N.M. Rothschild &amp; Sons.  <b><u>Jan-1998 – Jul-2000</u></b>            Associate Director, Bank of Nova Scotia  <b><u>Dec-1994 – Dec-1997</u></b>            Head Commodity Hedging, Birla Copper (Hindalco)  <b><u>Sep-1992 – Nov-1994</u></b>            Materials Officer, Synthetics &amp; Chemicals Ltd.</p>
<p>Rajesh K Derhgawen  <b>Chief HR Officer</b></p>	<p>52 /            B.Sc ( Hons ) /            PGDPM</p>	<p><b><u>Over 23 years of experience</u></b>  <b><u>From August 2013 till date</u></b>            RNAM – Chief HR Officer            HR Generalist  <b><u>From May 2005 – August 2013</u></b>            RNAM – Head HR            HR Generalist  <b><u>Dec 2003 – May 2005</u></b>            NITCO Tiles            DGM HR            HR Generalist  <b><u>Mar 1998 – Nov 2003</u></b>            Indofil Chemicals Company            Manager HR            HR Generalist  <b><u>Jul 1996 – Dec 1997</u></b>            Airborne Express            Manager HR            HR Generalist  <b><u>Jul 1994 – Jun 1996</u></b>            Eureka Forbes Ltd.            Area HR Manager for North            Responsible for the entire HR requirements of the Region.</p>

**Information on Fund Managers – Equity (Key Personnel) of Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited)**

<b>Name/Designation</b>	<b>Age/Qualification</b>	<b>Brief Experience</b>
Mr. Manish Gunwani <b>CIO - Equity Investments</b>	46 / B.Tech, PGDM	<b><u>Over 21 years of experience in Capital Markets</u></b> <b><u>From September 05, 2017</u></b> RNAM - CIO - Equity Investments <b><u>2010 - 2017</u></b> ICICI Prudential Asset Management Company Limited - Fund Manager - Equity <b><u>2008-2010</u></b> Vicssoft Technologies - Head-India operations <b><u>2007-2008</u></b> Lehman Brothers - Sr. Analyst <b><u>2006-2007</u></b> Brics Securities - Sr. Analyst <b><u>2004-2006</u></b> Lucky Securities - Analyst <b><u>2000-2004</u></b> Vicssoft Securities - Co-founder <b><u>1999 - 2000</u></b> SSKI Securities - Analyst <b><u>1996-99</u></b> Prime Securities - Analyst
Mr. Ashwani Kumar <b>Senior Fund Manager – Equity</b>	49 / B.Sc., MBA – Finance	<b><u>Over 25 years of experience in capital markets</u></b> <b><u>2003- till date</u></b> RNAM.- Fund Manager - Equity <b><u>1992 – 2003</u></b> Zurich Asset management Co. India P. Ltd -Senior Research Analyst
Mr. Sailesh Raj Bhan <b>Deputy CIO</b>	45 / MBA (Finance) CFA (ICFAI)	<b><u>Over 22 years experience in Equity Securities research and analysis</u></b> <b><u>2003 – till date</u></b> RNAM, – managing various Schemes of Reliance Mutual Fund. <b><u>2001-2003</u></b> Emkay Share & Stock Broker Pvt. Ltd Head – Research <b><u>1996-2001</u></b> Shah & Sequeira Invst. Pvt. Ltd Analyst - Equity research <b><u>1995-1996</u></b> ICFAI- Securities Research Center Analyst – Equity Research
Mr. Sanjay Parekh <b>Senior Fund Manager - Equity</b>	48 / B.Com, ACA	<b><u>Over 23 years of experience in capital market</u></b> <b><u>February 01, 2012 –till date</u></b> RNAM, Senior Fund Manager –Equity Investment- Funds Management and Research <b><u>October 2008 to January 2012</u></b> ICICI Prudential Asset Management Company Limited, CIO- Funds Management and Research <b><u>October 2005 to October 2008</u></b> ASK Investment Managers (I) Limited, CEO & Managing Partner - Funds Management and Research <b><u>February 2002 to October 2005</u></b> Prabhudas Lilladhar Company Ltd, Managing Director - Advisory Services and Research <b><u>February 1999 to February 2002</u></b> Sunidhi Consultancy Services Ltd., Senior Analyst - Research <b><u>May 1995 to Feb 1999</u></b> Insight Asset Management (I) Ltd., Senior Analyst- Research <b><u>May1994 to May 1995</u></b> Capital Market Magazine, Corporate Analyst- Research
Ms. Jahnvee Shah, <b>Co- Fund Manager</b>	36 / MBA - Finance, Bachelor of Science	<b><u>Over 13 years of experience in capital markets</u></b> <b><u>April 2011 onwards</u></b> RNAM, Fund Manager - Overseas Investments <b><u>May 2006 – April 2011</u></b> RNAM, Research Analyst - Equity Investments <b><u>June 2001 – June 2003</u></b> Editors Desk, Financial Express - Assistant

Name/Designation	Age/Qualification	Brief Experience
<p>Mr. Samir Rachh <b>Fund Manager</b></p>	<p>49 / Bachelor of Commerce</p>	<p><b><u>Over 26 years of experience</u></b> <b><u>September 2010 onwards</u></b> RNAM, Fund Manager of - Equity <b><u>October -2007 to August 2010</u></b> RNAM, Senior Analyst involved in research on Select Companies and tracking Few Industries. <b><u>April 2004 to October 2007</u></b> Emkay Global Financial Services Ltd, Head of Research and Portfolio Manager, Heading Research Team and Generating Reports and Ideas, managing PMS Products. <b><u>April 2003 to March 2004</u></b> IndusInd Bank Ltd, Investment Manager, Assisting in fund management and Generating investment ideas. <b><u>October 1998 to March 2003</u></b> Hinduja Finance Ltd, Investment Manager Managing Portion of Company's Investment Book and generating investment ideas</p>
<p>Mr. Sanjay Doshi <b>Fund Manager</b></p>	<p>38 / ACA, MBA (Finance), Cleared CFA Level III</p>	<p><b><u>Over 13 years of experience in capital market</u></b> <b><u>From January 02, 2017:</u></b> RNAM : Fund Manager - Equity <b><u>February 01, 2011 to January 01, 2017</u></b> RNAM, Sr. Analyst Equity Investment <b><u>August 2007 to December 2010</u></b> Macquarie Capital Securities (India) Pvt Ltd – Analyst Equity Research <b><u>September 2005 to July 2007</u></b> JP Morgan Services (India) Pvt Ltd – Associate Convertible Bonds Research</p>
<p>Ms. Payal Wadhwa Kaipunjal <b>Sr. Fund Manager</b></p>	<p>38 / B.Com, MBA., PGDIM, FRM (GARP)</p>	<p><b><u>Over 13 years of experience in the Capital markets</u></b> <b><u>From November 05, 2016:</u></b> RNAM : Sr. Fund Manager - Responsible for ETF Fund Management <b><u>August 2011 till November 04, 2016</u></b> - Goldman Sachs Asset Management (India) Private <b><u>June 2004 till August 2011</u></b> - Benchmark Asset Management company Private Limited.</p>
<p>Ms. Meenakshi Dawar, <b>Fund Manager</b></p>	<p>35 / B.Tech and MBA (IIM Ahmedabad)</p>	<p><b><u>Over 9 years of experience in Indian Equity Markets</u></b> <b><u>March 1, 2017 till now</u></b> RNAM - Fund Manager - Equity <b><u>June 2011 - Feb 2017</u></b> IDFC Mutual Fund - Fund Manager - managing Large Cap and Hybrid Funds <b><u>April 2010 - June 2011</u></b> ICICI Securities – Equity Research Analyst covering listed Indian Equities. Also led an initiative to expand research coverage for mid and small cap companies <b><u>May 2008 - March 2010</u></b> Edelweiss Capital – Associate - Relationship manager for domestic mutual funds and insurance companies</p>
<p>Mr. Ashutosh Bhargava <b>Deputy Investment Strategist and Fund Manager</b></p>	<p>36 / B.Com. MBA (Finance)</p>	<p><b><u>Over 12 years of experience in Capital Markets</u></b> <b><u>September 16, 2017 till date</u></b> RNAM- Deputy Investment Strategist and Fund Manager <b><u>2008- till September 15, 2017</u></b> RNAM - Investment Strategist <b><u>2007- 2008</u></b> Reliance Capital Ltd - Economist <b><u>2005 – 2007</u></b> JPMorgan India Services Private Ltd - Economist</p>

Name/Designation	Age/Qualification	Brief Experience
Mr. Dhruvil Shah <b>Assistant Fund Manager- Equity</b>	36 / B.Com, C.A	<b>Over 11 years of experience in equity research and investments.</b> <b><u>February 01, 2018 till date:</u></b> RNAS - Assistant Fund Manager- Equity <b><u>July 2011 – January 2018</u></b> Birla Sun Life Insurance- AVP Investments, Equity Fund Management and Research <b><u>May 2006 – June 2011</u></b> ASK Investment Managers- Portfolio Manager, Equity Fund Management and Research
Mr. Vinay Sharma <b>Fund Manager</b>	39 / B.Arch, PGDCM	<b>Over 14 years of experience</b> <b><u>April 2018 till date</u></b> RNAS Fund Manager <b><u>January 2010 till March 2018</u></b> ICICI Prudential Asset Management – Fund Manager Equities <b><u>January 2007 – January 2010</u></b> AIG Global Asset Management Company – Equity Research Analyst <b><u>Dec 2004 – January 2007</u></b> J P Morgan India Services Private Limited – Equity Research Analyst <b><u>July 2004 – December 2004</u></b> UTI Bank – management trainee
Ms. Kinjal Desai, <b>Fund Manager - Overseas Investment</b>	29 years, MSc (Economics)	<b>6 years of experience</b> <b><u>From May 25, 2018 onwards</u></b> Fund Manager - Overseas Investment, RNAS <b><u>December 2012 to May 24, 2018</u></b> Associate Equity Investments at RNAS Assisting Lead Analyst in Equity Research, idea generation and sector Monitoring., assisting Fund Managers in stock selection and monitoring of overseas investments

**Information on Fund Managers – Debt (Key Personnel) of Reliance Nippon Life Asset Management Limited (RNAS) (formerly Reliance Capital Asset Management Limited)**

Name/Designation	Age/Qualification	Brief Experience
Mr. Amit Tripathi <b>CIO-Fixed Income</b>	43 / B.Com(H), PGDM	<b>Over 20 years of experience in capital markets</b> <b><u>2003 - till date</u></b> RNAS,: Fund Manager -Fixed Income (Managed various fixed income funds, both open ended and closed ended, across tenors and duration buckets. Active involvement in related activities of risk management, investment and valuation policy framework.) <b><u>1999 – 2003</u></b> The New India Assurance Co. Limited : Assistant Admin Officer - Investment Dept. (Part of the team managing fixed income and mutual fund investment portfolios.) <b><u>1998 – 1999</u></b> Sun Invest Associates Limited : Analyst - Equity Market Research <b><u>1997 - 1998</u></b> CFS Financial Services Pvt. Limited: Equity Research & Arbitrage Trading.
Mr. Prashant Pimple <b>Senior Fund Manager - Fixed Income</b>	40 / B.Com.,MMS,CTM	<b>Over 18 years of experience in Capital Markets</b> <b><u>Oct 2008 till date</u></b> RNAS, <b>Fund Manager</b> - To manager Fixed income Funds <b><u>Oct2007 to Oct 2008</u></b> Fidelity Mutual Fund. Portfolio Manager: To manager Fixed income Portfolio. <b><u>July 2004 to Oct 2007</u></b> RNAS, Fund Manager: To manager Fixed income Funds. <b><u>Feb 2003 to April 2004</u></b> ICICI Bank Portfolio Manager: Portfolio Management for Banks,Corporates/PSUs Provident Fund

Name/Designation	Age/Qualification	Brief Experience
		<p><b><u>Feb 2002 to Jan 2003</u></b> Bank of Bahrain &amp; Kuwait, B.S.C Fixed Income &amp; Money Market Dealer: Management of Banks Investment Portfolio &amp; Funds Management.</p> <p><b><u>April 2000 to Jan 2002</u></b> The Saraswat Co-op Bank Ltd. Fixed Income &amp; Money Market Dealer: Management of Banks Investment Portfolio &amp; Funds Management.</p> <p><b><u>May 1999 to April 2000</u></b> SIDBI, Manager Project Finance Division: To manage responsibilities for project appraisals &amp; monitoring, project evaluation &amp; Execution</p>
Ms. Anju Chhajjer <b>Senior Fund Manager- Debt</b>	46 / B.Com; Chartered Accountant	<p><b><u>Over 21 years of experience</u></b> <b><u>October 2007 till date</u></b> RNAS: <b>Fund Manager</b> - Managing investments for Debt Schemes. <b><u>December 1997 – September 2007</u></b> National Insurance co. Ltd., Investment of Funds in G-Sec, Bonds, Money Market Instruments. Compliance with IRDA Guidelines. <b><u>December 1996 – November 1997</u></b> D.C. Dharewa &amp; Co. Conducting Audit for the firm and reporting to the Proprietor.</p>
Mr. Vivek Sharma <b>Fund Manager – Fixed Income</b>	36 / B.E (Elex.), PGDBM (Finance)	<p><b><u>Over 10 years of experience</u></b> <b><u>September 2013 till date</u></b> RNAS: <b>Asst.Fund Manager</b> - Managing investments for Debt Schemes <b><u>February 22, 2010 - September 2013.</u></b> RNAS, – Responsible for investment/ trading – Fixed Income. <b><u>May 2007 – February 2010</u></b> RNAS, - Assistant Manager – Fixed Income. Responsible for Assisting Fund Managers in FMP/Open ended portfolio analysis &amp; MIS related activities. <b><u>June, 2006 to April 2007</u></b> RNAS, - Management Trainee – Sales &amp; Distribution. Responsible for Product support to corporate sales team across country.</p>
Mr. Siddharth Deb <b>Fund Manager</b>	34 / MMS (Finance), B.Sc (Zoology)	<p><b><u>Over 11 years of experience in the Capital markets</u></b> <b><u>From November 05, 2016:</u></b> RNAS : Responsible for ETF Fund Management on the fixed income. <b><u>August 2011 till November 04, 2016</u></b> Goldman Sachs Asset Management (India) Private Limited – Executive Director, Managing fixed income debt ETF's <b><u>September 2008 – Aug 2011</u></b> Benchmark Asset Management Company Private Limited – Senior Manager Investments <b><u>January 2006 – September 2008</u></b> Fullerton India Credit Company Ltd, Manager – Treasury, managing day today treasury activities in front office.</p>

**Information on Dealers – Equity (Key Personnel) of Reliance Nippon Life Asset Management Limited (RNAS) (formerly Reliance Capital Asset Management Limited)**

Name/Designation	Age/Qualification	Brief Experience
Mr. Anand Gupta <b>Vice President – Equity &amp; Exchange Traded Funds (ETFs)</b>	43 / B.Com, PGDBA	<p><b><u>Over 23 years of experience</u></b> <b><u>February 2008 till date</u></b> RNAS: Vice President – Dealing (Equity) - Trading in Equities and Derivatives. <b><u>May 2005 - February 2008</u></b> ICICI Prudential Asset Management Company Limited, Vice President – Dealings - Trading in Equities and Derivatives. <b><u>April 2003 – May 2005</u></b> Refco - Sify Securities Private Limited., Assistant Vice President – Sales Trading - Sales trading for Mutual Funds and Domestic Institutions.</p>

Mr. Mehul Dama <b>Dealer - ETF</b>	35 / C.A., B.Com	<b><u>Over 13 years of experience</u></b> <b><u>From April 09, 2018 onwards</u></b> RNAM: Dealer - ETF <b><u>November 2016 - April 08, 2018</u></b> RNAM: Lead – Finance ETF <b><u>August 2011 - November 2016</u></b> Goldman Sachs Asset Management (India) Private Limited, Vice President – Controllers. <b><u>January 2010 – August 2011</u></b> Benchmark Asset Management Company Private Limited, Assistant Vice President – Operations / Controllers. <b><u>September 2004 – December 2009</u></b> Lovelock & Lewes – Assistant Manager
Mr. Dharmik Shah, <b>Dealer - Equity</b>	31 / Chartered Financial Analyst, (USA)	<b><u>Over 9 years of experience in equity markets with special focus in derivatives</u></b> <b><u>Oct 2012 to Mar 2017</u></b> CLSA : Sales Trader. Handled equities & derivatives sales and trading for FPIs and local MFs <b><u>May 2008 - Oct 2012</u></b> Antique Stock Broking: Manager, Handled derivatives sales and trading for FPIs and local MFs <b><u>Sep 2007 – May 2008</u></b> Edelweiss: Junior Associate, Part of the prop desk managing index & interest rate arbitrage
Mr. Rohit Hashmukh Shah <b>Dealer – Equity</b>	30 / Chartered Accountant (CA) FRM – GARP US	<b><u>Over 6 years of experience</u></b> <b><u>From September 25, 2014:</u></b> Designated as Dealer- Equity, responsible for Execution of Equity, Derivative and ETF trades at RNAM. <b><u>December 2012 – September 2014</u></b> Previously worked as Manager – Risk Management at RNAM, responsible for ensuring strict adherence to all Regulatory Investment Restrictions and Valuation requirements of Mutual Fund. <b><u>June 2011 to December 2012</u></b> Worked as an Assistant Manager – Risk Management at Mirae Asset Global Investments (India) Pvt. Ltd., responsible for quantitative risk analysis pertaining to Equity Schemes. <b><u>June 2007 to August 2010</u></b> Worked as an Article Trainee with S.R. Batliboi & Chokshi and Chokshi, for Conducting Statutory as well as Concurrent audit of various Mutual Funds.

**Information on Dealer – Debt (Key Personnel) of Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited)**

Name/Designation	Age/Qualification	Brief Experience
Ms. Sharmila Sawant <b>Dealer – Fixed Income</b>	44 / M.A. (Economics)	<b><u>Over 17 years of experience</u></b> <b><u>August 27, 2010 till date</u></b> RNAM, as Dealer. Responsible for investment/trading – Fixed Income. <b><u>From June 2008 to August 26, 2010</u></b> RNAM, as an Economist. Tracking and analyzing key global and Indian economic and fixed income data-points, monitoring performance of FMPs and Interval funds and tracking performance of open ended funds. <b><u>From March 2007 to May 2008</u></b> Reliance Capital Limited, as an economist. Analysis of macro-economic data and projections of key economic variables. <b><u>From March 2005 to March 2007</u></b> Research Department of Clearing Corporation of India Ltd as Senior Executive Officer. Analysis of the data related to money market, government securities market and foreign exchange market and working on government bond index and treasury bill index. <b><u>From December 2000 to March 2005</u></b> Maharashtra Economic Development Council (MEDC), as Research Officer. Comprising, compiling and contributing articles for the organization's monthly magazine 'Monthly Economic Digest'; interviewing eminent personalities from the field of business, finance, etc. for the same as well as editing it. Interacting with industry experts and organizing meetings on issues relating to research and finance. Co-authored MEDC's 'Maharashtra Vision 2005' Report for Govt. of Maharashtra and have authored MEDC's research publication 'Social Infrastructure in Maharashtra'.

Name/Designation	Age/Qualification	Brief Experience
		<p><b><u>From September 1999 to November 2000</u></b> Kirti M. Doongurasee College, Mumbai (an initiative of Deccan Education Society), as Senior Lecturer. Teaching economics to degree college students in Arts &amp; Commerce.</p> <p><b><u>From June 1999 to September 1999</u></b> BIMS Paradise College, Thane, as Senior Lecturer. Teaching economics and foundation course to degree college students in Arts &amp; Commerce.</p> <p><b><u>From February 1999 to April 1999</u></b> Ismail Yusuf College, Mumbai as Senior Lecturer. Teaching economics to degree college students in Arts &amp; Commerce.</p>
Mr. Hardik Shah <b>Dealer – Fixed Income</b>	32 / B.E (I.T), PGDBM (Finance)	<p><b><u>Over 8 years of experience</u></b> <b><u>July 15, 2013 till date</u></b> RNAM. as a Dealer. Responsible for trade execution &amp; decision making for fixed income funds.</p> <p><b><u>From August 2011 – July 2013</u></b> Quantum Advisors Pvt. Ltd. as a Sr. Manager – Fixed Income. Responsible for trade advisory &amp; decision making for fixed income funds.</p> <p><b><u>From March 2010 – August 2011</u></b> Quantum Asset Management Company Pvt. Ltd. as a Manager – Fixed Income. Responsible for trade execution &amp; decision making for fixed income funds.</p> <p><b><u>From June 2009 – March 2010</u></b> ICAP India Pvt. Ltd. as Dealer – Interest Rate Derivatives. Responsible for dealing in interest rate swaps, forex options &amp; corporate bonds.</p>

All the Key Personnel including Fund Managers and Dealers are based at Corporate Office of the AMC.

**Information on Personnel involved in Equity / Economic Research of Reliance Nippon Life Asset Management Limited (RNAM) (formerly Reliance Capital Asset Management Limited)**

Name/ Designation	Brief Experience
Mr. Yatin Matta <b>Research Analyst</b>	Qualified as Masters in Finance, working with RNAM, since September 2010.
Mr. Varun Goenka <b>Research Analyst - Equity</b>	BBA & CFA Level I from ICFAI, Hyderabad. Completed Financial-Engineering program at ISB, Hyderabad. Leading edge in fundamental & quantitative analytics. Working with RNAM, since April 2011. Capital Market experience since 2003 i.e almost 10years. Previously worked with Anand Rathi & JM Financial Group.
Mr. Pratibh Agarwal <b>Research Associate – Equity</b>	Qualification – M.Tech in Electrical Engineering. Joined RNAM, in January, 2014 as Research Associate in Investment – Equity Team. Previously worked with Yoctel Solutions as Senior Consultant From August, 2010 to November, 2013 & Alcatel-Lucent From October, 2009 to July, 2010.
Mr. Bhavik Dave <b>Research Associate</b>	PGDBM – E business Capital Markets, BMS Finance. Mr. Bhavik Dave has joined RNAM, in September 2014 as a Research Associate. He has also worked with Motilal Oswal Securities from October 2013 – September 2014
Mr. Aditiya Biyani <b>Research Associate – Equity</b>	Post Graduation in Financial Management & BA Hons in Global Financial Management. Joined RNAM, in the month of April, 2013. Previously worked with Future Ventures Feb-March 2012 Everstone capital Fund from June - Sep-2010, Future Ventures Jun-Sep-2010, HSBC - Jun to Sep-2011
Mr. Aishwarya Deepak Agarwal <b>Senior Research Analyst - Equity</b>	B.com, CA, CFA. Aishwarya Agarwal Joined RNAM, as a Senior Research Analyst w.e.f. November, 2013. He has Over 7.5 years of experience. Previously worked he with OIL PSU as Assistant Manager From June' 2000 to October' 2005, Irevna (Subsidiary of CRISIL) as Manager Equity Research From November' 2005 to October' 2006, Apollo Sindhoori Capital Investment Ltd. as Research Head From November 2006 to September 2007, B & K Securities as Lead Oil & Gas Analyst From December' 2007 to November' 2009, Alchemy Capital as Buy Side Analyst From November' 2009 to April' 2012, HDFC Securities as Lead Oil & Gas Analyst From May' 2012 to November' 2013
Mr. Tejas Sheth <b>Research Analyst</b>	PGDM in Finance, Bachelors in Management studies, Joined RNAM, as Research Analyst in Investment-Equity from February, 2015. Previously worked as a Research Analyst with Emkay Global Financial Services Ltd from Jan, 2011 to Feb, 2015. Darashaw & Co Pvt Ltd as AVP - Equities From June 2005 to Aug 2010
Mr. Abhinav Bhandari <b>Research Analyst</b>	PGDBM in Finance, Bachelors of Business Administration, Joined RNAM, as Research Analyst in Investment-Equity from February, 2015. Previously worked as a Vice President - Infrastructure with Elara Securities (India) Pvt Ltd from Oct 2009 to Feb 2015 and Pioneer Investcorp Ltd as Research Analyst From April 2007 to Sept 2009

Name/ Designation	Brief Experience
Mr. Shivaji Mehta <b>Research Analyst</b>	Post Graduate Program in Management (Finance), Bachelors of Arts, Joined RNAM, as Research Analyst in Equity Investment from July 2016. Previously worked in Yes Bank as a AVP – Investment Banking (M&A) from May 2014 to June 2016 and Morgan Stanley India Co Pvt Ltd as Analyst From July 2011 to March 2013
Mr. Arjun Sengar <b>Research Associate</b>	BA (Honours) Economics, MSc in Finance and Economics. Arjun Sengar Joined RNAM as Research Associate w.e.f. April 14, 2014. Previously worked with Arivum Business Solutions Private Limited From July 2012 to December 2012 & Indus Balaji Private Equity From Feb 2013 to June 2013.
Mr. Piyush Kumar Pandey <b>Quant Analyst</b>	B.Tech(Electronics Engg), PGDM (Finance), CFA-Level 3. Joined RNAM, as Quant Analyst in Investment-Equity from October, 2014. Previously worked as a Software Engg. with Hewlett Packard June, 2007 to May, 2008. Citigroup as Senior Analyst From May, 2010 to September, 2014.
Ms. Sakshi Goenka <b>Associate Economist</b>	Qualification - MSc. Economics from London School of Economics and Political Science and MBA Finance. Joined RNAM, in June, 2015 as Associate Economist in Investment – Equity Team. Previously worked with Goldman Sachs as Analyst From April 2012 to June, 2013.
Mr. Yash Girija Dayal <b>Research Associate</b>	Bachelor of Technology in Electronics & Telecommunication. Yash Joined RNAM as Research Associate w.e.f. October 2016. Previously worked with Credit Suisse Pvt Ltd  From September 2015 –July 2016 & his internship experience is May 2012 – June 2012 - Om Securities Ltd and May 2011 to June 2011 Asian Electronics Ltd.
Mr. Akshay Sharma <b>Research Associate</b>	Working with RNAM, since May 2016. Was working as Assistant Manager in Product management group and was involved in product analytics and new product development. He has done his MBA from K.J Somaiya Institute of management studies and research and holds a Bachelors in Engineering from Osmania University Hyderabad.
Mr. Akash Pipara <b>Research Associate</b>	Working with RNAM, since March 2018. He is a fresher. He has done his PGDM in Finance Welingkar Institute, Mumbai and holds a Bachelors degree of Commerce from Mumbai University. Also he is pursuing CA and completed 3 years articleship from B.S.R. & Co. (KPMG).

#### E. Service providers

##### (1) Custodian

Deutsche Bank A.G.,  
SEBI Registration No IN/CUS/003  
Deutsche Bank House, Hazarimal Somani Marg, Fort, Mumbai 400 001 INDIA

##### **CITIBANK NA**

SEBI Registration No IN/CUS/004  
First International Financial Centre,  
11th Floor, Plot Nos. C 54 and C55, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400051

The Trustee have appointed the Custodians to the Schemes of Reliance Mutual Fund. All the Custodians are SEBI approved Custodians. The registrations of the Custodians are still valid and effective. The Custodians shall hold the custody and possession of physical gold, Securities and investments of the Fund and will discharge all the functions as are ordinarily discharged by a Custodian. The Trustee reserves the right to change the Custodians, if required.

The Custodians would be entitled to remuneration for their services in accordance with the terms of the Custodian Agreements.

##### (2) Registrar & Transfer Agent

Karvy Computershare (Private) Limited  
Karvy Selenium Tower B, Plot number 31 & 32, Fincial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032, India.  
Phone : +91 – 40-67162222, 33211000, Fax : +91-40-2331-1968 , www.karvy.com

The Board of the Trustees and the AMC have ensured that the Registrar has adequate capacity to discharge responsibilities with regard to processing of applications and dispatching unit certificates to unitholders within the time limit prescribed in the Regulations and also has sufficient capacity to handle investor complaints.

The Trustees has also laid down broad parameters for supervision of the Registrar. As Registrar to the Scheme, R & T Agent will accept and process investor's applications, handle communications with investors, perform data entry services, despatch Account Statements and also perform such other functions as agreed, on an ongoing basis. The Registrar is responsible for carrying out diligently the functions of a Registrar and Transfer Agent and will be paid fees as set out in the agreement entered into with it and as per any modification made thereof from time to time.

Karvy Computershare (Private) Limited is registered with SEBI under registration no. INR000000221

##### (3) Statutory Auditor

Haribhakti & Co. LLP , 705, Leela Business Park, Andheri Kurla Road, Andheri (E), Mumbai – 400 059, INDIA

##### (4) Legal counsel

Not Applicable

(5) **Fund Accountant**

Deutsche Investors Services Private Limited, 4th Floor, Block B1, Nirlon Knowledge Park, Western Express Highway, Goregaon (E), Mumbai - 63.  
Citibank NA, First International Financial Centre, 11th Floor, Plot Nos. C 54 and C55, G Block, Bandra Kurla Complex, Bandra East, Mumbai 400051.

(6) **Collecting Bankers**

During the NFO of the Scheme, the AMC may appoint the Collecting Bankers to accept the applications for investments into the Schemes. The details of the collecting bankers i.e. Name, Address and other required details will be communicated during the respective NFOs of the Schemes or as and when the Bankers are appointed.

**F. Condensed financial information (CFI)**

In terms of the SEBI Regulations, CFI for the Schemes of the Fund launched in the past three fiscal years (excluding redeemed schemes) is provided below:

Historical Cost Per Unit Statistic	RELIANCE JAPAN EQUITY FUND			RELIANCE RETIREMENT FUND - WEALTH CREATION SCHEME		
	26-Aug-14			11-Feb-15		
Date of allotment	Aug 26,2014 to Mar 31,2015	2015-2016	2016-2017	Feb 11,2015 to Mar 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Plan	9.9416	10.3975	10.1187	10.0071	9.9771	9.4700
Dividend Plan	9.9416	10.3975	10.1187	10.0071	9.9771	9.4700
Bonus Plan	9.9416	10.3975	10.1187	10.0071	9.9771	9.4700
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	9.9417	10.4338	10.2325	10.0076	9.9972	9.6419
Direct Plan-Dividend Plan	9.9417	10.4338	10.2325	10.0076	9.9972	9.6419
Direct Plan-Bonus Plan	9.9417	10.4338	10.2325	10.0076	9.9972	9.6419
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Transfer to Reserve (if any)	NA	NA	NA	NA	NA	NA
<b>NAV at the End of period</b>						
Growth Plan	10.3975	10.1187	10.4475	9.9771	9.4700	11.3639
Dividend Plan	10.3975	10.1187	10.4475	9.9771	9.4700	11.3639
Bonus Plan	10.3975	10.1187	10.4475	9.9771	9.4700	11.3639
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.4338	10.2325	10.6320	9.9972	9.6419	11.7739
Direct Plan-Dividend Plan	10.4338	10.2325	10.6320	9.9972	9.6419	11.7739
Direct Plan-Bonus Plan	10.4338	10.2325	10.6320	9.9972	9.6419	11.7739
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
<b>Growth (%)</b>	4.59%	-2.68%	3.25%	-0.30%	-5.08%	20.00%
<b>Institutional Growth (%)</b>	-	-	-	-	-	-

Historical Cost Per Unit Statistic	RELIANCE JAPAN EQUITY FUND			RELIANCE RETIREMENT FUND - WEALTH CREATION SCHEME		
Date of allotment	26-Aug-14			11-Feb-15		
	Aug 26,2014 to Mar 31,2015	2015-2016	2016-2017	Feb 11,2015 to Mar 31,2015	2015-2016	2016-2017
<b>Benchmark</b>	TOPIX			S&P BSE 100		
<b>Benchmark Returns in (%)</b>	9.95%	-12.70%	12.28%	-1.38%	-8.96%	21.17%
<b>Additional Benchmark</b>	S&P BSE Sensex			S&P BSE Sensex		
<b>Additional Benchmark Returns in (%)</b>	5.73%	-9.36%	16.88%	-2.02%	-9.36%	16.88%
<b>Net Assets at the end of the period (Rs in Crs.)</b>	24.86	26.36	26.34	135.20	361.31	692.80
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.06%	2.09%	2.11%	2.99%	2.96%	2.83%

Historical Cost Per Unit Statistic	RELIANCE EQUITY SAVINGS FUND		RELIANCE US EQUITY OPPORTUNITIES FUND		RELIANCE CLOSE ENDED EQUITY FUND II -SERIES A		
Date of allotment	30-May-15		23-Jul-15		29-May-14		
	May 30,2015 to Mar 31,2016	2016-2017	July 23,2015 to Mar 31,2016	2016-2017	May 29,2014 to Mar 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>							
Growth Plan	10.0000	10.1040	10.0000	9.7170	9.9861	13.6738	12.6005
Dividend Plan	10.0000	10.1040	10.0000	9.7170	9.9861	13.6738	11.5668
Bonus Plan	10.0000	10.1040	NA	NA	NA	NA	NA
Monthly Dividend Plan	10.0000	10.1040	NA	NA	NA	NA	NA
Quarterly Dividend Plan	10.0000	10.1040	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.0000	10.1974	10.0000	9.7885	9.9865	13.8179	12.9142
Direct Plan-Dividend Plan	10.0000	10.1974	10.0000	9.7885	9.9865	13.8179	11.8796
Direct Plan-Bonus Plan	10.0000	10.1974	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	10.0000	10.1974	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	10.0000	10.1974	NA	NA	NA	NA	NA
<b>Dividend:</b>							
Dividend Plan	NA	NA	NA	NA	NA	1	1.5
Monthly Dividend Plan	NA	0.35	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	0.30	NA	NA	NA	NA	NA
Direct Plan-Dividend Plan	NA	NA	NA	NA	NA	1	1.5
Direct Plan-Monthly Dividend Plan	NA	0.35	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	0.30	NA	NA	NA	NA	NA
Transfer to Reserve (if any)	NA	NA	NA	NA	NA	NA	NA
<b>NAV at the End of period</b>							
Growth Plan	10.1040	11.4598	9.7170	10.7116	13.6738	12.6005	15.4385
Dividend Plan	10.1040	11.4598	9.7170	10.7116	13.6738	11.5668	12.5850
Bonus Plan	10.1040	11.4598	NA	NA	NA	NA	NA
Monthly Dividend Plan	10.1040	11.0831	NA	NA	NA	NA	NA
Quarterly Dividend Plan	10.1040	11.1339	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.1974	11.6907	9.7885	10.8828	13.8179	12.9142	16.0518
Direct Plan-Dividend Plan	10.1974	11.6907	9.7885	10.8828	13.8179	11.8796	13.1770
Direct Plan-Bonus Plan	10.1974	11.6907	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	10.1974	11.3171	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE EQUITY SAVINGS FUND		RELIANCE US EQUITY OPPORTUNITIES FUND		RELIANCE CLOSE ENDED EQUITY FUND II -SERIES A		
Date of allotment	30-May-15		23-Jul-15		29-May-14		
	May 30,2015 to Mar 31,2016	2016-2017	July 23,2015 to Mar 31,2016	2016-2017	May 29,2014 to Mar 31,2015	2015-2016	2016-2017
Direct Plan-Quarterly Dividend Plan	10.1974	11.3625	NA	NA	NA	NA	NA
<b>Returns</b>							
Growth (%)	1.04%	13.42%	-2.83%	10.24%	36.93%	-7.85%	22.52%
Institutional Growth (%)	-	-	-	-	-	-	-
Benchmark	40% Crisil Liquid Fund Index + 30% Crisil Short Term Bond Fund Index + 30% Nifty 50		S&P 500		S&P BSE 200		
Benchmark Returns in (%)	2.31%	11.14%	-2.02%	14.71%	19.92%	-7.86%	22.47%
Additional Benchmark	S&P BSE Sensex		S&P BSE Sensex		S&P BSE Sensex		
Additional Benchmark Returns in (%)	-8.94%	16.88%	-10.68%	16.88%	15.36%	-9.36%	16.88%
Net Assets at the end of the period (Rs in Crs.)	919.89	526.33	14.26	11.72	223.19	196.53	226.56
Ratio of Recurring expenses to Net Assets (%)	2.47%	2.32%	2.54%	2.46%	2.71%	2.87%	2.90%

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND - SERIES A			RELIANCE CAPITAL BUILDER FUND - SERIES B		
Date of allotment	6-Aug-14			2-Sep-14		
	Aug 06,2014 to Mar 31,2015	2015-2016	2016-2017	Sep 02,2014 to Mar 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Plan	10.0093	12.1469	11.2354	10.0478	11.1416	10.0224
Dividend Plan	10.0093	12.1469	11.2354	10.0478	11.1416	10.0224
Bonus Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.0095	12.2064	11.3864	10.0482	11.2348	10.2581
Direct Plan-Dividend Plan	10.0095	12.2064	11.3864	10.0482	11.2348	10.2581
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Transfer to Reserve (if any)	NA	NA	NA	NA	NA	NA
<b>NAV at the End of period</b>						
Growth Plan	12.1469	11.2354	15.3356	11.1416	10.0224	12.5770
Dividend Plan	12.1469	11.2354	15.3356	11.1416	10.0224	12.5770
Bonus Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	12.2064	11.3864	15.6763	11.2348	10.2581	13.0591
Direct Plan-Dividend Plan	12.2064	11.3864	15.6763	11.2348	10.2581	13.0591

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND - SERIES A			RELIANCE CAPITAL BUILDER FUND - SERIES B		
Date of allotment	6-Aug-14			2-Sep-14		
	Aug 06,2014 to Mar 31,2015	2015-2016	2016-2017	Sep 02,2014 to Mar 31,2015	2015-2016	2016-2017
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
<b>Growth (%)</b>	21.36%	-7.50%	36.49%	10.89%	-10.05%	25.49%
<b>Institutional Growth (%)</b>	-	-	-	-	-	-
<b>Benchmark</b>	S&P BSE 200			S&P BSE 200		
<b>Benchmark Returns in (%)</b>	12.95%	-7.86%	22.47%	7.35%	-7.86%	22.47%
<b>Additional Benchmark</b>	S&P BSE Sensex			S&P BSE Sensex		
<b>Additional Benchmark Returns in (%)</b>	8.93%	-9.36%	16.88%	3.47%	-9.36%	16.88%
<b>Net Assets at the end of the period (Rs in Crs.)</b>	230.43	212.83	286.05	338.97	304.42	380.82
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.78%	2.90%	2.93%	2.83%	2.90%	2.85%

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND – SERIES C			RELIANCE CAPITAL BUILDER FUND II - SERIES A		
Date of allotment	10-Oct-14			23-Dec-14		
	Oct 10,2014 to Mar 31,2015	2015-2016	2016-2017	Dec 23,2014 to Mar 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Plan	9.9964	11.8028	10.3971	10.4472	10.4877	8.7775
Dividend Plan	9.9964	11.8028	10.3971	10.4472	10.4877	8.7775
Bonus Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	9.9969	11.8899	10.6394	10.4474	10.5024	8.8414
Direct Plan-Dividend Plan	9.9969	11.8899	10.6394	10.4474	10.5024	8.8414
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Transfer to Reserve (if any)	NA	NA	NA	NA	NA	NA
<b>NAV at the End of period</b>						
Growth Plan	11.8028	10.3971	12.9882	10.4877	8.7775	11.9094
Dividend Plan	11.8028	10.3971	12.9882	10.4877	8.7775	11.9094
Bonus Plan	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	11.8899	10.6394	13.4831	10.5024	8.8414	12.0652
Direct Plan-Dividend Plan	11.8899	10.6394	13.4831	10.5024	8.8414	12.0652
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND – SERIES C			RELIANCE CAPITAL BUILDER FUND II - SERIES A		
Date of allotment	10-Oct-14			23-Dec-14		
	Oct 10,2014 to Mar 31,2015	2015-2016	2016-2017	Dec 23,2014 to Mar 31,2015	2015-2016	2016-2017
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
Growth (%)	18.07%	-11.91%	24.92%	0.39%	-16.31%	35.68%
Institutional Growth (%)	-	-	-	-	-	-
Benchmark	S&P BSE 200			S&P BSE 200		
Benchmark Returns in (%)	10.28%	-7.86%	22.47%	4.10%	-7.86%	22.47%
Additional Benchmark	S&P BSE Sensex			S&P BSE Sensex		
Additional Benchmark Returns in (%)	6.31%	-9.36%	16.88%	1.64%	-9.36%	16.88%
Net Assets at the end of the period (Rs in Crs.)	488.48	428.91	533.25	478.54	400.34	525.26
Ratio of Recurring expenses to Net Assets (%)	2.89%	2.93%	2.80%	2.56%	2.83%	2.84%

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND II - SERIES B			RELIANCE CAPITAL BUILDER FUND II - SERIES C			RELIANCE CAPITAL BUILDER FUND III - SERIES A	
Date of allotment	30-Jan-15			27-Mar-15			30-Jun-15	
	Jan 30,2015 to Mar 31,2015	2015-2016	2016-2017	Mar 27,2015 to Mar 31,2015	2015-2016	2016-2017	Jun 30,2015 to Mar 31,2016	2016-2017
<b>NAV at the beginning of the period</b>								
Growth Plan	10.0573	10.1046	8.1875	10.0000 ##	10.0000 ##	8.8901	10.0000	9.0809
Dividend Plan	10.0573	10.1046	8.1875	10.0000 ##	10.0000 ##	8.8901	10.0000	9.0809
Bonus Plan	NA	NA	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.0577	10.1305	8.3417	10.0000 ##	10.0000 ##	9.0297	10.0000	9.1877
Direct Plan-Dividend Plan	10.0577	10.1305	8.3417	10.0000 ##	10.0000 ##	9.0297	10.0000	9.1877
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>								
Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Transfer to Reserve (if any)	NA	NA	NA	NA	NA	NA	NA	NA
<b>NAV at the End of period</b>								
Growth Plan	10.1046	8.1875	10.3227	10.0000 ##	8.8901	11.3649	9.0809	11.0886
Dividend Plan	10.1046	8.1875	10.3227	10.0000 ##	8.8901	11.3649	9.0809	11.0886
Bonus Plan	NA	NA	NA	NA	NA	NA	NA	NA
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Growth Plan	10.1305	8.3417	10.6683	10.0000 ##	9.0297	11.6885	9.1877	11.3278
Direct Plan-Dividend Plan	10.1305	8.3417	10.6683	10.0000 ##	9.0297	11.6885	9.1877	11.3278
Direct Plan-Bonus Plan	NA	NA	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE CAPITAL BUILDER FUND II - SERIES B			RELIANCE CAPITAL BUILDER FUND II - SERIES C			RELIANCE CAPITAL BUILDER FUND III - SERIES A	
Date of allotment	30-Jan-15			27-Mar-15			30-Jun-15	
	Jan 30,2015 to Mar 31,2015	2015-2016	2016-2017	Mar 27,2015 to Mar 31,2015	2015-2016	2016-2017	Jun 30,2015 to Mar 31,2016	2016-2017
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Quarterly Dividend Plan	NA	NA	NA	NA	NA	NA	NA	NA
<b>Returns</b>								
<b>Growth (%)</b>	0.47%	-18.97%	26.08%	NA	-11.10%	27.84%	-9.19%	22.11%
<b>Institutional Growth (%)</b>	-	-	-	-	-	-	-	-
<b>Benchmark</b>	S&P BSE 200			S&P BSE 200			S&P BSE 200	
<b>Benchmark Returns in (%)</b>	-2.85%	-7.86%	22.47%	NA	-7.86%	22.47%	-6.86%	22.47%
<b>Additional Benchmark</b>	S&P BSE Sensex			S&P BSE Sensex			S&P BSE Sensex	
<b>Additional Benchmark Returns in (%)</b>	-4.20%	-9.36%	16.88%	NA	-9.36%	16.88%	0.64%	16.88%
<b>Net Assets at the end of the period (Rs in Crs.)</b>	1,083.67	875.95	1,099.73	410.11	362.10	462.32	83.68	102.18
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.49%	2.70%	2.54%	2.24%	2.93%	2.65%	2.90%	2.69%

## NAVs of below mentioned schemes are disclosed as @ Rs. 10/- (i.e. the unit price at the time of NFO), being the scheme first NAV is declared after 31st March 2015

Historical Cost Per Unit Statistic	RELIANCE ETF CONSUMPTION			RELIANCE ETF DIVIDEND OPPORTUNITIES		
Date of allotment	3-Apr-14			15-Apr-14		
	Apr 03,2014 to Mar 31,2015	2015-2016	2016-2017	Apr 15,2014 to Mar 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Dividend Payout Option	26.7200	34.4294	34.8969	17.1874	20.6034	19.1262
<b>Dividend:</b>						
Dividend Payout Option	NA	NA		NA	NA	
Transfer to Reserve (If Any)	NA	NA		NA	NA	
<b>NAV at the end of the period</b>						
Dividend Payout Option	34.4294	34.8969	41.3922	20.6034	19.1262	25.1451
<b>Returns in (%) -</b>						
<b>Dividend Payout (%)</b>	28.85%	1.36%	18.61%	19.88%	-7.17%	31.47%
<b>Benchmark</b>	Nifty India Consumption			Nifty Dividend Opportunities 50		
<b>Benchmark Returns in (%)</b>	28.04%	-0.11%	17.36%	17.38%	-9.98%	28.41%
<b>Additional Benchmark</b>	S&P BSE Sensex	S&P BSE Sensex	S&P BSE Sensex	S&P BSE Sensex	S&P BSE Sensex	S&P BSE Sensex
<b>Additional Benchmark Returns in (%)</b>	24.21%	-9.36%	16.88%	24.34%	-9.36%	16.88%
<b>Net Assets at end of the period (Rs. Cr.)</b>	13.96	14.15	16.79	13.05	12.03	15.81
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.08%	0.07%	0.09%	0.06%	0.08%	0.10%

Historical Cost Per Unit Statistic	RELIANCE ETF SENSEX			RELIANCE ETF NV20		RELIANCE ETF LONG TERM GILT
Date of allotment	24-Sep-14			18-Jun-15		5-Jul-16
	Sep 24,2014 to Mar 31,2015	2015-2016	2016-2017	Jun 18,2015 to Mar 31,2016	2016-2017	Jul 05,2016 to March 31,2017
<b>NAV at the beginning of the period</b>						
Dividend Payout Option	267.7561	280.9691	258.5695	371.9050	359.5174	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA		NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE ETF SENSEX			RELIANCE ETF NV20		RELIANCE ETF LONG TERM GILT
Date of allotment	24-Sep-14			18-Jun-15		5-Jul-16
	Sep 24,2014 to Mar 31,2015	2015-2016	2016-2017	Jun 18,2015 to Mar 31,2016	2016-2017	Jul 05,2016 to March 31,2017
Transfer to Reserve (If Any)	NA	NA		NA	NA	NA
<b>NAV at the end of the period</b>						
Dividend Payout Option	280.9691	258.5695	306.0234	359.5174	408.8320	16.7534
<b>Returns in (%)</b>						
<b>Dividend Payout (%)</b>	4.93%	-7.97%	18.35%	-3.33%	13.72%	67.53%
<b>Benchmark</b>	S&P BSE Sensex			Nifty 50 Value 20		Nifty 8-13 yr G-Sec Index
<b>Benchmark Returns in (%)</b>	4.53%	-9.36%	16.88%	NA	-4.26%	8.98%
<b>Additional Benchmark</b>	Nifty 50			S&P BSE Sensex		Crisil 10 Yr Gilt Index
<b>Additional Benchmark Returns in (%)</b>	6.11%	-8.86%	18.55%	NA	-6.54%	9.27%
<b>Net Assets at end of the period (Rs. Cr.)</b>	72.25	38.04	40.13	16.70	15.31	20.55
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.19%	0.09%	0.07%	0.39%	0.39%	0.04%

Historical Cost Per Unit Statistic	RELIANCE CORPORATE BOND FUND			RELIANCE RETIREMENT FUND - INCOME GENERATION SCHEME			RELIANCE BANKING & PSU DEBT FUND	
Date of allotment	26-Jun-14			11-Feb-15			15-May-15	
	Jun 26,2014 to March 31,2015	2015-2016	2016-2017	Feb 11,2015 to March 31,2015	2015-2016	2016-2017	May 15,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>								
Growth Plan	10.0106	10.9322	11.8405	10.0028	10.0047	10.3056	10.0000	10.7884
Dividend Plan	10.0106	10.7601	11.6541	10.0028	10.0047	10.3056	10.0000	10.7884
Bonus Plan	10.0106	10.9322	11.8405	10.0028	10.0047	10.3056	10.0000	10.7884
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	10.0000	10.2414
Quarterly Dividend Plan	10.0106	10.2480	10.3683	NA	NA	NA	10.0000	10.2224
Weekly Dividend Plan	NA	NA	NA	NA	NA	NA	10.0000	10.1236
Direct Plan-Growth Plan	10.0108	10.9951	12.0075	10.0032	10.0243	10.4848	10.0000	10.8074
Direct Plan-Dividend Plan	10.0108	10.8054	11.8005	10.0032	10.0243	10.4848	10.0000	10.8074
Direct Plan-Bonus Plan	10.0108	10.9951	12.0074	10.0032	10.0243	10.4848	10.0000	10.8074
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	10.0000	10.2466
Direct Plan-Quarterly Dividend Plan	10.0108	10.2548	10.3884	NA	NA	NA	10.0000	10.2267
Direct Plan-Weekly Dividend Plan	NA	NA	NA	NA	NA	NA	10.0000	10.1237
<b>Dividend:</b>								
Dividend Plan	0.1608	Nil	1.5407	NIL	Nil	Nil	Nil	Nil
Monthly Dividend Plan	Nil	Nil	Nil	NIL	Nil	Nil	0.5302	0.8787
Quarterly Dividend Plan	0.6640	0.7073	0.8959	NIL	Nil	Nil	0.5527	0.7816
Weekly Dividend Plan	Nil	Nil	Nil	NIL	Nil	Nil	0.6431	0.8911
Direct Plan-Dividend Plan	0.1765	Nil	1.6956	NIL	Nil	Nil	Nil	Nil
Direct Plan-Monthly Dividend Plan	Nil	Nil	Nil	NIL	Nil	Nil	0.5431	0.8948
Direct Plan-Quarterly Dividend Plan	0.7170	0.7815	0.9837	NIL	Nil	Nil	0.5668	0.7952
Direct Plan-Weekly Dividend Plan	Nil	Nil	Nil	NIL	Nil	Nil	0.6608	0.9122
Transfer to Reserve (If Any)								
<b>NAV at the end of the period</b>								
Growth Plan	10.9322	11.8405	13.1658	10.0047	10.3056	11.4946	10.7884	11.7875
Dividend Plan	10.7601	11.6541	11.2659	10.0047	10.3056	11.4946	10.7884	11.7875
Bonus Plan	10.9322	11.8405	13.1658	10.0047	10.3056	11.4946	10.7884	11.7875

Historical Cost Per Unit Statistic	RELIANCE CORPORATE BOND FUND			RELIANCE RETIREMENT FUND - INCOME GENERATION SCHEME			RELIANCE BANKING & PSU DEBT FUND	
Date of allotment	26-Jun-14			11-Feb-15			15-May-15	
	Jun 26,2014 to March 31,2015	2015-2016	2016-2017	Feb 11,2015 to March 31,2015	2015-2016	2016-2017	May 15,2015 to March 31,2016	2016-2017
Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	10.2414	10.2751
Quarterly Dividend Plan	10.2480	10.3683	10.5927	NA	NA	NA	10.2224	10.3580
Weekly Dividend Plan	NA	NA	NA	NA	NA	NA	10.1236	10.1337
Direct Plan-Growth Plan	10.9951	12.0075	13.4695	10.0243	10.4848	11.8668	10.8074	11.8319
Direct Plan-Dividend Plan	10.8054	11.8005	11.3597	10.0243	10.4848	11.8668	10.8074	11.8319
Direct Plan-Bonus Plan	10.9951	12.0074	13.4695	10.0243	10.4848	11.8668	10.8074	11.8319
Direct Plan-Monthly Dividend Plan	NA	NA	NA	NA	NA	NA	10.2466	10.2854
Direct Plan-Quarterly Dividend Plan	10.2548	10.3884	10.6215	NA	NA	NA	10.2267	10.3702
Direct Plan-Weekly Dividend Plan	NA	NA	NA	NA	NA	NA	10.1237	10.1329
<b>Returns</b>								
<b>Growth plan (%)</b>								
<b>Benchmark</b>	Crisil Composite Bond Fund Index			Crisil MIP Blended Fund Index			Crisil Short Term Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-0.32%	8.24%	11.09%	0.74%	5.67%	11.09%	7.60%	11.09%
<b>Additional Benchmark Returns in (%)</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index	
<b>Additional Benchmark</b>	11.79%	7.97%	11.87%	1.01%	7.97%	11.87%	8.36%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	895.49	1,307.63	5,408.79	50.92	88.41	167.69	2,346.85	5,260.86
<b>Ratio of Recurring expenses to Net Assets (%)</b>	1.48%	1.61%	1.61%	2.36%	2.60%	2.62%	0.20%	0.29%

Historical Cost Per Unit Statistic	RELIANCE INTERVAL FUND - III - SERIES 1			RELIANCE INTERVAL FUND - IV- SERIES 2		RELIANCE INTERVAL FUND - IV- SERIES 3	
Date of allotment	26-Sep-14			13-Jul-15		22-Jul-15	
	Sep 26,2014 to March 31,2015	2015-2016	2016-2017	Jul 13,2015 to March 31,2016	2016-2017	Jul 22,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>							
Growth Plan	10.0043	10.4757	11.2809	10.0000	10.5781	10.0000	10.5293
Dividend Plan	NA	NA	NA	10.0000	10.5781	10.0000	10.5293
Direct Plan-Growth Plan	10.0043	10.4811	11.2951	10.0000	10.6544	10.0000	10.5952
Direct Plan-Dividend Plan	NA	NA	NA	10.0000	10.6544	10.0000	10.5952
<b>Dividend:</b>							
Dividend Plan	NIL	Nil	Nil	Nil	Nil	Nil	Nil
Direct Plan-Dividend Plan	NIL	Nil	Nil	Nil	Nil	Nil	Nil
Transfer to Reserve (If Any)							
<b>NAV at the end of the period</b>							
Growth plan	10.4757	11.2809	12.1111	10.5781	11.6045	10.5293	11.4118
Dividend plan	NA	NA	NA	10.5781	11.6045	10.5293	11.4118
Direct Plan-Growth Plan	10.4811	11.2951	12.1387	10.6544	11.8057	10.5952	11.5871
Direct Plan-Dividend Plan	NA	NA	NA	10.6544	11.8057	10.5952	11.5871
<b>Returns</b>							
Growth plan (%)	4.71%	7.69%	7.36%	5.78%	9.70%	5.29%	8.38%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	5.35%	8.47%	9.10%	-3.71%	11.09%	-4.15%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	

Historical Cost Per Unit Statistic	RELIANCE INTERVAL FUND - III - SERIES 1			RELIANCE INTERVAL FUND - IV- SERIES 2		RELIANCE INTERVAL FUND - IV- SERIES 3	
Date of allotment	26-Sep-14			13-Jul-15		22-Jul-15	
	Sep 26,2014 to March 31,2015	2015-2016	2016-2017	Jul 13,2015 to March 31,2016	2016-2017	Jul 22,2015 to March 31,2016	2016-2017
Additional Benchmark Returns in (%)	8.86%	7.97%	11.87%	7.71%	11.87%	7.23%	11.87%
Net Assets at end of the period (Rs. Cr.)	65.73	70.81	50.86	109.50	120.56	63.75	69.66
Ratio of Recurring expenses to Net Assets (%)	0.13%	0.10%	0.05%	0.79%	0.78%	0.10%	0.10%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN F			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN G		
Date of allotment	11-Apr-14			29-Apr-14		
	Apr 11,2014 to March 31,2015	2015-2016	2016-2017	Apr 29,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0004	11.2154	11.3633	10.0159	11.4207	11.8587
Dividend Payout Option	10.0004	11.2154	11.3633	10.0159	11.4207	11.8587
Direct Plan-Growth Option	10.0006	11.3387	11.6618	10.0162	11.5432	12.1712
Direct Plan-Dividend Payout Option	10.0006	11.3387	11.6618	10.0162	11.5432	12.1712
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	11.2154	11.3633	11.8693	11.4207	11.8587	12.8052
Dividend Payout Option	11.2154	11.3633	11.8693	11.4207	11.8587	12.8052
Direct Plan-Growth Option	11.3387	11.6618	12.3683	11.5432	12.1712	13.3493
Direct Plan-Dividend Payout Option	11.3387	11.6618	12.3683	11.5432	12.1712	13.3493
<b>Returns</b>						
Growth plan (%)	12.15%	1.32%	4.45%	14.03%	3.84%	7.98%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		
<b>Benchmark Returns in (%)</b>	16.58%	5.67%	12.30%	15.49%	5.67%	12.30%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
<b>Additional Benchmark Returns in (%)</b>	15.24%	7.97%	11.87%	13.95%	7.97%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	29.00	29.20	30.50	26.83	27.52	29.71
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.42%	2.75%	2.77%	2.42%	2.75%	2.77%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN H			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN A		
Date of allotment	6-Jun-14			2-Aug-14		
	Jun 06,2014 to March 31,2015	2015-2016	2016-2017	Aug 02,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0107	10.8986	11.0154	10.0083	11.4345	10.5080
Dividend Payout Option	10.0107	10.8986	11.0154	10.0083	11.4345	10.5080
Direct Plan-Growth Option	10.0110	11.0064	11.3027	10.0085	11.5072	10.6797
Direct Plan-Dividend Payout Option	10.0110	11.0064	11.3027	10.0085	11.5072	10.6797
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN H			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN A		
Date of allotment	6-Jun-14			2-Aug-14		
	Jun 06,2014 to March 31,2015	2015-2016	2016-2017	Aug 02,2014 to March 31,2015	2015-2016	2016-2017
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8986	11.0154	11.5451	11.4345	10.5080	11.5871
Dividend Payout Option	10.8986	11.0154	11.5451	11.4345	10.5080	11.5871
Direct Plan-Growth Option	11.0064	11.3027	12.0394	11.5072	10.6797	11.8865
Direct Plan-Dividend Payout Option	11.0064	11.3027	12.0394	11.5072	10.6797	11.8865
<b>Returns</b>						
Growth plan (%)	8.87%	1.07%	4.81%	14.25%	-8.10%	10.27%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		
<b>Benchmark Returns in (%)</b>	10.63%	5.67%	12.30%	10.03%	5.67%	12.30%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
<b>Additional Benchmark Returns in (%)</b>	10.77%	7.97%	11.87%	11.02%	7.97%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	120.10	120.62	126.37	151.71	138.31	151.50
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.43%	2.70%	2.70%	2.46%	2.54%	2.37%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN B			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN C		
Date of allotment	27-Aug-14			1-Oct-14		
	Aug 27,2014 to March 31,2015	2015-2016	2016-2017	Oct 01,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0036	11.0294	10.2763	10.0081	11.0757	10.2288
Dividend Payout Option	10.0036	11.0294	10.2763	10.0081	11.0757	10.2288
Direct Plan-Growth Option	10.0039	11.0841	10.4150	10.0084	11.1311	10.3966
Direct Plan-Dividend Payout Option	10.0039	11.0841	10.4150	10.0084	11.1311	10.3966
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	11.0294	10.2763	11.1766	11.0757	10.2288	11.1045
Dividend Payout Option	11.0294	10.2763	11.1766	11.0757	10.2288	11.1045
Direct Plan-Growth Option	11.0841	10.4150	11.4255	11.1311	10.3966	11.4171
Direct Plan-Dividend Payout Option	11.0841	10.4150	11.4255	11.1311	10.3966	11.4171
<b>Returns</b>						
Growth plan (%)	10.25%	-6.83%	8.76%	10.67%	-7.65%	8.56%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		
<b>Benchmark Returns in (%)</b>	8.87%	5.67%	12.30%	7.71%	5.67%	12.30%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
<b>Additional Benchmark Returns in (%)</b>	10.42%	7.97%	11.87%	9.00%	7.97%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	48.58	45.21	49.18	91.56	83.12	89.82
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.55%	2.77%	2.79%	2.57%	2.74%	2.75%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN D			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN E		
Date of allotment	9-Oct-14			28-Oct-14		
	Oct 09,2014 to March 31,2015	2015-2016	2016-2017	Oct 28,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0107	10.6448	10.8342	10.0170	10.8114	10.0854
Dividend Payout Option	10.0107	10.6448	10.8342	10.0170	10.8114	10.0854
Direct Plan-Growth Option	10.0110	10.6957	11.0023	10.0172	10.8575	10.2433
Direct Plan-Dividend Payout Option	10.0110	10.6957	11.0023	NA	NA	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.6448	10.8342	11.6754	10.8114	10.0854	10.9316
Dividend Payout Option	10.6448	10.8342	11.6754	10.8114	10.0854	10.9316
Direct Plan-Growth Option	10.6957	11.0023	11.9757	10.8575	10.2433	11.2311
Direct Plan-Dividend Payout Option	10.6957	11.0023	11.9757	NA	NA	NA
<b>Returns</b>						
Growth plan (%)	6.33%	1.78%	7.76%	7.93%	-6.72%	8.39%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		
<b>Benchmark Returns in (%)</b>	7.39%	5.67%	12.30%	6.11%	5.67%	12.30%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
<b>Additional Benchmark Returns in (%)</b>	8.71%	7.97%	11.87%	7.24%	7.97%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	44.07	44.85	47.69	102.91	94.24	102.16
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.58%	2.60%	2.45%	2.57%	2.75%	2.78%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN F			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN A		
Date of allotment	13-Nov-14			8-Dec-14		
	Nov 13,2014 to March 31,2015	2015-2016	2016-2017	Dec 08,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0031	10.3408	10.6740	10.0275	10.1807	9.9745
Dividend Payout Option	10.0031	10.3408	10.6740	10.0275	10.1807	9.9745
Direct Plan-Growth Option	10.0034	10.3802	10.8363	10.0278	10.2126	10.1192
Direct Plan-Dividend Payout Option	10.0034	10.3802	10.8363	10.0278	10.2126	10.1192
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.3408	10.6740	11.3960	10.1807	9.9745	10.5890
Dividend Payout Option	10.3408	10.6740	11.3960	10.1807	9.9745	10.5890
Direct Plan-Growth Option	10.3802	10.8363	11.7029	10.2126	10.1192	10.8668
Direct Plan-Dividend Payout Option	10.3802	10.8363	11.7029	10.2126	10.1192	10.8668
<b>Returns</b>						
Growth plan (%)	3.38%	3.22%	6.76%	1.53%	-2.03%	6.16%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VI - PLAN F			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN A		
Date of allotment	13-Nov-14			8-Dec-14		
	Nov 13,2014 to March 31,2015	2015-2016	2016-2017	Dec 08,2014 to March 31,2015	2015-2016	2016-2017
Benchmark Returns in (%)	4.51%	5.67%	12.30%	2.92%	5.67%	12.30%
Additional Benchmark	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
Additional Benchmark Returns in (%)	6.18%	7.97%	11.87%	3.56%	7.97%	11.87%
Net Assets at end of the period (Rs. Cr.)	91.67	94.21	99.74	87.29	84.72	89.55
Ratio of Recurring expenses to Net Assets (%)	2.30%	2.47%	2.49%	2.31%	2.47%	2.48%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN B			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN C		
Date of allotment	9-Jan-15			5-Feb-15		
	Jan 09,2015 to March 31,2015	2015-2016	2016-2017	Feb 05,2015 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0057	10.1244	9.9461	10.0061	9.8414	9.7716
Dividend Payout Option	10.0057	10.1244	9.9461	10.0061	9.8414	9.7716
Direct Plan-Growth Option	10.0060	10.1472	10.0816	10.0063	9.8562	9.8974
Direct Plan-Dividend Payout Option	10.0060	10.1472	10.0816	10.0063	9.8562	9.8974
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.1244	9.9461	10.6919	9.8414	9.7716	10.3222
Dividend Payout Option	10.1244	9.9461	10.6919	9.8414	9.7716	10.3222
Direct Plan-Growth Option	10.1472	10.0816	10.9628	9.8562	9.8974	10.5759
Direct Plan-Dividend Payout Option	10.1472	10.0816	10.9628	9.8562	9.8974	10.5759
<b>Returns</b>						
Growth plan (%)	1.19%	-1.76%	7.50%	-1.65%	-0.71%	5.63%
<b>Benchmark</b>						
Crisil MIP Blended Fund Index						
Benchmark Returns in (%)	2.63%	5.67%	12.30%	0.60%	5.67%	12.30%
Additional Benchmark	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
Additional Benchmark Returns in (%)	2.40%	7.97%	11.87%	0.91%	7.97%	11.87%
Net Assets at end of the period (Rs. Cr.)	66.36	64.67	69.47	51.02	50.59	53.42
Ratio of Recurring expenses to Net Assets (%)	2.32%	2.48%	2.51%	2.32%	2.47%	2.50%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN D			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN E		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN A	
Date of allotment	26-Mar-15			8-May-15		11-Aug-15	
	Mar 26,2015 to March 31,2015	2015-2016	2016-2017	May 08,2015 to March 31,2016	2016-2017	Aug 11,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>							
Growth Option	10.0131	10.0937	9.8058	10.0000	9.7512	10.0000	10.1823
Dividend Payout Option	10.0131	10.0937	9.8058	10.0000	9.7512	10.0000	10.1823
Direct Plan-Growth Option	10.0134	10.0954	9.9059	10.0000	9.8093	10.0000	10.2640
Direct Plan-Dividend Payout Option	10.0134	10.0954	9.9059	10.0000	9.8093	10.0000	10.2640

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN D			RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VII - PLAN E		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN A	
Date of allotment	26-Mar-15			8-May-15		11-Aug-15	
	Mar 26,2015 to March 31,2015	2015-2016	2016-2017	May 08,2015 to March 31,2016	2016-2017	Aug 11,2015 to March 31,2016	2016-2017
<b>Dividend:</b>							
Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>							
Growth Option	10.0937	9.8058	10.4906	9.7512	10.4536	10.1823	11.0549
Dividend Payout Option	10.0937	9.8058	10.4906	9.7512	10.4536	10.1823	11.0549
Direct Plan-Growth Option	10.0954	9.9059	10.7042	9.8093	10.5686	10.2640	11.2838
Direct Plan-Dividend Payout Option	10.0954	9.9059	10.7042	9.8093	10.5686	10.2640	11.2838
<b>Returns</b>							
Growth plan (%)	0.80%	-2.85%	6.98%	-2.49%	7.20%	1.82%	8.57%
<b>Benchmark</b>	Crisil MIP Blended Fund Index			Crisil MIP Blended Fund Index		85% Crisil Short Term Bond Fund Index + 15% Nifty 50	
<b>Benchmark Returns in (%)</b>	0.64%	5.67%	12.30%	6.40%	12.30%	3.31%	10.52%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	0.46%	7.97%	11.87%	8.73%	11.87%	6.56%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	66.17	63.46	67.83	41.49	44.48	98.23	106.66
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.40%	2.42%	2.43%	2.33%	2.30%	2.38%	2.38%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN B		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN C		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN A		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN B	
Date of allotment	3-Sep-15		17-Oct-15		5-Mar-16		31-Mar-16	
	Sep 03,2015 to March 31,2016	2016-2017	Oct 17,2015 to March 31,2016	2016-2017	Mar 05,2016 to March 31,2016	2016-2017	Mar 31,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>								
Growth Option	10.0000	10.2659	10.0000	10.0965	10.0000	10.1742	10.0000	10.0000
Dividend Payout Option	10.0000	10.2659	10.0000	10.0965	10.0000	10.1742	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.3401	10.0000	10.1473	10.0000	10.1824	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.3401	10.0000	10.1473	10.0000	10.1824	10.0000	10.0000
<b>Dividend:</b>								
Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>								
Growth Option	10.2659	11.1138	10.0965	10.9524	10.1742	11.2744	10.0000	11.0136
Dividend Payout Option	10.2659	11.1138	10.0965	10.9524	10.1742	11.2744	10.0000	11.0136
Direct Plan-Growth Option	10.3401	11.3350	10.1473	11.1293	10.1824	11.4314	10.0000	11.1358
Direct Plan-Dividend Payout Option	10.3401	11.3350	10.1473	11.1293	10.1824	11.4314	10.0000	11.1358
<b>Returns</b>								
Growth plan (%)	2.66%	8.26%	0.97%	8.48%	1.74%	10.81%	0.00%	10.14%
<b>Benchmark</b>	85% Crisil Short Term Bond Fund Index + 15% Nifty 50		85% Crisil Short Term Bond Fund Index + 15% Nifty 50		80% Crisil Composite Bond Fund Index & 20% Nifty 50 Index		80% Crisil Composite Bond Fund Index & 20% Nifty 50 Index	

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN B		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN C		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN A		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN B	
Date of allotment	3-Sep-15		17-Oct-15		5-Mar-16		31-Mar-16	
	Sep 03,2015 to March 31,2016	2016-2017	Oct 17,2015 to March 31,2016	2016-2017	Mar 05,2016 to March 31,2016	2016-2017	Mar 31,2016 to March 31,2016	2016-2017
Benchmark Returns in (%)	3.97%	10.52%	2.08%	10.52%	1.48%	12.58%	NA	12.58%
Additional Benchmark	Crisil 10 Year Gilt Index							
Additional Benchmark Returns in (%)	5.72%	11.87%	3.51%	11.87%	1.70%	11.87%	NA	11.87%
Net Assets at end of the period (Rs. Cr.)	114.82	124.16	20.85	22.65	38.26	42.40	21.75	23.95
Ratio of Recurring expenses to Net Assets (%)	2.35%	2.34%	2.15%	2.16%	2.24%	2.15%	2.23%	2.13%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 9			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 12		
Date of allotment	5-Apr-14			12-Apr-14		
	Apr 05,2014 to March 31,2015	2015-2016	2016-2017	Apr 12,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0037	10.8973	11.7984	10.0043	10.8793	11.7802
Dividend Payout Option	10.0037	10.8973	NA	10.0043	10.8793	NA
Direct Plan-Growth Option	10.0037	10.9079	11.8217	10.0044	10.9024	11.8194
Direct Plan-Dividend Payout Option	NA	NA	NA	10.0044	10.9024	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9157	NA	NA	0.9112	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	0.9352	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8973	11.7984	12.7472	10.8793	11.7802	12.7075
Dividend Payout Option	10.8973	NA	NA	10.8793	NA	NA
Direct Plan-Growth Option	10.9079	11.8217	12.7874	10.9024	11.8194	12.7651
Direct Plan-Dividend Payout Option	NA	NA	NA	10.9024	NA	NA
<b>Returns</b>						
Growth plan (%)	8.93%	8.27%	8.04%	8.75%	8.28%	7.87%
Benchmark	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
Benchmark Returns in (%)	10.36%	8.47%	9.10%	10.15%	8.47%	9.10%
Additional Benchmark	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
Additional Benchmark Returns in (%)	8.84%	8.74%	7.15%	8.68%	7.69%	7.15%
Net Assets at end of the period (Rs. Cr.)	1,005.43	696.38	752.93	271.07	165.27	178.45
Ratio of Recurring expenses to Net Assets (%)	0.06%	0.07%	0.12%	0.05%	0.15%	0.25%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 13			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 14		
Date of allotment	18-Apr-14			2-May-14		
	Apr 18,2014 to March 31,2015	2015-2016	2016-2017	May 02,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0043	10.8674	11.7801	10.0087	10.9604	11.8921
Dividend Payout Option	10.0043	10.8674	NA	10.0087	10.9604	11.8921
Direct Plan-Growth Option	10.0044	10.8882	11.8170	10.0088	11.0067	11.9740

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 13			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 14		
	Date of allotment	18-Apr-14		2-May-14		
	Apr 18,2014 to March 31,2015	2015-2016	2016-2017	May 02,2014 to March 31,2015	2015-2016	2016-2017
Direct Plan-Dividend Payout Option	10.0044	10.8882	NA	10.0088	11.0067	11.9740
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9159	NA	NA	NA	2.1980
Direct Plan-Dividend Payout Option	NA	0.9381	NA	NA	NA	2.2914
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8674	11.7801	12.7004	10.9604	11.8921	13.1159
Dividend Payout Option	10.8674	NA	NA	10.9604	11.8921	10.7525
Direct Plan-Growth Option	10.8882	11.8170	12.7556	11.0067	11.9740	13.2864
Direct Plan-Dividend Payout Option	10.8882	NA	NA	11.0067	11.9740	NA
<b>Returns</b>						
Growth plan (%)	8.63%	8.40%	7.81%	9.51%	8.50%	10.29%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index
<b>Benchmark Returns in (%)</b>	9.93%	8.47%	9.10%	9.48%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index
<b>Additional Benchmark Returns in (%)</b>	8.55%	7.69%	7.15%	8.16%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	418.61	250.36	270.19	268.98	292.00	267.37
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.05%	0.09%	0.25%	0.45%	0.25%	0.59%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 15			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 16		
	Date of allotment	26-Apr-14		30-Apr-14		
	Apr 26,2014 to March 31,2015	2015-2016	2016-2017	Apr 30,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0047	10.9280	11.8285	10.0042	11.0378	11.9847
Dividend Payout Option	10.0047	10.9280	11.8285	10.0042	11.0378	11.9847
Direct Plan-Growth Option	10.0047	10.9514	11.8772	10.0044	11.0938	12.1129
Direct Plan-Dividend Payout Option	10.0047	10.9514	11.8772	10.0044	11.0938	12.1129
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	1.9511	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	2.0021	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.9280	11.8285	12.7161	11.0378	11.9847	13.0005
Dividend Payout Option	10.9280	11.8285	10.6400	11.0378	11.9847	13.0005
Direct Plan-Growth Option	10.9514	11.8772	12.7905	11.0938	12.1129	13.2132
Direct Plan-Dividend Payout Option	10.9514	11.8772	NA	11.0938	12.1129	13.2132
<b>Returns</b>						
Growth plan (%)	9.23%	8.24%	7.50%	10.33%	8.58%	8.48%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	9.71%	8.47%	9.10%	9.56%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 15			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 16		
Date of allotment	26-Apr-14			30-Apr-14		
	Apr 26,2014 to March 31,2015	2015-2016	2016-2017	Apr 30,2014 to March 31,2015	2015-2016	2016-2017
Additional Benchmark Returns in (%)	8.35%	7.69%	7.15%	8.20%	7.69%	7.15%
Net Assets at end of the period (Rs. Cr.)	22.22	24.06	17.91	66.67	72.41	78.56
Ratio of Recurring expenses to Net Assets (%)	0.24%	0.22%	0.19%	0.58%	0.59%	0.59%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 17			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 18		
Date of allotment	1-May-14			1-May-14		
	May 01,2014 to March 31,2015	2015-2016	2016-2017	May 01,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0047	10.8449	11.7854	10.0039	10.8308	11.7604
Dividend Payout Option	10.0047	10.8449	NA	10.0039	10.8308	10.7726
Direct Plan-Growth Option	10.0048	10.8598	11.8140	10.0039	10.8507	11.7961
Direct Plan-Dividend Payout Option	NA	NA	NA	10.0039	10.8507	10.7839
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9323	NA	NA	0.9166	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	0.9387	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8449	11.7854	12.7390	10.8308	11.7604	12.6976
Dividend Payout Option	10.8449	NA	NA	10.8308	10.7726	11.6308
Direct Plan-Growth Option	10.8598	11.8140	12.7827	10.8507	11.7961	12.7501
Direct Plan-Dividend Payout Option	NA	NA	NA	10.8507	10.7839	11.6550
<b>Returns</b>						
Growth plan (%)	8.40%	8.67%	8.09%	8.27%	8.58%	7.97%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	9.56%	8.47%	9.10%	9.56%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	8.20%	7.69%	7.15%	8.20%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	314.92	272.51	294.77	52.93	37.37	40.37
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.05%	0.09%	0.15%	0.30%	0.18%	0.23%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 19			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 20		
Date of allotment	7-May-14			17-May-14		
	May 07,2014 to March 31,2015	2015-2016	2016-2017	May 17,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0042	10.8233	11.7616	10.0043	10.7931	11.7278
Dividend Payout Option	10.0042	10.8233	NA	10.0043	10.7931	NA
Direct Plan-Growth Option	10.0042	10.8330	11.7840	10.0043	10.8026	11.7509
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9262	NA	NA	0.9169	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8233	11.7616	12.7119	10.7931	11.7278	12.6670

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 19			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 20		
Date of allotment	7-May-14			17-May-14		
	May 07,2014 to March 31,2015	2015-2016	2016-2017	May 17,2014 to March 31,2015	2015-2016	2016-2017
Dividend Payout Option	10.8233	NA	NA	10.7931	NA	NA
Direct Plan-Growth Option	10.8330	11.7840	12.7489	10.8026	11.7509	12.7059
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
Growth plan (%)	8.19%	8.67%	8.08%	7.88%	8.66%	8.01%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	9.31%	8.47%	9.10%	8.93%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	7.98%	7.69%	7.15%	7.75%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	180.69	164.64	178.06	114.28	44.52	48.11
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.04%	0.08%	0.15%	0.04%	0.07%	0.10%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 21			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 22		
Date of allotment	14-May-14			17-May-14		
	May 14,2014 to March 31,2015	2015-2016	2016-2017	May 17,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0046	11.0251	11.9569	10.0043	10.7933	11.7247
Dividend Payout Option	10.0046	11.0251	11.9569	10.0043	10.7933	NA
Direct Plan-Growth Option	10.0046	11.0388	11.9881	10.0044	10.8027	11.7473
Direct Plan-Dividend Payout Option	NA	NA	NA	10.0044	10.8027	10.7449
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	0.9218	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	0.9328	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	11.0251	11.9569	12.9902	10.7933	11.7247	12.6528
Dividend Payout Option	11.0251	11.9569	12.9902	10.7933	NA	NA
Direct Plan-Growth Option	11.0388	11.9881	13.0421	10.8027	11.7473	12.6911
Direct Plan-Dividend Payout Option	NA	NA	NA	10.8027	10.7449	11.6081
<b>Returns</b>						
Growth plan (%)	10.20%	8.45%	8.64%	7.89%	8.63%	7.92%
<b>Benchmark</b>	Crisil Composite Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	0.97%	8.24%	11.09%	8.93%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	13.23%	7.97%	11.87%	7.75%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	124.99	135.55	147.27	37.15	3.72	4.02
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.69%	0.70%	0.71%	0.03%	0.09%	0.19%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 23			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 24		
Date of allotment	30-May-14			23-May-14		
	May 30,2014 to March 31,2015	2015-2016	2016-2017	May 23,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0078	10.8747	11.8663	10.0062	10.7718	11.6922

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 23			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 24		
Date of allotment	30-May-14			23-May-14		
	May 30,2014 to March 31,2015	2015-2016	2016-2017	May 23,2014 to March 31,2015	2015-2016	2016-2017
Dividend Payout Option	10.0078	10.8747	11.8663	10.0062	10.7718	NA
Direct Plan-Growth Option	10.0079	10.9158	11.9649	10.0062	10.7811	11.7138
Direct Plan-Dividend Payout Option	10.0079	10.9158	11.9649	10.0062	10.7811	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	2.0439	NA	0.9068	NA
Direct Plan-Dividend Payout Option	NA	NA	2.1587	NA	0.9178	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.8747	11.8663	12.9229	10.7718	11.6922	12.6305
Dividend Payout Option	10.8747	11.8663	10.7299	10.7718	NA	NA
Direct Plan-Growth Option	10.9158	11.9649	13.1196	10.7811	11.7138	12.6665
Direct Plan-Dividend Payout Option	10.9158	11.9649	10.7904	10.7811	NA	NA
<b>Returns</b>						
Growth plan (%)	8.66%	9.12%	8.90%	7.65%	8.54%	8.03%
<b>Benchmark</b>						
	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	8.43%	8.47%	9.10%	8.64%	8.47%	9.10%
<b>Additional Benchmark</b>						
	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	7.26%	7.69%	7.15%	7.47%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	156.08	170.39	143.26	26.96	19.07	20.61
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.45%	0.45%	0.98%	0.09%	0.23%	0.15%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 25			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 26		
Date of allotment	29-May-14			31-May-14		
	May 29,2014 to March 31,2015	2015-2016	2016-2017	May 31,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0021	10.7591	11.6675	10.0036	10.9370	11.8771
Dividend Payout Option	10.0021	10.7591	NA	10.0036	10.9370	11.8771
Direct Plan-Growth Option	10.0021	10.7681	11.6890	10.0037	10.9874	11.9985
Direct Plan-Dividend Payout Option	10.0021	10.7681	10.7072	10.0037	10.9874	11.9985
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9058	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	0.9169	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.7591	11.6675	12.6396	10.9370	11.8771	12.8799
Dividend Payout Option	10.7591	NA	NA	10.9370	11.8771	12.8799
Direct Plan-Growth Option	10.7681	11.6890	12.6755	10.9874	11.9985	13.0848
Direct Plan-Dividend Payout Option	10.7681	10.7072	11.6109	10.9874	11.9985	13.0848
<b>Returns</b>						
Growth plan (%)	7.57%	8.44%	8.33%	9.33%	8.60%	8.44%
<b>Benchmark</b>						
	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	8.47%	8.47%	9.10%	8.43%	8.47%	9.10%
<b>Additional Benchmark</b>						
	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	7.32%	7.69%	7.15%	7.26%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	21.88	12.17	13.19	47.73	51.84	56.22

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 25			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 26		
Date of allotment	29-May-14			31-May-14		
	May 29,2014 to March 31,2015	2015-2016	2016-2017	May 31,2014 to March 31,2015	2015-2016	2016-2017
Ratio of Recurring expenses to Net Assets (%)	0.07%	0.15%	0.19%	0.63%	0.63%	0.64%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 28			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 29		
Date of allotment	11-Jun-14			20-Jun-14		
	Jun 11,2014 to March 31,2015	2015-2016	2016-2017	Jun 20,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0034	10.7277	11.6455	10.0044	10.6999	11.6053
Dividend Payout Option	10.0034	10.7277	10.6803	10.0044	10.6999	10.6525
Direct Plan-Growth Option	10.0035	10.7493	11.6843	10.0045	10.7082	11.6260
Direct Plan-Dividend Payout Option	NA	NA	NA	10.0045	10.7082	10.6603
<b>Dividend:</b>						
Dividend Payout Option	NA	0.9037	NA	NA	0.8945	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	0.9056	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.7277	11.6455	12.6248	10.6999	11.6053	12.5710
Dividend Payout Option	10.7277	10.6803	11.5785	10.6999	10.6525	11.5388
Direct Plan-Growth Option	10.7493	11.6843	12.6796	10.7082	11.6260	12.6060
Direct Plan-Dividend Payout Option	NA	NA	NA	10.7082	10.6603	11.5586
<b>Returns</b>						
Growth plan (%)	7.24%	8.56%	8.41%	6.95%	8.46%	8.32%
<b>Benchmark</b>						
	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	7.97%	8.47%	9.10%	7.90%	8.47%	9.10%
<b>Additional Benchmark</b>						
	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	6.93%	7.69%	7.15%	6.81%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	109.15	84.78	91.97	25.05	11.09	12.01
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.12%	0.09%	0.08%	0.12%	0.12%	0.12%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 30			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 31		
Date of allotment	1-Jul-14			25-Jun-14		
	Jul 01,2014 to March 31,2015	2015-2016	2016-2017	Jun 25,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0118	10.7482	11.6580	10.0023	10.6867	11.5900
Dividend Payout Option	10.0118	10.7482	11.6580	10.0023	10.6867	10.6437
Direct Plan-Growth Option	10.0120	10.7887	11.7563	10.0023	10.6949	11.6095
Direct Plan-Dividend Payout Option	10.0120	10.7887	11.7563	10.0023	10.6949	10.6491
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	1.9688	NA	0.8890	NA
Direct Plan-Dividend Payout Option	NA	NA	2.0697	NA	0.8993	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.7482	11.6580	12.7436	10.6867	11.5900	12.5573
Dividend Payout Option	10.7482	11.6580	10.6473	10.6867	10.6437	11.5319
Direct Plan-Growth Option	10.7887	11.7563	12.8510	10.6949	11.6095	12.5910

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 30			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 31		
	1-Jul-14			25-Jun-14		
Date of allotment	Jul 01,2014 to March 31,2015	2015-2016	2016-2017	Jun 25,2014 to March 31,2015	2015-2016	2016-2017
Direct Plan-Dividend Payout Option	10.7887	11.7563	10.6473	10.6949	10.6491	11.5506
<b>Returns</b>						
Growth plan (%)	7.35%	8.46%	9.31%	6.84%	8.45%	8.35%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	7.62%	8.47%	9.10%	7.79%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	6.55%	7.69%	7.15%	6.71%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	92.54	100.47	94.58	250.81	43.73	47.41
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.49%	0.47%	0.00%	0.07%	0.17%	0.09%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 32			RELIANCE FIXED HORIZON FUND - XXVI - SERIES 33		
	5-Jul-14			10-Jul-14		
Date of allotment	Jul 05,2014 to March 31,2015	2015-2016	2016-2017	Jul 10,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0021	10.7992	11.7053	10.0050	10.6578	11.5423
Dividend Payout Option	10.0021	10.7992	11.7053	10.0050	10.6578	10.5945
Direct Plan-Growth Option	10.0023	10.8433	11.8111	10.0050	10.6679	11.5665
Direct Plan-Dividend Payout Option	NA	NA	NA	10.0050	10.6679	10.5985
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	0.8951	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	0.9101	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.7992	11.7053	12.6505	10.6578	11.5423	12.5084
Dividend Payout Option	10.7992	11.7053	12.6505	10.6578	10.5945	11.4819
Direct Plan-Growth Option	10.8433	11.8111	12.8274	10.6679	11.5665	12.5471
Direct Plan-Dividend Payout Option	NA	NA	NA	10.6679	10.5985	11.4993
<b>Returns</b>						
Growth plan (%)	7.97%	8.39%	8.07%	6.53%	8.30%	8.37%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	7.48%	8.47%	9.10%	7.40%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	6.45%	7.69%	7.15%	6.34%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	21.67	23.55	25.51	71.04	26.68	28.93
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.35%	0.32%	0.32%	0.09%	0.29%	0.06%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 35			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 3		
	5-Aug-14			29-Aug-14		
Date of allotment	Aug 05,2014 to March 31,2015	2015-2016	2016-2017	Aug 29,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0097	10.7805	11.6559	10.0049	10.7216	11.6087
Dividend Payout Option	10.0097	10.7805	11.6559	10.0049	10.7216	11.6087
Direct Plan-Growth Option	10.0098	10.8123	11.7437	10.0050	10.7507	11.6946

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVI - SERIES 35			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 3		
Date of allotment	5-Aug-14			29-Aug-14		
	Aug 05,2014 to March 31,2015	2015-2016	2016-2017	Aug 29,2014 to March 31,2015	2015-2016	2016-2017
Direct Plan-Dividend Payout Option	10.0098	10.8123	11.7437	10.0050	10.7507	11.6946
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.7805	11.6559	12.7051	10.7216	11.6087	12.7122
Dividend Payout Option	10.7805	11.6559	12.7051	10.7216	11.6087	12.7122
Direct Plan-Growth Option	10.8123	11.7437	12.8595	10.7507	11.6946	12.8666
Direct Plan-Dividend Payout Option	10.8123	11.7437	12.8595	10.7507	11.6946	12.8666
<b>Returns</b>						
Growth plan (%)	7.70%	8.12%	9.00%	7.16%	8.27%	9.51%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	6.85%	8.47%	9.10%	6.22%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	5.82%	7.69%	7.15%	5.30%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	166.45	180.20	196.68	174.21	188.76	207.01
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.42%	0.42%	0.42%	0.55%	0.56%	0.56%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVII - SERIES 4			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 5		
Date of allotment	5-Sep-14			18-Sep-14		
	Sep 05,2014 to March 31,2015	2015-2016	2016-2017	Sep 18,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0070	10.6736	11.5865	10.0070	10.6206	11.4624
Dividend Payout Option	10.0070	10.6736	11.5865	10.0070	10.6206	11.4624
Direct Plan-Growth Option	10.0070	10.6796	11.6050	10.0071	10.6467	11.5444
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.6736	11.5865	12.5926	10.6206	11.4624	12.4702
Dividend Payout Option	10.6736	11.5865	12.5926	10.6206	11.4624	12.4702
Direct Plan-Growth Option	10.6796	11.6050	12.6258	10.6467	11.5444	12.6187
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
Growth plan (%)	6.66%	8.55%	8.68%	6.13%	7.93%	8.79%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	5.99%	8.47%	9.10%	5.59%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	5.08%	7.69%	7.15%	4.81%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	142.94	155.21	168.75	26.15	28.23	30.72
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.16%	0.16%	0.16%	0.62%	0.62%	0.63%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVII - SERIES 6			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 7				
Date of allotment	18-Sep-14			25-Sep-14				
	Sep 18,2014 to March 31,2015	2015-2016	2016-2017	Sep 25,2014 to March 31,2015	2015-2016	2016-2017		
<b>NAV at the beginning of the period</b>								
Growth Option	10.0082	10.6370	11.5480	10.0047	10.6103	11.5277		
Dividend Payout Option	NA	NA	NA	10.0047	10.6103	11.5277		
Direct Plan-Growth Option	10.0082	10.6422	11.5633	10.0047	10.6158	11.5452		
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA		
<b>Dividend:</b>								
Dividend Payout Option	NA	NA	NA	NA	NA	NA		
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA		
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA		
<b>NAV at the end of the period</b>								
Growth Option	10.6370	11.5480	12.5529	10.6103	11.5277	12.5221		
Dividend Payout Option	NA	NA	NA	10.6103	11.5277	12.5221		
Direct Plan-Growth Option	10.6422	11.5633	12.5802	10.6158	11.5452	12.5537		
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA		
<b>Returns</b>								
Growth plan (%)	6.28%	8.56%	8.70%	6.05%	8.65%	8.63%		
<b>Benchmark</b>			Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index				
<b>Benchmark Returns in (%)</b>			5.59%	8.47%	9.10%	5.41%	8.47%	9.10%
<b>Additional Benchmark</b>			Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index				
<b>Additional Benchmark Returns in (%)</b>			4.81%	7.69%	7.15%	4.66%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>			67.50	73.29	79.69	63.71	69.24	75.24
<b>Ratio of Recurring expenses to Net Assets (%)</b>			0.16%	0.15%	0.15%	0.15%	0.15%	0.15%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVII - SERIES 8			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 9				
Date of allotment	16-Oct-14			5-Nov-14				
	Oct 16,2014 to March 31,2015	2015-2016	2016-2017	Nov 05,2014 to March 31,2015	2015-2016	2016-2017		
<b>NAV at the beginning of the period</b>								
Growth Option	10.0027	10.5069	11.4127	10.0102	10.3785	11.1521		
Dividend Payout Option	NA	NA	NA	10.0102	10.3785	11.1521		
Direct Plan-Growth Option	10.0028	10.5112	11.4278	10.0104	10.4016	11.2393		
Direct Plan-Dividend Payout Option	10.0028	10.5112	11.4278	10.0104	10.4016	11.2393		
<b>Dividend:</b>								
Dividend Payout Option	NA	NA	NA	NA	NA	NA		
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA		
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA		
<b>NAV at the end of the period</b>								
Growth Option	10.5069	11.4127	12.4130	10.3785	11.1521	12.1922		
Dividend Payout Option	NA	NA	NA	10.3785	11.1521	12.1922		
Direct Plan-Growth Option	10.5112	11.4278	12.4408	10.4016	11.2393	12.3569		
Direct Plan-Dividend Payout Option	10.5112	11.4278	12.4408	10.4016	11.2393	12.3569		
<b>Returns</b>								
Growth plan (%)	5.04%	8.62%	8.76%	3.68%	7.45%	9.33%		
<b>Benchmark</b>			Crisil Short Term Bond Fund Index	Crisil Short Term Bond Fund Index				
<b>Benchmark Returns in (%)</b>			4.70%	8.47%	9.10%	3.90%	8.47%	9.10%
<b>Additional Benchmark</b>			Crisil 1 Yr T-Bill Index	Crisil 1 Yr T-Bill Index				

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVII - SERIES 8			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 9		
Date of allotment	16-Oct-14			5-Nov-14		
	Oct 16,2014 to March 31,2015	2015-2016	2016-2017	Nov 05,2014 to March 31,2015	2015-2016	2016-2017
Additional Benchmark Returns in (%)	4.12%	7.69%	7.15%	3.57%	7.69%	7.15%
Net Assets at end of the period (Rs. Cr.)	149.51	162.48	176.80	37.03	39.90	43.74
Ratio of Recurring expenses to Net Assets (%)	0.10%	0.10%	0.10%	0.38%	0.39%	0.39%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVII - SERIES 11			RELIANCE FIXED HORIZON FUND - XXVII - SERIES 15		
Date of allotment	14-Nov-14			24-Dec-14		
	Nov 14,2014 to March 31,2015	2015-2016	2016-2017	Dec 24,2014 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0038	10.3488	11.2421	10.0046	10.2810	11.0899
Dividend Payout Option	NA	NA	NA	10.0046	10.2810	11.0899
Direct Plan-Growth Option	10.0038	10.3523	11.2562	10.0047	10.2937	11.1553
Direct Plan-Dividend Payout Option	10.0038	10.3523	11.2562	10.0047	10.2937	11.1553
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.3488	11.2421	12.2329	10.2810	11.0899	12.1608
Dividend Payout Option	NA	NA	NA	10.2810	11.0899	12.1608
Direct Plan-Growth Option	10.3523	11.2562	12.2593	10.2937	11.1553	12.2902
Direct Plan-Dividend Payout Option	10.3523	11.2562	12.2593	10.2937	11.1553	12.2902
<b>Returns</b>						
Growth plan (%)	3.45%	8.63%	8.81%	2.76%	7.87%	9.66%
<b>Benchmark</b>						
	Crisil Composite Bond Fund Index			Crisil Composite Bond Fund Index		
Benchmark Returns in (%)	-5.37%	8.24%	11.09%	-7.71%	8.24%	11.09%
<b>Additional Benchmark</b>						
	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index		
Additional Benchmark Returns in (%)	6.12%	7.97%	11.87%	3.49%	7.97%	11.87%
Net Assets at end of the period (Rs. Cr.)	310.62	337.65	367.65	33.71	36.38	39.91
Ratio of Recurring expenses to Net Assets (%)	0.08%	0.08%	0.08%	0.50%	0.51%	0.52%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 2			RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 4		
Date of allotment	5-Jan-15			17-Jan-15		
	Jan 05,2015 to March 31,2015	2015-2016	2016-2017	Jan 17,2015 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0021	10.2404	11.0917	10.0028	10.1646	11.0083
Dividend Payout Option	10.0021	10.2404	11.0917	10.0028	10.1646	11.0083
Direct Plan-Growth Option	10.0022	10.2481	11.1354	10.0029	10.1712	11.0503
Direct Plan-Dividend Payout Option	10.0022	10.2481	11.1354	10.0029	10.1712	11.0503
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 2			RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 4		
Date of allotment	5-Jan-15			17-Jan-15		
	Jan 05,2015 to March 31,2015	2015-2016	2016-2017	Jan 17,2015 to March 31,2015	2015-2016	2016-2017
<b>NAV at the end of the period</b>						
Growth Option	10.2404	11.0917	12.0736	10.1646	11.0083	11.9602
Dividend Payout Option	10.2404	11.0917	12.0736	10.1646	11.0083	11.9602
Direct Plan-Growth Option	10.2481	11.1354	12.1596	10.1712	11.0503	12.0442
Direct Plan-Dividend Payout Option	10.2481	11.1354	12.1596	10.1712	11.0503	12.0442
<b>Returns</b>						
Growth plan (%)	2.38%	8.31%	8.85%	1.62%	8.30%	8.65%
<b>Benchmark</b>	Crisil Composite Bond Fund Index			Crisil Short Term Bond Fund Index		
<b>Benchmark Returns in (%)</b>	-8.33%	8.24%	11.09%	1.77%	8.47%	9.10%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index			Crisil 1 Yr T-Bill Index		
<b>Additional Benchmark Returns in (%)</b>	2.80%	7.97%	11.87%	1.69%	7.69%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	20.85	22.64	24.71	205.61	223.35	243.42
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.07%	0.08%	0.08%	0.06%	0.07%	0.07%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 7			RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 10		
Date of allotment	25-Feb-15			18-Mar-15		
	Feb 25,2015 to March 31,2015	2015-2016	2016-2017	Mar 18,2015 to March 31,2015	2015-2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0063	10.1162	10.9734	10.0032	10.0497	10.9426
Dividend Payout Option	10.0063	10.1162	10.9734	10.0032	10.0497	10.9426
Direct Plan-Growth Option	10.0063	10.1177	10.9914	10.0032	10.0500	10.9529
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.1162	10.9734	11.9736	10.0497	10.9426	11.9598
Dividend Payout Option	10.1162	10.9734	11.9736	10.0497	10.9426	11.9598
Direct Plan-Growth Option	10.1177	10.9914	12.0113	10.0500	10.9529	11.9818
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
Growth plan (%)	1.10%	8.47%	9.11%	0.46%	8.88%	9.30%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index			Crisil Composite Bond Fund Index		
<b>Benchmark Returns in (%)</b>	0.94%	8.47%	9.10%	-10.29%	8.24%	11.09%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index			Crisil 10 Year Gilt Index		
<b>Additional Benchmark Returns in (%)</b>	1.02%	7.69%	7.15%	0.60%	7.97%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	161.88	175.79	192.03	302.18	329.25	360.11
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.04%	0.04%	0.04%	0.03%	0.03%	0.03%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 14			RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 18		RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 19	
Date of allotment	30-Mar-15			25-May-15		23-May-15	
	Mar 30,2015 to March 31,2015	2015-2016	2016-2017	May 25,2015 to March 31,2016	2016-2017	May 23,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>							
Growth Option	10.0076	10.0231	10.9731	10.0000	10.8132	10.0000	10.7580
Dividend Payout Option	10.0076	10.0231	10.9731	10.0000	10.8132	10.0000	10.7580
Direct Plan-Growth Option	10.0077	10.0233	11.0229	10.0000	10.8937	10.0000	10.7626
Direct Plan-Dividend Payout Option	10.0077	10.0233	11.0229	10.0000	10.8937	NA	NA
<b>Dividend:</b>							
Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>							
Growth Option	10.0231	10.9731	12.0940	10.8132	11.8960	10.7580	11.7505
Dividend Payout Option	10.0231	10.9731	12.0940	10.8132	11.8960	10.7580	11.7505
Direct Plan-Growth Option	10.0233	11.0229	12.2037	10.8937	12.0456	10.7626	11.7607
Direct Plan-Dividend Payout Option	10.0233	11.0229	12.2037	10.8937	12.0456	NA	NA
<b>Returns</b>							
Growth plan (%)	0.16%	9.48%	10.21%	8.13%	10.01%	7.58%	9.23%
<b>Benchmark</b>							
	Crisil Composite Bond Fund Index			Crisil Composite Bond Fund Index			
<b>Benchmark Returns in (%)</b>	-10.70%	8.24%	11.09%	-3.84%	11.09%	-3.84%	11.09%
<b>Additional Benchmark</b>							
	Crisil 10 Year Gilt Index			Crisil 10 Year Gilt Index			
<b>Additional Benchmark Returns in (%)</b>	0.14%	7.97%	11.87%	7.57%	11.87%	7.57%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	242.48	265.62	292.93	100.86	111.19	86.21	94.19
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.67%	0.67%	0.67%	0.71%	0.49%	0.02%	0.03%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 1		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 2		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 3	
Date of allotment	5-Aug-15		17-Aug-15		31-Aug-15	
	Aug 05,2015 to March 31,2016	2016-2017	Aug 17,2015 to March 31,2016	2016-2017	Aug 31,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.4892	10.0000	10.4649	10.0000	10.5323
Dividend Payout Option	10.0000	10.4892	10.0000	10.4649	10.0000	10.5323
Direct Plan-Growth Option	10.0000	10.5523	10.0000	10.5209	10.0000	10.6106
Direct Plan-Dividend Payout Option	10.0000	10.5523	10.0000	10.5209	10.0000	10.6106
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.4892	11.4401	10.4649	11.4096	10.5323	11.5969
Dividend Payout Option	10.4892	11.4401	10.4649	11.4096	10.5323	11.5969
Direct Plan-Growth Option	10.5523	11.5530	10.5209	11.5119	10.6106	11.7553
Direct Plan-Dividend Payout Option	10.5523	11.5530	10.5209	11.5119	10.6106	11.7553
<b>Returns</b>						
Growth plan (%)	4.89%	9.07%	4.65%	9.03%	5.32%	10.11%
<b>Benchmark</b>						
	Crisil Composite Bond Fund Index					
<b>Benchmark Returns in (%)</b>	-4.36%	11.09%	-5.19%	11.09%	-5.19%	11.09%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 1		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 2		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 3	
Date of allotment	5-Aug-15		17-Aug-15		31-Aug-15	
	Aug 05,2015 to March 31,2016	2016-2017	Aug 17,2015 to March 31,2016	2016-2017	Aug 31,2015 to March 31,2016	2016-2017
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index					
<b>Additional Benchmark Returns in (%)</b>	6.99%	11.87%	6.06%	11.87%	6.06%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	91.31	99.95	126.43	138.32	114.10	125.39
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.08%	0.05%	0.05%	0.03%	1.03%	0.52%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 6		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 7		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 8	
Date of allotment	11-Sep-15		5-Oct-15		26-Sep-15	
	Sep 11,2015 to March 31,2016	2016-2017	Oct 05,2015 to March 31,2016	2016-2017	Sep 26,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.4808	10.0000	10.4180	10.0000	10.4426
Dividend Payout Option	10.0000	10.4808	10.0000	10.4180	10.0000	10.4426
Direct Plan-Growth Option	10.0000	10.4866	10.0000	10.4823	10.0000	10.4480
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.4808	11.4522	10.4180	11.4570	10.4426	11.4165
Dividend Payout Option	10.4808	11.4522	10.4180	11.4570	10.4426	11.4165
Direct Plan-Growth Option	10.4866	11.4700	10.4823	11.6256	10.4480	11.4338
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
<b>Returns</b>						
Growth plan (%)	4.81%	9.27%	4.18%	9.97%	4.43%	9.33%
<b>Benchmark</b>	Crisil Composite Bond Fund Index				Crisil Short Term Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-5.50%	11.09%	-7.56%	11.09%	4.34%	9.10%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index				Crisil 1 Yr T-Bill Index	
<b>Additional Benchmark Returns in (%)</b>	5.71%	11.87%	3.41%	11.87%	3.77%	7.15%
<b>Net Assets at end of the period (Rs. Cr.)</b>	63.46	69.39	42.64	46.93	439.46	480.80
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.06%	0.05%	1.28%	0.86%	0.06%	0.05%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 9		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 10		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 13	
Date of allotment	6-Oct-15		15-Oct-15		10-Nov-15	
	Oct 06,2015 to March 31,2016	2016-2017	Oct 15,2015 to March 31,2016	2016-2017	Nov 10,2015 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.3596	10.0000	10.3163	10.0000	10.3085
Dividend Payout Option	10.0000	10.3596	10.0000	10.3163	10.0000	10.3085
Direct Plan-Growth Option	10.0000	10.3646	10.0000	10.3211	10.0000	10.3589
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	10.0000	10.3589
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 9		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 10		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 13	
Date of allotment	6-Oct-15		15-Oct-15		10-Nov-15	
	Oct 06,2015 to March 31,2016	2016-2017	Oct 15,2015 to March 31,2016	2016-2017	Nov 10,2015 to March 31,2016	2016-2017
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.3596	11.3262	10.3163	11.2858	10.3085	11.3426
Dividend Payout Option	10.3596	11.3262	10.3163	11.2858	10.3085	11.3426
Direct Plan-Growth Option	10.3646	11.3431	10.3211	11.2998	10.3589	11.4903
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	10.3589	11.4903
<b>Returns</b>						
Growth plan (%)	3.60%	9.33%	3.16%	9.40%	3.09%	10.03%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Short Term Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-7.48%	11.09%	3.56%	9.10%	-7.21%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	3.50%	11.87%	3.45%	11.87%	3.80%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	419.46	458.93	207.64	227.28	99.53	109.58
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.05%	0.05%	0.05%	0.04%	1.21%	0.78%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 14		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 16		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 18	
Date of allotment	13-Nov-15		3-Dec-15		6-Jan-16	
	Nov 13,2015 to March 31,2016	2016-2017	Dec 03,2015 to March 31,2016	2016-2017	Jan 06,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.2759	10.0000	10.2443	10.0000	10.2495
Dividend Payout Option	10.0000	10.2759	NA	NA	10.0000	10.2495
Direct Plan-Growth Option	10.0000	10.2871	10.0000	10.2718	10.0000	10.2555
Direct Plan-Dividend Payout Option	10.0000	10.2871	10.0000	10.2718	10.0000	10.2555
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.2759	11.2560	10.2443	11.1369	10.2495	11.3574
Dividend Payout Option	10.2759	11.2560	NA	NA	10.2495	11.3574
Direct Plan-Growth Option	10.2871	11.2915	10.2718	11.2643	10.2555	11.3925
Direct Plan-Dividend Payout Option	10.2871	11.2915	10.2718	11.2643	10.2555	11.3925
<b>Returns</b>						
Growth plan (%)	2.76%	9.54%	2.44%	8.71%	2.50%	10.81%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-7.48%	11.09%	-7.47%	11.09%	-7.96%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	3.50%	11.87%	3.51%	11.87%	2.96%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	62.25	68.31	346.26	379.60	179.97	199.43
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.10%	0.08%	0.06%	0.06%	0.49%	1.16%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXIX - SERIES 19		RELIANCE FIXED HORIZON FUND - XXIX - SERIES 20		RELIANCE FIXED HORIZON FUND - XXX - SERIES 1	
Date of allotment	24-Dec-15		7-Jan-16		14-Jan-16	
	Dec 24,2015 to March 31,2016	2016-2017	Jan 07,2016 to March 31,2016	2016-2017	Jan 14,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.2306	10.0000	10.1894	10.0000	10.1907
Dividend Payout Option	10.0000	10.2306	10.0000	10.1894	10.0000	10.1907
Direct Plan-Growth Option	10.0000	10.2334	10.0000	10.1989	10.0000	10.1969
Direct Plan-Dividend Payout Option	10.0000	10.2334	NA	NA	10.0000	10.1969
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.2306	11.2099	10.1894	11.1294	10.1907	11.1346
Dividend Payout Option	10.2306	11.2099	10.1894	11.1294	10.1907	11.1346
Direct Plan-Growth Option	10.2334	11.2241	10.1989	11.1823	10.1969	11.1718
Direct Plan-Dividend Payout Option	10.2334	11.2241	NA	NA	10.1969	11.1718
<b>Returns</b>						
Growth plan (%)	2.31%	9.57%	1.89%	9.23%	1.91%	9.26%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-7.66%	11.09%	-7.98%	11.09%	-7.82%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	3.30%	11.87%	2.93%	11.87%	3.12%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	111.42	122.21	206.87	226.81	334.79	366.80
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.02%	0.02%	0.06%	0.05%	0.04%	0.04%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 2		RELIANCE FIXED HORIZON FUND - XXX - SERIES 3		RELIANCE FIXED HORIZON FUND - XXX - SERIES 4	
Date of allotment	21-Jan-16		3-Feb-16		4-Feb-16	
	Jan 21,2016 to March 31,2016	2016-2017	Feb 03,2016 to March 31,2016	2016-2017	Feb 04,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.1733	10.0000	10.1951	10.0000	10.1582
Dividend Payout Option	10.0000	10.1733	10.0000	10.1951	10.0000	10.1582
Direct Plan-Growth Option	10.0000	10.1789	10.0000	10.2130	10.0000	10.1624
Direct Plan-Dividend Payout Option	10.0000	10.1789	10.0000	10.2130	10.0000	10.1624
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.1733	11.1197	10.1951	11.3099	10.1582	11.1105
Dividend Payout Option	10.1733	11.1197	10.1951	11.3099	10.1582	11.1105
Direct Plan-Growth Option	10.1789	11.1563	10.2130	11.4508	10.1624	11.1434
Direct Plan-Dividend Payout Option	10.1789	11.1563	10.2130	11.4508	10.1624	11.1434
<b>Returns</b>						
Growth plan (%)	1.73%	9.30%	1.95%	10.93%	1.58%	9.37%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-8.19%	11.09%	-7.82%	11.09%	-7.92%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 2		RELIANCE FIXED HORIZON FUND - XXX - SERIES 3		RELIANCE FIXED HORIZON FUND - XXX - SERIES 4	
Date of allotment	21-Jan-16		3-Feb-16		4-Feb-16	
	Jan 21,2016 to March 31,2016	2016-2017	Feb 03,2016 to March 31,2016	2016-2017	Feb 04,2016 to March 31,2016	2016-2017
Additional Benchmark Returns in (%)	2.71%	11.87%	3.12%	11.87%	3.00%	11.87%
Net Assets at end of the period (Rs. Cr.)	210.39	230.52	69.94	78.04	514.50	564.15
Ratio of Recurring expenses to Net Assets (%)	0.07%	0.07%	0.56%	0.55%	0.05%	0.05%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 5		RELIANCE FIXED HORIZON FUND - XXX - SERIES 6		RELIANCE FIXED HORIZON FUND - XXX - SERIES 7	
Date of allotment	12-Feb-16		24-Feb-16		29-Feb-16	
	Feb 12,2016 to March 31,2016	2016-2017	Feb 24,2016 to March 31,2016	2016-2017	Feb 29,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.1490	10.0000	10.1650	10.0000	10.1399
Dividend Payout Option	10.0000	10.0597	NA	NA	NA	NA
Direct Plan-Growth Option	10.0000	10.1529	10.0000	10.1680	10.0000	10.1424
Direct Plan-Dividend Payout Option	10.0000	10.0605	10.0000	10.0992	10.0000	NA
<b>Dividend:</b>						
Dividend Payout Option	0.0891	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	0.0922	NA	0.0686	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.1490	11.0932	10.1650	11.1120	10.1399	11.0746
Dividend Payout Option	10.0597	10.9956	NA	NA	NA	NA
Direct Plan-Growth Option	10.1529	11.1277	10.1680	11.1457	10.1424	11.1078
Direct Plan-Dividend Payout Option	10.0605	11.0264	10.0992	11.0703	NA	NA
<b>Returns</b>						
Growth plan (%)	1.49%	9.30%	1.65%	9.32%	1.40%	9.22%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-8.08%	11.09%	-7.64%	11.09%	-9.05%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	2.82%	11.87%	3.32%	11.87%	1.74%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	148.19	162.40	102.51	112.36	46.10	50.49
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.03%	0.03%	0.06%	0.06%	0.06%	0.05%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 8		RELIANCE FIXED HORIZON FUND - XXX - SERIES 10		RELIANCE FIXED HORIZON FUND - XXX - SERIES 11	
Date of allotment	29-Feb-16		5-Mar-16		23-Mar-16	
	Feb 29,2016 to March 31,2016	2016-2017	Mar 05,2016 to March 31,2016	2016-2017	Mar 23,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.1328	10.0000	10.1082	10.0000	10.0445
Dividend Payout Option	10.0000	10.1328	NA	NA	10.0000	10.0445
Direct Plan-Growth Option	10.0000	10.1445	10.0000	10.1103	10.0000	10.0477
Direct Plan-Dividend Payout Option	10.0000	10.1445	10.0000	10.1103	10.0000	10.0477
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 8		RELIANCE FIXED HORIZON FUND - XXX - SERIES 10		RELIANCE FIXED HORIZON FUND - XXX - SERIES 11	
Date of allotment	29-Feb-16		5-Mar-16		23-Mar-16	
	Feb 29,2016 to March 31,2016	2016-2017	Mar 05,2016 to March 31,2016	2016-2017	Mar 23,2016 to March 31,2016	2016-2017
<b>NAV at the end of the period</b>						
Growth Option	10.1328	11.2354	10.1082	11.0457	10.0445	11.1215
Dividend Payout Option	10.1328	11.2354	NA	NA	10.0445	11.1215
Direct Plan-Growth Option	10.1445	11.3907	10.1103	11.0783	10.0477	11.2706
Direct Plan-Dividend Payout Option	10.1445	11.3907	10.1103	11.0783	10.0477	11.2706
<b>Returns</b>						
Growth plan (%)	1.33%	10.88%	1.08%	9.27%	0.44%	10.72%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-9.05%	11.09%	-9.09%	11.09%	-10.19%	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	1.74%	11.87%	1.70%	11.87%	0.47%	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	141.80	157.71	72.53	79.39	232.04	257.84
<b>Ratio of Recurring expenses to Net Assets (%)</b>	1.04%	1.01%	0.13%	0.12%	1.00%	1.00%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 12		RELIANCE FIXED HORIZON FUND - XXX - SERIES 13		RELIANCE FIXED HORIZON FUND - XXX - SERIES 14	
Date of allotment	11-Mar-16		17-Mar-16		31-Mar-16	
	Mar 11,2016 to March 31,2016	2016-2017	Mar 17,2016 to March 31,2016	2016-2017	Mar 31,2016 to March 31,2016	2016-2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0961	10.0000	10.0653	10.0000	10.0000
Dividend Payout Option	10.0000	10.0709	10.0000	10.0653	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.0976	10.0000	10.0672	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.0715	10.0000	10.0672	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	0.0252	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	0.0261	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.0961	11.0304	10.0653	10.9795	10.0000	11.0779
Dividend Payout Option	10.0709	11.0032	10.0653	10.9795	10.0000	11.0779
Direct Plan-Growth Option	10.0976	11.0600	10.0672	11.0318	10.0000	11.1922
Direct Plan-Dividend Payout Option	10.0715	11.0313	10.0672	11.0318	10.0000	11.1922
<b>Returns</b>						
Growth plan (%)	0.96%	9.25%	0.65%	9.08%	0.00%	10.78%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index		Crisil Composite Bond Fund Index	
<b>Benchmark Returns in (%)</b>	-9.24%	11.09%	-10.05%	11.09%	NA	11.09%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index	
<b>Additional Benchmark Returns in (%)</b>	1.54%	11.87%	0.62%	11.87%	NA	11.87%
<b>Net Assets at end of the period (Rs. Cr.)</b>	80.90	88.59	221.74	242.87	65.04	72.17
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.08%	0.07%	0.09%	0.09%	0.61%	0.69%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 17		RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN C	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN D	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN E	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IX - PLAN F
Date of allotment	30-Mar-16		5-May-16	9-Jun-16	5-Aug-16	6-Aug-16
	Mar 30,2016 to March 31,2016	2016-2017	May 05,2016 to March 31,2017	Jun 09,2016 to March 31,2017	Aug 05,2016 to March 31,2017	Aug 06,2016 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.0000	10.8765	11.0477	10.9122	10.3308	10.5532
Dividend Payout Option	10.0000	10.8765	11.0477	10.9122	10.3308	10.5532
Direct Plan-Growth Option	10.0000	10.9757	11.1585	11.0546	10.4054	10.6292
Direct Plan-Dividend Payout Option	10.0000	10.9757	11.1585	11.0546	10.4054	10.6292
<b>Returns</b>						
Growth plan (%)	0.00%	8.77%	10.48%	9.12%	3.31%	5.53%
<b>Benchmark</b>	Crisil Composite Bond Fund Index		80% Crisil Composite Bond Fund Index & 20% Nifty 50 Index			
<b>Benchmark Returns in (%)</b>	NA	11.09%	11.64%	9.77%	5.81%	5.79%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index		Crisil 10 Year Gilt Index			
<b>Additional Benchmark Returns in (%)</b>	NA	11.87%	10.90%	10.51%	6.98%	6.96%
<b>Net Assets at end of the period (Rs. Cr.)</b>	364.69	399.14	39.66	147.37	30.44	96.20
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.09%	0.10%	2.13%	2.07%	2.37%	2.16%

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN A	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN B	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN C	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN D	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN E	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN F
Date of allotment	12-Nov-16	17-Dec-16	7-Jan-17	12-Jan-17	23-Jan-17	6-Feb-17
	Nov 12,2016 to March 31,2017	Dec 17,2016 to March 31,2017	Jan 07,2017 to March 31,2017	Jan 12,2017 to March 31,2017	Jan 23,2017 to March 31,2017	Feb 06,2017 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.3344	10.3829	10.3210	10.2671	10.2474	10.1288
Dividend Payout Option	10.3344	10.3829	10.3210	10.2671	10.2474	10.1288

Historical Cost Per Unit Statistic	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN A	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN B	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN C	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN D	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN E	RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - X - PLAN F
Date of allotment	12-Nov-16	17-Dec-16	7-Jan-17	12-Jan-17	23-Jan-17	6-Feb-17
	Nov 12,2016 to March 31,2017	Dec 17,2016 to March 31,2017	Jan 07,2017 to March 31,2017	Jan 12,2017 to March 31,2017	Jan 23,2017 to March 31,2017	Feb 06,2017 to March 31,2017
Direct Plan-Growth Option	10.3781	10.4213	10.3506	10.2924	10.2715	10.1477
Direct Plan-Dividend Payout Option	10.3781	10.4213	10.3506	10.2924	10.2715	10.1477
<b>Returns</b>						
Growth plan (%)	3.34%	3.83%	3.21%	2.67%	2.47%	1.29%
<b>Benchmark</b>	80% Crisil Composite Bond Fund Index & 20% Nifty 50 Index				85% Crisil Short Term Bond Fund Index & 15% Nifty 50 Index	80% Crisil Composite Bond Fund Index & 20% Nifty 50 Index
<b>Benchmark Returns in (%)</b>	3.64%	3.34%	2.23%	1.60%	1.67%	0.39%
<b>Additional Benchmark</b>	Crisil 10 Year Gilt Index	Crisil 10 Year Gilt Index	Crisil 10 Year Gilt Index	Crisil 10 Year Gilt Index	Crisil 10 Year Gilt Index	Crisil 10 Year Gilt Index
<b>Additional Benchmark Returns in (%)</b>	2.81%	0.63%	-0.55%	-0.72%	-0.38%	-0.86%
<b>Net Assets at end of the period (Rs. Cr.)</b>	82.50	99.19	40.46	47.10	41.54	60.02
<b>Ratio of Recurring expenses to Net Assets (%)</b>	2.14%	2.33%	2.25%	2.20%	2.33%	2.32%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 18	RELIANCE FIXED HORIZON FUND - XXX - SERIES 19	RELIANCE FIXED HORIZON FUND - XXX - SERIES 20	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 2	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 4
Date of allotment	30-Apr-16	28-Apr-16	6-Jun-16	2-Jun-16	15-Jun-16	30-Jun-16
	Apr 30,2016 to March 31,2017	Apr 28,2016 to March 31,2017	Jun 06,2016 to March 31,2017	Jun 02,2016 to March 31,2017	Jun 15,2016 to March 31,2017	Jun 30,2016 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	NA	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.9164	10.8547	10.8182	10.7654	10.7863	10.7099
Dividend Payout Option	10.9164	10.8547	10.8182	NA	10.7863	10.7099
Direct Plan-Growth Option	11.0428	10.8800	10.9251	10.8065	10.8767	10.8113
Direct Plan-Dividend Payout Option	11.0428	10.8800	10.9251	10.8065	10.8767	10.8113
<b>Returns</b>						
Growth plan (%)	9.16%	8.55%	8.18%	7.65%	7.86%	7.10%
<b>Benchmark</b>	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Short Term Bond Fund Index
<b>Benchmark Returns in (%)</b>	9.98%	10.08%	7.43%	9.45%	9.23%	6.75%
<b>Additional Benchmark</b>	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 1 Yr T-Bill Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 1 Yr T-Bill Index
<b>Additional Benchmark Returns in (%)</b>	11.02%	11.11%	5.75%	10.67%	10.60%	5.24%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXX - SERIES 18	RELIANCE FIXED HORIZON FUND - XXX - SERIES 19	RELIANCE FIXED HORIZON FUND - XXX - SERIES 20	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 2	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 4
Date of allotment	30-Apr-16	28-Apr-16	6-Jun-16	2-Jun-16	15-Jun-16	30-Jun-16
	Apr 30,2016 to March 31,2017	Apr 28,2016 to March 31,2017	Jun 06,2016 to March 31,2017	Jun 02,2016 to March 31,2017	Jun 15,2016 to March 31,2017	Jun 30,2016 to March 31,2017
Net Assets at end of the period (Rs. Cr.)	64.07	43.69	116.52	21.59	296.68	48.90
Ratio of Recurring expenses to Net Assets (%)	1.12%	0.05%	0.74%	0.16%	1.47%	1.05%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 5	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 6	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 7	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 8	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 9	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 11
Date of allotment	18-Jul-16	2-Aug-16	28-Jul-16	12-Aug-16	26-Aug-16	17-Sep-16
	Jul 18,2016 to March 31,2017	Aug 02,2016 to March 31,2017	Jul 28,2016 to March 31,2017	Aug 12,2016 to March 31,2017	Aug 26,2016 to March 31,2017	Sep 17,2016 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	NA	10.0000	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.5780	10.6318	10.5327	10.4803	10.4550	10.5144
Dividend Payout Option	10.5780	10.6318	10.5327	10.4803	10.4550	10.5144
Direct Plan-Growth Option	10.6570	10.7174	10.5960	10.5545	10.5095	10.5625
Direct Plan-Dividend Payout Option	NA	10.7174	10.5960	10.5545	10.5095	10.5625
<b>Returns</b>						
Growth plan (%)	5.78%	6.32%	5.33%	4.80%	4.55%	5.14%
<b>Benchmark</b>	Crisil Short Term Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Short Term Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Short Term Bond Fund Index
<b>Benchmark Returns in (%)</b>	5.95%	5.89%	5.50%	5.07%	4.91%	4.12%
<b>Additional Benchmark</b>	Crisil 1 Yr T-Bill Index	Crisil 10 Yr Gilt Index	Crisil 1 Yr T-Bill Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 1 Yr T-Bill Index
<b>Additional Benchmark Returns in (%)</b>	4.90%	7.10%	4.59%	6.38%	6.27%	3.58%
Net Assets at end of the period (Rs. Cr.)	21.80	38.98	101.61	95.32	189.32	58.53
Ratio of Recurring expenses to Net Assets (%)	0.33%	1.06%	0.19%	0.37%	0.26%	0.74%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 13	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 15	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 2	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 4	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 5
Date of allotment	16-Sep-16	14-Oct-16	17-Dec-16	20-Dec-16	5-Dec-16	26-Dec-16
	Sep 16,2016 to March 31,2017	Oct 14,2016 to March 31,2017	Dec 17,2016 to March 31,2017	Dec 20,2016 to March 31,2017	Dec 05,2016 to March 31,2017	Dec 26,2016 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 13	RELIANCE FIXED HORIZON FUND - XXXI - SERIES 15	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 2	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 4	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 5
Date of allotment	16-Sep-16	14-Oct-16	17-Dec-16	20-Dec-16	5-Dec-16	26-Dec-16
	Sep 16,2016 to March 31,2017	Oct 14,2016 to March 31,2017	Dec 17,2016 to March 31,2017	Dec 20,2016 to March 31,2017	Dec 05,2016 to March 31,2017	Dec 26,2016 to March 31,2017
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.3919	10.4071	10.2601	10.2292	10.2775	10.1874
Dividend Payout Option	10.3919	10.4071	10.2601	10.2292	10.2775	10.1874
Direct Plan-Growth Option	10.4397	10.4504	10.2958	10.2613	10.3105	10.1961
Direct Plan-Dividend Payout Option	10.4397	10.4504	10.2958	10.2613	10.3105	10.1961
<b>Returns</b>						
Growth plan (%)	3.92%	4.07%	2.60%	2.29%	2.77%	1.87%
<b>Benchmark</b>	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index
<b>Benchmark Returns in (%)</b>	4.11%	2.65%	1.00%	0.84%	-0.68%	1.28%
<b>Additional Benchmark</b>	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index
<b>Additional Benchmark Returns in (%)</b>	5.31%	3.34%	0.63%	0.41%	-1.16%	0.93%
<b>Net Assets at end of the period (Rs. Cr.)</b>	64.50	114.05	53.22	29.40	472.63	44.17
<b>Ratio of Recurring expenses to Net Assets (%)</b>	0.06%	0.99%	0.79%	0.81%	1.06%	0.14%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 7	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 8	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 9	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 10	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 2
Date of allotment	30-Jan-17	30-Jan-17	13-Feb-17	3-Mar-17	4-Mar-17	18-Mar-17
	Jan 30,2017 to March 31,2017	Jan 30,2017 to March 31,2017	Feb 13,2017 to March 31,2017	Mar 03,2017 to March 31,2017	Mar 04,2017 to March 31,2017	Mar 18,2017 to March 31,2017
<b>NAV at the beginning of the period</b>						
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	10.0000	10.0000	10.0000	NA	10.0000
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	10.0000	NA	10.0000	10.0000	10.0000	10.0000
<b>Dividend:</b>						
Dividend Payout Option	NA	0.0389	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>						
Growth Option	10.1040	10.0418	10.0640	10.0631	10.0744	10.0412
Dividend Payout Option	10.1040	10.0029	10.0640	10.0631	NA	10.0412
Direct Plan-Growth Option	10.1209	10.0436	10.0661	10.0723	10.0755	10.0456
Direct Plan-Dividend Payout Option	10.1209	NA	10.0661	10.0723	10.0755	10.0456
<b>Returns</b>						
Growth plan (%)	1.04%	0.42%	0.64%	0.63%	0.74%	0.41%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 7	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 8	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 9	RELIANCE FIXED HORIZON FUND - XXXII - SERIES 10	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 1	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 2
Date of allotment	30-Jan-17	30-Jan-17	13-Feb-17	3-Mar-17	4-Mar-17	18-Mar-17
	Jan 30,2017 to March 31,2017	Jan 30,2017 to March 31,2017	Feb 13,2017 to March 31,2017	Mar 03,2017 to March 31,2017	Mar 04,2017 to March 31,2017	Mar 18,2017 to March 31,2017
Benchmark	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index
Benchmark Returns in (%)	-0.40%	-0.40%	1.24%	1.23%	1.21%	1.19%
Additional Benchmark	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index
Additional Benchmark Returns in (%)	-0.80%	-0.80%	1.83%	7.70%	1.06%	1.38%
Net Assets at end of the period (Rs. Cr.)	25.02	148.22	81.21	52.35	111.05	86.84
Ratio of Recurring expenses to Net Assets (%)	1.23%	0.09%	0.06%	0.57%	0.06%	0.81%

Historical Cost Per Unit Statistic	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 3	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 4	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 5*	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 6	RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 7
Date of allotment	16-Mar-17	18-Mar-17	31-Mar-17	25-Mar-17	30-Mar-17
	Mar 16,2017 to March 31,2017	Mar 18,2017 to March 31,2017	Mar 31,2017 to March 31,2017	Mar 25,2017 to March 31,2017	Mar 30,2017 to March 31,2017
<b>NAV at the beginning of the period</b>					
Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000
Dividend Payout Option	10.0000	NA	10.0000	10.0000	NA
Direct Plan-Growth Option	10.0000	10.0000	10.0000	10.0000	10.0000
Direct Plan-Dividend Payout Option	NA	NA	10.0000	10.0000	10.0000
<b>Dividend:</b>					
Dividend Payout Option	NA	NA	NA	NA	NA
Direct Plan-Dividend Payout Option	NA	NA	NA	NA	NA
Transfer to Reserve (If Any)	NA	NA	NA	NA	NA
<b>NAV at the end of the period</b>					
Growth Option	10.0750	10.0626	10.0000	10.0252	10.0109
Dividend Payout Option	10.0750	NA	10.0000	10.0252	NA
Direct Plan-Growth Option	10.0758	10.0633	10.0000	10.0255	10.0110
Direct Plan-Dividend Payout Option	NA	NA	10.0000	10.0255	10.0110
<b>Returns</b>					
Growth plan (%)	0.75%	0.63%	0.00%	0.25%	0.11%
Benchmark	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index	Crisil Composite Bond Fund Index
Benchmark Returns in (%)	1.20%	1.19%	N.A.	0.57%	0.06%
Additional Benchmark	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index	Crisil 10 Yr Gilt Index
Additional Benchmark Returns in (%)	1.29%	1.38%	N.A.	1.03%	-0.02%
Net Assets at end of the period (Rs. Cr.)	106.17	154.56	150.73	186.62	103.80
Ratio of Recurring expenses to Net Assets (%)	0.11%	0.07%	0.99%	0.05%	0.07%

\*NAVs of below mentioned schemes are disclosed as @ Rs. 10/- (i.e. the unit price at the time of NFO), being the scheme first NAV is declared after 31st March 2017

### Past Performance may or may not be sustained in future.

#### Notes:

- Returns provided are for Retail Plan / Other than Direct Plan (as applicable).
- Calculation assume that all payouts during the period have been re-invested in the units of the scheme at the then prevailing NAV.

### III. HOW TO APPLY?

- (1) For Open Ended Schemes, investors can subscribe for the units of the Scheme either during the NFO of the Scheme or during the continuous offer, when the Scheme re-opens for purchase and sale on an ongoing basis.
- (2) For Close Ended Schemes, investors can subscribe for the units only during the NFO period. However pursuant to SEBI Circular SEBI/IMD/CIR No. 12/147132/08 dated December 11, 2008, the units of all close ended schemes (except Equity Linked Savings Schemes) launched on after December 12, 2008 are required mandatorily to be listed on recognized stock exchange. Unit holders holding the units by way of an account statement (physical form) will not be able to redeem their units during the tenor of the Scheme and there will be redemption by the fund on the maturity of the Scheme. However the units held in dematerialized form can be traded on the Stock Exchange.
- (3) For Interval schemes, investor can subscribe for the units of the Scheme either during the NFO period of the Scheme or during the Specified Transaction Period as may be mentioned in the respective SID and permitted by Regulation read with further amendments issued from time to time. The units held in dematerialized form can be traded on the Stock Exchange.
- (4) The Application forms for Schemes shall be available at all the DISC of the AMC, R & T Agent and /or also at the collection centers, branches of the designated banks, during the business hours as mentioned in the respective application forms/updated SAI and SID. The same shall also be available with all the distributors of the RMF and can also be downloaded from our website [www.reliancecmutual.com](http://www.reliancecmutual.com).
- (5) In terms of SEBI Circular SEBI/IMD/CIR No.11/183204/ 2009 dated November 13, 2009 units of the select Schemes of RMF can be transacted through all the registered stock brokers of the National Stock Exchange of India Limited and / or Bombay Stock Exchange Limited who are also registered with AMFI and are empanelled as distributors with RNAM. Such stock brokers shall be eligible to be considered as 'official points of acceptance' The facility of transacting in mutual fund schemes through stock exchange infrastructure is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the respective Stock Exchanges from time to time.
- (6) Pursuant to SEBI Circular CIR/IMD/DF/17/2010 dated November 9, 2010, that units of mutual funds schemes may be permitted to be transacted through clearing members of the registered Stock Exchanges and Depository participants of registered Depositories can process only redemption request of the units held in demat form.
  - The following features may further be noted for processing the transaction for the specified schemes of Reliance Mutual Fund on Mutual Fund Services System (MFSS) of the National Stock Exchange of India Ltd. (NSE) and on the BSE Stock Exchange Platform for Allotment and Repurchase of Mutual Funds (BSE Star MF System) of the BSE Limited.
  - The trading members of NSE and BSE, clearing members of registered Stock Exchanges shall be eligible to offer purchase and redemption of units of specified Schemes of RMF on MFSS and BSE Star MF System. Further, investor can submit switch request in all eligible schemes of RMF for unit held in demat as well as non-demat mode. (Note: Currently switch facility is available only on BSE Star MF System).
  - Depository participants of registered Depositories shall be eligible to process only redemption request of units held in demat form.
  - Clearing members and depository participants will be eligible to be considered as Official Points of Acceptance of RMF in accordance with the provisions of SEBI circular vide reference no. SEBI/IMD/CIR No.11/78450/06 dated October 11, 2006 and shall be required to comply with conditions stipulated in SEBI circular vide reference no. 11/183204/2009 dated November 13, 2009 for stock brokers viz. AMFI /NISM certification, code of conduct prescribed by SEBI for Intermediaries of Mutual Fund. Further, Clearing members and depository participants shall comply with the operating guidelines issued by Stock Exchange and Depositories in this regards as may be applicable.
  - Investors having demat account and purchasing and redeeming mutual fund units in demat mode through trading/ clearing members, shall receive redemption proceeds (if units are redeemed) and units (if units are purchased) through trading/ clearing member's pool account. RMF/RNAM/ its Registrar will pay redemption proceeds to the trading/ clearing member (in case of redemption) and trading/ clearing member in turn will pay redemption proceeds to the respective investor. Similarly, units shall be credited by RMF/ RNAM/ Registrar into trading/ clearing member's pool account (in case of purchase) and trading/ clearing member in turn will credit the units to the respective investor's demat account.
  - Payment of redemption proceeds to the trading/ clearing members by RMF/ RNAM/ its Registrar shall discharge RMF/ RNAM of its obligation of payment of redemption proceeds to individual investor. Similarly, in case of purchase of units, crediting units into trading/ clearing member pool account shall discharge RMF/ RNAM of its obligation/ to allot units to individual investor.
    - a. Stock Exchange, Clearing members and Depository participants will be eligible to be considered as official points of acceptance. Stock exchanges and Depositories shall provide investor grievance handling mechanism to the extent they relate to disputes between their respective regulated entity and their client and shall also monitor the compliance of code of conduct specified in the SEBI Circulars MFD/CIR/20/23230/02 dated November 28, 2002 and SEBI/IMD/08/174648/2009 dated August 27, 2009 regarding empanelment and code of conduct for intermediaries of Mutual Funds. Such facility will be available subject to detailed operating guidelines of respective stock exchanges and Depositories.
  - Pursuant to SEBI circular nos. CIR/MRD/DSA/32/2013 dated October 04, 2013 and CIR/MRD/DSA/33/2014 dated December 09, 2014.
    - a. Mutual fund Distributor (MF distributor) registered with Association of Mutual Funds in India (AMFI) and permitted by the concerned recognized stock exchanges shall be eligible to use recognized stock exchanges' infrastructure to purchase and redeem mutual fund units on behalf of their clients, directly from RMF/ RNAM.
    - b. The MF distributors shall not handle payout and pay in of funds as well as units on behalf of investor. Pay in will be directly received by recognized clearing corporation and payout will be directly made to investor account. In the same manner, units shall be credited and debited directly from the demat account of investors.

c. Non-demat transactions are also permitted through stock exchange platform.

- (7) The respective stock exchanges and Depositories shall ensure that timelines prescribed under Regulations shall be adhered to with regard to allotment of units and receipt of redemption proceeds at the investor's level.
- (8) Facility of online transactions is available on the official website [www.reliancecmf.com](http://www.reliancecmf.com) for selected Schemes of RMF. Further, Investors having existing folio can also subscribe in schemes of RMF from on internet through VISA / Master Card / Maestro Debit Card. Accordingly, the said website will also be considered as an "official point of acceptance" for applications for subscriptions, redemptions, switches and other available facilities.

(9) **Transactions through Reliance Mutual Fund Application:**

Transaction through Reliance Mutual Fund application is a facility, whereby investors can Purchase / Switch / Redeem units, view account details & request for account statement using their Personal Computer, Tablet, Mobile Phone or any other compatible electronic devices, which has internet facility subject to certain conditions.

In order to process such transactions Internet Personal Identification Number (I-PIN) which is issued by RMF for transacting online through the website/application should be used. For the said purpose, RMF Application, <http://m.reliancecmf.com> and <http://m.reliancecmf.com> are considered to be an "official point of acceptance".

The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facility. This facility of transacting in mutual fund schemes is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the RMF from time to time. RMF / RNAM reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

- (10) Investor can also transact by calling at our Call Centre. Transactions through Call Centre is a facility whereby an investor can Purchase units of various open ended Schemes of RMF by calling at Toll Free Call Centre number 1800 300 1111. This facility will be offered only to the existing investors having IPIN, issued by RMF for transacting online through the website. Consequent to this, submitting application through calls at call centre shall be deemed that such application is submitted at "official points of acceptance" by the investors. The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID shall be applicable for applications received through such facility. This facility of transacting in mutual fund schemes is available subject to such limits, operating guidelines, terms and conditions as may be prescribed by the RMF from time to time. RMF / RNAM reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.
- (11) An Application Form shall be utilised to open an account in the Scheme by both resident and Non Resident Investors and other investors as mentioned in the SID of the respective schemes, and can be submitted along with the payment instrument during the NFO or the continuous offer at the DISCs
- (12) Application Form must be completed in block letters in English and duly signed by all the applicants and applications complete in all respects may be submitted at the DISCs. The investors will also be abided by the detailed terms and conditions and instructions as mentioned in the respective Application Form at the time of filing and submitting application form.
- (13) All cheques and bank drafts must be drawn in favour of "the respective Scheme name" and crossed "Account. Payee only". Please mention the application number on the reverse of each cheque/ draft accompanying the application form. With a view to avoid fraudulent practices, it is recommended that investors may also make the payment instrument (cheque, demand draft, pay order, etc.) favoring either of the following:

- (a) "XYZ Scheme A/c Permanent Account Number"  
(b) "XYZ Scheme A/c First Investor Name"

(Investors are urged to follow the order of preference in making the payment instrument)

- (14) RNAM / RMF shall not accept applications for subscriptions of units accompanied with Third Party Payments except in the following cases where third party payments will be accepted subject to submission of requisite documentation / declarations.
- (a) Payment by Parents / Grand-Parents / Related Persons on behalf of a minor in consideration of natural love and affection or as gift for a value not exceeding Rs. 50,000 for each regular purchase or per SIP installment;
- (b) Payment by employer on behalf of employee under Systematic Investment Plan (SIP) facility, or lump sum / one time subscription, through payroll deductions or deductions of expense reimbursements subject to submission of requisite & valid documentation / declarations.
- (c) Custodian on behalf of an FII or a Client.
- (d) Payment by Asset Management Company to a Distributor empanelled with it on account of commission/incentive etc. in the form of the Mutual Fund Units of the Funds managed by such AMC through Systematic Investment Plans or lump sum / one-time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time.
- (e) Payment by Corporate to its Agent/Distributor/Dealer (similar arrangement with principal-agent relationship), on account of commission/incentive payable for sale of its goods/services, in the form of the Mutual Fund Units through Systematic Investment Plans or lump sum / one-time subscription, subject to compliance with SEBI Regulations and Guidelines issued by AMFI, from time to time.

"Third Party Payment" means payment made through an instrument issued from a bank account other than that of the first named applicant / investor mentioned in the application form. In case of payment instruments issued from a joint bank account, the first named applicant / investor must be one of the joint holders of the bank account from which the payment instrument is issued. Investors submitting their applications through the above mentioned 'exceptional cases' are required to comply with the following, without which applications for subscriptions for units will be rejected / not processed / refunded.

- (a) Mandatory KYC for Investor and the person making the payment.
- (b) Declaration by the person making the payment giving details of the bank account from which the payment is being made and the relationship with the beneficiary.
- (c) RNAM / RMF shall adopt the following procedures to ascertain whether payments are Third Party Payments and investors are therefore required to comply with the requirements specified hereinbelow.

- (i) Source of funds - if payment made by cheque

An investor at the time of his / her purchase of units must provide in the application form the details of his pay-in bank account (i.e. account from which a subscription payment is made) and his pay-out bank account (i.e. account into which redemption / dividend proceeds are to be paid). RNAM / RMF will process the application on the basis of either matching of pay-in bank account details with pay-out bank account details or by matching the bank account number / name / signature of the first named applicant / investor with the name / account number / signature available on the cheque or by any other process as may be appropriate.

If the name is not pre-printed on the cheque or signature on the cheque does not match, then the first named applicant / investor should submit any one of the following documents:

- (a) a copy of the bank passbook or a statement of bank account having the name and address of the account holder and account number;
- (b) a letter (in original) from the bank on its letterhead certifying that the investor maintains an account with the bank, along with information like bank account number, bank branch, account type, the MICR code of the branch & IFSC Code (where available).
- (ii) Source of funds - if payment made by pre-funded instruments such as Pay Order, Demand Draft, Banker's cheque etc.
- For the payments made through these instruments, the amount should be debited from the registered bank account with RNAM. The investor requires to submit any of the following documents along with such pre-funded instruments:
- (i) a proof of debit to the investor's bank account in the form of a bank manager's certificate with details of account holder's Name, bank account number and PAN as per bank records, if available; or
- (ii) a copy of the acknowledgement from the bank, wherein the instructions to debit carry the bank account details and name of the investor as an account holder are available; or

- (iii) a copy of the passbook/bank statement evidencing the debit for issuance of a DD

- (iii) Source of funds - if payment made by a pre-funded instrument issued by the Bank against Cash

RNAM / RMF will not accept any purchase applications from investors if accompanied by a pre-funded instrument issued by a bank against cash for investments of Rs. 50,000 or more. The investor should submit a Certificate (in original) obtained from the bank giving investor's bank account number, address and PAN (if available) of the person who has requested for the payment instrument. The said Certificate should be duly certified by the bank manager with his / her full signature, name, employee code, bank seal and contact number. We will check that the name mentioned in the Certificate matches with the first named investor. However, it must be ensured that payment through such pre-funded instrument shall only be made is through a registered bank account.

- (iv) Source of funds - if payment made by RTGS, Bank Account-to-Account Transfer, NEFT, ECS, Bank Transfer etc.

Investors should attach to the application form, an acknowledged copy of the instruction to the bank also stating the account number debited. The account number mentioned on the transfer instruction copy should be a registered bank account or the first named applicant / investor should be one of the account holders to the bank account debited for such electronic transfer of funds.

- (v) Source of funds - if payment made by net banking

In case of payments being made through net banking, RNAM / RMF will endeavour to obtain the details of the bank account debited from the payment gateway service provider and match the same with the registered pay-in accounts. In case it is found that the payment is not made from a registered bank account or from an account not belonging to the first named unit holder, RNAM/RMF shall reject the transaction with due intimation to the investor.

The list as mentioned above is only indicative in nature. RNAM / RMF reserves the right to add / modify any other method of payment as may be introduced from time to time. In case the application for subscription does not comply with the above provisions, the RNAM/ /RMF retains the sole and absolute discretion to reject / not process such application and refund the subscription money and shall not be liable for any such rejection.

#### (15) ACCEPTANCE OF "CASH" AS A MODE OF SUBSCRIPTION:

Acceptance of "Cash" as a payment mode for subscription application in the Schemes of Reliance Mutual Fund has been introduced for certain schemes.

**The Details / Process and conditions for acceptance of cash investments are as follows:**

**Eligible investors:** The facility is available only for below mentioned category of investors who are CKYC KRA / KRA-KYC compliant and have a bank account:

- Resident Individuals.
- Minors (investing through Guardian)
- Sole Proprietorships.

**Subscription Limit:** In line with the SEBI guidelines, currently subscription through cash can be accepted only upto Rs. 50,000/- per investor, per financial year. Limit would be tracked on the basis PAN or PEKRN/KYC Identification NO (KIN) issued by KRA/Central KYC Registry.

**Mode of Acceptance of Application:** Applications for Subscription through Cash shall be accepted only in the physical form at any of the Designated Investor Service Centres (DISC) of RMF.

**Cash Collection Facility:** Currently, RNAM has made arrangement with **Axis Bank Limited** to accept cash (along with the duly filled in Cash Deposit Slip) on behalf of RMF/RNAM. However, going forward, RNAM may tie up with any other financial institution(s) through which the facility of cash collection may be provided. Details of the same shall be available on the website i.e. [www.reliancecmutual.com](http://www.reliancecmutual.com).

The Bank shall act only as an aggregator for receipt of cash at the various Bank branches towards subscriptions under various schemes of RMF. The Bank would be remitting the cash collected to the Fund's schemes usually by the next business day.

**Procedure for Subscription through Cash:** Investors willing to subscribe through cash as a payment mode will have to follow the below procedure:

1. Collect the application form and Cash Deposit Slip (available in triplicate) from the Designated Investor Service Centre (DISC) of RMF / RNAM.

2. Investor must first submit the duly filled in application form, KYC / KRA /CKYC KRA acknowledgement and duly filled Cash Deposit Slip at the DISC (copy for submission to RMF / RNAM).
3. Branch executive shall time stamp the application form, RMF copy of Cash deposit slip and acknowledgement portion available in the application form. Acknowledgement portion shall be returned to the investor as a confirmation of receipt of application.
4. Investor will have to visit the nearest branch of Axis Bank Limited and deposit cash by using the Cash Deposit Slip collected from DISC, on the same day or latest by next business day else the application shall be liable for rejection.
5. Axis Bank Limited shall retain bank copy of the Cash Deposit slip and provide customer copy to the investor along with the acknowledgement of cash deposition.

**NAV Applicability:**

**For Liquid scheme(s):** Applicability of NAV shall be based on receipt of application and also the realization of funds in the Bank account of respective liquid scheme (and NOT the time of deposit of Cash in the Bank) within the applicable cut-off timing.

However, if the credit is received in the Bank account of liquid scheme but investor has not yet submitted the application form, units will be allotted as per receipt of application (time-stamping)

**For all scheme(s) other than liquid scheme(s):**

For amount less than Rs.2 Lacs In respect of valid applications received up to 3:00 p.m. along with a local cheque or a demand draft payable at par at the place where the application is received, the closing NAV of the day on which application is received shall be applicable. In respect of valid applications received after 3:00 p.m. by the Mutual Fund along with a local cheque or a demand draft payable at par at the place where the application is received, the closing NAV of the next business day shall be applicable.

For amount equal to or more than Rs.2 Lacs: In respect of valid applications received up to 3:00 p.m. and the funds are available for utilisation on the same day before the cut-off time - the closing NAV of the day on which the funds are available for utilisation shall be applicable. In respect of valid applications received after 3:00 p.m. by the Mutual Fund and the funds are available for utilisation on the same day - the closing NAV of the Business Day following the day on which the funds are available for utilisation shall be applicable. However, irrespective of the time of receipt of application, where the funds are not available for utilisation on the day of the application, the closing NAV of the Business Day on which the funds are available for utilisation before the cut-off time (3:00 p.m.) shall be applicable provided the application is received prior to availability of the funds. For determining the availability of funds for utilisation, the funds for the entire amount of subscription/purchase (including switch-in) as per the application should be credited to the bank account of the scheme before the cut-off time and the funds are available for utilisation before the cut-off time without availing any credit facility whether intra-day or otherwise, by the respective scheme

In case where more than one application is received for purchase/subscription (fresh or additional) into a scheme of the Mutual Fund for an aggregate investment amount equal to or more than Rs.2 lacs on any Business Day across all plans/options of the relevant scheme, then such applications shall be aggregated at the investor level (same holders/joint holders identified by their Permanent Account Numbers (PAN) in the same sequence). Such aggregation shall be done irrespective of the number of folios under which the investor is investing and irrespective of source of funds, mode, location and time of application and payment. Accordingly the applicable NAV for such applications shall be the closing NAV of the Business Day on which the funds are available for utilisation before the cut off time (currently 3:00 p.m.) in case of each application. In case funds are received on separate days and are available for utilisation on different Business Days before the cut off time, the applicable NAV shall be of the closing NAV of the Business day(s) on which the cleared funds are available for utilisation for the respective application

**Rejection of application: Application shall be rejected if:**

- a. **Subscription Limit is Exhausted:** The amount of subscription through cash (including the subscriptions made through cash during the financial year) exceeds Rs. 50,000/-.
- b. **Application is incomplete:** Unit allotment for transactions accepted as DISCs of RMF is subject to verification at the time of final processing. Application shall be liable for rejection if the same is found to be incomplete in any aspect.

**Payment of Proceeds:** Payment in the form of refunds, redemptions, dividend, etc. with respect to Cash investments shall be paid only through banking channel i.e. in the bank account registered in the folio.

**Other important points:**

- a. In case of mismatch in the **amount mentioned in application form and cash deposited in bank**, units shall be allotted as per credit received from bank.
- b. **Cash deposited but application not submitted:** If cash is deposited directly at branch of Axis Bank Limited and application is not submitted at DISC of RMF, amount shall be refunded to investor based on receipt of following documents:
  - **Existing Investor:** Request letter, Bank acknowledged deposit slip copy.
  - **New Investor:** Request letter containing the bank details in which the refund needs to be issued, bank acknowledged deposit slip copy and PAN card copy or any other valid id proof.

RNAM / RMF reserves the right to modify any of the features / terms & conditions for the said facility.

Investors are requested to note that subscription through this mode shall be accepted subject to compliance with Prevention of Money Laundering Act, 2002 and Rules framed thereunder, SEBI Guidelines for the same and such other AML rules, regulations and guidelines as may be applicable from time to time.

- (16) Investors will be provided ASBA facility for all NFO launched. ASBA means "Application Supported by Blocked Amount". ASBA is an application containing an authorization to block the application money in the bank account, for applying during the NFO.

An ASBA investor shall submit an ASBA physically or electronically through the internet banking facility, to the SCSB with whom, the bank account to be blocked, is maintained. The SCSB shall then block the application money in the bank account specified in the ASBA, on the basis of an authorisation to this effect given by the account holder in the ASBA. The application money shall remain blocked in the bank account till the allotment of the issue or till withdrawal/ rejection of the application, as the case may be.

ASBA facility will be available to all the category of investors mentioned under "Who can invest" Section of the respective SID. An investor,

who is eligible for ASBA facility, has the option of making application through ASBA or through the existing facility of applying with cheque / demand draft as mentioned in the SID.

- (17) If the Scheme name on the application form and on the cheque/ Demand Draft is different, then the application may be processed and units shall be allotted at applicable NAV of the scheme mentioned in the application / transaction slip
- (18) The mode of holding can be either be Single, Joint or Anyone or Survivor, If an Account has more than one holder, the first-named holder (as determined by the records of the Registrar) only will receive all notices and correspondence with respect to the Account, as well as the proceeds of any redemption request or dividend or other distributions. In addition, such holder will have the voting rights, associated with such Units as permitted. In the case of death of any joint holder, the survivor(s) shall be the only person(s) recognized by RMF as having any title to or interest in the units. In the case of holdings specified as 'jointly', all requests will have to be signed by all the joint holders in sequence of their holdings. However, in the case of holdings specified as 'any one or survivor', any one of the joint holders may sign such requests. If an Account has more than one holder and the mode of operation is not specified then it will be considered as "Any One or Survivor".

In case of transactions through on-line distributors, when subscription for units are remitted through joint bank accounts of investors, the default option for applying for mutual funds unit should be in the joint names of all the account holders of the bank account. Investors will also have an option to apply for units in single name of any one or more names of the joint account holders of the bank account with nomination facility.

In line with the Best Practice Guidelines issued by AMFI (Association of Mutual Funds in India) on Accounts of Minor and Account Status Change - Minor attaining Majority, Change of Guardian, Registration of Nominee and Transmission of Units with effect from April 1, 2011 the following procedures shall be adopted for such cases:

For Application "On Behalf of Minor" Accounts:

1. The minor shall be the first and the sole holder in an account. There shall not be any joint accounts with minor as the first or joint holder.
  2. Guardian in the folio on behalf of the minor should either be a natural guardian (i.e. father or mother) or a court appointed legal guardian.
  3. The relationship/status of the guardian as father, mother or legal guardian and Date of birth of the minor shall be specified in the application form and following documents shall be submitted alongwith the application form as evidence:
    - i. Birth certificate of the minor, or
    - ii. School leaving certificate / Mark sheet issued by Higher Secondary Board of respective states, ICSE, CBSE etc., or
    - iii. Passport of the minor, or
    - iv. Any other suitable proof evidencing the date of birth of the minor.
    - v. In case of court appointed legal guardian, supporting documentary evidence shall be provided.
    - vi. In case of natural guardian a document evidencing the relationship if the same is not available as part of documents submitted as per point. i – iv above.
- (19) After due processing of the Application Form, the R & T Agent shall allot an account number also called as Folio Number and units to the investor applicant and despatch an account statement to the investor. The unitholder should quote the account number (Folio Number) in all future transactions / correspondence.
- (20) If the investor(s) has/have provided his/their Electronic Mail address also called as Email in the application form or any subsequent communication in any of the folio belonging to the investor(s), RMF / AMC reserves the right to use Electronic Mail as a default mode to send various communication which include account statements / annual report or an abridged summary thereof for transactions done by the investor(s).
- (21) The investor(s) may request for a physical account statement / any other communications by writing or calling RMF's Investor Service Center/ Registrar & Transfer Agent. In case of specific request received from the investor(s), RMF shall endeavor to provide the account statement to the investor(s) within 5 working days from the receipt of such request. RMF shall comply with the SEBI Guidelines as specified from time to time for dispatch of the account statement.
- (22) With effect from October 1, 2011, in accordance with SEBI Circular No. IMD/DF/9/2011 dated May 19, 2011, an option to subscribe/hold the units of the Scheme(s)/Plan(s) of RMF viz. open ended, close ended, Interval in dematerialized (demat) form is being provided to the investors in terms of the guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) / Stock Exchanges (NSE / BSE) from time to time. In case, the Unit holder desires to hold the Units in a Dematerialized /Rematerialized form at a later date, the request for conversion of units held in non-demat form into Demat (electronic) form or vice-versa should be submitted along with a Demat/Remat Request Form to their Depository Participants along with Client Master List.

The investors can have the option to hold the units in dematerialized mode (demat) for subscription made through Systematic Investment Plan ("SIP") (except for Micro SIP) in the eligible open ended schemes of RMF.

In case of subscription through SIP the units will be allotted based on the applicable NAV as per the SID and will be credited to investors demat account on weekly basis upon realization of funds. For e.g. Units will be credited to investors Demat account every Monday for realization status received in last week from Monday to Friday. This option shall be available in accordance with the provision laid down in the respective schemes and in terms of guidelines/ procedural requirements as laid by the Depositories (NSDL/CDSL) / Stock Exchanges (NSE / BSE) from time to time.

Demat facility will not be available for Daily, Weekly &Fortnightly Dividend plans/ options. (except for Reliance Liquidity Fund, Reliance Liquid Fund – Treasury Plan, Reliance Liquid Fund – Cash Plan and Reliance Money Manager Fund).

Units held in demat form will be transferable (except in case of Equity linked Savings Schemes).

Investor may noted that through Notice Cum Addendum No. 63, no fresh purchases / additional purchases / switch- in(s) / new SIP Registration and any other new systematic transactions shall be accepted with effect from 01st October, 2012 in the discontinued Plans. However, if the investor has registered for special products like SIP / STP / SMART STeP / SIP Insure / Trigger / FAST / RICE / DTP / Salary Advantage etc. and dividend re-investment option, the transaction process shall continue as per the terms and conditions of the respective facilities till further notice. Investors are requested to note that the said transactions shall be carried out as per the existing terms and conditions till 31st October, 2012.

Subsequent to 31st October, 2012, the above mentioned registrations / mandates in the discontinued Plans /Options shall continue to

be processed in the new Plans / Options as determined in the Single Plan Structure (details of the same has been mentioned in the Notice Cum Addendum No. 63) of the schemes. The units created in line with the above mentioned details will be processed at the applicable NAV of the Single Plan for the respective options. The entry and exit loads for the units so created in the Single Plan Structure, if applicable, will be as per the terms of the existing Single Plan.

In such a scenario, the same folio number will have units created in two plans i.e. units created on or before October 31, 2012 and units created on or after November 1, 2012

Further, investors are requested to note the following in terms of submission of the transaction requests:

- a. While submitting the details for processing any transactions which inter alia includes redemptions, switch out, systematic transfers etc. there has to be a specific mention about the plan / option from which the transactions has to be initiated.
  - b. In case the investor has opted for Reliance Any Time Money Card ("The Card") in the discontinued plan, which is also the primary scheme for the card, then the same will continue to act as the primary scheme. In case of any additional investment made in the discontinued plan, then the same will be processed in the existing Single Plan Structure. In case if the investor desires to change the Primary Scheme, he will have to place a separate request with RMF.
  - c. Investments and all other action(s) which will not have the impact of creating units in the discontinued plan will continue till such time all the units are switched out / redeemed from the plan.
  - d. Cancellation request for any of the special products / facilities in the discontinued plan will by default be treated as cancellation request in the existing plan (in addition to the discontinued plans) and the same shall be processed accordingly.
- (23) In accordance with SEBI Circular No. Cir/ IMD/ DF/16/ 2011 dated September 8, 2011, SEBI Circular no. CIR/MRD/DP/31/2014 dated November 12, 2014 and SEBI circular SEBI/HO/IMD/DF2/CIR/P/2016/42 dated March 18, 2016, the investor whose transaction has been accepted by the RNAM/RMF shall receive a confirmation by way of email and/or SMS within 5 Business Days from the date of receipt of transaction request, same will be sent to the Unit holders registered e-mail address and/or mobile number..

Thereafter, a Consolidated Account Statement ("CAS") shall be issued in line with the following procedure:

1. Consolidation of account statement shall be done on the basis of PAN. In case of multiple holding, it shall be PAN of the first holder and pattern of holding.
2. The CAS shall be generated on a monthly basis and shall be issued on or before 10th of the immediately succeeding month to the unit holder(s) in whose folio(s) transaction(s) has/have taken place during the month.
3. In case there is no transaction in any of the mutual fund folios then CAS detailing holding of investments across all schemes of all Mutual Funds will be issued on half yearly basis [at the end of every six months (i.e. September/ March)]
4. Investors having MF investments and holding securities in Demat account shall receive a Consolidated Account Statement containing details of transactions across all Mutual Fund schemes and securities from the Depository by email / physical mode.
5. Investors having MF investments and not having Demat account shall receive a Consolidated Account Statement from the MF Industry containing details of transactions across all Mutual Fund schemes by email / physical mode.

The word 'transaction' shall include purchase, redemption, switch, dividend payout, dividend reinvestment, systematic investment plan, systematic withdrawal plan, and systematic transfer plan and bonus transactions.

CAS shall not be received by the Unit holders for the folio(s) wherein the PAN details are not updated. The Unit holders are therefore requested to ensure that the folio(s) are updated with their PAN. For Micro SIP and Sikkim based investors whose PAN details are not mandatorily required to be updated Account Statement will be dispatched by RNAM/RMF for each calendar month on or before 10th of the immediately succeeding month.

In case of a specific request received from the Unit holders, RNAM / RMF will provide the account statement to the investors within 5 Business Days from the receipt of such request.

- (24) The processing of Redemption/Switch/various transaction request (s) where realization status is not available, RMF shall keep the units allotted to investor on hold for redemption/switch/various transactions till the time the payment is realized towards such purchase transaction(s).
- (25) In case if the customer submits a redemption / switch / various other transaction request like SWP, STP when the units are on hold, RMF reserves the right to reject/ partially process the redemption/switch/ various transaction requests, as the case may be, based on the realization status of the units held by the investor. In all the above cases (i.e., rejection/partial processing), intimation will be sent to the investor accordingly. Whenever a redemption/switch/various transaction request is rejected then an investor needs to submit a fresh request for reprocessing the same.
- (26) Units which are not redeemed /switched on account of the request being rejected due to non realization of funds, will be processed only upon confirmation of realization status and submission of a fresh redemption/switch request for such transactions. Also the applicable NAV for the redemption /switch transaction would be for the day when the fresh redemption/switch request was received.
- (27) Switching will also be allowed into/from any eligible open-ended Schemes of the Fund either currently in existence or a Scheme(s) that may be launched / managed in future, as per the features of the respective Scheme and as per the applicable loads. Unit holders may switch part/full Unit holdings, which are not under any lien, from an option or a Plan under the Scheme to any other eligible Scheme/ Plan/ Option and vice-versa, subject to conditions as specified above and all such conditions as may be applicable from time to time. Units held in demat form cannot be switched over to any other scheme. (Note: Currently switch facility is available only on BSE Star MF System).
- (28) Inter-Scheme switch & Inter Plan switch will be applicable only in case of Open Ended Schemes. In accordance with the requirements specified by the SEBI circular no. SEBI/IMD/CIR No.4/168230/09 dated June 30, 2009 no entry load will be charged for purchase / additional purchase / switch-in (inter scheme and inter plan) accepted by RMF with effect from August 01, 2009. Similarly, no entry load will be charged with respect to applications for registrations under Systematic Investment Plan (SIP) / Systematic Transfer Plans (STP) (including Reliance SIP Insure, Salary AddVantage, Recurring Investment Plan for Corporate Employees and Dividend Transfer Plan) accepted by RMF with effect from August 01, 2009. Switching facility whether Inter-Scheme & Inter Plan will not be available for Close Ended Schemes after the closure of NFO period.
- (29) The transaction slip can be used by the investor to make Inter Scheme Switch by entering the requisite details in the transaction slip at the DISCs. The transaction slips can be obtained from any of the DISCs and is also available on our website at [www.reliancecmutual.com](http://www.reliancecmutual.com). The AMC may change the procedures that investors should follow to affect Inter Scheme Switch from time to time.
- (30) As per the directives issued by SEBI it is mandatory for an investor to declare his/her bank account number. This is to safeguard

the interest of unitholders from loss or theft of their redemption cheques. Investors are requested to provide their bank details in the Application Form failing which the application will be rejected in terms of the Regulations.

RNAM / RMF is also providing a facility to the investors to register multiple bank accounts. By registering multiple bank accounts, the investors can use any of the registered bank accounts to receive redemption / dividend proceeds. These account details will be used by the RNAM / RMF for verification of instrument used for subscription to ensure that third party payments are not used for mutual fund subscription, except as permitted. Investors are requested to avail the facility of registering multiple bank accounts by filling in the Application Form for Registration of Multiple Bank Accounts available at our DISC or on our website at [www.reliancemutualfund.com](http://www.reliancemutualfund.com). Investors can add / modify / delete any of the given bank account details as per the procedure laid down by RMF from time to time.

(31) All individual investors (either singly/jointly) can update or change details of Bank Account, on submission of following document:

Following documents shall be required for Change in Bank Mandate by submitting Change of Bank Mandate Request form.

1. In case of Updation / Change of Bank Details

- A. Investor can change bank account details in their account/ folio either through Multiple Bank Account Registration Form or a standalone separate change of Bank Mandate form.
- B. In case of standalone change of bank details request, Investors shall provide the supporting documents towards the proof of existing and new bank account.

Details of the documents to be submitted by the investor are as follows;

**i) Documents to be submitted for New bank account:**

Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:

- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. OR
- Self attested copy of bank statement. OR
- Bank passbook with current entries not older than 3 months. OR
- Bank Letter duly signed by branch manager/authorized personnel

AND

**ii) Documents to be submitted for existing bank mandate currently registered in the folio/account**

Original of any one of the following documents or copy should be attested by the Bank or originals should be produced for verification:

- Cancelled original cheque with first unit holder name and bank account number printed on the face of the cheque. OR
- Original bank account statement / Pass book. OR
- In case such bank account is already closed, a duly signed and stamped original letter from such bank on the letter head of the bank confirming the closure of said account.

- C. In case of Updation of bank details wherein bank details were not recorded/ registered with us/in the records of Registrar & Transfer Agent/ not available in SoA (Legacy folios), Investors shall provide the supporting documents towards the new bank account proof and photo identity proof.

Details of the documents to be submitted by the investor are as follows:

**i) Documents to be submitted for New bank account:**

Original of any one of the following documents or originals should be produced for verification or copy should be attested by the Bank:

- Cancelled original cheque of the new bank mandate with first unit holder name and bank account number printed on the face of the cheque. OR
- Self attested copy of bank statement OR
- Bank passbook with current entries not older than 3 months. OR.
- Bank Letter duly signed by branch manager/authorized personnel

AND

**ii) Self attested copy of any one of the documents admissible as Proof of Identity (POI) as follows:**

- a) Unique Identification Number (UID) / Passport/ Voter ID card/ Driving license/ Aadhaar Letter issued by Unique Identification Authority of India (UIDAI).
- b) PAN card with photograph.
- c) Identity card/ document with applicant's Photograph, issued by any of the following: Central/State Government and its Departments, Statutory/Regulatory Authorities, Public Sector Undertakings, Scheduled Commercial Banks, Public Financial Institutions, Colleges affiliated to Universities, Professional Bodies such as ICAI, ICWAI, ICSI, Bar Council etc., to their Members; and Credit cards/Debit cards issued by Banks.

RNAM may at its own discretion collect additional documents in order to mitigate risk as a Proof of investment such as copy of acknowledgement of investment, debit entry in pass book, counterfoil of the dividend warrant or SoA (issue date more than 2 years old)\*/ Membership Advice/ certificate from where the investment has been converted / merged to the present scheme, if applicable.

(\*Account statement issued on current date shall not be treated as investment proof.)

In case if the investor is not able to produce any of the above mentioned supporting documents, RNAM may devise an alternate procedure to establish genuineness of the request before executing the request or making payment to the investor.

Investors will have an option to choose any of the registered bank accounts towards receipt of redemption proceeds. However, any

unregistered bank account or a new bank account forming part of redemption request will not be entertained or processed.

Any change of bank mandate request received / processed few days prior to submission of a redemption request or on the same day as a standalone request or received along with the redemption request, RNAM will follow cooling period of 10 calendar days for validation and registration of new bank account and dispatch/credit of redemption proceeds shall be completed within 10 working days.

The documents to be submitted above should be complete in all respects to the satisfaction of RMF, failing which RMF may, at its sole discretion, reject the change of bank mandate request and pay the redemption proceeds in the existing bank account registered with RMF, either through direct credit to such existing bank account or through a physical redemption warrant. RMF shall not be responsible for any direct, indirect, special, incidental, consequential, punitive or exemplary damages, of whatsoever nature and by whatsoever name called, arising out of any such action.

RMF shall endeavor to process the request for change of Bank Mandate and thereafter redeem the specified units, within 10 working days, from the date of receipt of request. RMFs endeavor to dispatch the redemption proceeds within 3-4 working days of receipt of valid redemption request, shall not be applicable in case redemption request is accompanied by Change of Bank Mandate request.

Note: It is advisable for investors to submit the change of Bank mandate request at least 10 days prior to the submission of redemption request. RMF shall abide by Regulations as regards to the dispatch of redemption proceeds within stipulated time of receipt of valid Redemption request.

## 2. Incase of Change of Address

Modification to the process of Change of Address:

A. In case of KYC Not Complied folios below list of documents will be collected by RNAM

- i) Proof of new Address (POA)\*,
- ii) Proof of Identity (POI) \*: Only PAN card copy if PAN is updated in the folio, or PAN/other proof of identity if PAN is not updated in the folio
- iii) Aadhaar Letter issued by Unique Identification Authority of India (UIDAI).

B. In case of KYC Complied folios the investor are requested to submit the supporting documents as specified by KYC Registration Agency (KRA) / Regulators from time to time.

\* List of admissible documents for Proof of new Address (POA) and Proof of Identity (POI) above should be in conformity with SEBI circular no. MIRSD/SE/Cir-21/2011 dated October 5, 2011. Copies of all the documents submitted by the applicants/clients will be self-attested and accompanied by originals for verification. In case the original of any document is not produced for verification, then the copies will be properly attested / verified by entities authorized for attesting/verification of the documents.

- (32) In terms of SEBI circular number MRD/DoP/Cir- 05/2007 dated April 27, 2007, Permanent Account Number (PAN) shall be the sole identification number for all participants transacting in the securities market, irrespective of the amount of transaction with effect from July 2, 2007. Accordingly, it is mandatory for investors to provide their PAN along with a self attested copy of PAN Card. If the investment is being made on behalf of a minor, the PAN of the minor or father or mother or the guardian, who represents the minor, should be provided. Applications received without PAN/PAN card copy will be rejected.

In line with SEBI letter no. OW/16541/2012 dated July 24, 2012 addressed to AMFI, Investments in the mutual fund schemes {including investments through Systematic Investment Plans (SIPs)} up to Rs. 50,000/- per investor per year shall be exempted from the requirement of PAN. Kindly refer MICRO SYSTEMATIC INVESTMENT PLAN ("MICRO SIP") for PAN EXEMPT INVESTMENTS

Further in terms of SEBI Circular MRD/DoP/Cir-20/2008 dated June 30, 2008, it is clarified that PAN may not be insisted in the case of Central Government, State Government, and the officials appointed by the courts example Official liquidator, Court receiver etc. (under the category of Government) for transacting in the securities market. However, the aforementioned clarification will be subject to the mutual fund verifying the veracity of the claim of the specified organizations, by collecting sufficient documentary evidence in support of their claim for such an exemption.

Further, in terms of SEBI Circular MRD/DoP/MF/Cir-08/2008 dated April 03, 2008, it has been, clarified to exempt investors residing in the state of Sikkim from the mandatory requirement of PAN for their investments in mutual funds. However, this would be subject to the Mutual Fund verifying the veracity of the claim of the investors that they are residents of Sikkim, by collecting sufficient documentary evidence including strict compliance with the applicable 'KYC' norms. The requirements pertaining to PAN & KYC shall be as prescribed by applicable Regulations read with various amendments, circulars, notifications issued from time to time.

- (33) The following modes of payments are available to the investors:

### (a) Resident Investors

Investors can make payment for the Units in any of the following means:

- (i) By local Cheques.
- (ii) By a Demand Draft payable locally in the city of the DISCs in which the application form/transaction slip is submitted and drawn on a bank which is a member of the Bankers Clearing House of that city.

### (b) Non Resident Investors

- (i) **On a Repatriation basis** - In case of NRI, and PIO residing abroad, payment may be made by way of Indian Rupee drafts purchased abroad and payable locally at any of the DISCs or by way of cheques drawn on Non-Resident (External) (NRE) Account payable at par at any of the DISCs. Payments can also be made through rupee drafts payable locally at any of the DISCs and purchased out of funds held in NRE Accounts / Foreign Currency Non-Resident (FCNR) Accounts.
- (ii) **On a Non-Repatriation basis** - In case of NRIs or PIOs applying for Units on a non-repatriation basis, payments may be made by cheques/demand drafts drawn out of Non-Resident Ordinary (NRO) / Non-Resident (Special) Rupee (NRSR) accounts payable locally at the DISCs where the Application Form is submitted.

All cheques/drafts should be made out in favour of “the respective Scheme name” and crossed “Account Payee Only”.

- (c) **Foreign Institutional Investors** - In case of FIIs, the amount representing the investment is received by debit to the NRSR Account of the FII maintained with a designated bank, approved by RBI. All cheques/drafts should be made out in favour of “the respective Scheme name” and crossed “Account Payee Only”.
- (d) **Alternative means of transactions** - If the transaction is done through alternative means of transactions as mentioned in the respective SIDs, a unit holder can opt for electronic mode of payment or such other means as may be applicable at the time of transactions.

The AMC reserves the right to change the modes of payment as may be applicable from time to time.

(34) The following list of documents are required to be submitted along with the Application Forms at the time of submission:

**(a) Companies/Body Corporate**

- (i) Certified copy of the Board Resolution authorising investments/ disinvestments in Mutual Funds Schemes, certified by the Company Secretary / Authorised Signatory
- (ii) List containing names and signatures of the signatories, authorised as per the above Board Resolution, duly attested by the bankers/ Company Secretary on the Company’s letterhead
- (iii) Copy of the Memorandum and Articles of Association of the Company duly attested by the Company Secretary or any other authorised signatory
- (iv) Other relevant documents governing the statute (in case of Body Corporate not covered under the Companies Act, 1956)

**(b) Partnership Firms**

- (i) Copy of the Partnership Deed duly attested by any of the partners
- (ii) Signatures of the partners attested by their bankers
- (iii) Copy of the Resolution, signed by the partners, authorizing investments/ disinvestments in the Fund and corresponding operational procedures

**(c) Trusts**

- (i) Copy of the Trust Deed attested by the Trustees/ Secretary
- (ii) Copy of the Resolution passed by the Trustees authorising investments/ disinvestments in Mutual Fund Schemes, duly certified by the Trustees/ Secretary
- (iii) List of Trustees and signatures, authorised as per the above resolution, duly attested by the bankers/ Secretary of the Trust on the Trust’s letterhead

**(d) Co-operative Societies**

- (i) Copy of the Registration Certificate attested by the Secretary/ office bearer of the society
- (ii) Copy of the Resolution authorising investments/ disinvestments in the Fund and corresponding operational procedures, duly attested by the Secretary/ office bearer of the society
- (iii) List of members and their signatures, attested by the bankers

**(e) Documents required to be submitted alongwith the Application Forms:**

- (i) In case Indian Rupee drafts are purchased abroad or from FCNR/NRE A/c. an account debit certificate from the Bank issuing the draft confirming the debit.
- (ii) For subscription amounts remitted out of debit to NRE Accounts/ FCNR Accounts, the application forms must be accompanied with a Foreign Inward Remittance Certificate (FIRC), issued by the investor’s banker(s).

**(f) Any one of the following documents are required to be submitted alongwith MICRO SIP Application Forms:**

- (i) Voter Identity Card
- (ii) Driving License
- (iii) Government / Defense identification card
- (iv) Passport
- (v) Photo Ration Card
- (vi) Photo Debit Card (Credit card not included because it may not be backed up by a bank account)
- (vii) Employee ID cards issued by companies registered with Registrar of Companies
- (viii) Photo Identification issued by Bank Managers of Scheduled Commercial Banks / Gazetted Officer / Elected Representatives to the Legislative Assembly / Parliament
- (ix) ID card issued to employees of Scheduled Commercial / State / District Co-operative Banks
- (x) Senior Citizen / Freedom Fighter ID card issued by Government
- (xi) Cards issued by Universities / deemed Universities or institutes under statutes like ICAI, ICWA, ICSI, ICFA, MBA
- (xii) Permanent Retirement Account No (PRAN) card issued to New Pension System (NPS) subscribers by CRA (NSDL)
- (xiii) Any other photo ID card issued by Central Government / State Governments /Municipal authorities / Government organizations like ESIC / EPFO
- (xiv) Permanent Account Number

(35) In case the application is made under a Power of Attorney, a duly attested copy of the Power of Attorney must be lodged along with the Application form at any of the DISCs as mentioned in the Scheme Information Document.

- (36) Please note that the following will not be accepted:
- Cash
  - Stockinvests
  - Post-Dated Cheques
- (37) The AMC may specify various other modes of payments, from time to time. Returned cheques will not be presented again for collection and the accompanying application shall not be considered for allotment.
- (38) The application forms can be submitted as per the details mentioned below:
- During NFO Period** - Investors may submit the completed application forms at Collecting Banks if appointed or at any of the DISCs or any other location designated as such by the AMC.
  - During Continuous offer** - Investors may submit the completed application forms at any of the DISCs or any other location designated as such by the AMC, at a later date. The addresses of the DISCs are given in Scheme Information Document. Investors in cities other than where the DISCs are located, may send their application forms to any of the nearest DISC, accompanied by Demand Draft/s payable locally at that DISC.
- (39) **Quoting of Employee Unique Identification Number (“EUIN”) in the Application Form:**  
Pursuant to SEBI circular no.CIR/IMD/DF/21/2012 dated September 13, 2012 and various AMFI Guidelines issued in this regard, investors are requested to disclose the details of EUIN along with the AMFI Registration Number (“ARN”) of the distributor and the sub-distributor while submitting the applicable transaction request (excluding redemption).
- In this regard the investors are requested to note the following:**
- Kindly use the new application forms/ transaction forms which have spaces for the ARN code, Sub broker code and the EUIN.
  - EUIN will not be applicable for overseas distributors who comply with the requirements of AMFI Guidelines
  - Investors should provide valid ARN code, sub broker code and EUIN of the distributor, particularly in advisory transactions. This will assist in handling the complaints of mis-selling, if any, even if the sales person on whose advice the transaction was executed leaves the employment of the distributor.
  - Where the EUIN is left blank, the declaration by the investor should state that EUIN space has been left blank as the transaction is an “execution-only” transaction.
- (40) In cases of wrong/ invalid/ incomplete ARN codes mentioned on the application form, the application shall be processed under Regular Plan/ Other than Direct Plan. The AMC shall contact and obtain the correct ARN code within 30 calendar days of the receipt of the application form from the investor/ distributor. In case, the correct code is not received within 30 calendar days, the AMC shall reprocess the transaction under Direct Plan from the date of application without any exit load. barring under the following circumstances.
- Units applied under Daily Dividend Plan
  - If the aforesaid units are Redeemed / Switched, fully / partially into another scheme / plan.
- (41) **Additional information requirement for NRI Investors:**  
In order to serve the NRI Investors in a better manner, it shall be mandatory for NRI Investors to provide a valid email id and / or mobile number. The same shall be required for opening a new folio / zero balance folio on or after the effective date. In absence of valid email id and /or mobile number, RNAM reserves the right to reject the application.  
The aforesaid condition shall be effective from March 28, 2013.  
RMF / RNAM shall reserve the right to change / modify the said condition at any point of time.
- (42) **Interbank Mobile Payment Service (“IMPS”) it is an additional mode of subscription**  
This facility is available only to the individual investor having folio with the single mode of holding. IMPS is a payment platform provided by National Payments Corporation of India (“NPCI”) that allows investor(s) to use mobile technology as a channel for accessing their bank accounts and initiating interbank fund transaction in a convenient and secure manner. Existing Investor(s) of RMF are required to register with their bank to activate IMPS facility for their bank account and obtain Mobile Money Identifier.
- Features/process for subscription through IMPS**
- Investor has to obtain a Mobile Money Identifier (“MMID”) and Mobile PIN (“MPIN”) for the bank account held with his/her Bank. The process of registration varies from Bank to Bank.
  - Investor need to register for this facility with RMF by sending a SMS ‘START IMPS’ to ‘9243 777 710’ seven days prior to transacting. This SMS should be sent from the Mobile number registered with RMF.
  - Reliance Mutual Fund’s MMID is “9039001”
  - Reliance Mutual Fund Mobile Number is “9664001111”
  - Investor will have to send a SMS or use the bank mobile application from his/her mobile number registered with his bank, instructing to transfer funds from his/her bank account. Investor will have to provide RMF – MMID, Mobile Number, and the amount he/she wishes to transfer and the payment reference details i.e. Folio Number registered against the mobile number and scheme code.
  - The SMS/instruction from mobile application sent by the investor to his bank will be routed through NPCI to the collection banker appointed RMF for collection of funds through IMPS.
  - All valid instruction received by the collection banker from NPCI up to 2.p.m. would be considered for same day Time Stamping. Schemes where the unit allotment is done on the basis of receipt of credit, the NAV applicability will be based on receipt of funds.
  - Valid Instructions received after 2.00 pm by the collection banker would be considered for the next transaction date.
  - Incomplete / invalid IMPS instruction received by the collection banker will be rejected and refunded back through IMPS within 3 working days
  - Investment instruction received through IMPS, units will be allotted in Physical Mode only.
  - As per the process laid down by NPCI for movement of funds, the amount may be debited from the investor account immediately and the funds may be credited into RMF collection account on the next working day of the bank.
  - This feature will be applicable for all schemes and minimum investment amount criteria will be applicable as per the SID/KIM.

13. To deactivate the service of subscription through IMPS investor can send SMS 'STOP IMPS' to '9243 777 710'. The feature will be deactivated with RMF within 7 calendar days from the date of receipt of request. Funds received through IMPS (if any) post deactivation of this service will be refunded.
14. Subscription through IMPS will be accepted only from registered bank account as updated in the folio with the fund house.
15. The current transaction amount limit set by NPCI is Rs 5,000 per day for transactions done through SMS and limit is Rs 50,000 per day for transactions done through mobile application of the debit bank.
16. Any Chargeback / dispute has to be raised within 60 days from the date of transaction with RMF.
17. Only Resident Individuals, Non Resident Individuals with mode of holding as 'Single' only are eligible for IMPS facility with RMF. RMF/RNAM reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

**(43) Transaction through Invest Easy – Individuals/ Anyone or Survivor**

Under this facility is available only to the individual investor having folio with the single mode of holding can perform following transactions subject to features, terms and conditions as mentioned below.

- (i) Transact on Phone through RMF Call Centre
- (ii) Transactions through SMS
- (iii) Website of Reliance Mutual Fund [www.reliancemutual.com](http://www.reliancemutual.com)

**a) Who can apply**

1. Existing investors having a folio (including zero balance folio)
2. New Investor(s) to Reliance Mutual Fund
3. Investor(s) with Mobile Number issued in India and valid Email ID.

As an investor service initiative, the said facility with effect from September 28, 2012, be registered if either the mobile number or the email id is available / registered with RNAM / RMF.

- (a) If only the mobile number of the investor is registered with RNAM / RMF, investor can execute transaction only through SMS. The confirmation pertaining to mandate registration / transaction confirmation / account statement and such other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched through physical mode on the registered address & SMS.
- (b) If only the email id of the investor is registered with RNAM / RMF, investor can execute the following transactions:
  - Transaction through Call Center.
  - Transaction through mobile WAP (Web Access Portal) Site.
  - Transaction through RMF website

In this regard, IPIN will be issued only in physical mode and mandate registration / transaction confirmation / account statement and such other communication as required under Securities & Exchange (Mutual Funds) Regulations, 1996, will be dispatched through electronic mode in line with the applicable regulations as amended from time to time. Investor may please note that the confirmation of mandate registration shall be informed to the investor through Physical Mode also. Investors may please note that for transacting through the "Invest Easy – Individual" facility only one email id / mobile number can be registered with RNAM / RMF in the individual folio. In case if the investor wishes to transact otherwise he / she can use the offline mode for transacting.

**b) Features/Process**

1. Existing Investor(s) of the Fund can register for this Facility by duly filling the Invest Easy Registration Form and submit it at any of the Designated Investor Service Centre ("DISC") of RMF.
2. New Investors to Reliance Mutual Fund can register for this facility by filling the common application form along with Invest Easy Registration Form and submit it at any of the DISC of RMF.
3. This Facility is available with bank/branches that participate in Reserve Bank of India's Electronic Clearing Service (ECS) / Regional Electronic Clearing Services (RECS). Investor are requested to check with your bank / branch to check if your bank/ branch participates in this facility. In addition to this, the RNAM/RMF also has an auto debit tie up with ICICI Bank, IDBI Bank and State Bank of India. RNAM/RMF may reserve right to add / delete the banks from time to time.  
Investors are advised to mention their Core Banking Account number in the Invest Easy Registration Form else the form may be rejected.
4. Investor has to provide the per transaction Upper Cap Limit in the Invest Easy Registration Form. The Per transaction Upper Cap Limit is restricted up to Rupee One Crore. Mandate with per transaction Upper Cap limit above Rupee one Crore will be rejected. The Per Transaction Upper Cap Limit is applicable only for subscription / SIP. If no amount is mentioned on the registration form then the request will be rejected.
5. Investor(s) needs to submit the Invest Easy Registration Form Twenty Five (25) calendar days in advance for activation of this facility.
6. Investor(s) can start using this Facility only after successful registration of the Invest Easy Registration Form with their bankers. RMF will endeavour to provide a confirmation over email/sms/letter on successful registration with the investor bank.
7. Folio with status Minor and Non Individuals cannot register for Invest Easy - Individuals.
8. Transactions reported through Invest Easy – Individual facility (Transaction through RMF SMS / Call Center / RMF Website / RMF Mobile Site) will be processed under the ARN code of the distributor/broker that is mentioned in the Invest Easy Registration Form. Investors may be charged with transaction charges if the distributor/broker has opted for the same. Investors are advised to check with the distributor/broker.
9. If the Invest Easy Registration Form is successfully accepted by RMF but is rejected by the Investor bank. Subscription, Redemption and SIP through SMS will be deactivated for the investor to make an Investment in the folio. Invest easy pay mode on RMF website will also be deactivated. However, investor can only redeem through call center with the IPIN issued by RMF.
10. It is mandatory for investor to provide an original cancelled cheque or a copy of the cheque of the bank account to be registered failing which registration may not be accepted.
11. It is the responsibility of the investor bank / branch to ensure the Invest Easy Registration Form is registered and confirmed to

the RNAM. If no confirmation of registration or rejection is received, the RNAM its agents will deem the same to be registered and confirm the registration to Unit holder(s) entirely at the risk of Unit holder(s).

12. In case the Investor wishes to cancel the Invest Easy Individual - Mandate for Purchase / SIP through Invest Easy facility. Investor will have to submit an Invest Easy Cancellation Form 21 business days prior to discontinue the Mandate.
13. In case the Investor wishes to change the Debit Bank Mandate for Purchase / SIP through Invest Easy facility. Investor will have to submit an Invest Easy change of bank form 25 calendar day prior to discontinue the existing mandate and re-register with the new bank mandate for subsequent debits to be initiated with the new bank.

**c) Unitholder Information**

1. Invest Easy – Individuals/Anyone or Survivor facility through SMS is available to the investor with the mode of holding as 'Single' and the sms instruction being received from registered Mobile number in the folio.
2. Invest Easy – Individuals/Anyone or Survivor facility through Call Centre and website is available only for folio with mode of Holding as 'Single'.
3. Investor should specify the(ir) Folio No, Full Name, in the Applicant Details of Invest Easy Registration Form. The applicant name and the folio number should match with the details in the existing folio. In case of mismatch of details, the Invest Easy Registration Form is liable to be rejected
4. Investors Mobile Number issued in India and Email ID is to be provided in the Invest Easy Registration Form or is available in the folio to avail this facility. The Mobile Number and / or Email Id provided in the Invest Easy Registration Form will super cede the existing Mobile Number and / or Email ID available in the folio.
5. The mode of allotment for transactions reported through RMF Call Centre or through SMS will be allotted only in physical mode. Investors cannot opt for units in Demat mode. However Investors will have an option in our website for allotment in Demat Mode
6. Investors holding units in Demat mode cannot report redemption through Invest Easy – Individual/Anyone or Survivor.
7. Investors who have been transacting only through the exchange platform ie Bombay Stock Exchange / National Stock Exchange cannot register for Invest Easy – Individuals/ Anyone or Survivor.
8. Once registered under the Invest Easy – Individuals/Anyone or Survivor facility, the Investor would be registered for all eligible schemes. Investor(s) do not have an option to selectively choose the Scheme(s) they would like to be registered under the Invest Easy – Individuals/Anyone or Survivor facility.
9. The bank mandate mentioned in the Invest Easy –Form is limited/ applicable only for Purchases through Invest Easy Facility and will not be added to the registered bank details for transactions through other modes, in the folio. Third party payments are not permitted..
10. Any transaction request on a non-transaction Day will be processed on the next transaction Day in accordance with the provisions provided in the SID of the Schemes and/or Statement of Additional Information ('SAI').
11. The bank account of the customer may be debited towards purchases either on the same day of transaction or within seven business days depending on ECS cycle of RBI / Auto Debit arrangement with the bank. However, in case of non receipt of the funds, for whatsoever reasons, the transaction shall stand rejected and the units allotted, if any would be reversed.

**(i) Process/features Transact on Phone through Reliance Mutual Fund Call Centre.**

1. Purchase / Redemption, SIP registration through call centre is accepted only in Rupee Amount.
2. Applicable NAV for the redemption will be dependent upon the time of completion of the call with the investor; the transaction will be electronically time-stamped.
3. The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received through such facilities
4. The Investor will have to call the dedicated call centre of RMF and authenticate oneself using the folio number and PIN issued by RMF.
5. On successful authentication over the IVR, the investor would be guided over to the call centre agent to place the redemption request.
6. A confirmation message over the IVR would be read out to the investor to confirm the scheme/amount before confirming the redemption.
7. If the call cannot be connected to the call centre for whatsoever reason, the Unit holder(s) will not hold the RMF/RNAM responsible for the same.

**(ii) Process/features for transact through SMS**

1. Investors has to send SMS to RMF 9664001111
2. Purchase, Redemption, SIP registration through SMS is accepted only in Rupee Amount.
3. Applicable NAV for the transaction will be dependent upon the time of receipt of the SMS into the RTA server, and will be electronically time-stamped.
4. The uniform cutoff time as prescribed by SEBI and mentioned in the SID of the respective schemes shall be applicable for application received through such facilities
5. The RNAM/RMF will endeavor to identify multiple SMS received from the same mobile number for the same folio, Amount & scheme-plan-option. In the event of multiple SMS being received. The RNAM/RMF will consider the first transaction received, reject the subsequent multiple SMS received on the same day.

In case investor wish to register SIP Following will be applicable:

- Debit frequency – Monthly
- Debit Cycle – 10th of every month
- Tenure – Perpetual.
- No of days required to start SIP – 10 calendar days

Investor has to send a SMS to Reliance Mutual Fund on 9664001111

For List of schemes codes, Terms & conditions and further details , please visit [www.reliancemutual.com](http://www.reliancemutual.com)

6. If the transaction is delayed or not effected at all for reasons of incomplete or incorrect information/key word or due to non-receipt of the SMS message by the RTA or due to late receipt of SMS due to mobile network congestions or due to non-connectivity or due to any reason whatsoever, the Unit holder(s) will not hold the RMF, RNAM responsible for the same.
7. The request for transaction is to be considered as accepted, subject to realization of funds towards purchases and only on the receipt of the confirmation from RNAM/RMF on the registered mobile number or email id of the Unit holder.
8. In case of non-receipt of confirmation by investors within a reasonable time, investor(s) are requested to immediately call up the call centre to confirm the status of the transaction.
9. In case the investor receives multiple confirmations against a single transaction, the same needs to be brought to the attention of the RNAM/RMF.

If the Investor(s) believes there has been any an unauthorized transaction effected, the investor shall notify the RNAM/RMF immediately.

**(iii) Terms and conditions - Website of Reliance Mutual Fund [www.reliancemutual.com](http://www.reliancemutual.com)**

1. Investors having registered Invest Easy - Individuals registered in the folio can now subscribe to the schemes of Reliance Mutual Fund through our website [www.reliancemutual.com](http://www.reliancemutual.com) and make the payment through Invest Easy Facility.
2. This facility is In addition to the existing mode of payment like Net Banking / Debit Card.
3. Investor(s) will have to login to the online account using the user id and password/transaction pin to authorize the transaction for Reliance Mutual Fund to initiate the debit instruction to the bank.

RMF/RNAM reserve the right to introduced, change, modify or withdraw the features available in these facilities from time to time.

**(44) Live chat facility through “Webchat”**

“Webchat” facility shall be made available on the website of RMF i.e. [www.reliancemutual.com](http://www.reliancemutual.com) for the investors to enable live interaction and have their queries Resolved. The said facility shall be available from Monday to Saturday between 8 am to 9 pm.

**(45) ‘Call back’ request facility through “Have us call you”**

This facility shall be made available on the website of RMF i.e. [www.reliancemutual.com](http://www.reliancemutual.com), to enable the Investors initiate a request for call back to address their queries. The said facility shall be available from Monday to Saturday between 8 am to 9 pm.

**(46) MICRO SYSTEMATIC INVESTMENT PLAN (“MICRO SIP”)/ PAN EXEMPT INVESTMENTS**

In line with SEBI letter no. OW/16541/2012 dated July 24, 2012 addressed to AMFI, Investments in the mutual fund schemes (including investments through Systematic Investment Plans (SIPs)) up to Rs. 50,000/- per investor per year shall be exempted from the requirement of PAN.

The maximum installment amount in case of Micro SIP shall be as follows:

1. Rs.4000 per month for Monthly frequency.
2. Rs.12000 per quarter for Quarterly frequency.
3. Rs.50000 per year for Yearly frequency.

Accordingly, for considering the investments made by an investor up to Rs. 50,000/-, an aggregate of all investments including SIPs made by an investor in a Financial Year i.e. from April to March, shall be considered and such investors shall be exempted from the requirement of PAN. However, requirements of Know Your Customer (KYC) shall be mandatory and investors seeking the above exemption of PAN will need to submit the PAN Exempt KYC Reference No (PEKRN)/ KYC Identification NO (KIN) acknowledgement issued by KRA / (Central KYC Registry) along with the application form.

This exemption is applicable only for individuals including NRIs, minors acting through guardian, Sole proprietorship firms and joint holders\*. Other categories of investors e.g. PIOs, HUFs, QFIs, non - individuals, etc. are not eligible for such exemption.

\* In case of joint holders, first holder must not possess a PAN.

Investors are requested to note that, incase where a lump sum investment is made during the financial year and subsequently a fresh SIP mandate request is given where the total investments for that financial year exceeds Rs. 50,000/-, such SIP application shall be rejected.

In case where a SIP mandate is submitted during the financial year and subsequently a fresh lumpsum investment is being made provided where the total investments for that financial year exceeds Rs. 50,000, such lump sum application will be rejected.

Redemptions if any, in the Micro Investment folio, shall not be considered for calculating the exemption limit for such financial year. Consolidation of folio shall be allowed only if the PEKRN in all folios is same along with other investor details.

Post Dated Cheques will not be accepted as a mode of payment for application of MICRO SIP. Reliance SIP Insure facility will not be extended to investors applying under the category of Micro SIPs.

**(47) TRANSACTION CHARGES:**

In accordance with SEBI Circular No. IMD/ DF/13/ 2011 dated August 22, 2011, with effect from November 1, 2011, RNAM/ RMF shall deduct a Transaction Charge on per purchase / subscription of Rs. 10,000/- and above, as may be received from new investors (an investor who invests for the first time in any mutual fund schemes) and existing investors. The distributors shall have an option to either “Opt-in / Opt-out” from levying transaction charge based on the type of product. Therefore, the “Opt-in / Opt-out” status shall be at distributor level, basis the product selected by the distributor at the Mutual Fund industry level. Such charges shall be deducted if the investments are being made through the distributor/agent and that distributor / agent has opted to receive the transaction charges as mentioned below:

- **For the new investor a transaction charge of Rs 150/- shall be levied for per purchase / subscription of Rs 10,000 and above; and**
- **For the existing investor a transaction charge of Rs 100/- shall be levied for per purchase / subscription of Rs 10,000 and above.**

The transaction charge shall be deducted from the subscription amount and paid to the distributor/agent, as the case may be and the balance shall be invested. The statement of account shall clearly state that the net investment as gross subscription less transaction charge and give the number of units allotted against the net investment.

In case of investments through Systematic Investment Plan (SIP) the transaction charges shall be deducted only if the total commitment through SIP (i.e. amount per SIP installment x No. of installments) amounts to Rs. 10,000/- and above. In such cases, the transaction charges shall be deducted in 3-4 installments.

Transaction charges shall not be deducted if:

- (a) The amount per purchases /subscriptions is less than Rs. 10,000/-;
  - (b) The transaction pertains to other than purchases/ subscriptions relating to new inflows such as Switch/STP/ DTP, etc.
  - (c) Purchases/Subscriptions made directly with the Fund through any mode (i.e. not through any distributor/agent).
  - (d) Subscription made through Exchange Platform irrespective of investment amount.
- (48) Pursuant to implementation of Know Your Customer (KYC) norms under Prevention of Money Laundering Act, 2002 (PMLA) through CDSL Ventures Limited (CVL) in accordance with Association of Mutual Funds in India (AMFI) circular 35/MEM-COR/62/10-11 dated October 07, 2010 and communication under reference 35/MEM-COR/81/10-11 dated December 23, 2010 it may be noted that KYC Compliance is mandatory for all Individual Investors with effective January 01, 2011 irrespective of the amount of investment.:

In order to reduce hardship and help investors dealing with SEBI intermediaries, SEBI issued following circulars - MIRSD/SE/Cir-21/2011 dated October 05, 2011, MIRSD/Cir-23/2011 dated December 02, 2011, MIRSD/Cir-26/2011 dated December 23, 2011 and MIRSD/ Cir-5 /2012 April 13, 2012 informing SEBI registered intermediaries as mentioned therein to follow, with effect from January 01, 2012, a uniform KYC compliance procedure for all the investors dealing with them on or after that date. SEBI also issued KYC Registration Agency ("KRA") Regulations 2011 and the guidelines in pursuance of the said Regulations and for In-Person Verification ("IPV"). Further details please refer para titled "KYC Compliance" under section legal information. SEBI has issued circular no. CIR/MIRSD/ 66 /2016 dated July 21, 2016 and no. CIR/MIRSD/120 /2016 dated Nov. 10, for uniform and smooth implementation of CKYC norms for onboarding of new investors in Mutual funds with effect from 1st Feb 2017

- (49) The PMLA Requirements and related guidelines/circulars issued by the SEBI and AMFI states that Know Your Client (KYC) formalities are required to be completed for all Unit Holders, including Guardians and Power of Attorney holders, for any investment (whether new or additional purchase) made in mutual funds. All Mutual Funds are required to verify the identity and maintain records of all their investors through the mandate KYC process. The Investor needs to submit the necessary documents to the POS Location of KRA /DISC.

Any subsequent changes in address or other details could be intimated to any of the POS (with relevant documentary evidence) and the same will get updated in all the mutual funds where the investor has invested.

Investors have to provide the relevant documents and information ONLY ONCE for complying with KYC. After that Investors could use same with all SEBI registered intermediaries merely attaching a copy of the KYC acknowledgement slip / KIN no with the application form / transaction slip when investing for the first time in every folio (Post KYC) in each Mutual Fund house, without the necessity to submit the KYC documents again.

The Application Forms/Change Request Forms for KYC are available at the DISC of AMC and Karvy and at the website of RMF [www.reliancemutual.com](http://www.reliancemutual.com)

- (50) Allotment of units against subsequent purchases / redemption of Units on an ongoing basis shall be done in fractional units, rounded off upto three decimal places or as may be specified by the Fund from time to time.

- (51) The purchase and/or redemption of Units may be suspended or restricted only with the prior approval of Board of Directors of Trustees and AMC. The details of circumstances and justification for the proposed action will be informed to SEBI in advance. The suspension or restrictions of purchase and redemption / repurchase can be made temporarily or indefinitely when any of the following conditions exist at one/more DISCs:

- (a) When, as a result of political, economic or monetary events or any circumstances outside the control of the Trustees and the AMC, the disposal of the assets of the Scheme is not reasonable, or would not reasonably be practicable without being detrimental to the interests of the Unit holders.
- (b) In the event of breakdown in the means of communication used for the valuation of investments of the Scheme, without which the value of the securities of the Scheme cannot be accurately calculated.
- (c) During periods of extreme volatility of markets, which in the opinion of the AMC are prejudicial to the interests of the Unit holders of the Scheme.
- (d) In case of natural calamities, strikes, riots and bandhs.
- (e) In the event of any force, majeure or disaster that affects the normal functioning of the AMC or the Registrar.
- (f) If so directed by SEBI.
- (g) In order to ensure that the investment limits in terms of Schedule VII are complied with.
- (h) **"Right to limit Redemption**

The Trustee and AMC may, in the general interest of the Unit holders of the Scheme under this Scheme Information Document and keeping in view the unforeseen circumstances / unusual market conditions, limit the total number of Units which may be redeemed on any Working Day for redemption requests of more than Rs. 2 Lakhs per folio at a scheme level in any Scheme. In line with the SEBI Circular dated May 31, 2016 the following conditions would be applicable.

- a. Restriction may be imposed when there are circumstances leading to a systemic crisis or event that severely constricts market liquidity or the efficient functioning of markets such as:
  - I. Liquidity issues - when market at large becomes illiquid and affecting almost all securities.
  - II. Market failures, exchange closures - when markets are affected by unexpected events which impact the functioning of exchanges or the regular course of transactions. Such unexpected events could also be related to political, economic, military, monetary or other emergencies.

- III. Operational issues – when exceptional circumstances are caused by force majeure, unpredictable operational problems and technical failures (e.g. a black out).
- b. Restriction on redemption may be imposed for a specified period of time not exceeding 10 working days in any 90 days period.
- c. When restriction on redemption is imposed, the following procedure shall be applied:
  - i. No redemption requests upto INR 2 lakh shall be subject to such restriction.
  - ii. Where redemption requests are above INR 2 lakh, AMC shall redeem the first INR2 lakh without such restriction and remaining part over and above INR 2 lakh shall be subject to such restriction.

However, suspension or restriction of redemption under any scheme of the Mutual Fund shall be made applicable only after the approval from the Board of Directors of the Asset Management Company and the Trustee Company. The approval from the AMC Board and the Trustees giving details of circumstances and justification for the proposed action shall also be informed to SEBI immediately”.

The normal time taken to process redemption and/ or purchase requests, as mentioned earlier, may not be applicable during such extraordinary circumstances.

RMF also reserves the right at its sole discretion to withdraw sale of Units in the Scheme temporarily or indefinitely, if the AMC views that increasing the Scheme’s size further may prove detrimental to the existing unit holders of the Scheme. An order/ request to purchase Units is not binding on and may be rejected by the Trustees, the AMC or their respective agents, unless it has been confirmed in writing by the AMC or its agents and (or) payment has been received.

**(52) Acceptance of Investment from Qualified Foreign Investor ('QFI')**

In terms of the SEBI Circular CIR / IMD / DF / 14 / 2011 dated August 9, 2011, the Qualified Foreign Investors (QFIs) who meet KYC requirement shall be eligible to make investment in the existing as well as prospective equity schemes, and debt schemes which invest in Infrastructure debt (as and when launched) of RMF as well as such other scheme(s) of RMF, as may be permitted to accept investments from QFIs as per the extant regulatory provisions, applicable from time to time, subject to the following guidelines:

QFI shall mean a person who fulfils the following criteria:

- (i) Resident in a country that is a member of Financial Action Task Force (FATF) or a member of a group which is a member of FATF; and
- (ii) Resident in a country that is a signatory to IOSCO’s MMOU (Appendix A Signatories) or a signatory of a bilateral MOU with SEBI: Provided that the person is not resident in a country listed in the public statements issued by FATF from time to time on-(i) jurisdictions having a strategic Anti-Money Laundering/Combating the Financing of Terrorism (AML/CFT) deficiencies to which counter measures apply, (ii) jurisdictions that have not made sufficient progress in addressing the deficiencies or have not committed to an action plan developed with the FATF to address the deficiencies:

Provided further such person is not resident in India: Provided further that such person is not registered with SEBI as Foreign Institutional Investor or Sub-account or Foreign Venture Capital Investor.

Explanation.-For the purposes of this clause:

- (1) The term “Person” shall carry the same meaning under section 2(31) of the Income Tax Act, 1961;
- (2) The phrase “resident in India” shall carry the same meaning as in the Income Tax Act, 1961;
- (3) “Resident” in a country, other than India, shall mean resident as per the direct tax laws of that country.
- (4) “Bilateral MoU with SEBI” shall mean a bilateral MoU between SEBI and the overseas regulator that inter alia provides for information sharing arrangements.
- (5) Member of FATF shall not mean an Associate member of FATF.

RNAM reserves the right to include/exclude new/existing categories of the Schemes of RMF, as may be permitted by the SEBI Regulations from time to time.

**Guidelines applicable for QFIs**

QFI(s) who meet the KYC and other requirements stipulated by SEBI / RMF/ RNAM and other applicable regulator(s), may invest in existing as well as prospective schemes (as and when launched) of RMF, as may permitted by extant applicable laws, through holding mutual fund ('MF') units through the following route:

1. **Direct Route** - Holding MF units in Demat account maintained by the QFI with a SEBI registered depository participant (DP).
2. **Indirect Route** - Holding MF units via Unit Confirmation Receipt (UCR).

QFIs are required to submit the necessary information for the purpose of obtaining PAN. For this the QFIs are required to submit the combined PAN cum KYC form, which is notified by CBDT or other appropriate authorities from time to time, for QFIs. Further, RNAM reserves the right to obtain any additional information / documents from the QFI to ensure the compliance of extant laws and regulations.

A person who satisfies the requirements of QFI, as stated above, can only invest under the Direct Route or Indirect Route. Further, such investment(s) shall be in compliance with the extant applicable laws of the country in which the QFI is resident and from which the investment is made.

In case of Direct Route, a QFI can open only one demat account with any one of the qualified DPs and shall subscribe and redeem the units of RMF only through that DP.

The bank account which QFI has designated for the purposes of investment(s) in the units of RMF schemes should be based in either of the countries as are permitted by the appropriate regulatory authorities from time to time. Further, QFIs are requested to note that, when subscriptions are received from bank account, the same bank account will only be eligible for receipt of redemption/dividend proceeds.

Units which are held by QFIs, of any scheme of RMF, shall be non-transferrable and non tradable.

QFIs shall be entitled to only subscribe or redeem units of schemes of RMF and shall not be entitled to carry out systematic investments/ systematic transfer / systematic withdrawals and switches of such units.

Further, the QFIs shall not be entitled to create any encumbrance i.e. pledge or lien on the units/UCRs of the schemes of RMF that are held by them and they shall be required to hold such units free from all encumbrances.

**Process for subscription / redemption of units by QFIs through Direct Route:**

There shall be 3 parties under this route - QFIs, qualified DP and RMF:

**1. Subscription Process**

- a) Subscription from QFI
  - i. The QFI will make an application for purchase / subscription to the concerned DP, mentioning the name of the RMF scheme and remit the funds.
  - ii. The DP in turn will forward the purchase / subscription order to RMF / RNAM and remit the funds received by it to the relevant RMF scheme bank account on the same day as the receipt of the funds from the QFI.
  - iii. In case the funds are received by the DP after business hours, then the DP will remit the funds to the RMF scheme bank account on the next business day.
- b) RMF / RNAM shall process the purchase / subscription request and credit the units into the demat account of the QFI, held with the DP.
- c) Units will be allotted on the basis of NAV of the day when funds are received in the RMF scheme bank account, subject to the receipt of the purchase / subscription application from the QFI, through the DP.

**2. Redemption Process**

- a. QFIs can redeem, either through delivery instruction (physical/ electronic) or any another mode prescribed by the DP.
- b. QFI shall issue redemption instruction to the DP and the DP shall in turn process the same and forward the redemption instruction(s) to RMF / RNAM.
- c. DP shall simultaneously transfer the relevant units held in demat account of the QFI to the respective RMF scheme demat account.
- d. Upon receipt of the redemption instructions and the concerned units, RMF / RNAM shall process the redemption request and credit the redemption amount, net of all applicable taxes, within the timelines for redemption specified elsewhere in the SID.
- e. NAV in case of redemption would be applicable on the basis of time stamping of transaction slip & applicable cut off timing of the concerned RMF scheme.
- f. DP will, in turn, remit the funds to bank account of the QFI.

**3. Dividend**

- a. Dividend amount will be credited by RMF / RNAM to the single rupee pool bank account of the DP.
- b. The DP will, in turn, transfer the dividend amounts to the bank account of the QFI within 2 working days of the date of receipt of the money from RMF / RNAM.

**4. Refund Process**

If for any reason units are not allotted by RMF / RNAM, after receipt of funds from the DP, then RMF / RNAM shall refund the funds to DP. RMF/DP /RNAM will remit money back to the bank account of the QFI, within the prescribed timelines.

**Process for subscription / redemption of units by QFIs through Indirect Route:**

There shall be 4 parties under this route - QFIs, UCR issuer (based overseas), SEBI registered Custodian (based in India) and RMF.

RMF / RNAM shall appoint one SEBI registered custodian in India and one or more UCR issuer(s) overseas from time to time, in accordance with the extant laws and regulations and notify the same appropriately.

**1. Subscription Process**

- (a) QFIs can subscribe only through the UCR issuer
- (b) The rupee denominated units of the respective schemes of RMF would be held as underlying by the custodian in India in demat mode against which the UCR issuer would issue UCR(s) to be held by QFIs.
- (c) RMF / RNAM may, at their discretion, receive funds from the QFI towards subscription, either in any freely convertible foreign currency or in Indian Rupees;
- (d) In case RMF / RNAM intends to receive funds from the QFIs, towards transactions, in any freely convertible foreign currency, RMF / RNAM will open a bank account overseas and the following process shall be followed by the QFI in respect of his investments:
  - i. The QFI(s) shall place a purchase/ subscription order through the UCR issuer and remit the funds to the overseas bank account of RMF.
  - ii. UCR issuer shall forward the order(s) of QFI(s) to RMF / RNAM / Custodian.
  - iii. Upon receipt and transfer of funds to India, RMF / RNAM shall issue units to the custodian and custodian in turn will confirm to the UCR Issuer to issue UCR(s) to the QFIs.
- (e) In case RMF / RNAM intend to receive funds from the QFIs, towards transactions, in India, then upon receipt of the subscription form and the funds in India from the QFI(s) in the relevant scheme's account of RMF, RMF / RNAM shall issue units to the custodian and the custodian shall in turn confirm to the UCR Issuer to issue relevant UCR(s) to the QFI(s).

**2. Redemption Process**

- (a) QFIs can redeem only through the UCR issuer
- (b) Upon receipt of redemption instruction(s), RMF / RNAM shall process the same and shall either
  - i. transfer the redemption proceeds to the overseas bank account of RMF for making payment to the bank account of the QFI(s); or

- ii. remit redemption proceeds to the UCR issuer which in turn shall remit redemption proceeds to the bank account of the QFI(s).

### 3. Dividend

In case of dividend payout, RMF / RNAM shall either:

- (a) transfer the dividend amounts to overseas bank account of RMF for making payment to the bank account of the QFI(s); or
- (b) remit the dividend amount proceeds to the UCR issuer which in turn shall remit the dividend amount to the bank account of the QFI(s).

All payments by RMF / RNAM to the QFI(s) shall be made net of applicable taxes.

The investment(s) by the QFI(s) in RMF schemes shall also be subject to the relevant and extant FEMA regulations and guidelines issued by the Reserve Bank of India from time to time.

RNAM reserves the right to introduce / modify any terms and conditions for processing the transactions of QFIs in line with applicable regulations and amendments from time to time.

Investors are also requested to refer to the para titled "Who Can Invest" of the Scheme Information Document of respective Scheme

#### (53) Acceptance of Investment from Foreign Portfolio Investors ('FPI')

Foreign Portfolio Investors (FPI) as defined in Regulation 2(1) (h) of Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2014 ("Regulations"). Investment by FPI shall be accepted in accordance with the Regulations.

#### (54) SUBSCRIPTIONS FROM THE PERSON'S OF U.S. AND CANADA:

Neither this Scheme Information Document ("SID")/ Key Information Document ("KIM")/ Statement of Additional Information ("SAI") ["Scheme Related Documents"] nor the units of the scheme(s) have been registered under the relevant laws, as applicable in the territorial jurisdiction of United States of America nor in any provincial/ territorial jurisdiction in Canada. It is being clearly stated that the Scheme Related Documents and/or the units of the schemes of Reliance Mutual Fund have been filed only with the regulator(s) having jurisdiction in the Republic of India. The distribution of these Scheme Related Documents in certain jurisdictions may be restricted or subject to registration requirements and, accordingly, persons who come into possession of these Scheme Related Documents are required to inform themselves about, and to observe any such restrictions.

No persons receiving a copy of these Scheme Related Documents or any KIM accompanying application form jurisdiction may treat such Scheme Related Documents as an invitation to them to subscribe for units, nor should they in any event use any such application form, unless in the relevant jurisdiction such an invitation could lawfully be made to them and such application form could lawfully be used without compliance with any registration or other legal requirements. Accordingly these Scheme Related Documents do not constitute an offer or solicitation by anyone in any jurisdiction in which such offer or solicitation is not lawful or in which the person making such offer or solicitation is not qualified to do so or to anyone to whom it is unlawful to make such offer or solicitation. It is the responsibility of such persons in possession of the Scheme Related Documents and any persons wishing to apply for units pursuant to these Scheme Related Documents to inform themselves of and to observe, all applicable laws and Regulations of such relevant jurisdiction.

The RNAM shall accept such investments subject to the applicable laws and such other terms and conditions as may be notified by the RNAM . The investor shall be responsible for complying with all the applicable laws for such investments.

The RNAM reserves the right to put the transaction requests on hold/reject the transaction request/reverse allotted units, as the case may be, as and when identified by the RNAM, which are not in compliance with the terms and conditions notified in this regard.

#### (55) Foreign Account Tax Compliance

In accordance with the relevant provisions of the Foreign Account Tax Compliance Act ("FATCA") as contained in the United States Hiring Incentives to Restore Employment ("HIRE") Act, 2010, there is a likelihood of withholding tax being levied on certain income/ receipt sourced from the subjects of United States of America ("US") with respect to the schemes, unless such schemes are FATCA compliant.

In this regard, the respective governments of India and US have signed an Inter Governmental Agreement-1 (IGA) on July 9, 2015. In terms of the IGA, Reliance Mutual Fund ("RMF") and/ or Reliance Nippon Life Asset Management Limited (formerly Reliance Capital Asset Management Limited) ("RNAM"/ "AMC") are classified as a "Foreign Financial Institution" and in which case RMF and/ or RNAM would be required, from time to time, to (a) undertake the necessary due-diligence process; (b) identify US reportable accounts; (c) collect certain required information/ documentary evidence ("information") with respect to the residential status of the unit holders; and (d) directly or indirectly disclose/ report/ submit such or other relevant information to the appropriate Indian authorities. Such information may include (without limitation) the unit holder's folio detail, identity of the unit holder, details of the beneficial owners and controlling persons etc.

In this regard and in order to comply with the relevant provisions under FATCA, the unit holders would be required to fully cooperate & furnish the required information to the AMC, as and when deemed necessary by the latter in accordance with IGA and/ or relevant circulars or guidelines etc, which may be issued from time to time by SEBI/ AMFI or any other relevant & appropriate authorities.

The applications which do not provide the necessary information are liable to be rejected. The applicants/ unit holders/ prospective investors are advised to seek independent advice from their own financial & tax consultants with respect to the possible implications of FATCA on their investments in the scheme(s).

The underlying FATCA requirements are applicable from July 1, 2014 or such other date, as may be notified.

In case required, RMF/ RNAM reserves the right to change/ modify the provisions (mentioned above) at a later date.

#### (56) Introduction of the Process of One Time Bank Mandate Registration:

In order to ease out operational hassle, RNAM has introduced this facility which enables the investors to register a one time bank mandate. Through this facility an Investor can instruct RNAM to honour any nature of investment instruction i.e. investment either through lumpsum additional investment or an SIP. To avail this facility, an Investor has to furnish the required details / confirmation / signatures etc. in a "One time bank mandate form" and subsequently for every purchase instruction he / she is required to explicitly mention to debit the investment amount from the designated Bank which has been mentioned in the "One time bank mandate form". Investor is also required to ensure that the amount specified in the Additional Purchase Application / SIP application is less than or equal to the upper cap limit specified in the said form. Further, it may please be noted that the said facility is available for all categories of investors. Investors who are currently registered under Invest Easy - Individuals facility may avail this facility without registering the One Time Bank Mandate.

(57) **Bank Mandate Registration as part of new folio creation**

In accordance with the AMFI Best Practice Guideline Circular No. 17/2010-11 dated October 22, 2010 and Circular No. 39/ 2013-14 dated August 23, 2013 and to reduce operational risk, Investor(s) are requested to note that **any one** of the following documents shall be required to submit as a **proof of Bank Account Details** (for Redemption/Dividend), in case the cheque provided along with fresh subscription/new folio creation does not belong to the Bank Account Details specified in the application form for redemption / dividend payments w.e.f. **March 1, 2014**.

- a) Cancelled original cheque of the Bank Account Details with first unit holder name and bank account number printed on the face of the cheque; (or)
- b) Self attested copy of bank statement with current entries not older than 3 months; (or)
- c) Self attested copy of bank passbook with current entries not older than 3 months; (or)
- d) Bank Letter duly signed by branch manager/authorized personnel.

Where such additional documents are not provided for the verification of bank account, the RNAM reserves the right to reject such applications.

The Trustee/AMC reserves the right to modify the facilities at any time in future on a prospective basis.

(58) **Official Points of Acceptance of Transaction through MF utility:**

RNAM has entered into an agreement with MF Utilities India Private Limited ("MFUI"), a "Category II - Registrar to an Issue" under SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993, for usage of MF Utility ("MFU") - a shared services initiative of various asset management companies, which acts as a transaction aggregator for transacting in multiple schemes of various mutual funds with a single form and a single payment instrument.

Accordingly, all the authorized POS and website/mobile application of MFUI (available currently and also updated from time to time) shall be eligible to be considered as 'official points of acceptance' for all financial and non-financial transactions in the schemes of RMF either physically or electronically with effect from February 6, 2015. The list of POS of MFUI is published on the website of MFUI at [www.mfuidia.com](http://www.mfuidia.com)

Applicability of NAV shall be based on time stamping as evidenced by confirmation slip given by POS of MFUI and also the realization of funds in the Bank account of Reliance Mutual Fund (and NOT the time of realization of funds in the Bank account of MFUI) within the applicable cut-off timing. The Uniform Cut - off time as prescribed by SEBI and mentioned in the SID / KIM shall be applicable for applications received through such facilities.

Investors are requested to note that MFUI will allot a Common Account Number ("CAN") i.e. a single reference number for all investments in the mutual fund industry for transacting in multiple schemes of various mutual funds through MFU and to map existing folios, if any. Investors can create a CAN by submitting the CAN Registration Form and necessary documents at the POS. The AMC and/or its Registrar and Transfer Agent shall provide necessary details to MFUI as may be needed for providing the required services to investors/distributors through MFU. Investors are requested to visit the website of MFUI i.e. [www.mfuidia.com](http://www.mfuidia.com) to download the relevant forms.

For any queries or clarifications related to MFU, please contact the Customer Care of MFUI on 1800-266-1415 (during the business hours on all days except Sunday and public holidays) or send an email to [clientservices@mfuidia.com](mailto:clientservices@mfuidia.com).

RMF / RNAM reserve the right to introduce, change, modify or withdraw the features available in this facility from time to time.

#### IV. RIGHTS OF UNITHOLDERS OF THE SCHEME

- (1) Unit holders of the Scheme have a proportionate right in the beneficial ownership of the assets of the Scheme.
- (2) When the Mutual Fund declares a dividend under the Scheme, the dividend warrants shall be despatched within 30 days of the declaration of the dividend. Account Statement reflecting the new or additional subscription as well as Redemption / Switch of Units shall be despatched to the Unit holder within 10 business days of the Specified Redemption Date. Provided if a Unit holder so desires the Mutual Fund shall issue a Unit certificate (non- transferable) within 30 days of the receipt of request for the certificate.
- (3) The Mutual Fund shall dispatch Redemption proceeds within 10 Business Days of receiving the Redemption request.
- (4) The Trustees are bound to make such disclosures to the Unit holders as are essential in order to keep the unitholders informed about any information known to the Trustees which may have a material adverse bearing on their investments.
- (5) The appointment of the AMC for the Mutual Fund can be terminated by majority of the Directors of the Trustee Board or by seventy five percent of the Unit holders of the Scheme.
- (6) Seventy five percent of the Unit holders of a Scheme can pass a resolution to wind- up a Scheme.
- (7) The Trustees shall obtain the consent of the Unit holders:
  - (a) whenever required to do so by SEBI, in the interest of the Unit holders.
  - (b) whenever required to do so if a requisition is made by three- fourths of the Unit holders of the Scheme.
  - (c) when the Trustees decides to wind up the Scheme or prematurely redeem the Units.
  - (d) The Trustees shall ensure that no change in the fundamental attributes of any Scheme or the trust or fees and expenses payable or any other change which would modify the Scheme and affects the interest of Unit holders, shall be carried out unless :
    - (i) a written communication about the proposed change is sent to each Unit holder and an advertisement is given in one English daily newspaper having nationwide circulation as well as in a newspaper published in the language of the region where the Head Office of the Mutual Fund is situated; and
    - (ii) the Unit holders are given an option to exit at the prevailing Net Asset Value without any Exit Load.
- (8) In specific circumstances, where the approval of unitholders is sought on any matter, the same shall be obtained by way of a postal ballot or such other means as may be approved by SEBI.
- (9) In terms of SEBI circular SEBI/HO/IMD/DF2/CIR/P/2016/37 dated February 25, 2016, the unclaimed redemption amount and dividend amounts

(the funds) may be deployed by the Mutual Fund in money market instruments and separate plan of liquid scheme / Money Market Mutual Fund scheme floated by Mutual Funds specifically for deployment of the unclaimed amounts only. Investors who claim the unclaimed amounts during a period of three years from the due date shall be paid initial unclaimed amount along-with the income earned on its deployment. Investors, who claim these amounts after 3 years, shall be paid initial unclaimed amount along-with the income earned on its deployment till the end of the third year. After the third year, the income earned on such unclaimed amounts shall be used for the purpose of investor education. The AMC will make a continuous effort to remind the investors through letters to take their unclaimed amounts. The details of such unclaimed redemption/dividend amounts are made available to investors upon them providing proper credentials, on website of Mutual Funds and AMFI along with the information on the process of claiming the unclaimed amount and the necessary forms / documents required for the same. Further, the information on unclaimed amount along-with its prevailing value (based on income earned on deployment of such unclaimed amount), will be separately disclosed to investors through the periodic statement of accounts / Consolidated Account Statement sent to the investors. Further, the investment management fee charged by the AMC for managing the said unclaimed amounts shall not exceed 50 basis points.

- (10) A Register of Unit holder shall be maintained at the office of AMC and / or at the office of the Registrars and at such other places as the Trustees may decide and the register shall contain particulars as follows:
- (a) The names and addresses of Unit holders
  - (b) The number of units held by each such holder
- (11) Subject to the provisions of the Regulations as amended from time to time, the consent of the unit holders shall be obtained, entirely at the option of the Trustees, either at the meeting of the unit holders or through postal ballot. Only one Unit holder in respect of each folio or account representing a holding shall vote and he shall have one vote per unit in respect of each resolution to be passed.

## V. INVESTMENT VALUATION NORMS FOR SECURITIES AND OTHER ASSETS

The NAV would be determined on each valuation day and for such other purpose as may be required for transaction purposes. The NAV of the Units of the Scheme will be computed by dividing the net assets of the Scheme by the number of Units outstanding on the valuation date. The NAV shall be computed based on the following formula or such other formula as may be prescribed by SEBI from time to time.

Net Assets = Market or Fair Value of the Scheme's Investments + Receivables + Accrued Income + Other Assets – Accrued Expenses – Payables – Other Liabilities

The Fund shall value its investments according to the valuation norms, as specified in Schedule VIII of the Regulations, or such norms as may be prescribed by SEBI from time to time. The broad Valuation norms are detailed below:

### i) Equity and Equity related Securities

#### 1. Traded Securities -

- (1) The securities shall be valued at the last quoted closing price on the stock exchange.
- (2) When the securities are traded on more than one recognised stock exchange, the securities shall be valued at the last quoted closing price on the stock exchange where the security is principally traded.
- (3) When on a particular valuation day, a security has not been traded on the Principal stock exchange, the value at which it is traded on another stock exchange may be used.
- (4) When a security (other than debt securities) is not traded on any stock exchange on a particular valuation day, the value at which it was traded on the selected stock exchange, as the case may be, on the earliest previous day may be used provided such date is not more than thirty days prior to valuation date.
- (5) For valuation of securities held by Exchange Traded Funds (ETFs) and Index funds which are benchmarked to indices relating to a particular stock exchange, the principal stock exchange will be that exchange, e.g. for a Sensex Fund, the principal stock exchange will be the BSE

#### 2. Thinly Traded Securities- :

##### Thinly Traded Equity/Equity Related Securities:

- (1) "When trading in an equity/equity related security (such as convertible debentures, equity warrants, etc.) in a month is both less than Rs. 5 lakh and the total volume is less than 50,000 shares, it shall be considered as a thinly traded security and valued accordingly"
- (2) For example, if the volume of trade is 100,000 and value is Rs. 400,000, the share does not qualify as thinly traded. Also if the volume traded is 40,000, but the value of trades is Rs. 600,000, the share does not qualify as thinly traded. In order to determine whether a security is thinly traded or not, the volumes traded in all recognised stock exchanges in India may be taken into account.

#### 3. Valuation of Non-Traded / Thinly Traded Securities:

Non traded/ thinly traded securities shall be valued "in good faith" by the AMC on the basis of the valuation principles laid down below:

##### Non-traded / thinly traded equity securities:

Based on the latest available Balance Sheet, net worth shall be calculated as follows:

Net Worth per share = [share capital + reserves (excluding revaluation reserves) - Misc. expenditure and Debit Balance in P&L A/c] Divided by number of Paid up Shares.

Average capitalisation rate (P/E ratio) for the industry based upon either Bombay Stock Exchange Limited (BSE) or National Stock Exchange of India Limited (NSE) data (which should be followed consistently and changes, if any noted with proper justification thereof) shall be taken and discounted by 75% i.e. only 25% of the Industry average P/E shall be taken as capitalisation rate (P/E ratio). Earnings per share of the latest audited annual accounts will be considered for this purpose.

- (1) The value as per the net worth value per share and the capital earning value calculated as above shall be averaged and further discounted by 10% for ill-liquidity so as to arrive at the fair value per share.

- (2) In case the EPS is negative, EPS value for that year shall be taken as zero for arriving at capitalised earning.
- (3) In case where the latest balance sheet of the company is not available within nine months from the close of the year, unless the accounting year is changed, the shares of such companies shall be valued at zero.
- (4) In case an individual security accounts for more than 5% of the total assets of the Scheme, an independent valuer shall be appointed for the valuation of the said security.
- (5) To determine if a security accounts for more than 5% of the total assets of the Scheme, it should be valued by the procedure above and the proportion which it bears to the total net assets of the Scheme to which it belongs would be compared on the date of valuation.

#### 4. Non Traded Securities :

When a security (other than Government Securities) is not traded on any stock exchange for a period of thirty days prior to the valuation date, the scrip must be treated as a 'non traded' security.

#### 5. Valuation of Unlisted Equity Shares:

Unlisted equity shares of a company shall be valued "in good faith" on the basis of the valuation principles laid down below:

- (1) Based on the latest available audited balance sheet, net worth shall be calculated as lower of (a) and (b) below:
  - (a) Net worth per share = [share capital plus free reserves (excluding revaluation reserves) minus Miscellaneous expenditure not written off or deferred revenue expenditure, intangible assets and accumulated losses] divided by Number of Paid up Shares
  - (b) After taking into account the outstanding warrants and options, Net worth per share shall again be calculated and shall be = [share capital plus consideration on exercise of Option/Warrants received/receivable by the Company plus free reserves (excluding revaluation reserves) minus Miscellaneous expenditure not written off or deferred revenue expenditure, intangible assets and accumulated losses] divided by {Number of Paid up Shares plus Number of Shares that would be obtained on conversion/exercise of Outstanding Warrants and Options}

The lower of (a) and (b) above shall be used for calculation of net worth per share and for further calculation in (3) below.
- (2) Average capitalisation rate (P/E ratio) for the industry based upon either BSE or NSE data (which should be followed consistently and changes, if any, noted with proper justification thereof) shall be taken and discounted by 75% i.e. only 25% of the Industry average P/E shall be taken as capitalisation rate (P/E ratio). Earnings per share of the latest audited annual accounts will be considered for this purpose
- (3) The value as per the net worth value per share and the capital earning value calculated as above shall be averaged and further discounted by 15% for illiquidity so as to arrive at the fair value per share.

The above methodology for valuation shall be subject to the following conditions:

- (a) All calculations as aforesaid shall be based on audited accounts.
- (b) In case where the latest balance sheet of the company is not available within nine months from the close of the year, unless the accounting year is changed, the shares of such companies shall be valued at zero.
- (c) If the net worth of the company is negative, the share would be marked down to zero.
- (d) In case the EPS is negative, EPS value for that year shall be taken as zero for arriving at capitalised earning.
- (e) In case an individual security accounts for more than 5% of the total assets of the Scheme, an independent valuer shall be appointed for the valuation of the said security. To determine if a security accounts for more than 5% of the total assets of the Scheme, it should be valued in accordance with the procedure as mentioned above on the date of valuation.
- (f) At the discretion of the AMC and with the approval of the Trustees, an unlisted equity share may be valued at a price lower than the value derived using the aforesaid methodology.

#### 6. Illiquid Securities:

- (1) Aggregate value of "illiquid securities" of Scheme, which are defined as non-traded, thinly traded and unlisted equity shares, shall not exceed 15% of the total assets of the Scheme and any illiquid securities held above 15% of the total assets shall be assigned zero value
- (2) All funds shall disclose as on March 31 and September 30 the Scheme-wise total illiquid securities in value and percentage of the net assets while making disclosures of half yearly portfolios to the unitholders. In the list of investments, an asterisk mark shall also be given against all such investments, which are recognised as illiquid securities.
- (3) Mutual Funds shall not be allowed to transfer illiquid securities among their Schemes with effect from October 1, 2000.
- (4) In respect of closed ended funds, for the purposes of valuation of illiquid securities, the limits of 15% and 20% applicable to open-ended funds should be increased to 20% and 25% respectively.

#### 7. Value of "Rights" entitlement

- (1) Until they are traded, the value of the "rights" entitlement would be calculated as:  $V_r = n/m \times (P_{ex} - P_{of})$  where

$V_r$  = Value of rights

$n$  = no. of rights Offered

$m$  = no. of original shares held

$P_{ex}$  = Ex-Rights price

$P_{of}$  = Rights Offer price

- (2) Where the rights are not traded pari-passu with the existing shares, suitable adjustments would be made to the value of rights.

Where it is decided not to subscribe for the rights but to renounce them and renunciations are being traded, the rights would be valued at the renunciation value.

#### **8. Valuation Policy For ADR & GDR and all Overseas Securities**

For the purpose of computation of NAV on the same day

If the security/ETF is listed in a time zone ahead of ours then the same days price would be used for valuation. The price in the local currency would be obtained and the closing RBI reference rate would be used to calculate the closing price in INR. If the INR price for the security is available then the same would be used for valuation.

If the security/ETF is listed in a time zone behind ours then the previous days price would be used for valuation. The price in local currency would be obtained and the closing RBI reference rate would be used to calculate the closing price. If the INR price for the security is available then the same would be used for valuation.

If the stock/ETF is listed in currency for which RBI reference rate is not available, the exchange rates available from Reuters (at 5.00 P.M IST) will be used. In case the direct exchange rates are not available on Reuters, then cross currency rate with USD would be considered and converted as per the INR/USD RBI reference rate.

For the purpose of computation of NAV on the next day (T+1)

The latest available closing price of the exchange on which the security is listed and RBI reference rate would be considered for valuation. If the stock is listed in a currency for which RBI reference rate is not available, the exchange rates available from Reuters (at 5.00 P.M IST) on T will be used. In case the direct exchange rates are not available on Reuters, then cross currency rate with USD would be considered and converted as per the INR/USD RBI reference rate.

#### **9. Valuation of Derivative Products:**

- (1) The traded derivatives shall be valued at market price in conformity with the stipulations of sub clauses (i) to (v) of clause 1 of the Eighth Schedule to the Regulations as amended from time to time.
- (2) The valuation of untraded derivatives shall be done in accordance with the valuation method for untraded investments prescribed in sub clauses (i) and (ii) of clause 2 of the Eighth Schedule to the Regulations as amended from time to time.
- (3) The valuation of the Scheme's assets and calculation of the Scheme's NAV shall be subject to audit on an annual basis and such regulations as may be prescribed by SEBI from time to time.

#### **10. Valuation of Mutual Fund Units**

Units listed and traded would be valued at the closing traded price as on valuation date. Unlisted units and to be listed units, or those for which no traded price is available, would be valued at the Net Asset Value (NAV) as on the valuation date

#### **11. Valuation of Securities Lent under Securities Lending Scheme**

The valuation of securities lent under Securities Lending Scheme shall be valued as per principles as mentioned in the respective subsection of Section 5 of this policy. The lending fees received for the Securities lent out would be accrued in a proportionate manner till maturity of the contract.

12. For valuation of securities held by Exchange Traded Funds (ETFs) and Index funds which are benchmarked to indices relating to a particular stock exchange, the principal stock exchange will be that exchange, e.g. for a Sensex Fund, the principal stock exchange will be the BSE.
13. The valuation of securities lent under Securities Lending Scheme shall be valued as per principles as mentioned in the respective subsection of Section 5 of this policy. The lending fees received for the Securities lent out would be accrued in a proportionate manner till maturity of the contract

#### **ii. Valuation of Debt and Money Market Instruments**

Broadly the following principles would be applicable for valuation of different instrument types across all schemes:

##### **For valuation of Debt & Money market securities**

###### **Less than and upto 60 days**

Approach as outlined in Section 2.1

###### **More than 60 days**

- All Debt /Money market securities of more than 60 days would be valued based on the average of security level valuation to be provided by external agencies as recommended by AMFI & as approved by the Board. Such prices would also be provided for non-transaction days.
- New securities purchased of more than 60 days maturity for which valuation price is not provided by external agencies on the date of purchase, would be valued based on the Weighted average price/yield of trades.
- Any decision on any given valuation day of overruling the external agency price would have to be approved by the Valuation Committee. The valuation would have to be suggested by the Fund Manager with the approval of Head of Fixed Income based on the market data and independently reviewed /verified by Risk Management and then sent to Fund Accountants for incorporating in the NAV Computation.
- Securities with call and put options would be valued as per SEBI guidelines of taking the lowest/ highest value on call/ put dates and maturity dates.
- Securities having put and call options on the same day but at differential prices would be valued as follows
  - Find out the lowest value obtained by valuing at various call dates and valuing at maturity date
  - Find out the highest value obtained by valuing at various put dates and valuing at maturity date
  - Take the lower price of the above two.
- For Securities with Put/call option, post exercise of Put/Call, the security will be amortized to the nearest Put/call date & valuation prices as provided by independent agencies will be ignored. This principle would not be followed only if the tenor of Put/call date

from Record date is more than 60 days. In that case security will be valued as if its residual tenor is from Record date to Put/Call date till the residual tenor is 60 days post which the above principle of amortization will be applied. It is clarified here that if the put / call option is not exercised, we will continue to follow the average security level valuation as provided by CRISIL / ICRA

- Valuation committee would meet at least once in a quarter or on need basis
- This policy would be reviewed and revised (if needed) by a member of valuation committee in the event of any new guidelines issued by SEBI or any other regulatory organization. Further, it is mandatory to necessarily review the valuation policy on an annual basis. It would be responsibility of the compliance team to update the investment team as well valuation committee of any new regulatory guidelines pertaining to valuations. On an annual basis, the policy would be approved by Board of Directors and Board of trustees.
- Valuation committee would review :
  - Valuation of all securities across all schemes
  - All inter -scheme transfers
  - Mark -up/ down valuation yield and changes therein
  - Any exceptions to the valuation policy
- Approved copy of the valuation policy would be provided to the fund accountants, who would then be responsible for carrying the valuations as per the policy. Further, Fund Accountants would be required to certify on a fortnightly basis that all valuations have been carried out as per the policy. If required, Service Level Agreement would be suitably modified.
- All interscheme transfers would be signed by fund managers, risk management and the head Fixed Income. Further all inter scheme transfers would be reviewed by the head compliance.
- Mark up/ downs in valuation yield or any changes there in would be communicated in writing to the fund accountants and would be preserved for future records.
- All securities Valuation would follow Fair valuation principle and suitable methodology will be adopted considering the relevant parameters of individual securities.
- As per SEBI Circular, for debt instrument which are new and valuation models are not available, valuation would be at cost or internally developed valuation models to be decided on case to case basis. Relevant extracts from the Circular are as follows:
  - a) Exposure should not exceed 5% of total AUM of the scheme
  - b) These models have to be approved by independent Trustees and Statutory auditors.
  - c) The AMC would escalate the new instruments to AMFI for getting valuation pertaining to them incorporated in valuation framework within a period of 6 weeks.

## **1. Definitions**

### **1.1 Recognition of Trades for Valuation Purpose**

#### **For instruments maturity above 60 days**

Ignore the traded price and take into consideration the average of security level valuation provided by CRISIL and ICRA, since this reflects the market level for a given day for that particular security

#### **For Instruments maturing upto 60 days**

Weighted average trade price may be taken for the purpose of modifying spreads, if there are at least 3 market trades aggregating to Rs 100 crores or more and weighted average yield on such market trades is at least at a 15 bps different spread compared to existing spread

Hierarchy for trade information sources for trade recognition for less than and upto 60 days residual maturity securities

The market trades would be recognized from various sources in the following order of priority.

- RBI (NDSOM/NDS PDO)
- FIMMDA
- NSE WDM
- BSE

Own trades/interscheme trade

For the purpose of the recognitions of trade, the data from each of the above sources shall be evaluated independently and shall not be aggregated

Schemes own trades

Weighted average trade price of schemes own trade may be taken if there is trade in marketable lot (i.e. Rs 5 Crores) for any security. In case of scheme trades and market trades, schemes trades will be second in priority viz a viz market trades for valuation

Since all interscheme trades would be done at current market levels and follow the principle of fair valuation like any other own trade, hence such interscheme trades would be treated at par with own trades for valuation purpose.

### **1.2 Non Traded Security/Thinly Traded security**

A security would be considered as thinly traded / non traded if on the valuation date, it does not suffice the recognition of trade criteria as mentioned in section 1.1

### **1.3 Non Performing Asset**

An 'asset' shall be classified as nonperforming, if the interest and/or principal amount have not been received or remained outstanding for one quarter from the day such income/installment has fallen due. Any non-performing asset will also be treated as non-investment grade asset. Provisions will need to be made for any non-performing assets (debt securities) in the portfolio as per guidelines.

### **1.4 Traded Price/Yield**

Traded price would be used for valuation based on Recognition of Trade criteria as defined in Section 1.1. To remove distortions due

to the settlement dates (e.g. across a weekend/holidays, same day value), weighted average traded yields will be used to arrive at the t+1 equivalent trade price for valuation purposes

## 1.5 External agencies

All external agencies would be approved as recommended by AMFI and as approved by the Board for considering security level valuation. At present the CRISIL/ICRA would be providing the security level valuation

## 2. Valuation Guidelines -Investment Grade Securities

### 2.1 Valuation of Non-Traded Securities/Thinly Traded security

Less than upto 60 days

Instruments will be valued by amortization on a straight line basis to maturity from cost or last valuation price, whichever is more recent. However, it will be ensured that the amortized price is a fair reflection of market conditions, by comparing it to a Reference Price. Crisil and ICRA shall be providing reference yields for all securities with a residual maturity of less than 60 days. The yields would be provided in a matrix format based on the residual maturity and rating of debt instruments. The yields provided by both agencies shall be aggregated and averaged. This will be done through software which is being developed by Crisil.

Based on the relevant benchmark yield (which will be derived from the reference yield curve mentioned above based on the residual maturity and rating of each security) and a security specific spread, a reference yield for each security will be calculated on a daily basis. Security specific reference price will be calculated using the reference yield on a money market basis.

This reference price will then be compared with the amortized price of each security.

In case the difference between the reference price and the amortized price is within +- 10 bps, the security will be continued to be valued through amortization. However if on any day the price difference is more than +-10 bps, the valuation of the security will be adjusted so as to bring the difference within a band of +-10 bps.

Adjustment should be done on the day of the breach so as to bring the difference down to +- 5 bps.

Benchmark yield curve:

The benchmark yield curve shall be constructed by Crisil and ICRA on a daily basis, based on market trades and polling of market participants. For construction of this benchmark yield curve, traded prices / yields across all public platforms will be considered. For practical reasons, the benchmark yields will be provided for each calendar fortnightly interval, for tenors up to 91 days. Like for securities currently above 91 days to maturity, the yield curve shall be constructed in a matrix format, where each issuer can be benchmarked based on the credit rating and time to maturity.

Security Specific Spread:

An acquisition of a less than 60 day security could happen in two ways.

- a) Residual maturity of an existing security falling below 60 days.
- b) Fresh purchase of the security with a residual maturity of up to 60 days.

For every security acquired through any of the ways mentioned above, the difference between the yield of the security and the benchmark yield curve will be captured. This difference as on the first day of acquisition will be the spread for that security.

The spread of the security over the benchmark yield curve will generally be kept constant through the life of the security and shall be changed only if there is a reasonable justification for the change.

The spread will be changed if there are market trades in the same security at yields which will result in significantly different spreads, vis a vis current spreads. For any reset along these lines, we will consider two aspects.

- (i) There has to be sufficient volume of such transactions. The qualification of the same would be at least 3 trades aggregating to Rs 100 crs or more.
- (ii) A significantly different spread would mean a difference of at least 15 bps between current spreads, and spreads derived from the relevant market trades.

Any decision to change the spread based on market trade would be taken by mid-office (risk department), based on adequate documentation and justification presented by the portfolio management team and shall be presented in the subsequent valuation committee meeting for ratification.

The spread may also be changed if there is a change in credit profile of the underlying issuer which warrants a change in current spreads over benchmark yields.

The change in credit profile of an issuer may arise due to one or a combination of the following factors.

- (i) Change in credit rating of the said issuer.
- (ii) Change in the credit rating outlook.
- (iii) Significant change in the business and / or financial risk profile.
- (iv) The above three factors are not exhaustive. There can be other reasons which may be considered for evaluating the credit profile of an issuer, based on adequate data, market information and analysis.

Further, given the dynamic nature of the markets, and due to changing market conditions, the risk department (mid office), may choose to revisit spreads at any point in time, based on the inputs / information received from internal / external sources. If so, then these changes shall also be reported post facto to the valuation committee for their ratification.

Trades done by the fund in an existing holding, will lead to a change in valuation yield for that security, provided the trade is at least of a marketable lot. This would result in a change in the valuation price of the security which will be valued at the weighted average yield of all trades done by the fund on that day. The security will then start getting amortized from the new valuation price.

An own trade will also lead to a reset in spreads. Based on the traded yield, the new spread will be calculated, over the benchmark yield curve. The reference yield will then be the combination of the benchmark yield and the new spread.

Since all interscheme trades would be done at current market levels and follow the principle of fair valuation like any other own trade, hence such interscheme trades would be treated at par with own trades for valuation purpose.

## 2.2 Valuation of Traded/ Non-Traded Securities/Thinly Traded security

For instruments maturity beyond 60 days

All Debt /Money market securities of more than 60 days would be valued based on the average of security level valuation to be provided by external agencies as recommended by AMFI & as approved by the Board. Such prices would also be provided for non-transaction day.

New securities purchased of more than 60 days maturity for which valuation price is not provided by external agencies on the date of purchase, would be valued based on the Weighted average price/yield of trades.

Any decision on any given valuation day of overruling the external agency price would have to be approved by the Valuation Committee. The valuation would have to be suggested by the Fund Manager with the approval of Head of Fixed Income based on the market data and independently reviewed /verified by Risk Management and then sent to Fund Accountants for incorporating in the NAV Computation

## 3. Asset wise valuation

### 3.1 Commercial Paper/Certificate of Deposits/Debentures/Perpetual Bond/PTCs

Category	Sub category	Sub category	Valuation Guidelines
3.1.1 Less than and upto 60 days	Valuation based on the approach outlined in Section 2.1		
3.1.2 More than 60 days	Valuation based on the approach outlined in Section 2.2		

Maturity in case of PTC's shall be considered as Weighted Average Maturity

### 3.2 Central G-Sec'

Category	Valuation Guidelines
3.2.1 Less than and upto 60 days to maturity	Valuation based on the approach outlined in Section 2.1
3.2.2 More than 60 days to maturity	Valuation based on the approach outlined in Section 2.2

### 3.3 Floating rate securities

Category	Sub category	Sub category	Valuation Guidelines
3.3.1 Less than and upto 60 days	Valuation based on the approach outlined in Section 2.1 For Securities with floor and cap, the floor rate will be taken as the coupon of the bond, and it will be valued like a fixed coupon bond.		
3.3.2 More than 60 days	For Securities with floor and cap, the floor rate will be taken as the coupon of the bond, and it will be valued like a fixed coupon bond Valuation based on approach outlined in Section 2.2		

### 3.4 T-Bills /Cash Management Bills

Category	Sub category	Sub category	Valuation Guidelines
3.4.1 Less than and upto 60 days to maturity	Traded/Non Traded Valuation based on the approach outlined in Section 3.1		
3.4.2 More than 60 days to maturity	Valuation prices of ICRA & CRISIL		

### 3.5 Repo

All securities taken under reverse repo will not be considered for valuation. Only the interest income earned would be considered for NAV calculation

### 3.6 Interest Rate Swaps

#### Swaps with residual maturity of less than and upto 60 Days

Use the everyday OIS rates for relevant maturity from Bloomberg for arriving at MTM prices, if the MTM price is <= 10 bps (0.1%) of SLM amortized price from 60 day, then adjust +/- 5 bps to the amortized price and start amortizing the revised price to maturity.

Swaps with more than more than 60 days of residual maturity would be valued on the following basis:

- **Floating Rate Leg.**
  - o The floating rate leg would be valued as floating rate bond at cost.
- **Fixed Rate Leg:**
  - o The fixed rate leg would be valued as a fixed rate bond at the prevailing YTM
  - o SWAP/INBMK rates quoted on Bloomberg would be the applicable data points for YTM (extrapolated for the period to maturity, if necessary).
  - o Calculation of YTM. If the applicable YTM is not quoted then YTM would be arrived by using Log Normal Interpolation of available data points (sourced from brokers / market participants)
  - o The IRS value would be the net of Receive Position less Pay position.

In case the SWAP/INBMK rates are not available from Bloomberg, then the quotes received independently from Brokers shall be used. Bloomberg at present does not quote for INBMK swaps of less than 2 years and OIS of less than 6 months.

### 3.7 Interest Rate Futures (IRFs)

Exchange traded IRFs would be valued based on the Daily settlement Price of the exchange or based on the methodology adopted by the Industry.

### 3.8 State Government Loans

Category	Valuation Guidelines
3.8.1 Less than and upto 60 days to maturity	Valuation based on the approach outlined in Section 2.1
3.8.2 More than 60 days to maturity	Valuation based on the approach outlined in Section 2.2

### 3.9 Fixed Deposits

#### 3.9.1 Normal

Fixed deposits will be valued at cost plus accrual at the contracted rate. Fixed contracted rate FDs interest would be accrued at the contracted rate

### 3.10 Valuation of securities with Put/Call Options

#### For more than 60 days securities

As for other securities, securities with more than 60 days would be valued based on the average of security level valuation as provided by CRISIL/ICRA

#### For less than 60 days securities

The securities would be valued based on the approach as outlined in section 2.1

### 3.11 Valuation of Mutual Fund Units

Units listed and traded would be valued at the closing traded price as on valuation date. Unlisted units and to be listed units, or those for which no traded price is available, would be valued at the Net Asset Value (NAV) as on the valuation date

### 3.12 Units of REIT and InvIT

Units listed would be valued based on traded closing prices.

## 4. Valuation Guidelines – Non - Investment Grade Securities

### 4.1 Non-Investment Grade-Performing Asset

Category	Valuation Guidelines
4.1.1 Traded	- Traded prices would be taken
4.1.2 Non Traded - more than 60 days to maturity	- Valued at 75% of Face Value
4.1.3 Non Traded - less than and upto 60 days to maturity	1. Valued after markdown by 2.5% to the Face Value every 2 weeks cumulatively starting from the day of the downgrade. The value of such discounting would remain same over the tenure of the fortnight. 2. If during the intervening period, any payments are received against the outstanding or any fees, charges received, the impact of the same shall be taken into consideration while valuing the securities in the subsequent fortnight. The Valuation Committee to review the valuation of such securities once the cumulative discounting has reached 10% of the Face Value

- Irrespective of the above policy, the valuation committee might adopt valuation principles to align with the fair valuation norms.

### 4.2 Non-Investment Grade -Non - Performing Asset

- Classification of an asset as an NPA, provisioning and valuation of same would be done as per SEBI circular MFD/ CIR/ 8 /92/ 2000, dated September 18, 2000.
- An asset will be classified as an NPA after a quarter past due date of interest. For e.g. if the due date for interest is 30.06.2000, it will be classified as NPA from 01.10.2000.
- After the expiry of the first quarter from the date the income has fallen due, there will be no further accrual interest accrual on the asset. For e.g. if the due date for interest falls on 30.06.2000 and if the interest is not received, accrual will continue till 30.09.2000 after which there will be no further accrual of income. That is from the beginning of the 2nd quarter there will be no further accrual on income.
- On classification of the asset as NPA from a quarter past due date of interest, all interest accrued and recognized in the books of accounts of the Fund till the date, should be provided for. For e.g. if interest income falls due on 30.06.2000, accrual will continue till 30.09.2000 even if the income as on 30.06.2000 has not been received. Further, no accrual will be done from 01.10.2000 onwards. Full provision will also be made for interest accrued and outstanding as on 30.06.2000
  - Once an investment has been recognized as NPA, provisioning would be made in a manner to ensure full provisioning prior to the closure of the scheme or the scheduled phasing which ever is earlier. The provisioning against the principal amount or installments should be made at the following rates irrespective: 10% of the book value of the asset should be provided for after 6 months past due date of interest i.e. 3 months from the date of classification of the asset as NPA.
  - 20% of the book value of the asset should be provided for after 9 months past due date of interest i.e. 6 months from the date of classification of the asset as NPA.
  - Another 20% of the book value of the assets should be provided for after 12 months past due date of interest i.e. 9 months from the date of classification of the asset as NPA.
  - Another 25% of the book value of the assets should be provided for after 15 months past due date of interest i.e. 12 months from the date of classification of the asset as NPA.

- The balance 25% of the book value of the asset should be provided for after 18 months past due date of the interest i.e 15 months from the date of classification of the assets as NPA. Thus, 1 1/2; years past the due date of income or 1 1/4; year from the date of classification of the 'asset' as an NPA, the 'asset' will be fully provided for.
- Irrespective of the above policy, the valuation committee might adopt valuation principles to align with fair valuation norms.

## 5. Valuation Guidelines -Unrated Securities

Investments in unrated papers would be assigned an internal rating by the Fund Manager, which would be approved by the valuation committee

### 5.1 Traded

Based on the Recognition of Trade criteria as mentioned in Section 1.1.

### 5.2 Non -Traded - Less than and upto 60 days to maturity

Valuation based on the approach outlined in Section 2.1

### 5.3 Not Traded - more than 60 days to maturity

Valuation based on the approach outlined in Section 2.2

## 6. Guidelines - Interscheme Transfers

Interscheme transactions will follow the same guiding principles as that for normal market trades and valuation,

### 1) For less than 1 year instruments,

- a. The last 3 trades (including own trades) (relative to the time of interscheme) of at least Rs 25 crores each in the same/similar securities will be considered for determining the price of interscheme. Weighted average price/yield of such trades would be considered for arriving at the interscheme price.
- b. For price validation, broker market quotes may also be used. In such instances, market quotes from at least 3 market participants at the time of interscheme would be taken.
- c. If the same/ similar security is not traded on the public platform, then the interscheme price would have to be justified by the respective fund managers and mid office (risk management), with suitable reasons and documented accordingly.

The one or more than one of the above methods to arrive at the interscheme price. Such price shall be properly validated internally.

### 2) For more than 1 year instruments

- a. The last 2 trades (including own trades) (relative to the time of interscheme) of at least Rs 5 crores each in the same/similar securities will be considered for determining the price of interscheme. Weighted average price/yield of such trades would be considered for arriving at the interscheme price.
- b. For price validation, broker market quotes may also be used. In such instances, market quotes from at least 3 market participants at the time of interscheme would be taken.
- c. If the same/ similar security is not traded on the public platform, then the interscheme price would have to be justified by the respective fund managers and mid office (risk management), with suitable reasons and documented accordingly.

The one or more than one of the above methods to arrive at the interscheme price. Such price shall be properly validated internally. Similar security criteria would be as follows

- Clustering of Debt Issuer universe based on outstanding rating (long term & Short term) & type of entity.
- Similar Security Type -CD/CP/PTCs/NCDs
- Similar Maturity

## 7. General principle

While the fund will follow the above guidelines on an ongoing basis, there may be extraneous situations under which, in the interest of fair reflection and fair valuations, there may be deviations to the said norms. The decision on any such deviation will rest with the risk department.(Mid office) based on substantial justification and adequate documentations. Furthermore all these deviations shall be reported to valuation committee for approval or ratification.

## 8. Ratification of internal rating.

Valuation committee would ratify an internal rating assigned by credit team for valuation of issuers not having a long term equivalent rating. The same would be supported by a credit note prepared by the credit team & will be monitored on an ongoing basis as a part of portfolio credit review.

## 9. Abnormal /Disruptive Business situations.

An abnormal / disruptive business situation from a valuation policy point of view will be one, where the existing valuation policy may unduly impact either the existing, incoming and outgoing unit holders. These situations may arise due to operational, geo political, macroeconomic disruptive events either unique to the fund or impacting the market as a whole. The onus for defining / declaring a situation / time period as an abnormal business situation will be on a committee formed. The committee shall comprising of the atleast one member of the Trustee Board , one member of the AMC board, CEO, Head of Risk, Head of Compliance, Head of Operations and Head of Fixed Income.

The committees may in light of the prevailing conditions, chose to define such situations with adequate justifications as abnormal. The situation will be revisited at least on a weekly frequency either for deciding to prolong such situation or to justify the end of such period/situation. On decision to end such period/ situation, the valuation would revert to the policy.

## 10. Conflict of Interest

The valuation committee shall be responsible for ongoing review of areas of conflict (including potential areas, if any) and should recommend to the AMC.

### 3. Valuation of Gold Instruments

(1) Valuation of Gold would be in line with SEBI/IMD/CIR No. 2/65348/06 dated April 21, 2006 and notification dated December 27, 2006.

(2) The gold held by a gold exchange traded fund Scheme shall be valued at the AM fixing price of London Bullion Market Association (LBMA) in US dollars per troy ounce for gold having a fineness of 995.0 parts per thousand, subject to the following:

- (a) adjustment for conversion to metric measures as per standard conversion rates;
- (b) adjustment for conversion of US dollars into Indian rupees as per the RBI reference rate declared by the Foreign Exchange Dealers Association of India (FEDAI); and
- (c) addition of -
  - i. transportation and other charges that may be normally incurred in bringing such gold from London to the place where it is actually stored on behalf of the mutual fund; and
  - ii. notional customs duty and other applicable taxes and levies that may be normally incurred to bring the gold from London to the place where it is actually stored on behalf of the mutual fund:

Provided that the adjustment under clause (c) above may be made on the basis of a notional premium that is usually charged for delivery of gold to the place where it is stored on behalf of the mutual fund:

Provided further that where the gold held by a gold exchange traded fund Scheme has a greater fineness, the relevant LBMA prices of AM fixing shall be taken as the reference price under this sub-paragraph.

- iii. In order to bring in parity between domestic prices and the international prices of gold during the month and where market quotes from importing banks are not available, it has been decided to take into consideration MCX spot prices and work back to an 'import parity' price using the LBMA price, customs duty and an RBI Reference rate, where the gold premium would be the balancing figure. The above approach would be used during the month as well in order to ensure that gold valuations track market prices accurately.

Since duties for different locations ( in different States) may be different, gold valuation will be done location-wise. If any set off or duty credit is allowed against any indirect taxes in a particular State or location, these taxes would not be included (added) in the valuation.

(3) If the gold acquired by the gold exchange traded fund Scheme is not in the form of standard bars, it shall be assayed and converted into standard bars which comply with the good delivery norms of the LBMA and thereafter valued in terms of sub-paragraph (1).

(4) In case of investment in Gold Deposit Scheme (GDS) of banks, having gold held by the Fund as underlying, the valuation of such gold would follow the same principles as provided for valuation of physical gold as outlined in 3(2) above. Interest received on such Gold Deposit Scheme shall be accrued in proportionate manner till the maturity of the deposit.

Valuation policy in terms of Regulations is in place which is updated and reviewed by the Trustees and the AMC from time to time and uploaded on the RMF Website ([www.reliancecmutual.com](http://www.reliancecmutual.com)).

### 4. Valuation of Mutual Fund Units / ETFs

MF units listed and traded would be valued at the closing traded price as on the valuation date. Unlisted MF units and listed untraded MF units would be valued at NAV (adjusted for load if any) on the valuation date

#### Expenses and Incomes Accrued

All expenses and incomes accrued up to the valuation date shall be considered for computation of NAV. For this purpose, major expenses like management fees and other periodic expenses would be accrued on a day-to-day basis. The minor expenses and income will be accrued on a periodic basis, provided the non-daily accrual does not affect the NAV calculations by more than 1%

#### Changes in securities and in number of units:

Any changes in securities and in the number of units will be recorded in the books not later than the first valuation date following the date of transaction. If this is not possible, given the frequency of NAV disclosure, the recording may be delayed up to a period of seven days following the date of the transaction, provided as a result of such non recording, the NAV calculation shall not be affected by more than 1%.

The Valuation of the Securities would be as per the Board Approved Valuation Policies for each class of assets viz. Equity, Debt and Gold which have been uploaded on the website of Reliance Mutual Fund.

## VI. TAX & LEGAL & GENERAL INFORMATION

### A. Taxation on investing in Mutual Funds

a. **Tax Benefits to the Mutual Fund** - RMF is a Mutual Fund registered with the SEBI and hence the entire income of the Mutual Fund will be exempt from income-tax in accordance with the provisions of section 10(23D) of the Income-tax Act, 1961 (the Act). The Mutual Fund will receive all income without any deduction of tax at source under the provisions of section 196(iv) of the Act.

### b. Taxation on investing in Equity Schemes of Mutual Fund

#### 1) Tax on Income distribution by the Mutual Fund (applicable for all Unit holders)

Income (other than income arising from transfer of units) received by unit holders in respect of the units of the Mutual Fund, is exempt from tax under section 10(35) of the Act.

Income distribution, if any, made by the Mutual Fund to the unit holders attracts distribution tax under the provisions of section 115R of the Act. Proviso (b) to section 115R (2) of the Act provides exemption to equity oriented mutual funds from paying distribution tax on income distributed to unit holders upto 31.03. 2018.

**Finance Act, 2018 has amended the provision section of 115R of the Act (Dividend Distribution Tax) :**

Finance Act, 2018 has amended the section and provides that where any income is distributed by a mutual fund being, an Equity Oriented Fund, the Mutual fund is liable to pay additional income tax @ 10% on income so distributed. For this purpose, equity oriented fund will have the same meaning assigned to the new section 112A of the Act. This provision is applicable w.e.f. April 1, 2018.

“equity oriented fund” has been defined to mean a fund set up under a scheme of a mutual fund specified under clause (23D) of section 10 and,—

- a) In a case where the fund invests in the units of another fund which is traded on a recognized stock exchange,-
  - (I) A minimum of 90 % of the total proceeds of such funds is invested in the units of such other fund ; and
  - (II) such other fund also invests a minimum of 90% of its total proceeds in the equity shares of domestic companies listed on recognized stock exchange; and
- b) in any other case, a minimum of 65 % of the total proceeds of such fund is invested in the equity shares of domestic companies listed on recognized stock exchange

**2) Long-term Capital Gains**

Section 10(38) of the Act grants exemption upto 31.03.2018 to any income arising from the transfer of a long-term capital asset, being units of an equity oriented fund, held for a period of more than 12 months, provided the transaction giving rise to the capital gains, attracts Securities Transaction Tax (STT) and is made on or after October 1, 2004 i.e. the date on which Chapter VII of the Finance (No. 2) Act, 2004 has come into force.

The income by way of long-term capital gains of a company would be taken into account in computing the book profits and Minimum Alternate Tax payable, if any, under section 115JB of the Act (irrespective of whether or not it is exempt under section 10(38) of the Act).

**Finance Act, 2018 amended the provision of 10 (38) and introduce new section 112A in the Act (Tax on Long Term Capital Gain) :**

Finance Act, 2018 has withdrawn the exemption provided in clause (38) of section 10 of The Act.

Further, a new section 112 A has inserted for taxability of long term capital gain arising from transfer of a long term capital asset being an equity share in a company or a unit of equity oriented fund or a unit of a business trust shall be taxed @10% if such capital gain exceeding Rs. 1,00,000 p.a

This concessional rate of 10 % . will be applicable to such long term capital gains, if—

- i) in a case where long term capital asset is in the nature of an equity share in a company, securities transaction tax has been paid on both acquisition and transfer of such capital asset; and
- ii) in a case where long term capital asset is in the nature of a unit of an equity oriented fund or a unit of a business trust, securities transaction tax has been paid on transfer of such capital asset.

Further, the new provision of section 112A also proposes to provide the following:—

- i) The long term capital gains will be computed without giving effect to the first and second provisos to section 48, i.e. inflation indexation in respect of cost of acquisitions and cost of improvement, if any, and the benefit of computation of capital gains in foreign currency in the case of a non-resident, will not be allowed.
- ii) The cost of acquisitions in respect of the long term capital asset acquired by the assessee before the 1st day of February, 2018, shall be deemed to be the higher of –
  - a) the actual cost of acquisition of such asset; and
  - b) the lower of –
    - (I) the fair market value of such asset; \*and
    - (II) the full value of consideration received or accruing as a result of the transfer of the capital asset.

\*Fair market value has been defined to mean –

- a) in a case where the capital asset is listed on any recognized stock exchange, the highest price of the capital asset quoted on such exchange on the 31st day of January, 2018. However, where there is no trading in such asset on such exchange on the 31st day of January, 2018 , the highest price of such asset on such exchange on a date immediately preceding the 31st day of January, 2018 when such asset was traded on such exchange shall be the fair market value;  
and
- b) in a case where the capital asset is a unit and is not listed on recognized stock exchange, the net asset value of such asset as on the 31st day of January, 2018.

**3) Short-term Capital Gains**

Under section 111A, where the total income of an assessee includes any income chargeable under the head “Capital Gains”, arising from the transfer of a short-term capital asset, being a unit of an equity oriented fund held for a period not more than 12 months and

- (a) the transaction of sale of such unit is entered into on or after October 1, 2004, i.e. the date on which Chapter VII of the Finance (No. 2) Act, 2004 has come into force; and
- (b) such transaction is chargeable to STT under that Chapter, the tax payable by the assessee on such short-term capital gains is at the rate of 15 per cent.

In case of resident individuals and Hindu Undivided Families (“HUFs”), where the total income as reduced by the short-term capital gains, is below the basic exemption limit, the short-term capital gains will be reduced to the extent of the shortfall and only the balance short-term capital gains will be subjected to the 15 per cent tax rate.

The income-tax rates specified above and elsewhere in this document are exclusive of the applicable surcharge, education cess and

secondary and higher education cess. The applicable rates for surcharge are as given below:

Assessee	If income below Rs. 0.50 crore	If income exceeds Rs. 0.50 crore but less than Rs. 1 crores	If income exceeds Rs. 1 crore but less than Rs. 10 crores	If income exceeds Rs.10 crores
	Surcharge	Surcharge	Surcharge	Surcharge
Individual (including proprietorships), Hindu Undivided Family (HUF), Association of Persons (AOP) and Body of Individual (BOI)	NIL	10%	15%	15%
Co-operative Society, Local Authority and Partnership Firms (including LLPs)	NIL	NIL	12%	12%
Indian Corporates	Nil	NIL	7%	12%
Foreign Companies	Nil	NIL	2%	5%

\*Additionally, education cess and secondary and higher education cess is leviable @ 3% on the income-tax and surcharge as computed above upto 31.03.2018.

\*Finance Act, 2018 has made amendment in "Education Cess on income-tax" and "Secondary and Higher Education Cess on income-tax" shall be discontinued. However, a new cess, by the name of "Health and Education Cess" shall be levied at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018.

#### 4) Foreign Institutional Investors /Foreign Portfolio Investor

Long-term capital gains arising on sale/ transfer of equity oriented mutual fund units, held for a period of more than twelve months, would be exempt from income-tax up to 31.03.2018. Further long term capital gain arising on sale/transfer on units of equity oriented mutual funds on or after April 1st, 2018 will be taxable as per new provision 112A of The Act if such capital gain exceeding Rs. 100000 p.a.

Short-term capital gains arising on sale/ transfer of equity oriented mutual fund units held for a period of less than twelve month, would be taxed at 15%.

#### 5) Specified overseas financial organizations

Long-term capital gains arising on sale/ transfer of equity oriented mutual fund units, held for a period of more than twelve months, would be exempt from income-tax up to March 31, 2018. Further long term capital gain arising on sale/transfer on units of equity oriented mutual funds on or after April 1st, 2018 is taxable as per new provision 112A of The Act and if such capital gain exceeding Rs. 1,00,000 p.a.

Short-term capital gains arising on sale/ transfer of equity oriented mutual fund would be taxed at 15 per cent.

Overseas financial organisation means any fund, institution, association or body, whether incorporated or not, established under the laws of a country outside India, which has entered into an arrangement for investment in India with any public sector bank or public financial institution or a mutual fund specified under clause (23D) of section 10 and such arrangement is approved by the Securities and Exchange Board of India, established under the Securities and Exchange Board of India Act, 1992 (15 of 1992), for this purpose.

#### 6) Equity Linked Savings Schemes

Equity Linked Savings Schemes (ELSS) are Schemes formulated under the Equity Linked Savings Scheme, 2005 ('the Scheme'), issued by the Central Government.

Accordingly, any investment made by an assessee in the ELSS of the Fund up to a sum of Rs. 150,000/- in a financial year would qualify for deduction under section 80C of the Act.

The Scheme defines "assessee" to mean:—

- (i) an individual; or
- (ii) a Hindu undivided family; or
- (iii) an association of persons or a body of individuals consisting, in either case, only of husband and wife governed by the system of community of property in force in the State of Goa and Union Territories of Dadra and Nagar Haveli and Daman and Diu by whom, or on whose behalf, investment is made.

#### 7) Securities Transaction Tax (STT)

Nature of Transaction	Payable by	Rate From April 1, 2014 onwards
Purchase and sale of equity shares in a company on a recognised stock exchange on delivery basis	Purchaser	0.1%
	Seller	0.1%
Purchase and sale units of an equity oriented funds on a recognised stock exchange on delivery basis	Purchaser	Nil
	Seller	0.001%
Sale in a recognised stock exchange of equity shares of a company or units of equity oriented funds on non-delivery basis	Seller	0.025%
Derivatives: Futures	Seller	0.01%
Derivatives: Options	Where Option is not exercised - Seller to pay	0.05%
	Where Option is exercised – Buyer to pay	0.125%

Sale of units of equity oriented funds to the mutual fund	Seller	0.001%
Sale of unlisted equity shares by any holder of such shares under an offer for sale to the public included in an initial public offer and where such shares are subsequently listed on a recognised stock exchange;	Seller	0.2%

The securities transaction tax paid by the assessee during the year in respect of taxable securities transactions entered in the course of business shall be allowed as deduction under section 36 of the Act subject to the condition that such income from taxable securities transactions is included under the head 'profits and gains of business or profession'.

#### 8) Dividend Stripping (All Unit holders)

As per section 94(7) of the Act, loss arising on sale of units, which are bought within 3 months prior to the record date (i.e. the date fixed by the Mutual Fund for the purposes of entitlement of the unit holders to receive dividend) and sold within 9 months after the record date, shall be ignored for the purpose of computing income chargeable to tax to the extent of exempt income received or receivable on such units.

#### 9) Bonus stripping (All Unit holders)

As per section 94(8) of the Act, in case of units purchased within a period of 3 months prior to the record date for entitlement of bonus and sold within 9 months after the record date, the loss arising on transfer of original units shall be ignored for the purpose of computing the income chargeable to tax. The amount of loss so ignored shall be deemed to be the cost of acquisition/purchase of such bonus units.

#### 10) (a) Tax Deduction at Source on Capital Gains

- a. **Domestic unit holders:** No income-tax is deductible at source from income by way of capital gains under the provisions of the Act.
- b. **Foreign Institutional Investors /Foreign Portfolio Investor :** Under section 196D of the Act, no deduction shall be made from any income by way of capital gains, in respect of transfer of units referred to in section 115AD of the Act.
- c. **Other Non-resident Unit holders:**

In the case of a non-resident other than a company: No income tax is deductible on long-term capital gains arising on sale/ transfer on units of equity oriented mutual funds exempt under section 10(38) of the Act up to March 31, 2018. Further long term capital gain arising on sale/transfer on units of equity oriented mutual funds on or after April 1st, 2018 will be taxable as per new provision 112A of The Act and if such capital gain exceeding Rs. 1,00,000 p.a. and withholding will be applicable @10%..

Income tax is deductible on short-term capital gains arising on sale/ transfer of units of equity oriented mutual funds (as defined under above) at the rate of 15 per cent.

In the case of a foreign company: No income-tax is deductible on long-term capital gains arising on sale/ transfer on units of equity oriented mutual funds as defined under section 10(38) of the Act up to March 31, 2018. Further long term capital gain arising on sale/transfer on units of equity oriented mutual funds on or after April 1st, 2018 will be taxable as per new provision 112A of The Act if such capital gain exceeding Rs. 100000 p.a..

Income tax is deductible on short-term capital gains arising on sale/ transfer of units of equity oriented mutual funds (as defined above) at the rate of 15 per cent.

#### (b) Tax Treaty

Income-tax is required to be deducted at source from the capital gains chargeable to tax under section 195 of the Act at the applicable rates. In the case of an assessee resident of a country with which a Double Tax Avoidance Agreement ('DTAA') is in force, the tax should be withheld as per provisions in the Act or as per the provisions in the DTAA whichever is more beneficial to the non-resident holder. However, such a non-resident unit holder will be required to provide appropriate documents to the Fund, to be entitled to a beneficial rate under such DTAA.

As per Finance Act, 2012 a non-resident shall not be entitled to claim treaty benefits, unless the non-resident obtains a Tax Residency Certificate ('TRC') from their home country, containing such particulars as specified in notification no. 39/2012 dated September 17, 2012.

Further, The Central Board of Direct Taxes ('CBDT') has issued a notification no.57/2013 dated August 1, 2013 amending the Income-tax Rules, 1962, prescribing the additional information required to be provided by a non-resident in Form No. 10F along with TRC to avail treaty benefits. The non-resident is required to provide the following information duly signed by the authorised signatory in the prescribed form 10F:

1. Status (individual, company, firm etc.) of the non-resident;
2. Permanent Account Number (PAN) of the non-resident if allotted;
3. Nationality (in case of an individual) or country or specified territory of incorporation or registration (in case of others);
4. Non-resident's tax identification number in the country or specified territory of residence and in case there is no such number, then, a unique number on the basis of which the person is identified by the Government of the country or the specified territory of which the non-resident claims to be a resident;
5. Period for which the residential status, as mentioned in the certificate referred to in sub-section (4) of section 90 or sub-section (4) of section 90A, is applicable; and
6. Address of the non-resident in the country or specified territory outside India, during the period for which the certificate, as mentioned in (5) above, is applicable

#### 11) Exemptions from long-term capital gains

The following deductions are available from Long-term Capital Gains arising on sale of Mutual Fund units, if the sale proceeds are invested in eligible avenues:

	<b>Section 54 EC (upto 31.03.2018)</b>	<b>Section 54F</b>	<b>Section 54EE</b>
<b>Eligible persons</b>	<b>All assesses</b>	<b>Individual and HUFs</b>	<b>All assesses</b>
<b>Asset to be purchased to claim exemption</b>	Specified Bonds of National Highways Authority of India and Rural Electrification Corporation Limited	One Residential house Property in India	“long-term specified asset” means a unit or units, issued before the 1st day of April, 2019, of such fund as may be notified by the Central Government in this behalf.’
<b>Time-limit for purchase from date of sale of MF units</b>	6 months	Purchase: 1 year backward / 2 years forward & Construction: 3 years forward	6 months
<b>Amount Exempt</b>	Investment in the new asset or capital gain whichever is lower subject to maximum deduction of Rs. 50 Lakhs in a financial year. Further, such investment made during the financial year in which the original asset was transferred and in the subsequent financial year does not exceed Rs.50 lakhs	Capital gains proportionate to the investment made from the sale proceeds (subject to other conditions of owning / purchasing residential house mentioned in the section)	Investment in the new asset or capital gain whichever is lower subject to maximum deduction of Rs. 50 Lakhs in a financial year. Further, such investment made during the financial year in which the original asset was transferred and in the subsequent financial year does not exceed Rs.50 lakhs
<b>Lock-in period</b>	3 years	3 years	3 years

## 12) Other Benefits

Investments in Units of the Mutual Fund will rank as an eligible form of investment under Section 11 (5) of the Act read with Rule 17C of the Income-tax Rules, 1962, for Religious and Charitable Trusts.

## 13) Eligible Investors / Unitholders who shall be entitled to claim the benefit under Rajiv Gandhi Equity Savings Scheme, 2012 (RGESS) for investments made in the said scheme

As announced in the Union Budget 2012-13, the Finance Act 2012 has introduced a new section 80CCG on 'Deduction in respect of investment made under an equity savings scheme' to give tax benefits to new investors who invest up to Rs. 50,000 and whose gross total annual income is less than or equal to Rs. 10 lakhs. And maximum deduction will be available Rs. 25000.

The Finance Act 2013 has amended the section and deduction shall be allowed in accordance with, and subject to, the provisions of the section for three consecutive assessment years, beginning with the assessment year relevant to the previous year in which the listed equity shares or listed units of equity oriented fund were first acquired and the deduction is available to a new retail investor whose gross total income in relevant assessment year does not exceeds Rs.12,00,000/-.

This amendment is applicable from 1st April, 2014 and accordingly apply for assessment year 2014-15 and subsequent assessment years.

Vide notification 51/2012 dated November 23, 2012, the scheme has been notified by the Department of Revenue, Ministry of Finance (MoF). The notification is available on the website of Income Tax Department under section "Notifications" which also furnish the details for procedure at time of opening demat account, procedure for investment under the scheme, period of holding requirements etc. Stock exchanges shall furnish list of RGESS eligible stocks / ETFs / MF schemes on their website. SEBI also vide its circular no. CIR/MRD/DP/32/2012 dated December 06, 2012 has specified certain guidelines on RGESS.

The objective of Rajiv Gandhi Equity Scheme, 2012 is to encourage the savings of the small investors in domestic capital market. This Scheme shall apply for claiming deduction in the computation of total income of the assessment year relevant to a previous year on account of investment in eligible securities under sub-section (1) of section 80CCG of the Income-tax Act, 1961. The deduction under the Scheme shall be available to a new retail investor who complies with the conditions of the Scheme and whose gross total income for the financial year in which the investment is made under the Scheme is less than or equal to Twelve lakh rupees.

**“New retail investor” means the following resident individuals:-**

- Any individual who has not opened a demat account and has not made any transactions in the derivative segment as on the date of notification of the Scheme.
- Any individual who has opened a demat account before the notification of the Scheme but has not made any transactions in the equity segment or the derivative segment till the date of notification of the Scheme.
- Any individual who is not the first account holder of an existing joint demat account shall be deemed to have not opened a demat account for the purposes of this Scheme

**“Eligible securities” means any of the following:-**

- Equity shares, on the day of purchase, falling in the list of equity declared as “BSE-100” or “CNX-100” by the Bombay Stock Exchange and the National Stock Exchange, as the case may be.
- Equity shares of public sector enterprises which are categorised as Maharatna, Navratna or Miniratna by the Central Government.
- Units of Exchange Traded Funds (ETFs) or Mutual Fund (MF) schemes with Rajiv Gandhi Equity Savings Scheme (RGESS) eligible securities as underlying, as mentioned in sub-clause (a) or sub-clause (b) above, provided they are listed and traded on a stock exchange and settled through a depository mechanism;
- Follow on Public Offer of sub-clauses (a) and (b) above.
- New Fund Offers (NFOs) of sub-clause (c) above.
- Initial Public Offer of a public sector undertaking wherein the government shareholding is at least fifty-one per cent which is

scheduled for getting listed in the relevant previous year and whose annual turnover is not less than four thousand crore rupees during each of the preceding three years.

The depository participant shall certify the new retail investor status of the assessee at the time of designating his demat account as demat account for the purpose of the Scheme. The depository participant shall furnish an annual statement of the eligible securities invested in or traded through the demat account to the demat account holder. Stock exchanges shall furnish list of RGESS eligible stocks / ETFs / MF schemes on their website.

The period of holding of eligible securities shall be three years which will be computed in the following manner:

1. All eligible securities are required to be held for a period called the fixed lock-in period which shall commence from the date of purchase of such securities in the relevant financial year and end one year from the date of purchase of the last set of eligible securities (in the same financial year) on which deduction is claimed under the Scheme.
2. The new retail investor shall not be permitted to sell, pledge or hypothecate any eligible security during the fixed lock-in period.
3. The period of two years beginning immediately after the end of the fixed lock-in period shall be called the flexible lock-in period.
4. The new retail investor shall be permitted to trade the eligible securities after the completion of the fixed lock-in period subject to the following conditions:-
  - a. The new retail investor shall ensure that the demat account under the Scheme is compliant for a cumulative period of a minimum of two hundred and seventy days during each of the two years of the flexible lock-in period as laid down hereunder:-
    - i. The demat account shall be considered compliant for the number of days where value of the investment portfolio of eligible securities, within the flexible lock-in period, is equal to or higher than the amount claimed as investment for the purposes of deduction under section 80CCG of the Act;
    - ii. in case the value of investment portfolio in the demat account falls due to fall in the market rate of eligible securities in the flexible lock-in period, then notwithstanding sub clause(A),
      1. The demat account shall be considered compliant from the first day of the flexible lock-in period to the day any such eligible securities are sold during this period;
      2. Where the assessee sells the eligible securities mentioned in sub-clause (B) from his demat account, he shall have to purchase eligible securities and the said demat account shall be compliant from the day on which the value of the investment portfolio in the account becomes -
        - a. At least equivalent to the investment claimed as eligible for deduction under section 80CCG of the Act or;
        - b. The value of the investment portfolio under the Scheme before such sale, whichever is less.
5. The new retail investor's demat account created under the Scheme shall, on the expiry of the period of holding of the investment, be converted automatically into an ordinary demat account.
6. For the purpose of valuation of investment during the flexible lock-in period, the closing price as on the previous day of the date of trading, shall be considered.
7. While making the initial investments upto fifty thousand rupees, the total cost of acquisition of eligible securities shall not include brokerage charges, Securities Transaction Tax, stamp duty, service tax and all taxes, which are appearing in the contract note.
8. Where the investment of the new retail investor undergoes a change as a result of involuntary corporate actions like demerger of companies, amalgamation, etc. resulting in debit or credit of securities covered under the Scheme, the deduction claimed by such investor shall not be affected.
9. In case of voluntary corporate actions like buy-back, etc. resulting only in debit of securities, where new retail investor has the option to exercise his choice, the same shall be considered as a sale transaction for the purpose of the Scheme.
10. The Securities and Exchange Board of India established under section 3 of the Securities and Exchange Board of India Act, 1992 (15 of 1992) shall notify the corporate actions, allowed under the Scheme in this regard.

**Finance Act 2017 has amended in the provision of 80CCG of the Act (RGESS Scheme):**

Under the existing provisions of section 80CCG, deduction for three consecutive financial years is allowed upto Rs. 25,000 to a resident individual for investment made in listed equity shares or listed units of an equity oriented fund subject to fulfillment of certain conditions.

It has phased out this deduction by providing that no deduction under The RGESS shall be allowed from financial year 2017-18. However, an assessee who has claimed deduction under this scheme for financial year 2016-17 and earlier years shall be allowed deduction under this scheme till the financial year 2018-19 if he is otherwise eligible to claim the deduction as per the provisions of the section.

**14) Gift-tax**

The Gift –Tax Act, 1958 has been repealed since October 1, 1998. Gift of units of Mutual fund units would be subject to income-tax in the hands of the donor. As per section 56(2)(vii), receipts of securities, fair market value of which exceeds fifty thousand rupees, without consideration or without adequate consideration is taxable as income in the hands of individuals / HUFs.

Further the above provision of section 56(2)(vii) shall not apply to any units received by the donee

- (a) From any relative; or
- (b) On the occasion of the marriage of the individual; or
- (c) Under a will or by way of inheritance; or
- (d) In contemplation of death of the payer or donor, as the case may be; or
- (e) From any local authority as defined in the Explanation to clause (20) of section 10 of the Act; or
- (f) From any fund or foundation or university or other educational institution or hospital or other medical institution or any trust or

institution referred to in clause (23C) of section 10 of the Act; or

- (g) From any trust or institution registered under section 12AA of the Act.

The Finance Act, 2012, has amended the definition of 'relative' with retrospective effect from October 1, 2009. The term 'relative' shall mean:

- A] In the case of an Individual -
- (i) spouse of the individual;
  - (ii) brother or sister of the individual;
  - (iii) brother or sister of the spouse of the individual;
  - (iv) brother or sister of either of the parents of the individual;
  - (v) any lineal ascendant or descendant of the individual;
  - (vi) any lineal ascendant or descendant of the spouse of the individual;
  - (vii) spouse of the person referred to in clauses (ii) to (vi).
- B] In case of a HUF, any member thereof.

**c. Taxation on investing in Other than Equity Oriented Schemes of Mutual Fund**

**1) Tax on Income Distribution by a Non-Equity Oriented Mutual Fund (other than a Money Market Mutual Fund or Liquid Fund)**

Income distribution, if any, made by a non-equity oriented mutual fund not being a Money Market Mutual Fund or a Liquid Fund will attract distribution tax under section 115R of the Act at the following rates:

With effect from October 1, 2014, additional tax on income distributed to unit-holders has to be on gross distributions including such additional tax, as against income distributed.

- 25% plus surcharge on such income-tax @ 12% and education cess and secondary and higher education cess @ 3% on the amount of tax and surcharge, in case income is distributed to individuals and HUFs and Non resident Indian; and
- 30% plus surcharge on such income-tax @ 12% and education cess and secondary and higher education cess @ 3% on the amount of tax and surcharge, in case of income distributed to persons other than individuals and HUFs.

Finance Act, 2018 amended in "Education Cess on income-tax" and "Secondary and Higher Education Cess on income-tax" shall be discontinued. However, a new cess, by the name of "Health and Education Cess" shall be levied at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018 "Health and Education Cess" shall be levied at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018

**2) Tax on Income Distribution by a Market Mutual Fund or Liquid Fund**

Income distribution, if any, made by a non-equity oriented mutual fund being a Money Market Mutual Fund or a Liquid Fund will attract distribution tax under section 115R of the Act at the following rates:

With effect from October 1, 2014, additional tax on income distributed to unit-holders has to be on gross distributions including such additional tax, as against income distributed.

- 25% plus surcharge on such income-tax @ 12% and education cess and secondary and higher education cess @ 3% on the amount of tax and surcharge, in case income is distributed to individuals and HUFs and Non resident Indian; and
- 30% plus surcharge on such income-tax @ 12% and education cess and secondary and higher education cess @ 3% on the amount of tax and surcharge, in case of income distributed to persons other than individuals and HUFs.

Finance Act, 2018 amended in "Education Cess on income-tax" and "Secondary and Higher Education Cess on income-tax" shall be discontinued. However, a new cess, by the name of "Health and Education Cess" shall be levied at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018 "Health and Education Cess" shall be levied at the rate of 4% of income tax including surcharge wherever applicable w.e.f April 1, 2018.

The expression "money market mutual fund" has been defined under Explanation (d) to Section 115T which means a scheme of a mutual fund which has been set up with the objective of investing exclusively in money market instruments as defined in sub-clause (p) of clause (2) of the Securities and Exchange Board of India (Mutual Funds) Regulations, 1996.

The expression "liquid fund" has been defined under Explanation (e) to Section 115T which means a scheme or plan of a mutual fund which is classified by the Securities and Exchange Board of India as a liquid fund in accordance with the guidelines issued by it in this behalf under the Securities and Exchange Board of India Act, 1992 or regulations made there under.

**3) Income distributed by the Mutual Fund (applicable to all unitholders)**

Income (other than income arising from transfer of units) received by unit holders in respect of the units of the Mutual Fund, is exempt from tax under section 10(35) of the Act.

**4) Tax on Capital Gains - Long-term Capital Gains**

Long-term capital gains in respect of units will be chargeable to tax under section 112 of the Act, of the Act at the following rates:

Long-term capital gains in respect of units, held for a period of more than 36 months, will be chargeable to tax under section 112 of the Act, at the rate of 20 % with indexation benefits. In case of resident individuals and HUFs, where the total income as reduced by capital gains, is below the basic exemption limit, the long-term capital gains will be reduced to the extent of the shortfall and only the balance long-term capital gains will be subjected to the 20 % tax with indexation benefit.

For tax on long-term capital gains in case of non-residents investors are followings Listed Securities @ 20% with indexation benefits. Unlisted Securities @ 10% without indexation and foreign currency fluctuation benefit

**5) Short-term Capital Gains**

Short-term capital gains in respect of units held for not more than 36 months is added to the total income of the assessee and taxed at the applicable slab rates specified by the Act.

## 6) Foreign Institutional Investors

Long-term capital gains arising on sale/ transfer of units, held for a period of more than 36 months, would be taxed at the rate of 10 per cent under Section 115AD of the Act. Such gains would be calculated without inflation index and currency fluctuations.

Short-term capital gains arising on sale/ transfer of units would be taxed at 30 per cent.

## 7) Specified overseas financial organizations

As per the provisions of section 115AB of the Act, long-term capital gains arising on sale transfer of units purchased in foreign currency shall be liable to tax at the rate of 10 per cent. However, such gains shall be computed without the benefit of cost indexation.

Short-term capital gains arising on sale/ transfer of units would be taxed at 40 per cent in case of foreign companies.

## 8) Securities Transaction Tax

Securities Transaction Tax (STT) is not applicable in the case of non equity-oriented mutual fund Schemes.

## 9) Dividend Stripping

As per Section 94(7) of the Act, loss arising on sale of Units, which are bought within 3 months prior to the record date (i.e. the date fixed by the Mutual Fund for the purposes of entitlement of the Unit holders to receive the dividend) and sold within 9 months after the record date shall be ignored for the purpose of computing income chargeable to tax to the extent of exempt income received or receivable on such Units.

## 10) Bonus stripping

As per section 94(8) of the Act, in case of units purchased within a period of 3 months prior to the record date for entitlement of bonus and sold within 9 months after the record date the loss arising on transfer of original units shall be ignored for the purpose of computing the income chargeable to tax. The amount of loss so ignored shall be deemed to be the cost of acquisition/purchase of such bonus units.

## 11) (a) Tax Deduction at Source on Capital Gains

- a. **Domestic Unit holders:** No income tax is deductible at source from income by way of capital gains under the provisions of the Act.
- b. **Foreign Institutional Investors :** Under Section 196D of the Act, no deduction shall be made from any income by way of capital gains, in respect of transfer of units referred to in Section 115AD of the Act.
- c. **Specified overseas financial organizations :** As per section 196B of the Act, income tax is deductible on long-term capital gains arising on sale/ transfer of units purchased in foreign currency, at the rate of 10 per cent. Income tax is deductible on short-term capital gains arising on sale/ transfer of units at the rate of 40 per cent.
- d. **Other Non-resident Unit holders:**

**In the case of a non-resident other than a company:** Income tax is deductible on long-term capital gains arising on sale/ transfer of units at the rate of 20% with indexation benefit. Tax on long-term capital gains in case of non-residents @ 10% on transfer of capital assets, being unlisted securities computed without giving effect to first & second proviso to section 48 i.e. without taking benefit of foreign currency fluctuation and indexation benefit.

Income tax is deductible on short-term capital gains arising on sale/ transfer of units at the rate of 30 per cent.

**In the case of a foreign company:** Income tax is deductible on long-term capital gains arising on sale/ transfer of units at the rate of 20% with indexation benefit. Tax on long-term capital gains in case of non-residents @ 10% on transfer of capital assets, being unlisted securities computed without giving effect to first & second proviso to section 48 i.e. without taking benefit of foreign currency fluctuation and indexation benefit.

Income tax is deductible on short-term capital gains arising on sale/ transfer of units at the rate of 40 per cent.

## (b) Tax Treaty

Income-tax is required to be deducted at source from the capital gains chargeable to tax under section 195 of the Act at the applicable rates. In the case of an assessee resident of a country with which a Double Tax Avoidance Agreement ('DTAA') DTAA is in force, the tax should be withheld as per provisions in the Act or as per the provisions in the DTAA whichever is more beneficial to the non-resident holder. However, such a non-resident unit holder will be required to provide appropriate documents to the Fund, to be entitled to a beneficial rate under such DTAA.

As per Finance Act, 2012 a non-resident shall not be entitled to claim treaty benefits, unless the non-resident obtains a Tax Residency Certificate ('TRC') from their home country, containing such particulars as specified in notification no. 39/2012 dated September 17, 2012.

Further, The Central Board of Direct Taxes ('CBDT') has issued a notification no.57/2013 dated August1, 2013 amending the Income-tax Rules, 1962, prescribing the additional information required to be provided by a non-resident in Form No. 10F along with TRC to avail treaty benefits. The non-resident is required to provide the following information duly signed by the authorised signatory in the prescribed form 10F:

1. Status (individual, company, firm etc.) of the non-resident;
2. Permanent Account Number (PAN) of the non-resident if allotted;
3. Nationality (in case of an individual) or country or specified territory of incorporation or registration (in case of others);
4. Non-resident's tax identification number in the country or specified territory of residence and in case there is no such number, then, a unique number on the basis of which the person is identified by the Government of the country or the specified territory of which the non-resident claims to be a resident;
5. Period for which the residential status, as mentioned in the certificate referred to in sub-section (4) of section 90 or sub-section (4) of section 90A, is applicable; and

6. Address of the non-resident in the country or specified territory outside India, during the period for which the certificate, as mentioned in (5) above, is applicable.

## 12) Exemptions from long-term capital gains

The following deductions are available from Long-term Capital Gains arising on sale of Mutual Fund units, if the sale proceeds are invested in eligible avenues:

	<b>Section 54 EC (upto 31.03.2018)</b>	<b>Section 54F</b>	<b>Section 54EE</b>
<b>Eligible persons</b>	<b>All assesses</b>	<b>Individual and HUFs</b>	<b>All assesses</b>
<b>Asset to be purchased to claim exemption</b>	Specified Bonds of National Highways Authority of India and Rural Electrification Corporation Limited (cap of Rs. fifty lakhs in a financial year)	One residential house property in India	“long-term specified asset” means a unit or units, issued before the 1st day of April, 2019, of such fund as may be notified by the Central Government in this behalf.’
<b>Time-limit for purchase from date of sale of MF units</b>	6 months	Purchase: 1 year backward / 2 years forward & Construction: 3 years forward	6 months
<b>Amount Exempt</b>	Investment in the new asset or capital gain whichever is lower subject to maximum deduction of Rs. 50 Lakhs in a financial year. Further, such investment made during the financial year in which the original asset was transferred and in the subsequent financial year does not exceed Rs.50 lakhs.	Capital gains proportionate to the investment made from the sale proceeds (subject to other conditions of owning / purchasing residential house mentioned in the section)	Investment in the new asset or capital gain whichever is lower subject to maximum deduction of Rs. 50 Lakhs in a financial year. Further, such investment made during the financial year in which the original asset was transferred and in the subsequent financial year does not exceed Rs.50 lakhs
<b>Lock-in period</b>	3 years	3 years	3 years

## 13) Other Benefits

Investments in Units of the Mutual Fund will rank as an eligible form of investment under Section 11 (5) of the Act read with Rule 17C of the Income-tax Rules, 1962, for Religious and Charitable Trusts.

## 14) Gift-tax

The Gift –Tax Act, 1958 has been repealed since October 1, 1998. Gift of units of Mutual fund units would be subject to income-tax in the hands of the donor. As per section 56(2)(vii), receipts of securities, fair market value of which exceeds fifty thousand rupees, without consideration or without adequate consideration is taxable as income in the hands of individuals / HUFs.

Further the above provision of section 56(2)(vii) shall not apply to any units received by the donee

- (a) From any relative; or
- (b) On the occasion of the marriage of the individual; or
- (c) Under a will or by way of inheritance; or
- (d) In contemplation of death of the payer or donor, as the case may be; or
- (e) From any local authority as defined in the Explanation to clause (20) of section 10 of the Act; or
- (f) From any fund or foundation or university or other educational institution or hospital or other medical institution or any trust or institution referred to in clause (23C) of section 10 of the Act; or
- (g) From any trust or institution registered under section 12AA of the Act.

The Finance Bill, 2012, proposes to amend the definition of ‘relative’ with retrospective effect from October 1, 2009. The term ‘relative’ shall mean:

- A] In the case of an Individual -
  - (i) spouse of the individual;
  - (ii) brother or sister of the individual;
  - (iii) brother or sister of the spouse of the individual;
  - (iv) brother or sister of either of the parents of the individual;
  - (v) any lineal ascendant or descendant of the individual;
  - (vi) any lineal ascendant or descendant of the spouse of the individual;
  - (vii) spouse of the person referred to in clauses (ii) to (vi)
- B] In case of a HUF, any member thereof

### d. Taxation on investing in Balanced Schemes of Mutual Fund

In the case of Balanced scheme, the range of indicative allocation to equity would be depending upon the perception of the Investment Manager regarding market conditions, market opportunities, applicable regulations and political and economic factors, the intention being at all times to seek to protect the interests of the unit holders. Therefore, the tax treatment in the case of Balanced Scheme would be as follows:

- 1) In the case the allocation to equity is above 65% and the fund qualifies as an equity oriented fund,, tax treatment will be similar to that of equity oriented fund as mentioned above.
- 2) In the case the allocation to equity is 65% or below and the fund does not qualify as an equity oriented fund, tax treatment will be similar to that of funds other than equity oriented funds as mentioned above.

**e. Default in furnishing the PAN**

Section 206AA of the Act inserted by the Finance (No.2) Act, 2009, operative with effect from April 1, 2010, states that the deductee is required to mandatorily furnish his PAN to the deductor failing which the deductor shall deduct tax at source at higher of the following rates:

1. the rate prescribed in the Act;
2. at the rate in force i.e., the rate mentioned in the Finance Act; or
3. at the rate of 20%.

**EACH INVESTOR IS ADVISED TO CONSULT HIS OR HER OWN TAX CONSULTANT WITH RESPECT TO THE SPECIFIC TAX IMPLICATIONS ARISING OUT OF HIS OR HER PARTICIPATION IN THE SCHEME.**

**B. LEGAL INFORMATION**

**(1) Prevention of Money Laundering Act Requirements (PML Requirements)**

In terms of the PML Requirements, all intermediaries, including Mutual Funds, have to formulate and implement a Client Identification Process, commonly referred to as KYC Process, verify and maintain the record of identity and address (es) of investors. RMF recognizes the value and importance of creating a business environment that strongly discourages money launderers from using RMF.

The investor(s) / unitholder(s) including guardian(s) where investor / unitholder is a minor, must ensure that the amount invested in the Scheme is derived only through legitimate sources and does not involve and is not designed for the purpose of any contravention or evasion of the provisions of all the applicable laws, rules and regulations, directions issued by the appropriate authority (the applicable laws) in force from time to time including the Prevention of Money Laundering Act, the Income Tax Act, 1961, or the Prevention of Corruption Act, 1988, etc.

Pursuant to the above and SEBI in terms of circulars - MIRSD/SE/Cir-21/2011 dated October 05, 2011, MIRSD/Cir-23/2011 dated December 02, 2011 and MIRSD/Cir-26/2011 dated December 23, 2011, the AMC has adopted certain policies to ensure KYC, PML and SEBI Requirements, considered appropriate for its line of business, being committed to prevent money launderers using RMF as a vehicle for any such illegal activity. Accordingly, RNAM may seek information or obtain and retain documentation used to establish Customers' identity. It may re-verify identity and obtain any missing or additional information for this purpose.

RMF / RCTC / RNAM reserve the right to take all steps and actions, including recording investor(s) / unitholder(s) telephonic calls, and / or obtain and retain documentation for establishing the identity of the investor, proof of residence, source of funds etc. in accordance with the applicable laws, from the investor(s) / unitholder(s), as may be required, to ensure the appropriate identification / verification / re-verification of the investor(s) / unitholder(s), the source of funds etc. under its KYC Policy.

The AMC, under powers delegated by the Trustees, shall have absolute discretion to reject any application, prevent further transactions by a Unit Holder, delay processing redemption as per applicable laws or regulations if:

- (i) after due diligence, the investor / Unit Holder / a person making the payment on behalf of the investor does not fulfill the requirements of the KYC as determined by the AMC or the AMC believes that the transaction is suspicious in nature as regards money laundering.
- (ii) the AMC determines in its sole discretion that the application does not or will not comply with any applicable laws or regulations.

In this regard the AMC reserves the right to reject any application and affect a mandatory Redemption of Units allotted at any time prior to the expiry of 30 days from the date of the allotment.

If the payment for Purchase of Units are made by a third party (e.g. a power of attorney holder, a financing agency, a relative, etc.), the investor / applicant may be required to give such details of such transaction so as to satisfy the AMC of the source and / or consideration underlying the transaction.

**(2) KYC Compliance**

In order to reduce hardship and help investors dealing with SEBI intermediaries, SEBI issued three circulars - MIRSD/SE/Cir-21/2011 dated October 05, 2011, MIRSD/Cir-23/2011 dated December 02, 2011 and MIRSD/Cir-26/2011 dated December 23, 2011 informing SEBI registered intermediaries as mentioned therein to follow, with effect from January 01, 2012, a uniform KYC compliance procedure for all the investors dealing with them on or after that date. SEBI also issued KYC Registration Agency ( "KRA") Regulations 2011 and the guidelines in pursuance of the said Regulations and for In-Person Verification ("IPV"). SEBI has issued circular no. CIR/MIRSD/ 66 /2016 dated July 21, 2016 and no. CIR/MIRSD/120 /2016 dated Nov. 10, for uniform and smooth implementation of CKYC norms for onboarding of new investors in Mutul funds with effect from 1st Feb 2017

**(i) Requirement for the existing investors in mutual funds (upto December 31, 2011):**

For the existing investors in mutual funds who have already KYC complied and have the KYC compliance letter issued to them by CDSL Ventures Limited are exempt from following the new KYC procedure effective January 01, 2012 for the purpose of making additional investment with any SEBI registered mutual fund.

If, however, the KYC compliant investors would like to deal with any SEBI registered intermediary other than mutual funds, they will have to follow the new KYC compliance procedure.

**(ii) Requirement for the new investors in mutual funds (From January 1, 2012) :**

With effect from January 01, 2012, all investors other than KYC compliant investors as defined above are required to follow the new KYC compliance procedure as mentioned below while making any investing with the Fund:

- Provide the complete details in the KYC application form along with the required documents (for individual investors or non-

individual investors as appropriate). The said form is available on RMF's website i.e. [www.reliancemutual.com](http://www.reliancemutual.com) or on the website of Association of Mutual Funds In India i.e. [www.amfiindia.com](http://www.amfiindia.com) or on the website of any authorised KRA's.

- KYC application and necessary document should either come along with financial transaction or when the client chooses to trade / invest / deal through the Intermediary and an account is opened in the schemes of RMF, the investor is required to submit, in person, the completed KYC application form along with all the necessary documents as mentioned in the KYC application form in any of the offices of the distributors (details provided in the following note) or Registrar and Transfer Agent of the RMF / RNAM i.e. Karvy Computershare Private Limited and the RMF;
- In line with SEBI circular MIRSD/Cir-26/2011 dated December 23, 2011, it is mandatory for SEBI registered intermediaries to carry out "In-Person Verification" ("IPV") of any investor dealing with a SEBI registered intermediary for investments in a mutual fund, the Asset Management Companies, Registrar & Transfer Agent and distributors who comply with the certification process of National Institute of Securities Market (NISM) or Association of Mutual Funds in India (AMFI) and have undergone the process of "Know Your Distributor (KYD)" are authorised to carry out the IPV. However, in case of applications received by the mutual funds directly from the clients (i.e. not through any distributor), they may also rely upon the IPV performed by the scheduled commercial banks. Unless the IPV process is completed, the intermediary will not be able to process the KYC and obtain a temporary acknowledgement for submission of all the documents. Hence the investor will not be considered as KYC compliant under the new KYC compliance procedure and hence will not be permitted to make any investment in the Fund;
- Once all the documents are verified by a KRA, they will send the investor a letter within 10 working days from the date of receipt of necessary documents by them from the Fund or its Registrar and Transfer Agent informing the investor either about compliance by the investor of the new KYC compliance procedure ("**final acknowledgement**") or any deficiency in submission of details or documents.
- On the basis of the temporary acknowledgement or the final acknowledgement the investor would be eligible to deal with any of the SEBI intermediaries as mentioned in the above mentioned SEBI circulars.

**(iii) Investors are requested to note the following provisions shall be applicable for "KYC Compliances" with effect from December 1, 2012:**

- 1) In case of an existing investor of RMF and who is already KYC Compliant under the erstwhile centralized KYC with CVL (CVLMF) then there will be no effect on subsequent Purchase/Additional Purchase (or ongoing SIPs/STPs,etc) in the existing folios/accounts which are KYC compliant. Existing Folio holder can also open a new folio with Reliance Mutual Fund with the erstwhile centralized KYC.
- 2) In case of an existing investor of Reliance Mutual Fund and who is not KYC Compliant as per our records, the investor will have to submit the standard KYC Application forms available in the website [www.cvlkra.com](http://www.cvlkra.com) along with supporting documents at any of the SEBI registered intermediaries at the time of purchase / additional purchase/ new registration of SIP/STP etc. In Person Verification (IPV) will be mandatory at the time of KYC Submission. This uniform KYC submission would a onetime submission of documentation.
- 3) Investors who have complied with KYC process before December 31, 2011 (KYC status with CVL-KRA as "MF - VERIFIED BY CVLMF") and not invested in the schemes of Reliance Mutual Fund i.e not opened a folio earlier, and wishes to invest on or after December 01, 2012, such investors will be required to submit 'missing/not available' KYC information and complete the IPV requirements.

Updation of 'missing / not available' KYC information along with IPV is currently a one-time requirement and needs to be completed with any one of the mutual funds i.e. need not be done with all the mutual funds where investors have existing investments. Once the same is done then the KYC status at CVL-KRA will change to 'Verified by CVL KRA' after due verification. In such a scenario, where the KYC status changes to 'Verified by CVL KRA', investors need not submit the 'missing/not available' KYC information to mutual funds again.

- a) In case of Individual investors, following details needs to be submitted:

- i. Father's/Spouse's Name,
- ii. Marital Status,
- iii. Nationality,
- iv. Gross Annual Income or Net worth as on recent date
- v. In-Person Verification (IPV)

Individual Investors are required to submit 'KYC Details Change Form' issued by CVL-KRA available on their website [www.cvlkra.com](http://www.cvlkra.com).

- b) In case of Non Individual investors, complied with KYC process before December 31, 2011, KYC needs to be done afresh due to significant and major changes in KYC requirements.

All investors (individual and non- individual) are required for KYC compliance. However, applications should note that minors cannot apply for KYC compliance and any investment in the name of minors should be through a Guardian, who should be KYC compliant for the purpose of investing with a Mutual Fund. Also applicants/ unit holders intending, to apply for units currently holding units and operating their Mutual Fund folios through a Power of Attorney (PoA) must ensure that the issue of PoA and the holder of the PoA must mention their KYC compliance status at the time of investment. PoA holders are not permitted to apply for KYC compliance on behalf of the issuer of the PoA, Separate procedures are prescribed for change in name, address, and other KYC related details, should the applicant desire to change such information, POS will extend the services of effecting such changes

**(iv) Requirement for the new investors in mutual funds (From February 1, 2017) :**

SEBI has issued circular no. CIR/MIRSD/ 66 /2016 dated July 21, 2016 and no. CIR/MIRSD/120 /2016 dated Nov. 10, for uniform and smooth implementation of CKYC norms for onboarding of new investors in Mutul funds with effect from 1st Feb 2017

Central KYC Registry ( CERSAI ) is a centralized repository of KYC records of customers in the financial sector with uniform KYC norms and inter-usability of the KYC records across the sector with an objective to reduce the burden of producing KYC documents and getting those verified every time when the customer creates a new relationship with a financial entity.

- Provide the complete details in the CKYC application form along with the required documents (for individual investors or non-individual investors as appropriate). The said form is available on RMF's website i.e. [www.reliancecmutual.com](http://www.reliancecmutual.com) or on the website of Association of Mutual Funds In India i.e. [www.amfiindia.com](http://www.amfiindia.com)
- CKYC application and necessary document should either come along with financial transaction or when the client chooses to trade / invest / deal through the Intermediary and an account is opened in the schemes of RMF, the investor is required to submit, in person, the completed CKYC application form along with all the necessary documents as mentioned in the application form in any of the offices of the distributors (details provided in the following note) or Registrar and Transfer Agent of the RMF / RNAM i.e. Karvy Computershare Private Limited and the RMF;
- In line with SEBI circular MIRSD/Cir-26/2011 dated December 23, 2011, it is mandatory for SEBI registered intermediaries to carry out "In-Person Verification" ("IPV") of any investor dealing with a SEBI registered intermediary for investments in a mutual fund, the Asset Management Companies, Registrar & Transfer Agent and distributors who comply with the certification process of National Institute of Securities Market (NISM) or Association of Mutual Funds in India (AMFI) and have undergone the process of "Know Your Distributor (KYD)" are authorised to carry out the IPV. However, in case of applications received by the mutual funds directly from the clients (i.e. not through any distributor), they may also rely upon the IPV performed by the scheduled commercial banks. Unless the IPV process is completed, the intermediary will not be able to process the KYC and obtain a temporary acknowledgement for submission of all the documents. Hence the investor will not be considered as KYC compliant under the new KYC compliance procedure and hence will not be permitted to make any investment in the Fund;
- Once all the documents are verified by a Central KYC Registry ( Cersai ), they will send the investor a acknowledgment within 10 working days from the date of receipt of necessary documents by them from the Fund or its Registrar and Transfer Agent informing the investor either about compliance by the investor of the new KYC compliance procedure ("final acknowledgement") or any deficiency in submission of details or documents.
- On the basis of the temporary acknowledgement or the final acknowledgement the investor would be eligible to deal with any of the SEBI intermediaries as mentioned in the above mentioned SEBI circulars.

**(v) Implementation of the Prevention of Money-laundering (Maintenance of Records) Second Amendment Rules, 2017 with respect to seeding of Aadhaar number:**

Investors are requested to note the following requirements in relation to submission of Aadhaar number and other prescribed details to Reliance Mutual Fund (RMF) / Reliance Nippon Life Asset Management Limited ("the AMC") / Karvy Computershare Private Limited (Karvy) its Registrar and Transfer Agent:

- i. Where the investor is an individual, who is eligible to be enrolled for Aadhaar number, the investor is required to submit the Aadhaar number issued by UIDAI. If such an individual investor is not eligible to be enrolled for Aadhaar number, and in case the Permanent Account Number (PAN) is not submitted, the investor shall submit the PAN or one certified copy of an officially valid document containing details of his identity and address and one recent photograph along with such other details as may be required by the Mutual Fund.  
The investor is required to submit PAN as defined in the Income Tax Rules, 1962.
- ii. Where the investor is a non-individual, Aadhaar numbers and PANs (as defined in Income-tax Rules, 1962) of managers, officers or employees or persons holding an attorney to transact on the investor's behalf is required to be submitted, apart from the constitution documents. In case PAN is not submitted, an officially valid document is required to be submitted. If a person holding an authority to transact on behalf of such an entity is not eligible to be enrolled for Aadhaar and does not submit the PAN, certified copy of an officially valid document containing details of identity, address, photograph and such other documents as prescribed is required to be submitted.
- iii. The effective date (i.e. April 1, 2018) for mandatory submission of Aadhaar {for folios opened upto March 31, 2018 and at the time of opening a folio/account by a new customer (i.e., an investor who is investing for the first time in Reliance Mutual Fund and does not have any folio in Reliance Mutual Fund)}, has been deferred till further notice.

It may be noted that the requirement of submitting Form 60 as prescribed in the aforesaid notification is not applicable for investment in mutual fund units. For more details kindly refer FAQs on our website [www.reliancecmutual.com](http://www.reliancecmutual.com)

**(3) Ultimate Beneficial Owner(s):**

As per the requirements of guidelines specified by Anti-Money Laundering related laws and regulatory guidelines on client due diligence and identification of Beneficial Ownership, investors (other than Individuals) are required to provide details of 'Ultimate Beneficial Owner(s) [UBO(s)]'.

In accordance with the regulatory guidelines, UBO means the natural person or persons who ultimately own, control or influence a client and/or persons on whose behalf a transaction is being conducted, and includes those persons who exercise ultimate effective control over a legal person or arrangement. The parameters for identifying UBO and process related thereto are based as per the guidelines specified by SEBI and are detailed in the declaration form for "Ultimate Beneficial Ownership".

In case the investor or owner of the controlling interest is a company listed on a stock exchange or is a majority owned subsidiary of such a company, the details of shareholders or beneficial owners are not required to be provided. Non-individual applicants/investors are mandated to provide the details on Ultimate Beneficial Owner(s) (UBOs) by filling up the declaration form for 'Ultimate Beneficial Ownership'.

In case of any change in the KYC and / or beneficial ownership information, the investor should immediately intimate RNAM / CKYC, as may be applicable, about such changes.

**(4) Nomination**

**Units held in Physical Form** - Pursuant to Regulation 29A of the Regulations, the AMC is providing an option to the Unit holder to nominate (in the manner prescribed under the Regulations), a person in whom the Units held by him shall vest in the event of his death. Where the Units are held by more than one person jointly, the joint Unit holders may together nominate a person in whom all the rights in the Units shall vest in the event of death of all the joint Unit holders.

The nomination can be made only by individuals applying for / holding units on their own behalf singly or jointly. Non-individuals including society, trust, body corporate, partnership firm, Karta of Hindu Undivided Family, holder of Power of Attorney cannot appoint nominee. The Nominee shall not be a trust (other than a religious or charitable trust), society, body corporate, partnership firm, Karta of Hindu Undivided Family or a Power of Attorney holder. A non-resident Indian can be a Nominee subject to the exchange control regulations in force from time to time.

A minor can be nominated and in that event, the name and address of the guardian of the minor nominee shall be provided by the Unit holder. Nomination can also be in favour of the Central Government, State Government, a local authority, any person designated by virtue of his office or a religious or charitable trust.

Nomination in respect of the Units shall stand rescinded upon the Redemption of Units. Cancellation of nomination can be made only by those individuals who hold Units on their own behalf, singly or jointly, and by all the persons who made the original nomination. On cancellation of the nomination, the nomination shall stand rescinded and the Mutual Fund / AMC shall not be under any obligation to transfer the Units in favour of the nominee. The nomination facility extended under the Scheme is subject to extant laws.

With effect from April 1, 2011, in line with Best Practice Guidelines issued by AMFI on January 28, 2011, nomination shall be mandatory for new folios/accounts opened by individual especially with sole holding and no new folios/accounts for individuals in single holding shall be opened without nomination. Nomination shall be maintained at the folio or account level and shall be applicable for investments in all schemes in the folio or account. Even those investors who do not wish to nominate must sign separately confirming their non-intention to nominate. Nomination shall not be allowed in a folio held on behalf of a minor. Where a folio has joint holders, all joint holders should sign the request for nomination/cancellation of nomination, even if the mode of holding is not "joint". Nomination form cannot be signed by Power of attorney (PoA) holders.

The AMC shall, subject to production of such evidence which in their opinion is sufficient, proceed to transmit the Units to the Nominee. Transmission of Units to the nominee shall be a valid discharge of the Mutual Fund / AMC of all the liability (ies) towards the legal heirs of the deceased Unit holder.

Persons applying on behalf of a minor being either a parent or lawful guardian shall have no right to make any nomination.

**Units held in Electronic Form** – The nomination facility will not be provided for the units held in Electronic Form with the Depository. The nomination details provided by the Unit holder to the depository will be applicable to the Units of the Scheme. Such nomination including any variation, cancellation or substitution of Nominee(s) shall be governed by the rules and bye-laws of the Depository.

**(5) Multiple Nominations:**

A Unitholder can nominate a maximum of three persons as nominees, in whom the Units held by him shall vest in the event of his death.

In case of multiple nominees, it is mandatory for the Unitholder to clearly indicate the percentage of allocation / share in favour of each of the nominees against their name and such allocation / share should be in whole numbers, without any decimals, making a total of 100 percent.

However, in the event of the Unitholder not indicating the percentage of allocation / share for each of the nominees, the Fund / AMC, by invoking default option, shall settle the claim equally amongst all the nominees.

**(6) Minor Attaining Majority – Status Change:** In line with Best Practice Guidelines issued by AMFI on January 28, 2011, the following process shall be followed when the units are held on behalf of the minor, the ownership of the units shall rest with the minor. A guardian shall operate the account until the minor attains the age of majority. Prior to minor attaining majority, the minor shall submit an application form along with:

- a. Specific Service Request form for this purpose, duly filled and containing details like name of major, folio numbers, etc.
- b. New Bank mandate where account changed from minor to major,
- c. Signature attestation of the major by a manager of a scheduled bank / Bank Certificate / Letter or the parent / guardian whose signature is registered in the records of the Mutual Fund / RTA against the folio of the minor Unit holder.,
- d. KYC acknowledgement of the major.

to change the status of the account to "major". The account shall be frozen for operation by the guardian on the day the minor attains the age of majority and no transactions shall be permitted till the documents for changing the status as stated above are received. RNAM/ RMF shall suspend all standing instructions like SIPs, SWPs, STPs etc. from the date of the minor attaining majority,

**(7) Change in Guardian:** When there is a change in guardian either due to mutual consent or demise of existing guardian, the following documents shall be submitted prior to registering the new guardian:

1. Request letter from the new guardian,
2. No Objection Letter (NoC) or Consent Letter from existing guardian or Court Order for new guardian, in case the existing guardian is alive.
3. Notarized copy or attested copy of the Death Certificate of the deceased guardian, where applicable. The attestation may also be done by a special executive magistrate, AMC authorised official or manager of a scheduled bank.

The new guardian must be a natural guardian (i.e. father or mother) or a court appointed legal guardian. The relationship/status of the guardian as father, mother or legal guardian shall be specified in the application form and following documents shall be submitted alongwith the application form as evidence:

1. Birth certificate of the minor, or

2. School leaving certificate / Mark sheet issued by Higher Secondary Board of respective states, ICSE, CBSE etc., or
3. Passport of the minor, or
4. Any other suitable proof evidencing the date of birth of the minor.
5. In case of court appointed legal guardian, supporting documentary evidence shall be provided.
6. Bank attestation attesting the signature of the new guardian in a bank account of the minor where the new guardian is registered as the guardian.
7. KYC of the new guardian.

**(8) Transfer of units**

As the Fund will be repurchasing the Units on an ongoing basis, which shall ensure liquidity to the Unit holders, no facility for transfer of Units is being offered by the Fund. However, if a person is entitled to a transfer the Units by operation of law, then RNAM shall effect the transfer of such Units within 30 days from the date of receipt of all relevant documents, as specified in Regulation 37(2) of Regulations, subject to production of such evidence, which in its opinion is adequate, if the intended transferee is otherwise eligible to hold the Units.

A person shall, upon becoming entitled to hold the Units in consequence of the death, insolvency, or winding up of a sole holder or the last survivor of the joint holders, upon producing the necessary evidence to the satisfaction of the Fund, be registered as the holder of such Units.

Any addition or deletion of name of any Unit holder from a folio is deemed as transfer of Units. In view of the same, additions /deletions of names of any Unitholder will not be allowed under any folio of the Scheme. The aforesaid provisions in respect of deletion of names will however not be applicable in case of deletion of name of a Unitholder on account of his death (in respect of joint Unit holdings) as this is treated as transmission of Unit and not transfer.

The units of the Scheme / plan where ISIN have been allotted, the investors can obtain allotment in electronic (dematerialized) form through the unitholders' depository beneficiary account. The investors have an option to obtain such units in physical form also. In the case of physical units a statement of holding will be issued to the unit holders. Wherever units are listed in Stock Exchange, such units can be traded only if they are in dematerialized form. In the case of Exchange Traded Funds, the units will be allotted / issued only in a dematerialized form,

Units held in Demat form are transferable in accordance with the provisions of SEBI (Depositories and Participants) Regulations, as may be amended from time to time. Transfer can be made only in favour of transferees who are capable of holding units and having a Demat Account. The delivery instructions for transfer of units will have to be lodged with the DP in requisite form as may be required from time to time and transfer will be affected in accordance with such rules / regulations as may be in force governing transfer of securities in dematerialized mode.

**(9) Transmission of Units**

In case of death of a Unitholder, Units shall be transmitted in favour of the second-named joint holder or nominee, as the case may be, on production of a death certificate or such other documents, as may be required by the Fund. In line with Best Practice Guidelines issued by AMFI on January 28, 2011, the following process shall be followed in case of Transmission of Units:

**a. Transmission to surviving unit holders in case of death of one or more unitholders:**

1. Letter from surviving unitholders to the Fund / AMC / RTA requesting for transmission of units,
2. Death Certificate in original or photocopy duly notarized or attested by gazette officer or a bank manager,
3. Bank Account Details of the new first unit holder as per Annexure 1 along with attestation by a bank branch manager or cancelled cheque bearing the account details and account holders name.
4. KYC of the surviving unit holders, if not already available.

**b. Transmission to registered nominee/s in case of death of Sole or All unit holders:**

1. Letter from claimant nominee/s to the RMF/RNAM requesting for transmission of units,
2. Death Certificate/s in original or photocopy duly notarized or attested by gazette officer or a bank manager,
3. Bank Account Details of the new first unit holder as per Annexure 1 along with attestation by a bank branch manager or cancelled cheque bearing the account details and account holders name.
4. KYC of the claimant/s,

**c. Transmission to claimant/s, where nominee is not registered, in case of death of Sole or All unit holders:**

1. Letter from claimant/s to RMF/RNAM requesting for transmission of units,
2. Death Certificate/s in original or photocopy duly notarized or attested by gazette officer or a bank manager,
3. Bank Account Details of the new first unit holder as per the Format available at any of the DISC of RNAM or website [www.reliancemutual.com](http://www.reliancemutual.com) along with attestation by a bank branch manager or cancelled cheque bearing the account details and account holders name.
4. KYC of the claimant/s,
5. Indemnity Bond from legal heir/s as per the Format available at any of the DISC of RNAM or website [www.reliancemutual.com](http://www.reliancemutual.com)
6. Individual affidavits from legal heir/s as per the Format available at any of the DISC of RNAM or website [www.reliancemutual.com](http://www.reliancemutual.com)
7. If the transmission amount is below Rs TwoLakh: any appropriate document evidencing relationship of the claimant/s with the deceased unitholder/s.
8. If the transmission amount is Rs Two Lakh or more: Any one of the documents mentioned below:
  - a. Notarized copy of Probated Will, or
  - b. Legal Heir Certificate or Succession Certificate or Claimant's Certificate issued by a competent court, or

- c. Letter of Administration, in case of Intestate Succession.

Please note that in case the claimant submits any document mentioned under sub-clause (a) to (c) of clause 8, then the Indemnity bond as mentioned under clause 5 would not be required.

**d. Transmission in case of HUF, due to death of Karta:**

HUF, being a Hindu Undivided Family, the property of the family is managed by the Karta and HUF does not come to an end in the event of death of the Karta. In such a case, the members of the HUF will appoint the new Karta who needs to submit following documents for transmission:

1. Letter Requesting for change of Karta,
2. Death Certificate in original or photocopy duly notarized or attested by gazette officer or a bank manager,
3. Duly certified Bank certificate stating that the signature and details of new Karta have been appended in the bank account of the HUF as per the Format available at any of the DISC of RNAM or website [www.reliancecmutual.com](http://www.reliancecmutual.com)
4. KYC of the new Karta and KYC of HUF, if not already available.
5. Indemnity bond signed by all the surviving coparceners and new Karta as per the Format available at any of the DISC of RNAM or website [www.reliancecmutual.com](http://www.reliancecmutual.com)
6. In case of no surviving co-parceners OR the transmission amount is Rs Two Lakh or more OR where there is an objection from any surviving members of the HUF, transmission should be effected only on the basis of any of the following mandatory documents:
  - a. Notarized copy of Settlement Deed, or
  - b. Notarized copy of Deed of Partition, or
  - c. Notarized copy of Decree of the relevant competent Court

RNAM/RMF reserves the right to seek additional documents if the amount involved in transmission exceeds limit mentioned above on a case to case basis. In specific cases and situations related to transmission that are not enumerated in point 1 to 4 above, RNAM/RMF shall adopt proper due diligence and request for appropriate documents depending on the circumstances of each case and apply the general principles enumerated in sections above before transmitting the units in favour of the claimant/s.

In the event of death of the unitholder under ELSS schemes, the nominee or legal heir, shall be able to withdraw the investment under ELSS only after completion of one year from the date of allotment of the units to the investor, but before completion of three year's lock-in.

**(10) Lien on Units**

Subject to the extant provisions of the applicable laws, as and when an investor makes an application for subscription of Units, a lien on units allotted to the Investor will be forthwith created and such lien shall remain in force and effect until the payment proceeds towards such subscription are realized by the Fund. During such period such Units cannot be redeemed by the Investor. However, in case a Unitholder makes application for redemption of Units during the period when such lien is in force, the cheque towards the redemption amount of such Units will not be dispatched until the amount(s) towards the subscription of the Units has been received / credited with the Fund.

In case the cheque / draft of the Investor towards subscription amount is dishonoured by the bank, the entire transaction shall be reversed and the Units allotted earlier to such Investor will be cancelled, and a fresh Statement of Account / rejection letter shall be dispatched to the Investor.

In respect of investment by NRIs, the Fund, in addition to the above circumstance(s), may also mark a lien on Units in case all the documents which are required to be submitted with the Fund are not given. Notwithstanding the aforesaid, RNAM reserves the right to modify operational guidelines from time to time with respect to the lien on Units.

**(11) Pledge of Units**

Subject to the other terms of the Scheme, the Units under the Scheme can be offered by the Unitholder as security, by way of a pledge, in favour of scheduled banks, financial institutions, Non Banking Financial Company or any other body, as may be permitted under the applicable laws. Upon a specific authorisation request made by a Unitholder and upon completing necessary formalities by the Unitholder, the Fund will instruct the Registrar to mark a lien on the Units standing to the credit of the Unitholder's account. If by invoking the pledge /charge, the pledgee seeks the redemption of the Units, then the AMC shall comply with such request, if the necessary documents are made available to the AMC. No Pledge or charge shall be recognized by the AMC unless it is registered with the Registrar and a confirmation of the same has been issued by the Registrar.

The AMC reserves the right to change operational guidelines for pledge on units, from time to time. The Pledgor will not be entitled to redeem Units that are pledged, until the entity in whose favour such Units are pledged provides written authorisation / confirmation to the Fund that the pledge/lien / charge on such Units may be removed. As long as units are pledged, the Pledgee will have complete authority to redeem such Units. The pledge facility is provided to the units of all the Schemes of RMF except Reliance Tax Saver (ELSS) Fund, till the time lock in period of 3 years are completed for the investments

**(12) Set Off**

In case any excess amount(s) is paid to any person by RMF whether on account of redemption of units, payment of dividend or any other account, whatsoever, then RMF may seek refund of such excess amount(s) from such person. In case, such person fails to refund such excess amount(s) within the specified period then RMF, in addition to its rights as may be available to it under the law, shall also have the right to set off/ adjust, either in full or in part, such excess amount(s) together with interest thereon at the rate of 15% p.a. from the amount(s), if any, payable, whether presently or in future, by RMF to such person under any Scheme of RMF.

**(13) Duration of the Schemes**

**I. Open ended Schemes are perpetual. However, the Scheme may be wound up if:**

- (a) There are changes in the capital markets, fiscal laws or legal system, or any event or series of events occurs which in the opinion of the Trustees, require the Scheme/ Plan to be wound up; or
- (b) 75% of the Unit holders in the Plan pass a resolution that the Plan be wound up; or
- (c) SEBI directs the Scheme/ Plan to be wound up in the interest of Unit holders.
- (d) If the Plan fails to meet the criteria for minimum number of investors and maximum holding by a single investor as mentioned above.

- (e) In case of Fixed Maturity Schemes, the maturity period will be calculated from the date of allotment of units. However if the maturity date falls on a non working day, the succeeding working day shall be considered for the purpose of maturity date in the respective series.

**II. The Fixed Maturity Schemes will be wound up before the maturity date in the following circumstances.**

- (a) If there are changes in the capital markets, fiscal laws or legal system, or any event or series of events occurs which in the opinion of the Trustees, require the Scheme/ series to be wound up; or
- (b) 75% of the Unitholders in the Series pass a resolution that the Series be wound up; or
- (c) SEBI directs the Scheme/ Series to be wound up in the interest of Unitholders.
- (d) If the Plan fails to meet the criteria for minimum number of investors and maximum holding by a single investor as mentioned above.

In the event of liquidation or winding up of the Scheme, each Unitholder is entitled to receive its proportion of the Scheme assets remaining after payment of debts and after providing for reserve for all debts and expenses. Instead of receiving a final payment from the Scheme on liquidation or winding up, the Unitholder may opt to switch over to other eligible Schemes then in operation at the prevailing terms of the Scheme to which the Unitholder is switching.

In terms of Regulation, a close-ended Scheme shall be wound up on the expiry of duration fixed in the Scheme on redemption of units unless rolled over for a further period.

Pursuant to SEBI Regulations, if the Scheme is to be wound up, the Trustees shall give notice disclosing the circumstances leading to the winding up of the Scheme to SEBI, in one daily newspapers having circulation all over India and in a vernacular newspaper circulating at the place where the Mutual Fund's head office is situated. On and from the date of publication of such notice, the Trustees or the AMC, as the case may be, shall :

- (a) cease to carry on any business activities, in respect of the Scheme so wound up
- (b) cease to create or cancel Units in the Scheme
- (c) cease to issue or redeem the Units in the Scheme

The Trustees shall call a meeting of Unitholders to approve by simple majority of the Unitholders present and voting at the meeting a resolution for authorising the Trustees or any other person to take steps for winding up of the Scheme, provided that a meeting of the Unitholders shall not be necessary if the Scheme is wound up at the end of its maturity period.

The Trustees or the person so authorised shall dispose off the assets of the Scheme concerned in the best interest of the Unitholders of that Scheme. The proceeds of sale realised shall first be utilised towards discharge of such liabilities as are due and payable under the Scheme and after making appropriate provision for meeting expenses connected with such winding up. The balance shall be paid to the Unitholders in proportion to their respective interest in the assets of the Scheme as on the date when the decision of winding up was taken. On completion of winding up, the Trustees shall forward to SEBI and the Unitholders, a report on the winding up, the steps taken for disposal of assets of the Scheme before winding up, net assets available for distribution to the Unitholders and a certificate from the auditors of the Fund. The provision for the disclosure of half-yearly and annual reports shall continue to be applicable until the winding up is completed or the Scheme ceases to exist. After receipt of the Trustees report, if SEBI is satisfied that all measures for winding up of the Scheme have been complied with, the Scheme shall cease to exist.

The Trustees also reserves the right to suspend / terminate offering fresh Plans of any maturity for subscription whenever it feels that the prevailing business environment is not conducive to the launch of such series.

**(14) Procedure and manner of Winding Up:**

In terms of Regulation 39(2), a Scheme of a mutual fund may be wound up, after repaying the amount due to the unitholders, -

- (a) On the happening of any event which, in the opinion of the Trustees, requires the Scheme to be wound up; or
- (b) If seventy five per cent of the unit holders of a Scheme pass a resolution that the Scheme be wound up; or
- (c) If the Board so directs in the interest of the unit-holders.
- (d) Where a Scheme is to be wound up pursuant to Regulations, the Trustees shall give notice of the circumstances leading to the winding up of the Scheme:-
- (e) Notwithstanding anything contained herein, the application of the provisions of the Mutual Fund Regulations in respect of disclosures of half-yearly reports and annual reports shall continue to apply.
- (f) After the receipt of the report referred to above under 'Procedure and Manner of Winding Up', if SEBI is satisfied that all measures for winding up of the Scheme have been completed, the Scheme shall cease to exist.

**(15) Disclaimer in respect of marketing of Schemes outside India**

The Units of all Schemes are being offered in pursuance of the SID of the respective Schemes, as amended and updated, which has been filed only with SEBI in India.

The distribution of the SID, read with this SAI and the offering, subscription, sale or transfer of the Units thereof in certain jurisdictions may be restricted or regulated by appropriate laws. No action has been or will be taken in any jurisdiction that would permit or tantamount to permit a public offering of the Units or the possession, circulation or distribution of the SID or SAI or any other offering, marketing or publicity material relating to any Scheme or the Units, in any country or jurisdiction (other than India), where any action for such purpose(s) is required.

Accordingly, the Units may not be marketed or offered or sold, directly or indirectly, and neither the SID nor the SAI or any other offering, marketing material, circular, form of application or advertisement in connection with the Units (collectively referred to as "Offering Material") may be distributed or published, in or from any country or jurisdiction unless such marketing, offer or sale or circulation, etc is in compliance with all applicable laws and regulations of any such country or jurisdiction. The Offering Material does not constitute, and the AMC, RCL, or Trustees are not making, an offer of, or an invitation to subscribe for or purchase, any of the Units in any jurisdiction in which such offer or invitation would be unlawful.

The Offering Material does not constitute an offer to any person other than to whom it has been issued. It may only be used by those persons to whom it has been delivered in connection with the offering described herein and may neither be copied nor directly or indirectly distributed or made available to other persons, without the express consent of the AMC and/or RMF.

The recipient of the Offering Material is required to read, consent and form his own independent opinion / judgment, as to their investment, at their own cost and expense, and RMF, the AMC, Sponsor and Trustees require such recipient to inform himself about and to observe any restrictions at their own expense, without any liability to RMF, the AMC, the Sponsor or the Trustees.

## **C. GENERAL INFORMATION**

### **(1) Security Lending**

In accordance with the Mutual Fund Regulations the Fund may engage in stock lending activities. Accordingly, the Scheme may lend securities to the extent of its entire portfolio of the Scheme to any borrower through an approved intermediary. The Securities will be lent by the approved intermediary against collaterals received from the borrower, for a fixed period of time, on expiry of which the securities lent will be returned by the borrower. It may be noted that this activity would have the inherent probability of collateral value drastically falling in times of strong downward market trends, resulting in inadequate value of collateral until such time as that diminution in value is replenished by additional security. It is also possible that the borrowing party and /or the approved intermediary may suddenly suffer severe business setback and become unable to honour its commitments. This along with a simultaneous fall in value of collateral would render potential loss to the Scheme. Besides, there can also be temporary illiquidity of the securities that are lent out and the scheme may not be able to sell such lent out securities.

### **(2) Inter Scheme Transfer of Investments**

The Scheme may purchase / sell securities under the Scheme through the mode of inter-Scheme transfers, if such a security is under the buy / sell list of the Scheme and is on the sell / buy list of another Scheme under the Fund. Transfers of investments from one scheme to another scheme in the same mutual fund shall be allowed only if,-

- (a) such transfers are done at the prevailing market price for quoted instruments on spot basis. (Spot basis shall have same meaning as specified by stock exchange for spot transactions)
- (b) the securities so transferred shall be in conformity with the investment objective of the scheme to which such transfer has been made.

The valuation of untraded / unquoted securities and debt instruments shall be done in accordance with the general valuation policies of the Fund. Inter scheme Transfers into liquid schemes would additionally adhere to SEBI circular SEBI/IMD/CIR NO.13/150975/09 dated January 19, 2009.

### **(3) Underwriting by the Scheme**

Subject to Regulations, the Scheme may also undertake underwriting activities in order to augment its income, after the Mutual Fund obtains a certificate of registration in terms of the SEBI (Underwriters) Rules and SEBI (Underwriters) Regulations 1993 authorising it to carry on activities as underwriters. The total underwriting obligations of the Scheme, at any time, shall not exceed the total value of the corpus of the Scheme together with undistributed profits lying to the credit of the Scheme. The decision to take up any underwriting commitment shall be made as if the Scheme is actually investing in that particular security. As such, all investment restrictions and prudential guidelines relating to investments, individually and in aggregate as mentioned in Regulations shall, in so far as may be applicable, apply to underwriting commitments which may be undertaken under the Scheme.

### **(4) Borrowing by the Mutual Fund**

To meet the temporary liquidity needs of the Scheme for the purpose of repurchase, redemption, or payment of income /dividend to the unit holders, the Scheme may borrow upto 20 percent of its net assets for a period of upto six months or as may be permitted by the regulations. Loans may be obtained from any entity / organisation which are not specifically debarred to give loans to Mutual Funds and also loan is available from such entity / organisation at competitive terms. However, if loan is obtained from any associates such loans will be obtained only at extremely competitive terms at equal to or lower than market rates. These loans may be secured by securities or assets of the Scheme pledged to such entity / organisation. Borrowing by the Mutual Fund on account of the Scheme will tend to increase the impact of investment gains and losses on the NAV of the Scheme

There were borrowings for the Financial year ended March 2011, March 2013, March 2014, March 2015, March 2016, March 2017, and March 2018. However there were no borrowings for the year ended March 2012. The same were disclosed in the various reports placed to Trustees from time to time. Borrowings, exceeding 10% of the Net Assets of the Scheme is disclosed in Half yearly un audited financial statement.

### **(5) Associate Transactions**

#### **(a) Policy for investing in group companies of the sponsor of a Mutual Fund**

In terms of current regulations no investment will be made in any unlisted security of an associate or Group Company of the sponsor and in any security issued by way of private placement by an associate or group company of the sponsor. Further, no investment will be made in listed securities of the group company of the sponsor, which is in excess of 25% of the net assets of the Scheme of the fund. Investment in group companies will be done only in the interest of the fund and as per the Regulations.

The AMC from time to time, for the purpose of conducting its normal business may use the services of the Associates of the Sponsor / AMC, in existence or to be established at a later date, in case such an associate is in a position to provide the requisite services to the AMC. The AMC will conduct its business with the aforesaid companies on commercial terms and on an arms length basis and at the then prevailing market prices to the extent permitted under the applicable laws including the Regulations, after an evaluation of the competitiveness of the pricing offered by the associate companies and services to be provided by them.

Should the Fund enter into any transaction with / through associates / group companies of Sponsor/ AMC, it shall do so as may be permitted by the Regulations and will disclose details of such investments or transactions in the manner required by the Regulations.

**(b) Underwriting obligations with respect to issues of Group/Associate Companies**

RMF under its entire Scheme has till date not entered into any underwriting contracts in respect of any public issue made by any of the group/associate companies of the Sponsor.

**(c) Subscription to issues lead managed by Group/ Associate Companies**

No Scheme of RMF has till date invested in any public issue lead managed by any Group/Associate company of the Sponsor.

**(d) Investments in Group Companies**

The total investment in securities of Group companies under all the Schemes is disclosed below. Such investments were made from secondary market at relevant market prices over a period of time, based on the approved investment strategy

(Rs. in lakh)

Name of Scheme	2015- 2016	2016-2017	2017-2018
RELIANCE GROWTH FUND	449.41	676.26	15,817.81
RELIANCE VISION FUND	1,099.72	-	0.00
RELIANCE BANKING FUND	3,296.72	-	3,327.10
RELIANCE DIVERSIFIED POWER SECTOR FUND	1,926.96	5,242.78	1,232.05
RELIANCE EQUITY OPPORTUNITIES FUND	1,651.22	619.95	0.00
RELIANCE TAX SAVER (ELSS) FUND	3,914.91	425.15	10,982.46
RELIANCE MID & SMALL CAP FUND	-	68.25	1,582.14
RELIANCE TOP 200 FUND	7,702.84	59.25	0.00
RELIANCE REGULAR SAVINGS FUND - EQUITY OPTION	917.56	203.33	12,783.15
RELIANCE REGULAR SAVINGS FUND - BALANCED OPTION	10,833.57	13,226.47	182,847.70
RELIANCE INDEX FUND - NIFTY PLAN	-	121.97	56.41
RELIANCE INDEX FUND - SENSEX PLAN	-	4.65	5.41
RELIANCE ARBITRAGE ADVANTAGE FUND	17,589.97	17,533.92	73,164.72
RELIANCE RETIREMENT FUND - WEALTH CREATION SCHEME	875.70	293.47	142.24
RELIANCE EQUITY SAVINGS FUND	6,065.59	2,505.81	17,021.98
RELIANCE CLOSE ENDED EQUITY FUND - SERIES A	179.83	-	0.00
RELIANCE CLOSE ENDED EQUITY FUND - SERIES B	242.58	-	0.00
RELIANCE CLOSE ENDED EQUITY FUND II -SERIES A	119.89	-	0.00
RELIANCE ETF NIFTY 100	16.81	1.86	0.00
R*SHARES NIFTY ETF	-	15.58	0.00
RELIANCE ETF CONSUMPTION	1.32	9.12	0.00
RELIANCE ETF DIVIDEND OPPORTUNITIES	-	12.54	0.00
RELIANCE ETF SENSEX	-	8.60	0.00
RELIANCE ETF NV20	-	0.82	0.00
RELIANCE MONTHLY INCOME PLAN	18,197.27	21,102.99	12,285.51
RELIANCE REGULAR SAVINGS FUND - DEBT OPTION	5,014.49	20,011.04	33,057.86
RELIANCE SHORT TERM FUND	-	19,556.54	0.00
RELIANCE CORPORATE BOND FUND	-	15,750.81	9,356.80
RELIANCE LIQUIDITY FUND	8,137.69	9,971.58	0.00
RELIANCE LIQUID FUND - TREASURY PLAN	-	13,490.96	0.00
RELIANCE MONEY MANAGER FUND	20,050.86	26,621.66	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IV - PLAN D	46.60	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IV - PLAN E	17.61	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN A	26.69	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN G	13.38	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN A	47.10	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN B	55.11	-	0.00
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN C	8.77	-	0.00
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 1	-	315.05	36.00
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 2	-	175.03	25.71
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 4	-	1,100.17	390.85
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 7	-	250.04	0.00
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 10	-	530.22	0.00
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 2	-	865.14	0.00

Name of Scheme	2015- 2016	2016-2017	2017-2018
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 5	-	1,500.26	0.00
RELIANCE ETF NIFTY BeES	-	660.87	638.58
RELIANCE ETF JUNIOR BeES	-	148.64	1,764.07
RELIANCE ETF SHARIAH BeES	-	0.94	20.00
RELIANCE ETF INFRA BeES	-	1.22	0.27
RELIANCE FIXED HORIZON FUND - XXXI - SERIES 15	-	-	530.33
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 9			911.03
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 1			609.75
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 6			344.56
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 8			514.28
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 10			207.09
RELIANCE LIQUID FUND - CASH PLAN			11,309.14
RELIANCE NRI EQUITY FUND			96.68
RELIANCE QUANT PLUS FUND			123.84
RELIANCE CAPITAL BUILDER FUND - II - SERIES A			1,164.68
RELIANCE CAPITAL BUILDER FUND - II - SERIES B			2,759.90
RELIANCE CAPITAL BUILDER FUND - II - SERIES C			1,102.93
RELIANCE CAPITAL BUILDER FUND IV - SERIES A			303.51
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - XII - PLAN A			13.03

The aggregate market value of the holding in group companies of the Sponsor/ AMC by Schemes of RMF is as follows:

(Rs. in lakh)

Name of Scheme	As on March 31, 2016		As on March 31, 2017		As on March 31, 2018	
	Market Value	% of Net Assets	Market Value	% of Net Assets	Market Value	% of Net Assets
RELIANCE GROWTH FUND	2,866.64	0.59%	2,816.65	0.46%	12,516.05	1.88%
RELIANCE VISION FUND	1,379.00	0.45%	1,056.31	0.34%	534.62	0.16%
RELIANCE BANKING FUND	9,127.68	4.73%	15,242.13	5.96%	14,504.13	5.18%
RELIANCE DIVERSIFIED POWER SECTOR FUND	3,865.58	2.56%	7,128.91	3.94%	3,096.49	1.67%
RELIANCE QUANT PLUS FUND	-	-	-	-	122.94	4.77%
RELIANCE EQUITY OPPORTUNITIES FUND	6,238.11	0.60%	5,764.23	0.58%	1,706.09	0.18%
RELIANCE TAX SAVER (ELSS) FUND	9,456.19	2.03%	13,336.08	1.73%	17,677.75	1.78%
RELIANCE MID & SMALL CAP FUND	430.75	0.22%	385.11	0.14%	-	-
RELIANCE TOP 200 FUND	5,699.50	2.78%	331.68	0.12%	-	-
RELIANCE EQUITY LINKED SAVING FUND - SERIES I	190.08	1.83%	185.07	1.52%	-	-
RELIANCE REGULAR SAVINGS FUND - EQUITY OPTION	5,276.23	2.06%	6,722.89	2.25%	12,075.16	3.85%
RELIANCE REGULAR SAVINGS FUND - BALANCED OPTION	11,661.85	5.44%	22,841.14	4.42%	169,836.24	13.52%
RELIANCE NRI EQUITY FUND	-	-	-	-	94.22	1.12%
RELIANCE INDEX FUND - NIFTY PLAN	-	-	142.6	1.15%	154.64	1.15%
RELIANCE INDEX FUND - SENSEX PLAN	-	-	10.12	1.51%	9.11	1.41%
RELIANCE ARBITRAGE ADVANTAGE FUND	-	-	792.6	0.17%	25,453.39	3.52%
RELIANCE RETIREMENT FUND - WEALTH CREATION SCHEME	932.58	2.58%	1,723.76	2.49%	1,059.79	0.92%
RELIANCE EQUITY SAVINGS FUND	6,135.84	6.67%	3,711.37	7.05%	15,366.74	6.08%
RELIANCE CAPITAL BUILDER FUND II - SERIES B	-	-	-	-	148.62	5.13%
RELIANCE CAPITAL BUILDER FUND IV - SERIES A	-	-	-	-	283.42	1.94%
RELIANCE MONTHLY INCOME PLAN	15,274.52	6.05%	21,257.99	8.59%	11,896.46	5.59%
RELIANCE REGULAR SAVINGS FUND - DEBT OPTION	6,548.14	1.17%	20,131.80	2.22%	52,913.89	4.97%
RELIANCE MEDIUM TERM FUND	-	-	-	-	-	-
RELIANCE SHORT TERM FUND	-	-	1,006.30	0.06%	-	-
RELIANCE FLOATING RATE FUND - SHORT TERM PLAN	15,126.81	3.49%	-	-	-	-

Name of Scheme	As on March 31, 2016		As on March 31, 2017		As on March 31, 2018	
	Market Value	% of Net Assets	Market Value	% of Net Assets	Market Value	% of Net Assets
RELIANCE CORPORATE BOND FUND	-	-	15,284.72	2.83%	15,865.67	1.94%
RELIANCE MONEY MANAGER FUND	19,943.51	1.73%	32,805.83	2.23%	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - II - PLAN G	94.86	0.46%	92.36	0.41%	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - II - PLAN H	94.86	0.89%	92.36	0.80%	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN B	303.47	12.92%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN C	960.99	13.23%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN E	930.64	13.37%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN F	333.82	11.43%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN G	13.39	0.49%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN A	47.19	0.48%	65.86	0.62%	82.60	0.72%
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN B	55.16	0.48%	76.98	0.62%	96.55	0.73%
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - VIII - PLAN C	9.66	0.46%	13.48	0.60%	16.91	0.70%
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - XII - PLAN A	-	-	-	-	10.57	0.31%
RELIANCE FIXED HORIZON FUND - XXV - SERIES 20	4,606.09	11.72%	-	-	-	-
RELIANCE FIXED HORIZON FUND - XXV - SERIES 23	400.53	7.20%	-	-	-	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 4	809.25	12.25%	-	-	-	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 16	920.53	12.71%	-	-	-	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 21	799.14	5.90%	-	-	-	-
RELIANCE FIXED HORIZON FUND - XXXI - SERIES 15	-	-	-	-	505.70	4.07%
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 1	-	-	314.56	5.91%	347.05	6.01%
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 2	-	-	174.76	5.94%	198.31	6.22%
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 4	-	-	1,098.48	2.32%	1,467.52	2.86%
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 7	-	-	249.65	9.98%	247.89	9.16%
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 10	-	-	520.97	9.95%	517.17	9.16%
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 2	-	-	863.8	9.95%	837.88	8.88%
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 5	-	-	1,497.93	9.94%	1,358.45	8.31%
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 9	-	-	-	-	892.41	9.07%
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 1	-	-	-	-	594.94	8.77%
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 6	-	-	-	-	312.34	8.55%
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 8	-	-	-	-	495.78	9.07%
RELIANCE FIXED HORIZON FUND - XXXIV - SERIES 10	-	-	-	-	198.31	8.93%
RELIANCE ETF NIFTY 100	3.17	0.50%	11.26	1.48%	11.14	1.51%
RELIANCE ETF CONSUMPTION	28.07	1.98%	127.15	7.57%	72.45	5.40%
RELIANCE ETF DIVIDEND OPPORTUNITIES	-	-	75.65	4.79%	67.58	3.94%
RELIANCE ETF SENSEX	-	-	60.8	1.52%	32.58	1.41%
RELIANCE ETF NV20	-	-	43.17	2.82%	50.06	2.90%
RELIANCE ETF NIFTY BeES	-	-	1,092.08	1.20%	1,181.56	1.16%
RELIANCE ETF JUNIOR BeES	-	-	357.66	2.87%	1,156.78	3.68%
RELIANCE ETF SHARIAH BeES	-	-	5.64	4.23%	18.32	5.73%
RELIANCE ETF INFRA BeES	-	-	57.42	3.44%	27.25	1.64%
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IV - PLAN D	46.52	0.51%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - IV - PLAN E	17.61	0.49%	-	-	-	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - V - PLAN A	26.70	0.49%	-	-	-	-

(e) **Investments by associates in the Schemes:**

Value of Unit Holding by associates and group companies in the Schemes of RMF is as follows:

(Rs. in lakh)

Name of the Scheme	2015-2016	2016-2017	2017-2018
RELIANCE ARBITRAGE ADVANTAGE FUND	57.63	61.67	65.88
RELIANCE BANKING & PSU DEBT FUND	50,153.55	58,969.39	58,517.42
RELIANCE BANKING FUND	926.91	2,201.75	2,895.35
RELIANCE CLOSE ENDED EQUITY FUND - SERIES A	1,292.00	1,430.82	1,284.82
RELIANCE CORPORATE BOND FUND	874.51	133.22	72.50
RELIANCE DIVERSIFIED POWER SECTOR FUND	171.60	249.36	76.18
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND - II - PLAN H	5.50	6.05	-
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND VIII - PLAN C	202.95	222.59	239.42
RELIANCE DYNAMIC BOND FUND	15,449.74	8,841.36	62.23
RELIANCE EQUITY OPPORTUNITIES FUND	2,515.20	2,179.55	432.83
RELIANCE EQUITY SAVINGS FUND	50.99	58.45	64.01
RELIANCE FIXED HORIZON FUND - XXII - SERIES 32	570.22	616.12	-
RELIANCE FIXED HORIZON FUND - XXIX - SERIES 6	288.38	315.43	338.41
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 15	296.93	319.76	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 18	235.92	255.00	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 32	366.14	397.65	-
RELIANCE FIXED HORIZON FUND - XXVI - SERIES 9	32,467.66	35,119.91	37,604.34
RELIANCE FIXED HORIZON FUND - XXVII - SERIES 6	578.17	629.01	-
RELIANCE FIXED HORIZON FUND - XXVII - SERIES 7	756.21	822.27	-
RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 19	16.14	17.64	18.92
RELIANCE FIXED HORIZON FUND - XXVIII - SERIES 2	33.41	36.48	39.11
RELIANCE FIXED HORIZON FUND - XXX - SERIES 1	6,790.81	7,440.06	7,972.63
RELIANCE FIXED HORIZON FUND - XXX - SERIES 12	201.95	221.20	236.63
RELIANCE FIXED HORIZON FUND - XXX - SERIES 17	10,300.00	11,304.97	12,113.93
RELIANCE FIXED HORIZON FUND - XXX - SERIES 2	3,562.62	3,904.71	4,183.94
RELIANCE FIXED HORIZON FUND - XXX - SERIES 4	3,556.84	3,900.19	4,178.23
RELIANCE FIXED HORIZON FUND XXV - SERIES 35	148.28	162.33	173.98
RELIANCE FIXED HORIZON FUND XXVI - SERIES 2	18,709.06	20,224.74	21,650.77
RELIANCE FLOATING RATE FUND - SHORT TERM PLAN	505.70	14,440.73	15,435.58
RELIANCE FOCUSED LARGE CAP FUND	543.68	1,169.33	3,008.69
RELIANCE GILT SECURITIES FUND	3,672.05	3,941.35	3,282.76
RELIANCE GOLD SAVINGS FUND	595.70	601.41	631.50
RELIANCE GROWTH FUND	3,968.28	2,439.57	7,114.81
RELIANCE INCOME FUND	2,709.55	178.52	61.87
RELIANCE INDEX FUND - NIFTY PLAN	149.14	177.14	61.81
RELIANCE INDEX FUND - SENSEX PLAN	4.95	5.82	6.55
RELIANCE INTERVAL FUND II - SERIES 4	1,463.50	1,570.40	-
RELIANCE JAPAN EQUITY FUND	1,529.19	1,112.78	700.29
RELIANCE LIQUID FUND - CASH PLAN	337.13	57.78	2,359.68
RELIANCE LIQUID FUND - TREASURY PLAN	31,874.54	33,390.46	25,186.95
RELIANCE LIQUIDITY FUND	19,464.61	48,903.77	22,778.52
RELIANCE LONG TERM EQUITY FUND	209.78	1,258.86	781.50
RELIANCE MEDIA & ENTERTAINMENT FUND	182.34	231.80	67.85
RELIANCE MEDIUM TERM FUND	59,546.94	51,310.87	37,632.87
RELIANCE MONEY MANAGER FUND	60.39	2,824.20	62.69
RELIANCE MONTHLY INCOME PLAN	171.97	194.42	208.16
RELIANCE NRI EQUITY FUND	52.88	66.43	70.80

Name of the Scheme	2015-2016	2016-2017	2017-2018
RELIANCE PHARMA FUND	201.32	209.28	208.73
RELIANCE QUANT PLUS FUND	49.16	60.33	67.21
RELIANCE REGULAR SAVINGS FUND - BALANCED PLAN	192.13	779.00	3,684.94
RELIANCE REGULAR SAVINGS FUND - DEBT PLAN	388.57	915.52	6,313.62
RELIANCE REGULAR SAVINGS FUND - EQUITY PLAN	1,259.07	469.68	69.74
RELIANCE RETIREMENT FUND - INCOME GENERATION SCHEME	471.82	534.01	568.81
RELIANCE RETIREMENT FUND - WEALTH CREATION SCHEME	48.21	58.87	68.37
RELIANCE SHORT TERM FUND	77,053.99	83,725.23	88,351.72
RELIANCE SMALL CAP FUND	51.35	73.87	93.70
RELIANCE TAX SAVER FUND	52.22	67.64	72.70
RELIANCE TOP 200 FUND	1,167.42	2,709.25	5,980.74
RELIANCE US EQUITY OPPORTUNITES FUND	146.83	163.24	190.26
RELIANCE VISION FUND	2,705.57	2,382.05	2,420.10
RELIANCE YEARLY INTERVAL FUND - SERIES 1	57,602.26	59,256.12	63,432.18
RELIANCE YEARLY INTERVAL FUND - SERIES 2	47,452.39	32,680.61	-
RELIANCE YEARLY INTERVAL FUND - SERIES 3	1,441.86	-	-
RELIANCE YEARLY INTERVAL FUND - SERIES 7	-	448.64	-
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 2	-	41.05	-
RELIANCE FIXED HORIZON FUND - XXXII - SERIES 9	-	100.66	107.59
RELIANCE FIXED HORIZON FUND - XXXIII - SERIES 7	-	300.33	321.08
RELIANCE FIXED HORIZON FUND - XXX - SERIES 19	-	544.00	581.97
Reliance ETF Nifty 100	287.12	348.17	279.47
Reliance ETF Consumption	1,307.47	1,550.82	1,113.29
Reliance ETF Dividend Opportunities	1,112.63	1,462.77	1,542.11
Reliance ETF NV20	1,597.02	1,448.14	1,633.10
Reliance ETF Sensex	3,652.75	3,603.04	1,853.34
Reliance ETF Bank BeES	174.60	233.37	265.27
CPSE ETF	-	264.99	58.47
Reliance ETF Gold BeES	58.58	57.28	60.03
Reliance ETF Hang Seng BeES	-	7.11	9.02
Reliance ETF Infra BeES	-	31.48	33.92
Reliance ETF Junior BeES	-	81.36	792.44
Reliance ETF Liquid BeES	-	53.03	62.28
Reliance ETF Long Term Gilt	-	1,848.48	1,884.03
Reliance ETF Nifty BeES	1,956.03	2,343.49	527.46
Reliance ETF PSU Bank BeES	-	58.68	111.95
Reliance ETF Shariah BeES	-	2.49	2.82
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND XI - PLAN B	-	-	240.81
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 5	-	-	134.64
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 11	-	-	508.82
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 12	-	-	1,018.28
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 9	-	-	511.95
RELIANCE CAPITAL BUILDER FUND IV - SERIES C	-	-	921.77
RELIANCE DUAL ADVANTAGE FIXED TENURE FUND XII - PLAN A	-	-	497.64
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 13	-	-	507.98
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 14	-	-	1,015.74
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 15	-	-	203.10
RELIANCE FIXED HORIZON FUND - XXXV - SERIES 16	-	-	203.92
RELIANCE CAPITAL BUILDER FUND IV - SERIES D	-	-	918.43
RELIANCE FIXED HORIZON FUND - XXXVI - SERIES 1	-	-	202.47
RELIANCE FIXED HORIZON FUND - XXXVI - SERIES 3	-	-	303.50

Name of the Scheme	2015-2016	2016-2017	2017-2018
RELIANCE FIXED HORIZON FUND - XXXVI - SERIES 4	-	-	1,008.11
RELIANCE FIXED HORIZON FUND - XXXVI - SERIES 6	-	-	38,137.02

**Note :** Apart from the above schemes there are no investments in other schemes

**(f) Brokerage and Commission paid to associates/related parties/group companies of Sponsor/AMC.**

The Mutual Fund has paid the brokerage to the following associate Companies of the AMC

Name of associate/related parties/group companies of Sponsor/AMC	Nature of Association/ Nature of relation	Period covered	Value of transaction (in Rs. Cr. & % of total value of transaction of the fund)		Brokerage (Rs Cr & % of total brokerage paid by the fund)	
Quant Broking Private Limited	Associate	FY 15-16	107.94	0.05	0	0
Reliance Securities Limited	Associate	FY 15-16	530.67	0.26	0.5	0.78
Quant Broking Private Limited	Associate	FY 16-17	230.2	0.09	0.01	0.01
Reliance Securities Limited	Associate	FY 16-17	731.79	0.28	0.71	0.93
Reliance Securities Limited	Associate	FY 17-18	1,567.14	0.37	1.54	1.11

Mutual Fund has availed services of the following associate companies of the sponsor/AMC for distribution of units and paid the Commission for distribution of Units as follows;

Name of associate/related parties/group companies of sponsor/AMC	Nature of Association/ Nature of relation	Period covered	Business given (Rs. Cr. & % of total business received by the fund)		Commission paid (Rs Cr & % of total commission paid by the fund)	
Reliance Securities Limited	Associate	FY 15 - 16	760.11	0.05	2.01	0.34
Reliance Securities Limited	Associate	FY 16 - 17	851.88	0.09	2.16	0.31
Reliance Securities Limited	Associate	FY 17 - 18	738.662	0.032	2.701	0.244
Quant Capital Advisors Private Limited	Associate	FY 15 - 16	19.40	0.00	0.19	0.03
Quant Capital Advisors Private Limited	Associate	FY 16 - 17	11.24	0.00	0.12	0.02
Quant Capital Advisors Private Limited	Associate	FY 17 - 18	2.395	0.000	0.115	0.010
Reliance Capital Asset Management (UK) PLC	Associate	FY 15 - 16	0.00	0.00	-	-
Reliance Capital Asset Management (UK) PLC#	Associate	FY 16 - 17	0.00	0.00	0.00	0.00
Reliance Wealth Management Limited	Associate	FY 15 - 16	777.80	0.05	1.08	0.18
Reliance Wealth Management Limited	Associate	FY 16 - 17	357.79	0.04	1.51	0.22
Reliance Wealth Management Limited	Associate	FY 17 - 18	316.762	0.014	1.754	0.158
Reliance Webstore Limited	Associate	FY 15 - 16	0.16	0.00	-	-
Reliance Webstore Limited	Associate	FY 16 - 17	0.16	0.00	0.00	0.00
RELIANCE WEBSTORE LIMITED	Associate	FY 17 - 18	0.230	0.000	0.000	0.000
Reliance Money Solutions Private Ltd	Associate	FY 15 - 16	269.08	0.02	0.20	0.03
Reliance Money Solutions Private Ltd	Associate	FY 16 - 17	211.80	0.02	0.14	0.02
RELIANCE MONEY SOLUTIONS PRIVATE LTD	Associate	FY 17 - 18	373.777	0.016	0.191	0.017

# The distributor is not under Associate category since October 2016

**(6) Documents Available for Inspection**

The following documents will be available for inspection at the office of the Mutual Fund at its Corporate Office i.e. at Reliance Centre, 7th Floor South Wing, Off Western Express Highway, Santacruz (East), Mumbai - 400 055. during business hours on any day (excluding Saturdays, Sundays and public holidays):

- Memorandum and Articles of Association of the AMC
- IMA
- Trust Deed and amendments thereto, if any
- Mutual Fund Registration Certificate
- Agreement between the Mutual Fund and the Custodian
- Agreement with Registrar and Share Transfer Agents
- Consent of Auditors to act in the said capacity
- Consent of Legal Advisors to act in the said capacity
- SEBI (Mutual Funds) Regulations, 1996 and amendments from time to time thereto.
- Indian Trusts Act, 1882.

(7) **Investor Grievances Redressal Mechanism**

Investor grievances will normally be received at the Corporate Office of the AMC/Call Centre or at the head office of the Registrar. All grievances received at the AMC, will then be forwarded to the Registrar, if required, for necessary action. The complaints will be closely followed up with the Registrar to ensure timely redressal and prompt investor service.

Mr. Bhalchandra Joshi is the Investor Relations Officer for the Fund. All related queries should be addressed to him at the following address:

Reliance Nippon Life Asset Management Limited  
(formerly Reliance Capital Asset Management Limited)  
Reliance Centre, 7th Floor South Wing,  
Off Western Express Highway, Santacruz (East), Mumbai - 400 055.  
Email: bhalchandra.y.joshi@relianceada.com  
Tel No. - 022- 33031000; Fax No. - 022- 33037662

All correspondence, including change in the name, address, designated bank account number and bank branch, loss of Account Statement / Unit Certificates, etc. should be addressed to Karvy Computershare Private Limited - UNIT RMF, Madhura Estate, Municipal No 1-9/13/ C, Plot No 13 & 13C, Survey No 74 & 75, Madhapur Village, Serlingampally Mandal & Municipality, R R District, Hyderabad 500 081. Tel: 040-40308000 Fax: 040-23394828

For any further information, you may send us an e-mail to: customer\_care@reliancecmutual.com or contact our Customer Service Centre at 30301111, callers outside India, Please dial Toll free Number 1800 300 11111

**Investors' Complaints History:**

RMF mails to its Investors their Account Statement not later than one month from the date of the closure of the NFO period and within ten working days or within SEBI prescribed limits on an ongoing basis. Since then RMF has received, either directly or through its Registrars, some complaints / requests, the bulk of which pertain to non-receipt of Account Statement or correction of Name or Address etc. RMF works closely with its Registrar to provide prompt service to its Investors and has been able to attend to most standard complaints within normal response times. The status of complaints relating to RMF Schemes received as on May 31, 2018:

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
Reliance Growth Fund	2015-2016	110	109	1
	2016-2017	72	71	1
	2017-2018	57	56	1
	2018-2019 ( as on May 2018)	12	12	0
Reliance Vision Fund	2015-2016	133	131	2
	2016-2017	50	50	0
	2017-2018	49	48	1
	2018-2019 ( as on May 2018)	6	6	0
Reliance Income Fund	2015-2016	2	2	Nil
	2016-2017	1	1	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Liquid Fund (formerly combined as Liquid treasury and liquid cash plan)"	2015-2016	63	63	0
	2016-2017	53	52	1
	2017-2018	35	34	1
	2018-2019 ( as on May 2018)	NA	NA	NA
"Reliance Prime Debt Fund (Formerly known as Reliance Medium Term Fund)"	2015-2016	1	1	Nil
	2016-2017	3	2	1
	2017-2018	3	3	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Short Term Fund	2015-2016	1	1	Nil
	2016-2017	2	2	0
	2017-2018	6	6	0
	2018-2019 ( as on May 2018)	1	1	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
Reliance Banking Fund	2015-2016	46	46	Nil
	2016-2017	31	31	0
	2017-2018	32	32	0
	2018-2019 ( as on May 2018)	5	5	0
Reliance Gilt Securities Fund	2015-2016	3	3	Nil
	2016-2017	2	2	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Hybrid Bond Fund (Formerly known as Reliance Monthly Income Plan)"	2015-2016	15	14	1
	2016-2017	11	11	0
	2017-2018	8	8	0
	2018-2019 ( as on May 2018)	2	2	0
"Reliance Power & Infra Fund ( Formerly known as Reliance Diversified Power Sector Fund)"	2015-2016	53	53	Nil
	2016-2017	30	30	0
	2017-2018	16	14	2
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Pharma Fund	2015-2016	38	38	Nil
	2016-2017	28	28	0
	2017-2018	20	20	0
	2018-2019 ( as on May 2018)	5	5	0
"Reliance Floating Rate Fund (Formerly known as Reliance Floating Rate Fund – Short Term Plan (Formerly know as Reliance Floating Rate Fund)"	2015-2016	3	3	Nil
	2016-2017	2	2	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Consumption Fund (Formerly known as Reliance Media & Entertainment Fund)"	2015-2016	2	2	Nil
	2016-2017	3	3	0
	2017-2018	2	2	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Multi Cap Fund (Formerly known as Reliance Equity Opportunities Fund) (Note: Goldman Sachs India Equity Fund merged with Reliance Equity Opportunities Fund w.e.f Sep'16)"	2015-2016	163	161	2
	2016-2017	155	155	0
	2017-2018	65	64	1
	2018-2019 ( as on May 2018)	11	9	2
"Reliance Balanced Advantage Fund (Formerly known as Reliance NRI Equity Fund)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dynamic Bond Fund (Formerly Reliance NRI Income Fund)	2015-2016	3	3	Nil
	2016-2017	3	3	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Tax Saver (ELSS) Fund	2015-2016	252	248	4
	2016-2017	245	240	5
	2017-2018	191	189	2
	2018-2019 ( as on May 2018)	23	21	2

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
"Reliance Value Fund (Formerly known as Reliance Regular Saving Fund – Equity Option)"	2015-2016	43	42	1
	2016-2017	33	33	0
	2017-2018	35	32	3
	2018-2019 ( as on May 2018)	5	4	1
"Reliance Money market Fund (Formerly known as Reliance Liquidity Fund)"	2015-2016	5	5	Nil
	2016-2017	4	4	0
	2017-2018	4	4	0
	2018-2019 ( as on May 2018)	1	1	0
"Reliance Credit Risk Fund (Formerly known as Reliance Regular Saving Fund – Debt Option)"	2015-2016	22	22	Nil
	2016-2017	25	25	0
	2017-2018	27	27	0
	2018-2019 ( as on May 2018)	2	2	0
Reliance Fixed Tenor Fund – Plan A	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Focused Large Cap Fund (Formerly Reliance Equity Fund) Note : Reliance focused large cap fund merged with Reliance Mid & Small Cap Fund and renamed as Reliance Focused Equity Fund w.e.f 29 april 2018"	2015-2016	60	57	3
	2016-2017	22	22	0
	2017-2018	12	12	0
	2018-2019 ( as on May 2018)	NA	NA	NA
RELIANCE FIXED HORIZON FUND - XVI	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund -XIX	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund –XX	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund –XXI	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund –XXII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund –XXIII	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund –XXIV	2015-2016	1	1	Nil
	2016-2017	1	1	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
Reliance Fixed Horizon Fund –XXV	2015-2016	Nil	Nil	Nil
	2016-2017	2	2	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Focused Equity Fund (Formerly known as Reliance Mid & Small cap fund (Formerly scheme name was Reliance Long Term Equity Fund)"	2015-2016	37	36	1
	2016-2017	65	65	0
	2017-2018	48	47	1
	2018-2019 ( as on May 2018)	10	10	0
"Reliance Low duration fund (Formerly known as Reliance Money Manager Fund)"	2015-2016	66	65	1
	2016-2017	82	82	0
	2017-2018	59	58	1
	2018-2019 ( as on May 2018)	13	12	1
Reliance Interval Fund	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Large Cap Fund (Formerly known as Reliance Top 200 Fund)"	2015-2016	58	57	1
	2016-2017	44	43	1
	2017-2018	104	104	0
	2018-2019 ( as on May 2018)	22	19	3
"Reliance ETF Nifty 100 (Formerly R* Shares CNX 100 ETF ;Formerly R*Shares CNX 100 Fund)"	2015-2016	1	Nil	1
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Equity Linked Saving Fund-Series I	2015-2016	2	2	Nil
	2016-2017	2	2	0
	2017-2018	3	3	0
	2018-2019 ( as on May 2018)	Nil	Nil	Nil
"Reliance Quant Fund (Formerly known as Reliance Quant Plus Fund)"	2015-2016	3	3	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Equity Hybrid Fund (Formerly known as Reliance Regular Saving Fund - Balanced Option)"	2015-2016	25	25	Nil
	2016-2017	60	60	0
	2017-2018	90	88	2
	2018-2019 ( as on May 2018)	14	13	1
Reliance Dual Advantage Fixed Tenure Fund-I	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure(Fund-II)	2015-2016	4	4	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund-III	2015-2016	2	2	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
Reliance Yearly Interval Fund	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Small Cap Fund	2015-2016	62	62	Nil
	2016-2017	93	93	0
	2017-2018	165	164	1
	2018-2019 ( as on May 2018)	26	24	2
"Reliance Arbitrage Fund (Formerly know as Reliance Arbitrage Advantage Fund)"	2015-2016	13	13	Nil
	2016-2017	6	6	0
	2017-2018	4	4	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Index Fund - Nifty Plan (Note: Goldman Sachs CNX 500 Fund merged with Reliance Index fund w.e.f.Sep'16)"	2015-2016	5	5	Nil
	2016-2017	4	4	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Interval Fund II	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Index Fund - Sensex Plan	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Gold Saving Fund	2015-2016	53	52	1
	2016-2017	42	42	0
	2017-2018	24	24	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund-IV	2015-2016	Nil	Nil	Nil
	2016-2017	2	2	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Close Ended Equity Fund	2015-2016	3	3	Nil
	2016-2017	2	2	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Close Ended Equity Fund-II	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	Nil
"Reliance ETF Consumption (Formerly R* Shares Consumption ETF ;Formerly R*Shares Consumption Fund)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Dividend Opportunities (Formerly R* Shares Dividend Opportunities ETF ;Formerly R*Shares Dividend Opportunities Fund)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
Reliance Capital Builder Fund	2015-2016	8	8	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	5	5	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Classic Bond Fund (Formerly known as Reliance Corporate Bond Fund)"	2015-2016	2	2	0
	2016-2017	3	3	0
	2017-2018	2	2	0
	2018-2019 ( as on May 2018)	2	2	0
Reliance Japan Equity Fund	2015-2016	Nil	Nil	Nil
	2016-2017	1	1	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Interval Fund III	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Sensex (Formerly R* Shares Sensex ETF)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund VI	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund VII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Capital Builder Fund II	2015-2016	10	10	Nil
	2016-2017	1	1	0
	2017-2018	12	12	0
	2018-2019 ( as on May 2018)	2	2	0
Reliance Fixed Horizon Fund XXVII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE FIXED HORIZON FUND - XXVIII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Retirement fund- Income Generation	2015-2016	7	7	Nil
	2016-2017	3	3	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Retirement fund - Wealth Generation	2015-2016	45	44	1
	2016-2017	86	86	0
	2017-2018	23	23	0
	2018-2019 ( as on May 2018)	1	1	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
RELIANCE BANKING & PSU DEBT FUND	2015-2016	3	3	Nil
	2016-2017	5	5	0
	2017-2018	2	2	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE EQUITY SAVINGS FUND	2015-2016	8	8	Nil
	2016-2017	8	8	0
	2017-2018	11	11	0
	2018-2019 ( as on May 2018)	1	1	0
RELIANCE CAPITAL BUILDER FUND III	2015-2016	3	3	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	0	1
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund XXIX	2015-2016	3	3	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund XXX	2015-2016	1	1	Nil
	2016-2017	4	4	0
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund XXXI	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund VIII	2015-2016	1	1	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Interval Fund IV	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance US Equity Opportunites Fund	2015-2016	Nil	Nil	Nil
	2016-2017	3	3	0
	2017-2018	6	6	0
	2018-2019 ( as on May 2018)	1	1	0
"Reliance ETF NV20 (Formerly R*SHARES NV20 ETF)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Long Term Gilt (Formerly )R*SHARES LONG TERM GILT ETF"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund IX	2015-2016	Nil	Nil	Nil
	2016-2017	2	2	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
"Reliance ETF Nifty BeES (Formerly R*Shares Nifty BeES; Note: GS Nifty BeES merged with R*Shares Nifty ETF w.e.f.Sep'16)"	2015-2016	1	1	0
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Junior BeES (Formerly R*Shares Junior BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Liquid BeES (Formerly R*Shares Liquid BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Bank BeES (Formerly R*Shares Bank BeES; Note: GS Bank BeES merged with R*Shares Banking ETF w.e.f.Sep'16)"	2015-2016	1	Nil	1
	2016-2017	1	1	0
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Gold BeES (Formerly R*Shares Gold BeES ; Note: GS Gold BeES merged with R*Share Gold ETF w.e.f.Sep'16)"	2015-2016	2	2	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF PSU Bank BeES (Formerly R*Shares PSU Bank BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Shariah BeES (Formerly R*Shares Shariah BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Hang Seng BeES (Formerly R*Shares Hang Seng BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance ETF Infra BeES (Formerly R*Shares Infra BeES)"	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
CPSE ETF	2015-2016	8	8	0
	2016-2017	14	12	2
	2017-2018	31	31	0
	2018-2019 ( as on May 2018)	1	1	0
Reliance Dual Advantage Fixed Tenure Fund X	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Fixed Horizon Fund XXXII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

Schemes	Period	Complaints Received	Complaints Redressed	Complaints Pending
RELIANCE FIXED HORIZON FUND - XXXIII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund XI	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE FIXED HORIZON FUND - XXXIV	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	4	4	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE FIXED HORIZON FUND - XXXV	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE CAPITAL BUILDER FUND IV	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	1	1	0
	2018-2019 ( as on May 2018)	2	2	0
RELIANCE FIXED HORIZON FUND - XXVI	2015-2016	3	3	0
	2016-2017	1	1	0
	2017-2018	3	3	0
	2018-2019 ( as on May 2018)	Nil	Nil	0
Reliance Dual Advantage Fixed Tenure Fund XII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
RELIANCE FIXED HORIZON FUND - XXXVI	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0
"Reliance Liquid Fund (Formerly known as Reliance Liquid fund – Treasury plan)"	2015-2016	0	0	0
	2016-2017	0	0	0
	2017-2018	0	0	0
	2018-2019 ( as on May 2018)	8	8	0
"Reliance Ultra short duration fund (Formerly known as Reliance Liquid fund – Cash plan)"	2015-2016	0	0	0
	2016-2017	0	0	0
	2017-2018	0	0	0
	2018-2019 ( as on May 2018)	2	2	0
RELIANCE FIXED HORIZON FUND - XXXVII	2015-2016	Nil	Nil	Nil
	2016-2017	Nil	Nil	Nil
	2017-2018	Nil	Nil	Nil
	2018-2019 ( as on May 2018)	Nil	Nil	0

**Note:**

1. Reliance Focused Large Cap Fund was merged with Reliance Mid & Small Cap Fund (and renamed as Reliance Focused Equity Fund), hence the data is shown only for the year 2015,2016 and2017 and for 2018-19 its "NA" (not applicable)
2. Data regarding Reliance Liquid Fund was earlier comprised of complaints for Reliance Liquid fund Treasury Fund and Reliance Liquid Fund Cash Plan. Pursuant to renaming of the schemes, now data is shown only for 2015,2016,2017 and for 2018-19 its "NA" ( not

applicable). W.r.t. "Reliance Liquid Fund (Formerly known as Reliance Liquid fund – Treasury plan) data shown is for 2018-19 only.

3. W.r.t. "Reliance Ultra short duration fund (Formerly known as Reliance Liquid fund – Cash plan) data shown is for 2018-19 only.

**Complaints Received from SEBI**

<b>Periodicity</b>	<b>Complaints Received</b>	<b>Complaints Redressed</b>	<b>Complaints Pending</b>
2015-2016	28	25	3
2016-2017	28	27	1
2017-2018	24	23	1
2018-2019	5	3	2

**Notwithstanding anything contained in this SAI, the provisions of the Regulations and the guidelines there under shall be applicable.**

**THIS PAGE IS INTENTIONALLY KEPT BLANK**

**DELISTED INVESTOR SERVICE CENTRES RELIANCE NIPPON LIFE ASSET MANAGEMENT LIMITED (formerly RELIANCE CAPITAL ASSET MANAGEMENT LIMITED)**

**Agra:** Block No. 50, Anupam Plaza, Opp FCI, Sanjay Place, Agra - 282002. **Agartala:** 2nd Floor, OM Niwas, Netaji Chowmuhani, Agartala, Tripura West, 799001 **Ahmedabad:** 4th Floor, Megha House, Mithakhali, Law Garden Road, Ellis Bridge, Ahmedabad - 380006. **Ahmednagar:** Office No 101, 1st Floor, Gajanan Apartment, Opposite Zopadi Canteen, Savedi Road, Ahmednagar - 414001. **Ajmer:** 2nd Floor, India Heights, India Motor Circle, Kutchery Road, Ajmer - 305001. **Aligarh:** 1st Floor, B - 101, Center Point Market, Samad Road, Aligarh - 202001. **Allahabad:** 2nd Floor, House No. 31/59, Shiv Mahima Complex, Civil Lines, Allahabad - 211001. **Alwar:** 2nd Floor - 201, Raghu Marg, Opp Govt Children Hospital, Alwar - 301001. **Ambala:** Shanti Complex, 4307/12, 2nd Floor, Opp. Civil Hospital Jagadhari Road, Ambala - 133001. **Amravati:** Vimaco Towers, C Wing 4,5,6, Amravati - 444601. **Amritsar:** SF-1, 4th Floor, 10, Eminent Mall, The Mall, Amritsar - 143001. **Anand:** 2nd Floor, 204, Maruti Sharnam, Anand Vidhyanager Road, Anand - 388001. **Asansol:** 4th Floor, Chatterjee Plaza, 69 (101) G T Road, Rambandhu Tala, Asansol - 713303. **Aurangabad:** C-8,2nd Floor,Aurangabad, Business center,Adalat Road,Aurangabad - 431001. **Bangalore:** NG-1 & 1A, Ground Floor, Manipla Centre, 47, Dickenson Road, Bangalore - 560042. **Bangalore:** Ground Floor, 31/2, 8th E Main, 4th Block, Jayanagar (Near Jayanagar Post Office), Bangalore-560011. **Bangalore:** Unit No.104, Woodstock Business Centre, 2nd Floor, The Twin Oaks, SY No.1/5, (Above Marigold Restaurant), Nallurhally, Whitefield, Bangalore-560066. **Bardoli:** 1st Floor, Office No 68,69,70, Mudit Palace, Station Road, Bardoli - 394601. **Bareilly:** 1st Floor, 54, Civil Lines, Ayub Khan Chauraha, Bareilly - 243001. **Balassore:** 2nd Floor, Vibeknanda Marg, Near Shyam Agencies, Chidia Polo, Balassore - 756001. **Berhampur:** 1st Floor, Uma Mahal, Dharmnagar, Main Road, Berhampur, Dist Ganjam, Odisha-760002. **Belgaum:** 1st Floor, Shree Krishna Towers, RPD Cross No 14, Khanapur Road, Tilakwadi, Belgaum - 560009. **Bharuch:** D 118-119, R K Casta, Nr. Hotel Shethna Plaza, Station Road, Bharuch - 392001. **Bhatinda:** Jindal Complex, 2nd Floor, G T Road, Bathinda - 151001. **Bhavnagar:** 3rd Floor, Corporate House, Plot No. 11B, Waghawadi Road, Bhavnagar - 364004. **Bhilai:** 2nd Floor, Priyadarshani Panisar, above dominos pizza, Nehru Nagar, Near Railway Crossing, Bhilai - 490020. **Bhilwara:** 1st Floor, B Block, Shop No 21, S K Plaza, Pur road, Bhilwara - 311001. **Bhopal:** 133, Kay Kay Business Center, 1st Floor, Above Citibank, Zone 1 - MP Nagar, Bhopal - 462011. **Bhubaneswar:** 2nd Floor, Near Kalsi Petrol Pump, 5 - Janpath Karvil Nagar, Bhubaneswar - 751001. **Bhuj:** 1st Floor, Office No 105, Krishna Chambers, "B", Station Road, Above SBI, Bhuj - 370001. **Bikaner:** 1st Floor, Shop No 26 & 27, Silver Square, Rani Bazar, Bikaner - 334001. **Bilaspur:** 1st Floor, Krishna, Sonchhara Compound, Shiv Talkies - Tarbahar Road, Near RNT Square, Bilaspur - 495004. **Bokaro:** GB-20, City Centre, Sector - 4, Bokaro - 827004. **Calicut:** 6/1002M, 4th Floor, City Mall, Kannur Road (Opp Y.M.C.A.), Calicut - 673001. **Chandigarh:** 1st Floor, SCO No. 449-450, Sector 35-C, Chandigarh - 160034. **Chennai:** 2nd Floor, No.50, N.B Road (North Boag Road), T. Nagar, Chennai - 600017. **Chennai:** Shop No. 3, Ground Floor, Anu Arcade, No. 1, 15th Cross Street, Shashtri Nagar, Adyar, Chennai - 600020. **Chennai:** No. 338/7, First Floor, New Sunshine Apartment, Second Avenue, Anna Nagar, Chennai - 600040. **Cochin:** 3rd Floor, Chisco Plaza, Rajaji Road, Ernakulam, Cochin - 828035. **Coimbatore:** Ahuja Towers, 2nd Floor, 42/15, T.V.Swamy Road (West), R.S. Puram, Coimbatore - 641002. **Cuttack:** 3rd Floor, City Mart, B.K.Road, Cuttack - 753001. **Dadar:** Ground Floor, Shop No 2, "Angelique", Next to Bank of Maharashtra, Gokhale Road North, Dadar (West), Mumbai 400028. **Dehradun:** 2nd Floor, NCR Corporate Plaza, New Cantt Road, Dehradun - 248001. **Dhanbad:** 4th Floor, Shree Laxmi Complex, Bank Mode, Dhanbad - 826001. **Dindigul:** 2/2, 1st Floor, Surya Tower, Above ICICI Bank, Salai Road, Dindigul - 624001. **Durgapur:** Plot No 848, City Centre, Near Rose Valley Hotel, 2nd Floor, Durgapur - 713216. **Faridabad:** SCF-41, Ground Floor, Near SBI Bank, Sector-19 Market Part-I, Faridabad-121002. **Firozabad:** 1st Floor, Plot No 9/1, Raniwala Market, Agra Road, Above UCO Bank, Firozabad - 283203. **Gandhinagar:** 107, 1st Floor, President Complex, Sector: 11, Gandhinagar - 382011. **Gaya:** Zion Complex, Ground Floor, Opp Fire Brigade Station, Swaraj Puri Road, Gaya - 823001. **Ghaziabad:** Reliance Life Insurance, J-3, 2nd Floor, Krishna Plaza, Raj Nagar, Ghaziabad - 201001. **Gorakhpur:** 1st Floor, Cross Road Mall, Bank Road, Gorakhpur - 273001. **Guntur:** Pranavam Plaza, Door No. 5-35-69, 4/9, Brodipet, Guntur - 522002. **Gujarat:** 102, First Floor, Shree Ambika Arcade, Above Karur Vysya Bank, Plot No. 300, Ward 12/B, Near HDFC Bank, Gandhidham - 372021. **Gurgaon:** Shop no: 28, Ground Floor, Vipul Agra Building, M. G Road, Gurgaon - 122001. **Guwahati:** 2E, 2nd Floor, Dihang Arcade, ABC, Rajiv Bhavan, G S Road, Guwahati - 781005. **Gwalior:** 3rd Floor, Alaknanda Tower, City Centre, Gwalior - 474002. **Haldwani:** 2nd Floor, Block B, Durga City Centre, Haldwani - 263139. **Himmatnagar:** Office No 1, Ground Floor, Rajkamal Chambers, Near LIC, Highway Road, Polo Ground, Vistar, Himmatnagar - 383001. **Hissar:** SCO - 187, 1st Floor, Red Square Market, Hissar - 125001 **Howrah:** Jai Mata Di Tower, 4th Floor, 21, Dobson Road, Howrah - 711011. **Hubli:** No. 6, Upper Ground Floor, Aalishan, Travellers Bungalow Road, Deshpande Nagar, Hubli - 580029. **Hyderabad:** Second Floor, Gowra Classic, 1-11-252/6&7/A&B, behind Shoppers Stop, Begumpet - 500016. **Hyderabad:** Shop No.1, First Floor, Shristi Towers, Opp. Karachi Bakery, Beside NIFT College, Hi Tech City Road, Madhapur, Hyderabad-500081. **Ichalkaranji:** 2nd Floor, Suyog Chambers, Ward No 16, H No 1545, Ichalkaranji - Kolhapur Main Road, Near Central Bus Stand, Ichalkaranji - 416115. **Indore:** 303 & 304, D M Towers, 21/1 Race Course Road, Near Janjirwala Square, Indore - 452001. **Jabalpur:** 1st Floor, Raj Leela Tower, 1276 Wight Town, Allahabad Bank, Jabalpur - 482001. **Jaipur:** 1st Floor, Ambition Tower, Above SBBJ Kohinor Branch, D-46, Agrasen Circle, Subhash Marg, C Scheme, Jaipur - 302001. **Jalandhar:** 2nd Floor, Shanti Tower, SCO No.37, PUDA Complex, Opposite Tehsil Complex, Jalandhar - 144001. **Jalgaon:** Ground Floor, Shop No 3, Laxmi Plaza, Gujarathi Lane, Visanji Nagar, Jalgaon - 425001. **Jammu:** Banu Plaza, B-2, 206, South Block, Railway Head, Jammu - 180001. **Jamnagar:** Shop no. 2, 3, 4 & 5, Ground Floor, Shilp, Indira Nagar, Jamnagar - 361140. **Jamshedpur:** Office No. 310, 3rd Floor, Yashkamal Complex, Bistupur , Jamshedpur - 831001. **Janakpuri:** Ground Floor, Shop No 31, B Block, Community Centre, Janakpuri - 110058. **Jhansi:** 1st Floor, DP Complex, Elite, Sipri Road, Jhansi - 284001. **Jodhpur:** E-4, First Floor, Suvaidha Complex, Shastri Nagar, Kalpatru Shopping Centre, Jodhpur - 324001. **Junagar:** Shop No 10, Rajji Nagar, Shopping Complex, Opposite Moti Palace, Junagarh - 362001. **Kalyan:** Shop No 4, Gr Floor, Santoshi Mata road, Mahavir Complex, Kalyan (W) - 421301. **Kalyani:** 1st Floor, B-8/25 (CA), Nadia, Kalyani - 741235. **Kangra:** Ground Floor, Shop No 3018, War No 9, Above SBI, Kangra - 177103. **Kanpur:** Offi ce No 5, Ground fl oor, KAN Chamber, 14/113 Civil Line, Kanpur - 208001. **Karnal:** SCO 364, Ground Floor, Moughal Canal Market, Karnal - 132001. **Kharagpur:** Atwal Real Estate, M S Towers, O T Road, INDA, Kharagpur - 721305. **Kolhapur:** 1st Floor, Office No 101,102, Haripriya Plaza, Rajaram Road, Rajarampuri, Kolhapur - 416001. **Karnataka:** Reliance Mutual Fund, NO.164/3/4, (Beside Sri Kannikarameswari Co-Operative Bank), First Floor, 3rd Main Road, P J Extension, Davangere, Karnataka - 577002. **Kolkata:** Unit no: 10,11 & 12, 5th Floor, FMC Fortuna, A J C Bose, Kolkata - 700020. **Kolkata:** 14B, 18, British Indian Street, GF Shop No. 14, Kolkata - 700001. **Kolkata:** B D 25, Salt Lake, Sector - 1, Kolkata - 700064. **Kota:** 1st Floor, Office No 1 & 2, Mehta Complex, Near Grain Mandi, 26, Jhalawar Road, Kota - 324007. **Kottayam:** 1st Floor, Pulimootil Arcade, K K Road, Kanjikuzhy, Kottayam, Kerala - 686004. **Lucknow:** Ground Floor, Aslam Agha Complex, 5, Park Road, Thapper House, Hazaratganj, Lucknow - 226001. **Ludhiana:** 1st Floor, SCO 10-11, Feroze Gandhi Market, Ludhiana - 141001. **Madurai:** 1st Floor, Suriya Towers, 272, 273, Goods Shed Street, Madurai - 625001. **Malleswaram:** Door No.89 (Old no.36), Ground Floor, 3rd Cross, Sampage Road, Malleswaram, Bangalore - 560003. **Mangalore:** UGI - 3 & 4, Upper Ground Floor, "Maximus Commercial Complex," Light House Hill Road, Mangalore - 575001. **Margao:** Shop No. 3, Mira Building, Pajifond, Near Jain Mandir, Margao, Goa - 403601. **Meerut:** Ground Floor, G-14, Rama Plaza, Bachha Park, WK Road, Meerut - 250001. **Mehsana:** Reliance Mutual Fund, Jaydev Complex, 1st Floor, Near SBBJ Bank, Opposite P B Pump, Mehsana - 384002. **Moradabad:** Reliance Mutual fund, 8/8/49A, Near Raj Mahal Hotel, Civil lines, Moradabad, UP, Pin - 244001. **Mumbai:** Office No 304, Kshitij Building, 3rd Floor, Veera Desai Road, Opposite Andheri Sports Complex, Andheri (W), Mumbai - 400053. **Mumbai:** Office No 101, 1st Floor, Bhoomi Saraswathi, Ganjawala Lane Chamunda Circle, Borivali (W), Mumbai - 400092. **Mumbai:** Offi ce No 205/206, Pushp Plaza, Mavelpada Road, Above Snehanjali, Opp. Railway Station, Virar East - 401305. **Mumbai:** Office No. 203 & 204, 2nd Floor, Rupa Plaza, Jawahar Road, New BMC Office, Ghatkopar (E), Mumbai - 400077. **Mumbai:** 210, Mittal Tower, C Wing, 2nd Floor, Offi ce No 24, Nariman Point, Mumbai - 400021. **Muzaffarnagar:** 1st Floor, 139, Sarvat Gate North, Ansari Road, Muzaffarnagar - 251002. **Muzaffarpur:** 1st Floor, Opp Devi Mandir, Near LIC Zonal Offi ce, Club Road,Ramna, Muzaffarpur - 842002. **Mysore:** Shop No. 1, Ground Floor, Mahindra Arcade, Saraswathipuram, 2nd Main Road, Mysore - 570009. **Nadiad:** Offi ce No 109, 1st Floor, City Center, Near Paras Circle, Nadiad - 387001. **Nagpur:** Office No 101, 1st Floor, Ramdaspet, behind SBI Bank, Thapar Inclave 2, Nagpur - 440010. **Nanded:** Office No 10, 1st Floor, Sanman Prestige, Near Zilla Parishad, Nanded - 431601. **Nashik:** Office No 1, Bedmutha's Navkar Height, New Pandit Colony, Sharanpur Road, Nashik - 422005. **Navsari:** Shop No 301, 3rd Floor, Landmark Mall, Sayaji Library, Navsari - 396445. **New Delhi:** 801 - 806, 810 - 812, 8th Floor, Prakashdeep Building, 7, Tolstoy Marg, New Delhi - 110001. **Noida:** Unit no. 101, 1st Floor, Chokhani Square, Plot No. P4, Sector -18, Noida - 201301. **Panaji:** 1st Floor, Block "D", Office No F17, F18, F19 & F20, Alfron Plaza, Mahatma Gandhi Road, Panjim - 403001. **Panipat:** 1st Floor, Royal II, 1181, G T Road, Opposite Railway Road, Panipat - 132103. **Pathankot:** 2nd Floor, Choudhary Collections, SCO 11, Near ICICI Bank, Patel Chowk, Pathankot - 145001. **Patiala:** S.C.O. 44, 1st Floor, New Leela Bhawan Market, Patiala - 147001. **Patna:** C - 5, 1st Floor, Twin Tower Hathwa, South Gandhi Maidan, Patna - 800001, Bihar. **Pune:** 5th Floor, Guru Krupa, 1179/4, F.P. No. 554/4, Smruti, Modern College Road, Dnyaneshwar Paduka Chowk, Off FC Road, Pune - 411005. **Pune:** Ground Floor, Shop No A19, Empire Estate Building, A Premier City, Pimpri Chinchwad, Pune - 411019. **Pune:** Ground Floor, Shop No 3, Gulmohar Apartment, Next to SBI, 2420 East Street, Camp, Pune - 411001. **Punjab:** 2nd Floor, B-XX / 214, Main Court Road, Hoshiarpur - 146001. **Raipur:** Ground Floor, Raj Villa, Near Ghadi Chowk, Civil Lines, Raipur - 492001. **Rajahmundry:** Door No : 6-8-7, First Floor, Upstairs of HDFC Bank, T-Nagar, Nidamarthi Vari Veedhi, Rajahmundry - 533101. **Rajasthan:** Shop No 6, Gali No 4, Nagpal Colony, opposite Bihani petrol pump, Sri Ganganagar, Rajasthan - 335001. **Rajkot:** 2nd Floor, Plus Point, Opp Haribhai Hall, Dr. Yagnik Road, Rajkot - 360001. **Ranchi:** Office No. 317, 3rd Floor, "Panchwati Plaza", Kutchery Road, Ranchi - 834001. **Rohtak:** 2nd Floor, Ashoka Plaza, Delhi Road, Rohtak - 124001. **Rourkela:** 1st Floor, Plot no-308/1428 Uditi Nagar Chowk, Rourkela - 769012. **Sagar:** 1st Floor, 10 Civil Lines, Yadav Complex, Sagar - 470002. **Saharanpur:** 1st Floor, Mission market, court road, Saharanpur - 247001. **Salem:** 2nd Floor, Kandaswarana Mega Mall, Survey No. 186/2E, Alagapuram, Opp Saradha College, Fairlands, Salem - 636016. **Sambalpur:** 1st Floor, Opposite SBI Budharaja Branch, PO: Budharaja, Dist:Sambalpur - 768004. **Sangli:** Ground Floor, Office No G 4, Siddhivinyak Forum Opp. Zilla Parishad, Miraj Road, Sangli - 416416. **Satara:** Ground Floor, Sai Plaza, Near Powai Naka, Satara - 415001. **Shillong:** First Floor, Crescens Bldg, M G Road, Shillong - 793001. **Shimla:** Fourth Floor, Bella Vella, The Mall, Shimla - 171001. **Siliguri:** Gitanjali Complex, 1st Floor, Sevoke Road, Siliguri - 734001. **Solapur:** 1st Floor, Office No 6, City Pride, 162, CTS No 8397, Railway Lines, Solapur - 413002. **Sreerampore:** 2nd Floor, 35, N. S. Avenue, Sreerampore, Hooghly - 712201. **Surat:** No.118, 1st Floor, Jolly Plaza, Opp. Athwagate Police Chowki, Athwagate Circle, Surat - 395001. **Thane:** 106 Tropical Elite, 1st Floor, Above Indusind Bank, M.G. Road, Naupada, Thane West - 400602. **Thrisur:** 4th floor, Pathayapura Building, Round South, Thrissur - 680001. **Tinsukia:** Albs Commercial Complex, 2nd Floor S R Lohia Road, above ICICI Bank, Tinsukia - 786125. **Tirupati:** 1st Floor, 20-1-200A, Maruthi Nagar, Korlagunta, Tirumala By Pass Road, Tirupati - 517501. **Trichy:** Ground Floor, Plot No. D-27, Door No. D-27, 7thCross (East), Thillainagar, Tiruchirappalli - 620018. **Trivandrum:** 1st flr, Uthradam, Panavila Junction, Trivandrum - 695001. **Udaipur:** 1st Floor, Richi Sidhi Complex, Madhuban, Udaipur - 313001. **Ujjain:** Office No 304, Shape Arcade, Kalidas Marg, 116, Freeganj, Ujjain - 456001. **Vadodara:** Office No 304, 3rd Floor, KP Infinity Complex, Opposite Inox, Race Course, Vadodara - 390007. **Vadodara:** 3, Ground Floor, Earth Complex, Sangam Cross Road, Harni Road, Vadodara - 390006. **Vadodara:** FF7, Rutukulash Complex, Tulsidham Cross Road, Manjalpur, Vadodara - 390011 w.e.f May 02, 2018 **Valsad:** Office No 103, 1st Floor, Amar Chamber, Station Raod, Valsad - 396001. **Vapi:** 1st Floor, Royal Fortune, 102 b/b, 102b/c, Daman Chala Road, Opp Upasna School, Vapi - 396191. **Varanasi:** unit no. 2, 1st floor, Arihant Complex, Sigra, Varanasi - 221010. **Vasco:** Shop No: 113 & 114, First Floor, Anand Chambers, Opposite SBI Branch, FL Games Road, Vasco Da Gama, Goa - 403802. **Vashi:** Shop no. 20, Ground Floor, Devrata Building, Plot no. 83, Sector 17, Vashi, Navi Mumbai - 400705. **Vijayawada:** 3rd Floor, Surya tower, Above Icon showroom, M G Road, Labbipet, Vijayawada - 520010. **Visakhapatnam:** First Floor, Somu Naidu Enclave, Dwaraka Nagar, 3rd Lane, Vishakhapatnam - 530016. **Warangal:** 2nd Floor, ABK Mall, 15 & 16, Ram Nagar, Hanamkonda, Warangal - 506002.

**KARVY COMPUTERSHARE PRIVATE LIMITED**

**Agartala:** Jagannath Bari Road, Bidur Karta Chowmuhani, Agartala - 799001. **Agra:** Deepak Wasan Plaza, Behind Holiday Inn, Opp Megdood Furnitures, Sanjay Place, Agra - 282002 (U.P). **Ahmedabad:** 201, Shail Building, Opp : Madhusudhan House Nr. Navrangpura Telephone Exchange, Navrangpura, Ahmedabad - 380006. **Ajmer:** 1-2, II Floor Ajmer Tower, Kutchary Road Ajmer - 305001. **Akola:** Shop No-30, Ground Floor, Yamuna Tarang Complex, N.H. No. 06, Murlizapur Road, Akola - 444004. **Aligarh:** 1st Floor, Kumar Plaza, Aligarh - 202001. **Allahabad:** RSA Towers, 2nd Floor, Above Sony TV Showroom, 57, S P Marg, Civil Lines, Allahabad - 211001. **Alleppy:** 2nd Floor, JP Towers Near West Of zilla Court Bridge, Mullakkal, Alleppy - 688011. **Alwar:** 101, 1st Floor, Saurabh Towers, Opp. UTI, Road No # 2 Bhagat Singh Circle, Alwar - 301001. **Amaravathi:** Shop No. 13 & 27, First Floor Gulshan Plaza, Raj Peth, Badnera Road, Amaravathi - 444605. **Ambala:** 6349, Nicholson Road, Adjacent Kos Hospital, Ambala Cantt, Ambala - 133001. **Amritsar:** 72-A, Taylor'S Road, Agra Heritage, Gandhi Ground, Amritsar - 143001. **Anand:** F-6, Chitrangana Complex Opp: Motikaka Chawl, V V Nagar, Anand - 388001. **Anantapur:** 15-149, 1st Floor, S. R. Towers, Opp: Lalithakala Parishat, Subash Road, Anantapur - 515001. **Ankleshwar:** U/2, Keval Shopping Center, Old National Highway, Ankleshwar - 393002. **Asansol:** 114 / 71, G. T. Road Near Sony Centre, Bhanga

Pachil, Asansol - 713303. **Aurangabad:** Ramkunj, Railway Station Road, Near Osmanpura Circle, Aurangabad - 431005. **Azamgarh:** 1st Floor Alkal Building, Opp. Nagaripalika Civil Line, Azamgarh - 276001. **Balalore:** M S Das Street, Gopalgaon, Balalore - 756001. **Bangalore:** No : 51/25, 1st Floor, Surya Building Ratna Avenue, Richmond Road, Bangalore - 560025. **Bankura:** Ambika Market, Nalunganj Bankura - 722101. **Bareilly:** 1st Floor, 165, Civil Lines, Opp. Hotel Bareilly Palace, Near Rly Station Road, Bareilly - 243001. **Berhampore (WB):** Thakur Market Complex, 72, Naya Sarak Road, Gorabazar, PO. Berhampore DIST. Murshidabad, **Baroda:** SB - 4 & 5, Mangaldeep Complex, Opposite Mesonic Hall. Productivity Road, Alkapuri, Vadodara - 390007. **Begusarai:** Hotel Diamond Surbhi Complex, Near I.O.C Township Gate, Kapasiya Chowk, Begusarai - 851117. **Belgaum:** CTS No 3939/ A2 A1, Above Raymonds Show Room, Beside Harsha Appliances Club Road, Belgaum - 590001. **Bellary:** No.1 Khb Colony, Gandhinagar, Bellary - 583101. **Berhampur (OR):** Ramlingam Tank Road, Berhampur - 760002. **Betul:** 107, Hotel Utkarsh, Awasthi Complex, J H College Road, Civil Lines, Beetul - 460001. **Bhagalpur:** 2nd Floor, Chandralok Complex, Ghanatghar, Radha Sri Sinha Road, Bhagalpur - 812001. **Bharuch:** 147-148, Aditya Complex Near Kasok Circle Bharuch - 392002. **Bhatinda:** #2047- A, 2nd Floor, Above Max New York Life Insurance, The Mall Road, Bhatinda - 151001. **Bhavnagar:** Surabhi Mall 301, 3rd Floor, Waghawadi Road, Bhavnagar - 364001. **Bhilai:** Shop No-1, First Floor Plot NO-1, Old Sada Office Block Commercial Complex, Near HDFC Atm, Nehru Nagar- East. **Bhilwara:** 27-28, 1st Floor, Hira-Panna Complex Pur Road, Bhilwara - 311001. **Bhopal:** Kay Kay Businss Centre 133, Zone I, M P Nagar, Bhopal - 462011. **Bhubaneswar:** Plot No - 104 / 105 (P), Jaydev Vihar, Besides Hotel Pal Heights, Bhubaneswar - 751013. **Bikaner:** 2Nd Floor, Plot No 70 & 71, Panchshati Circle, Sardul Gunj Scheme, Bikaner - 334003. **Bilaspur:** Shop No 201/202, V. R. Plaza, Link Road, Bilaspur - 495001. **Bokaro:** B-1, 1st Floor, Near Sona Chandji Jewellers, City Centre, Sector - 4, Bokaro Steel City - 827004. **Burdwan:** 63 G T Road, Birhata, Halder Complex, 1st Floor, Burdwan - 713101. **Calicut:** Sowbhagya Shopping Complex, Areyadathupalam Mavoor Road, Calicut - 673004. **Chandigarh:** Sco-371-372; First Floor; Above Hdfc Bank; Sector 35B Chandigarh - 160022. **Chandrapur:** Shop No.5, Office No. 2, 1st Floor, Routs Raghuvanshi Complex, Beside Azad Garden, Main Road, Chandrapur - 442402. **Chennai:** Flat No F11, First Floor, Akshya Plaza, (Erstwhile Harris Road), Opp Chief City Metropolitan Court, 108, Adhithanar Salai, Egmore. **Chinsura:** JC Ghosh Sarani, Near Bus Stand, Chinsura - 712101. **Cochin:** Building Nos. 39, Ali Arcade, 1st Floor, Near Atlantis Junction, Kizhavana Road, Panampilly Nagar, Cochin - 682036. **Coimbatore:** 1057/1058, Jaya Enclave, Avanashi Road, Coimbatore - 641018. **Cuttack:** Dargha Bazar, Opp. Dargha Bazar Police Station, Buxibazar, Cuttack - 753001. **Darbhang:** Jaya Complex, 2nd Floor, above furniture planet, Donar chowk, Darbanga - 846003. **Davangere:** 15/9, Sobagou Complex, 1st Floor, 2Nd Main Road, P J Extension, Davangere - 577002. **Dehradun:** Kaulagarh Road, Near Sirmour Marg, Above Reliance Webworld, Dehradun - 248001. **Deoria:** 1st Floor, Shanti Niketan Opp. Zila Panchayat, Civil Lines, Deoria - 274001. **Dewas:** 27 Rmo House, Station Road, Dewas - 455001. **Dhanbad:** 208, New Market, 2Nd Floor, Katras Road, Bank More, Dhanbad - 826001. **Dharwad:** G7 & 8, Sri Banashankari Avenue Ramnagar, Opp Nhhfb Road, Dharwad - 580001. **Dhule:** Ashoka Estate, Shop No. 14/A, Upper Ground Floor, Sakri Road, Opp. Santoshi Mata Mandir, Dhule - 424001. **Dindigul:** No.9, Old No. 4/B, New Agraharam, Palani Road, Dindigul - 624001. **Durgapur:** MWAV-16 Bengal Ambuja, 2nd Floor, City Centre, Durgapur - 713216. **Eluru:** D. NO: 23B - 5 - 93 / 1, Savithri Complex, Edaravari Street Near Dr. Prabhavathi Hospital, R. P. Pet, Eluru - 534002. **Erode:** No. 4, KMY Salai, Veerappan Traders Complex, Opp: Erode Bus Stand, Sathy Road, Erode - 638003. **Faridabad:** A-2B, 1st Floor, Nehru Ground, Neelam Bata Road, Nit, Faridabad - 121001. **Ferozpur:** 2nd Floor, Malwal Road, Opp. H.M. School, Ferozpur City -152002. **Gandhidham:** Office No. 203, Second Floor, Bhagwati Chamber, Plot No. 8 Sector - 1/A, Kutch Kala Road, Gandhidham - 370201. **Gandhinagar:** Plot No. 945/2, Sector - 7/C, Gandhinagar - 382007. **Gaya:** 1st Floor, Lal Bhawan, Tower Chowk, Near Kiran Cinema, Gaya - 823001. **Ghaziabad:** 1st Floor, C-7, Lohia Nagar, Ghaziabad - 201001. **Ghaziipur:** Shubhra Hotel Complex, 2nd Floor, Mahaubagh, Ghaziipur - 233001. **Gonda:** Shree Markit, Sahabgunj, Near Nuramal Mandir, Station Road, Gonda - 271001. **Gorakhpur:** Above V.I.P. House Ajdacent, A.D. Girls Inter College, Bank Road, Gorakpur - 273001. **Gulbarga:** CTS No. 2913, First Floor, Asian Tower Next To Hotel Aditya, Jagat Station Main Road, Gulbarga - 585105. **Guntur:** D No 6-10-27 10/1, Sri Nilayam, Arundelpet, Guntur - 522002. **Gurgaon:** Shop No. 18, Ground Floor, Sector - 14, Opp. AKD Tower, Near Huda Office, Gurgaon - 122001. **Guwahati:** 1st Floor, Bajrangbali Building, Near Bora Service Station, GS Road, Guwahati - 781007. **Gwalior:** Shindi Ki Chawani, Nadi Gate Pul, MLB Road, Gwalior - 474001. **Haldwani:** Above Kapilaz Sweet House, Opp LIC Building, Pilkothi Haldwani - 263139. **Haridwar:** 8, Govind Puri, Opp. LIC - 2, Above Vijay Bank, Main Road, Ranipur, More, Haridwar - 249401. **Hassan:** St. Anthony's Complex Ground Floor, H N Pura Road, Hassan - 573201. **Hissar:** Sco 71, 1st Floor, Red Square Market, Hissar - 125001. **Hoshiarpur:** 1st Floor, The Mall Tower, Opp Kapila Hospital, Sutheri Road, Near Maharaj Palace, Hoshiarpur - 146001. **Hubli:** 22 & 23, 3rd Floor Eureka Junction, T B Road, Hubli - 580029. **Hyderabad:** Karvy Selenium, Tower B, Plot Nos. 31 & 32, Financial District, Nanakramguda, Serilingampally Mandal, Hyderabad - 500032. **Indore:** G - 7, Royal Ratan Building, M. G Road, Opp. Kotak Mahindra Bank, Indore - 452010. **Jabalpur:** 43, Naya Bazar, opposite shyam talkies, Jabalpur (M.P.) - 482001. **Jaipur:** S-16 A, 3Rd Floor, Land Mark, Opposite Jaipur Club, Mahavir Marg, C- Scheme, Jaipur - 302001. **Jalandhar:** Lower Ground Floor, Office No : 3, Arora Prime Tower, Plot No : 28, G T Road, Jalandhar - 144 004. **Jalgaon:** 148 Navi Peth, Opp. Vijaya Bank Near. Bharat Dudhalay, Jalgaon - 425001. **Jalpaiguri:** D.B.C. Road, Near Rupasree Cinema Hall, Beside Kalamandir, Po & Dist, Jalpaiguri - 735101. **Jammu:** 29 D/C, Near Service Selection Commission Office, Gandhi Nagar, Jammu - 180004. **Jamnagar:** 108, Madhav Plaza, Opp SBI Bank, Near Lal Bangalow, Jamnagar - 361001. **Jamshedpur:** Kanchan Tower, 3Rd Floor, Chhaganlal Dayilji @ Sons 3-S B Shop Area, ( Near Traffic Signal ) Main Road, Bistupur, Jamshedpur - 831001. **Jaunpur:** 119, R N Complex, 2nd Floor, Near Jay Ceej Crossing, Umraipur, Jaunpur - 222002. **Jhansi:** 371/01, Narayan Plaza, Gwalior Road, Near Jeevan Shah Chauraha, Jhansi - 284001. **Jodhpur:** 203, Modi Arcade, Chupasni Road, Jodhpur - 342001. **Junagadh:** 124/125, Punit Shopping Center, Ranavati Chowk, Junagadh, Gujarat - 362001. **Kannur:** 2nd Floor, Prabhat Complex, Fort Road, Kannur - 670001. **Kanpur:** 15/46, Ground Floor, Opp: Muir Mills, Civil Lines, Kanpur - 208001. **Karaiikudi:** Gopi Arcade, 100 Feet Road, Karaiikudi - 630001. **Karimnagar:** H.No.4-2-130/131, Above Union Bank, Jafri Road, Rajeev Chowk, Karimnagar - 505001. **Karnal:** 18/369, Char Chaman Kunjapura road, Karnal -132001. **Karur:** No. 6, Old No.1304, Thiru-Vi-Ka Road, Near G. R. Kalyan Mahal, Karur - 639001. **Kharagpur:** Malancha Road, Beside Uti Bank, Kharagpur - 721304. **Kolhapur:** 605/1/4 E Ward, Near Sultane Chambers, Shohupuri, 2nd Lane, Kolhapur - 416001. **Kolkata:** 166A, Rashbehari Avenue, 2nd Floor, Near Adi Dhakerhwari Bastralaya OPP- Fortis Hospital, Kolkata - 700029. **Kollam:** Ground Floor, Vigneshwara Bhavan, Below Reliance Web World, Kadapakkada Kollam - 691008. **Korba:** 1st Floor, 35 Indira Complex, T P nagar, Korba (C.G.) - 495677. **Kota:** H.No. 29, First Floor, Near Lala Lajpat Rai Circle Shopping Centre, Kota - 324007. **Kottayam:** 1st Floor, Csi Ascension Church Complex, Kottayam - 686001. **Kurnool:** Shop No. 43, 1st Floor, S V Complex, Railway Station Road, Kurnool - 518 004. **Lucknow:** Usha Sadan, 24, Prem Nagar, Ashok Marg, Lucknow - 226001. **Ludhiana:** SCO - 136, First Floor, Above Airtel Show Room, Feroze Gandhi Market, Ludhiana - 141001. **Madurai:** Rakesh Towers, 30-C, Bye Pass Road, 1st Floor, Opp Nagappa Motors, Madurai - 625010. **Malappuram:** First Floor, Cholakkal Building, Near A U P School, Up Hill, Malappuram - 676505. **Malda:** Sahistuli Under Ward No-6, English Bazar Municipality, No-1 Govt Colony, Malda - 732101. **Mangalore:** Ground Floor, Mahendra Arcade Kodial Bail, Mangalore - 575003. **Mandi:** House No.149/11, School Bazar, City, Mandi - 175001. **Margao:** 2Nd Floor, Dalal Commercial Complex, Opp: Hari Mandir, Pajifond, Margao - Goa - 403601. **Mathura:** AMBEY Crown, IInd Floor, In Front Of BSA College, Gaushala Road, Mathura - 281001. **Meerut:** 1st Floor, Medi Centre Complex, Opp. Icici Bank, Hapur Road, Meerut - 250002. **Mehsana:** Ul - 47, Apollo Enclave, Opp Simandhar Temple, Modhera Char Rasta Highway, Mehnsana - 384002. **Mirzapur:** Girja Sadan, Dankin Gunj, Mirzapur - 231001. **Moga:** Near Dharamshala Brat Ghar, Civil Line, Duff Road, Moga - 142001. **Moradabad:** Om Arcade, Parker Road, Above Syndicate Bank, Tari Khana Chowk, Moradabad - 244001. **Morena:** Moti Palace, Near Ramjanki Mandir, Jiwoji Ganj, Morena - 476001. **Mumbai:** Office number: 01/04 24/B, Raja Bahadur Compound, Ambalal Doshi Marg, Behind Bombay Stock Exchange, Fort, Mumbai - 400001. **Muzaffarpur:** 1st Floor, Uma Market, Near Thana Gumti, Motijheel, Muzaffarpur, Bihar - 842001. **Mysore:** L - 350, Silver Tower, Clock Tower, Ashoka Road, Mysore - 570001. **Nadiad:** 105 Gf City Point, Near Paras Cinema, Nadiad - 387001. **Nagarkoil:** 3A, South Car street, Parfan Complex, Nr The Laxmi Villas Bank, Nagarkoil - 629001. **Nagpur:** Plot No.2/1, House No. 102/1, Mangaldeep Apartment, Mata Mandir Road, Opp. Khandelwal Jewellers, Dharampeth, Nagpur - 440010. **Namakkal:** 105/2, Arun Towers, Paramathi Street, Namakkal - 637001. **Nanded:** Shop No. 4, First Floor, Opp. Bank Of India Santkrupa Market, Gurudwara Road, Nanded - 431602. **Nasik:** S-12, Second Floor, Suyojit Sankul, Shanarup Road, Nasik - 422002. **Navsari:** 1st Floor, Chinmay Arcade Opp. Sattapir, Tower Road, Navsari - 396445. **Nellore:** 207, II Floor, Kaizen Heights,16/2/230, Sunday Market Pogothota, Nellore - 524001. **New Delhi:** 305, 3rd Floor, New Delhi House, Bara Khamba Road, Connaught Place, New Delhi - 110001. **Nizamabad:** H No. 4-9-55, 1st Floor, Uppala Rameshwara Complex, Jawahar Road, Nizamabad - 503001. **Noida:** 307, Jaipuria Plaza, D 68 A, 2nd Floor, Opp Delhi Public School, Sector 26, Noida - 201301. **Palghat:** 12/310, (No.20 & 21), Metro Complex, Head Post Office Road, Sultanpet, Palghat - 678001. **Panipat:** 1st Floor, Krishna Tower, Near Hdfc Bank, Opp. Railway Road, G T Road, Panipat - 132103. **Panjim:** City Business Centre, Coelho Pereira Building ,Room Nos.18,19 & 20, Dada Vaidya Road, Panjim - 403001. **Pathankot:** I Floor, 9A, Improvement Trust Building, Near HDFC Bank, Patel Chowk, Pathankot - 145001. **Patiala:** Sco 27 D, Chhoti Baradari, Patiala - 147001. **Patna:** 3A, 3Rd Floor Anand Tower, Exhibition Road, Opp Icici Bank, Patna - 800001. **Pollachi:** S S Complex, New Scheme Road, Pollachi - 642002. **Pondicherry:** First Floor No.7, Thiayagaraja Street, Pondicherry - 605001. **Proddatur:** Beside SBI ATM, Near Syndicate bank, Araveli Complex, Mydukur Road, Kadapa Dist, Proddatur - 516360. **Pudukottai:** Sundaram Masilaman Towers, Is No. 5476 - 5479, Pm Road, Old Tirumayam Salai, Near Anna Statue, Jubilee Arts, Pudukottai - 622001. **Pune:** Shop No. 16, 17 & 18, Ground Floor, Sreenath Plaza, Dyanshwar Paduka Chowk, F C Road, Pune - 411004. **Raipur:** Room No. Tf 31, 3 RD FLOOR, Millennium Plaza, Behind Indian Coffee House, G E Road, Raipur - 492001. **Rajahmundry:** Dr.No: 6-1-4, first floor, Rangachary street, Tnagar, Rajahmundry - 533101. **Rajapalayam:** Professional Couriers Building, 40/C (I), Hospital Road, Rajapalayam - 626117. **Rajkot:** 104, Siddhi Vinayak Complex, Dr Yagnik Road, Opp Ramkrishna Ashram, Rajkot - 360001. **Ranchi:** Room No. 307, 3Rd Floor, Commerce Towers, Beside Mahabir Towers Main Road, Ranchi - 834001. **Ratlam:** 1 Nagpal Bhavan, Freeranj Road, Tabatti, Ratlam - 457001. **Renukoot:** Shop No. 18, Near Complex Birla Market, Renukoot - 231217. **Rewa:** 1st Floor, Angoori Building, Besides Allahabad Bank Trans University Road, Civil Lines, Rewa - 485001. **Rohtak:** 1st Floor, Ashoka Plaza, Delhi Road, Rohtak - 124001. **Roorkee:** Shree Ashadeep Complex, 16 Civil Lines, Near Income Tax Office, Roorkee, Uttaranchal - 247667. **Rourkela:** 1st Floor, Sandhu Complex, Kanchery Road, Udit Nagar, Rourkela - 769012. **Sagar:** Above Poshak garments, 5 Civil Lines, Opposite Income Tax Office, Sagar - 470002. **Saharanpur:** 18 Mission Market, Court Road, Saharanpur - 247001. **Salem:** Door No: 40, Brindavan Road, Near Perumal Koil, Fairlands, Salem - 636016. **Sambalpur:** Quality Mission, 1st Floor Above Bata Shop / Preeti Auto Combine, Nayapara, Sambalpur - 768001. **Satna:** 1st Floor, Gopal Complex, Near Busstand Rewa Road, Satna (M.P) - 485001. **Shaktinagar:** 1st/A-375, V V Colony Dist. Sonebhadra, Shaktinagar - 231222. **Shillong:** Mani Bhawan, Thana Road, Lower Police Bazar, Shillong - 793001. **Shimla:** Triveni Building, By Pas Chowk, Khallini, Shimla - 171002. **Shimoga:** Uday Ravi Complex, LLR Road, Durgi Gudi, Shimoga - 577201. **Shivpuri:** 1ST Floor, M.P.R.P. Building, Near Bank of India, Shivpuri - 473 551. **Sikar:** 1st Floor, Super Towers, Behind Ram Mandir, Station Road, Sikar - 332001. **Silchar:** 1st Floor, Chowchakra Complex, N N Dutta Road, Premtala, Silchar - 788001. **Siliguri:** Nanak Complex, Near Church Road, Sevoke Road, Siliguri - 734001. **Sitapur:** 12/12-A, Surya Complex, Arya Nagar, Opp. Mal Goman, Sitapur - 261001. **Sivakasi:** 363, Thiruthangal Road, Opp: Tneb, Sivakasi - 626123. **Solan:** Sahni Bhawan, Adjacent Anand Cinema Complex, The Mall, Solan - 173212. **Salapur:** Siddeshwar Securities, No. 6, Vaman Road, Vijaypur Road, Vaman Nagar, Solapur - 413004. **Sonepat:** 205, R Model Town, Above Central Bank Of India, Sonepat - 131001. **Sri Ganganagar:** 35-E-Block, Opp. Sheelta Mata Vatika, Sri Ganga Nagar - 335001. **Srikakulam:** 4-1-28/1. Venkateshwara Colony, Day & Night Junction, Srikakulam - 532001. **Sultanpur:** Rama Shankar Complex Civil Lines, Faizabad Road, Sultanpur - 228001. **Surat:** G-6 Empire State Building, Near Parag House, Udhna Darwaja Ring Road, Surat - 395002. **Thanjavur:** Nalliah Complex, No.70, Srinivasam Pillai Road, Thanjavur - 613001. **Thodupuzha:** First Floor, Pullimootil Pioneer Pala Road, Thodupuzha - 685584. **Tirunelveli:** Jeney Building, 55/18, S N Road, Near Arvind Eye Hospital, Tirunelveli - 627001. **Tirupathi:** Plot No.16 (south part), First Floor, R C Road, Tirupathi - 517502. **Tirupur:** First Floor, 224 A, S Selvakumar Departmental Stores, 1st Floor, Kamaraj Road, Opp To Cotton Market Complex, Tirupur - 641604. **Tiruvalla:** 2nd Floor, Erinjeri Complex, Near Kotak Securities, Ramanchira, Tiruvalla - 689107. **Trichur:** 2Nd Floor, Brother'S Complex, Near Dhana Laxmi Bank Head Office, Naikkal Nagar, Trichur - 680001. **Trichy:** Sri Krishna Arcade, 1st Floor, 60 Thennur High Road, Trichy - 620017. **Trivandrum:** 2Nd Floor, Akshaya Towers, Above Jetairways, Sasthamangalam, Trivandrum - 695010. **Tuticorin:** 4 B, A34, A37, Mangalmal, Mani Nagar, Opp: Rajaji Park, Palayamkottai Road, Tuticorin - 628003. **Udaipur:** 201-202, Madhav Chambers, Opp. G.P.O, Chetak Circle, Madhuban, Udaipur - 313001. **Ujjain:** 101, Aastha Tower, 13/1, Dhanwantri Marg, Free Gunj, Ujjain - 456010. **Valsad:** Shop No 2, Phiroza Corner Opp Next Showroom, Tithal Road, Valsad - 396001. **Vapi:** Shop No 5, Phikhaji Residency Opp Dcb Bank, Vapi Silvassa Road, Vapi - 396195. **Varanasi:** D-64/132, KA 1st Floor, Anant Complex, Sibra, Varanasi - 221010. **Vellore:** No.1, M.N.R. Arcade, Officer'S Line, Krishna Nagar, Vellore - 632001. **Vijayanagara:** "Soubhagya", 19-6-13/1, II nd Floor, Near Sbi Fort Branch, Vijayanagara - 535002. **Vijayawada:** 39-10-7 Opp Municipal Water Tank, Labbipet, Vijayawada - 520010. **Visakhapatnam:** 47-15-5/1 Eswar Paradise Dwaraka Nagar, Main Road, Visakhapatnam - 530016. **Warangal:** 5-6-95, 1 st floor, opp: B.Ed college, Lashkar Bazar, Chandra Complex, Hanmakonda, Warangal - 506001. **Vakhanagar:** Jagdhari Road, Above Uco Bank, Near D.A.V. Grils College, Yamuna Nagar -135001.